

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH) AT PUNE**

INTERLOCUTORY APPLICATION NO. 52 OF 2025 (WZ)

IN

APPEAL NO. 26 of 2025 (WZ)

IN THE MATTER OF:

Go Green Foundation Trusts

...APPELLANTS

Versus

Union of India and Ors

...RESPONDENTS

**Reply Affidavit on behalf Respondent No. 9, Gujarat Pollution
Control Board, GPCB.**

I Tejas C Patel the authorized signatory of the Respondent No. 9, GPCB, Adult, Occupation – Service: Environment Engineer do hereby state on oath and make this affidavit as under:

1. I am serving as Environment Engineer with the Respondent No. 9 Board and I am well conversant with the fact and circumstances of the present appeal and I am also duly authorised on behalf of the Respondent No. 9 Board and thus,



I am filing this affidavit. I say that I am filing this affidavit for on and behalf of GPCB to place on record of this Hon'ble Court certain facts pertaining to the present case and to refute and deny the allegations and contentions that have been raised in the appeal against the Respondent No. 9. As also, to object the grant of any relief or interim relief in favour of the Appellant. I am not dealing with the contents of the appeal paragraph wise and my such non dealing may in no manner be construed or interpreted as an admission on my part. I hereby deny all the allegations and averments made and the contentions raised in the appeal raised against Respondent Board in toto. I crave leave of this Hon'ble Tribunal to file an further affidavit if as required.

2. I say that a petition was filed by Mr. Bharat Gangji Gala, i.e., the Appellant No. 3 herein, against Gujarat Pollution Control Board (GPCB) and others in the High Court of Gujarat at Ahmedabad being Writ Petition (PIL) No. 85 of 2022, praying inter alia to declare the public notice issued by GPCB dated 26.09.2022 as illegal, arbitrary, etc., and such other reliefs. It is submitted that after hearing the said petition in detail, the Hon'ble High Court of Gujarat was pleased to dismiss the said petition by order dated 18.10.2022 and directed the petitioners to pay a sum of Rs. 50,000/- to the Respondent Board (GPCB) to be utilised for the welfare of project-displaced persons, if



(Signature)

any. A copy of the said order dated 18.10.2022 is annexed hereto and marked as "**ANNEXURE - 1**".

3. The present appeal has been filed praying inter alia to quash and set aside the Environmental Clearance (EC) dated 12.12.2024 granted by the Respondent No. 1 in favour of the Respondent No,13 for the proposed project of Light Soda Ash (LSA) and such other reliefs as prayed in the appeal. The principle contention, as has been raised by the Appellant in the Appeal against the Respondent No. 9, GPCB is that the Public Hearing conducted by Gujarat Pollution Control Board in violation of Appendix IV of EIA Notification, 2006. As against the same, the Respondent No. 9, would like to humbly state as under:

A. It is submitted that a public hearing was scheduled on 06/04/2022, which was cancelled and postponed on account of heavy objections and opposing by the respective entities including Appellant. Accordingly, the public hearing was scheduled on 17/10/2022 and it was conducted from 11:00 AM to 10:00 PM. The representations from the public were patiently heard during the public hearing despite a lot of ruckus being created by the objectors including the Appellant herein.



B. For the said public hearing, an advertisement was published in the Gujarati newspaper "Divya Bhasker" on 03.03.2022 and in the English newspaper "The Times of India" on 04.03.2022, i.e., well before 30 days to provide sufficient time to the public at large to submit their objections or responses.

C. It is submitted that on 5th March 2022, a copy of the Environment Impact Assessment report and the Executive Summary of the Environment Impact Assessment report, both in English and Gujarati, were sent to the relevant authorities for public inspection during normal office hours until the public hearing was over. The documents were submitted to the District Collector Office, Bhuj, Dist. Kutch; District Development Office, Bhuj, Dist. Kutch; District Industry Centre, Bhuj, Dist. Kutch; The Taluka Development Office, Ta. Mandvi, Dist. Kutch; Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change (MoEF&CC); and the Regional Office, Gujarat Pollution Control Board (Kutch - West).

D. It is submitted that on the day of the public hearing, i.e., on April 6th, 2022, Mr. Hanumantsinh M. Jadeja (G.A.S.), Residential Additional Collector and Additional District Magistrate, Kutch, presided over the entire public hearing process. Shri T. C. Barmeda, Regional Officer, GPCB, Kutch



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(West) and the representative of member secretary of Gujarat Pollution Control Board (GPCB) welcomed all present at the Environmental Public Hearing. Seating arrangements for approximately 1500 persons had been made. However, the public insisted on seating at the front of the stage and created a lot of chaos by using the public announcement system designated for the hearing even before it officially began. Shri T.C. Barmeda, Regional Officer, Kutch (West), attempted to initiate the hearing with his speech, but due to the significant turbulence caused by the public, none of them were willing to listen. Thereafter, Shri Hanumantsinh M. Jadeja (G.A.S.), Residential Additional Collector, tried to advise the public that if such protests continued, their grievances would not be recorded. However, the public remained unresponsive and refused to listen. The situation escalated as the public began protesting near the dais. The police staff attempted to calm the public and urged them to raise their concerns one by one in an orderly manner so that the hearing could proceed in a timely and legitimate way, but the public continued to argue. The atmosphere became charged with anger and opposition, making it uncondusive to conduct the public hearing. Considering the circumstances, the Chairperson of the public consultation concluded that the public hearing would remain cancelled and could not proceed further. The minutes of the public hearing proceeding were duly signed



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by Mr. Hanumantsinh M. Jadeja (G.A.S.), Residential Additional Collector and Additional District Magistrate, Kutch, and Shri T. C. Barmeda, Regional Officer, GPCB, Kutch (West) and the representative of member secretary of Gujarat Pollution Control Board (GPCB).

E. Accordingly, re-advertisement was published in the Gujarati newspaper "Divya Bhasker" on 26.09.2022 and in the English newspaper "The Times of India" on 01.10.2022, fifteen days before the public hearing, as per the EIA Notification 2006 and its amendment. It is pertinent to state that during the period between the first and second public hearings, the Draft EIA/EMP report was available on the GPCB website for public access. The second public hearing was scheduled to be held on 17.10.2022 at 11:00 Hrs, Venue: Project Site, Survey No. 432, Village: Bada, Taluka: Mandvi, Dist. Kutch.

F. It is submitted that on 30th September 2022, a copy of the Draft Environment Impact Assessment report and the Executive Summary of the Draft Environment Impact Assessment report, both in English and Gujarati, were sent to the relevant authorities for public inspection during normal office hours until the public hearing was over. The documents were submitted to the District Collector Office, Bhuj, Dist. Kutch; District Development Office, Bhuj, Dist.



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1,066 points were raised by local people, and a point-wise reply from the project proponent was provided to them. The public hearing continued for about 10-11 hours. Sufficient time was given, the procedure was duly followed, and the concerns raised by the public were addressed. A total of 1,154 written representations were received, including concerns raised and supporting letters by the public. During the public hearing, the Chairman observed that only three to four individuals were repeatedly raising the same questions. In response, the Chairman advised them to submit their concerns in writing after 10-11 hours of patient hearing. The duly signed Proceedings of Public Hearing were submitted to MoEF & CC vide letter no. GPCB/PH/202223/Kutch(West)-184/689221. Further, an Action plan for the issues raised during the public hearing, including the issues raised in written/representations received by GPCB, was prepared and the same was submitted by PP to MoEF & CC at the time of application.

4. The above-mentioned facts clearly indicate and rather go to show that GPCB has conducted the Public Hearing in full compliance with Appendix IV of the EIA Notification, 2006, ensuring transparency, public participation, and adherence to due process. Despite disruptions and external influences, all procedural requirements, including proper notifications, public access to documents, and response mechanisms, were duly



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followed. The rescheduled hearing was held lawfully, addressing public concerns while maintaining law and order. The public hearing proceedings are annexed herewith and marked as **“ANNEXURE - 2”**.

5. I crave leave to file other and further affidavit, when the need arises.

What is stated herein above is true and correct.

Solemnly affirmed at Gandhinagar on this 26th day of June, 2025.

Deponent.

SOLEMNLY AFFIRMED
BEFORE ME
(G. M. RAVAL)
NOTARY
GOVT. OF GUJARAT
26 JUN 2025

Entered in Notary Register at
Serial No. 25 Vol. No. 111
G. M. RAVAL ADVOCATE & NOTARY
GANDHINAGAR
26 JUN 2025



**ANNEXURE - 1****IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) NO. 85 of 2022**

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BHARAT GANGJI GALA**Versus****GUJARAT POLLUTION CONTROL BOARD**

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Appearance:

MR AJ YAGNIK(1372) for the Applicant(s) No. 1,2,3,4

MS MANISHA LAVKUMAR, SENIOR ADVOCATE for Opponent No.1

MR KM ANTANI, AGP for Opponent Nos.2 and 3

MR PARTH BHATT, for Opponent No.4

MR MIHIR JOSHI, SENIOR ADVOCATE for Opponent No.5

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**CORAM:HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND
KUMAR****and****HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI****Date : 18/10/2022****CAV JUDGMENT****(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)**

1. This petition has been filed on 11.10.2022 and even before scrutiny of the papers could take place, a request for matter being listed on 12.10.2022 or 13.10.2022 was moved in open Court and it came to be rejected on ground of there being no urgency. In the meanwhile, a writ petition under Article 32 came to be filed by the petitioners before the Hon'ble Apex Court in Writ Petition (Civil) Diary No.32929 of 2022 and it seems to have been mentioned before the Hon'ble Apex Court on



13.10.2022 for being taken up. Learned counsel who represented the petitioners before the Hon'ble Apex Court conceded to the fact that petitioners had already approached this Court by filing a Special Civil Application under Article 226 of the Constitution of India namely the present application. However, it was submitted before the Hon'ble Apex Court that matter was not getting listed. Hence, the Hon'ble Apex Court granted liberty to the petitioners to withdraw the petition filed before it and gave further liberty to the petitioners to make an appropriate mention before this Court to have the pending matter listed at an early date. Petitioners do not seem to have submitted before the Hon'ble Apex Court about the date of filing of this writ petition [Writ Petition (PIL) No.85 of 2022] being 11.10.2022, when the writ petition filed before the Hon'ble Apex Court was mentioned namely on 13.10.2022. In this background, petitioners filed yet another request for grant of circulation of this writ petition on 14.10.2022 and the request was accepted and matter was ordered to be listed



on 17.10.2022. In fact, this writ petition was registered on 14.10.2022 only.

2. Today when the matter was taken up for consideration, the learned advocates appearing for both the parties submitted that consideration of interim prayer and main prayer are one and the same. Hence, by passing the following order, we took up the matter for final disposal :

“Learned advocates appearing for the parties submit that consideration of interim prayer and main prayer are one and the same and as such, matter is taken up for final hearing.

Shri A.J.Yagnik, learned counsel appearing for the petitioners has placed on record the gazette Notification dated 09.05.2022 issued by the Ministry of Environment and Forest, to which, Ms. Manisha Lavkumar Shah, learned Senior Advocate has seriously objected for the same. Gazette Notification dated 09.05.2022 is placed on record. To a pointed question posed by this Court to Mr. A.J. Yagnik, as to why Notification dated 09.05.2022 was not placed on record at the first instance, namely at the time of filing of the petition, he would fairly submit that it had gone unnoticed. His submission is placed on record.



This matter is listed at Serial No. 6 in Board-I, there was no attempt made by any advocate representing the parties for this matter being taken up at 11:00 am (the time of commencement of Court proceedings). Shri A.J.Yagnik, learned counsel appearing for the petitioners commenced his argument at 11:56 am and xxx xxx xxx.”

3. We have heard the arguments of Mr.Anandvardhan J. Yagnik, learned counsel appearing for the petitioner, Ms.Manisha Lavkumar, learned Senior Advocate appearing for respondent No.1, Mr.K.M.Antani, learned Assistant Government Pleader appearing for respondent Nos.2 and 3, Mr.Parth Bhatt, learned counsel appearing for respondent No.4 and Mr.Mihir Joshi, learned Senior Counsel appearing for respondent No.5. Perused the records.

4. At the outset, it requires to be noticed that petitioners have filed this petition for the following reliefs:

“(A) To hold and declare that the public notice dated 26.09.2022 annexed at



Annexure-B issued by the respondent Gujarat Pollution Control Board notifying the scheduled date of public hearing, for the project of 120 MW Captive Co-generation Power Plant for 1100000 TPA Light Soda Ash, 500000 TPA Dense Soda Ash, 200000 TPA Sodium Carbonate under Category "A" schedule to be undertaken by respondent no. 5 herein at Bada Village of Mandvi Taluka of Kutch District, on 17.10.2022 as being de hors the provisions of the Environment Impact Assessment Notification, 2006 and more specifically Clause 3 of Appendix IV of the EIA Notification 2006 in so far as it does not provide for minimum of 30 days period between the date of issuance of public notice for hearing and date of hearing and the actual date of public hearing and hence the same being illegal, arbitrary, irrational, violative of fundamental rights and Be further Pleased to quash and set aside the same.

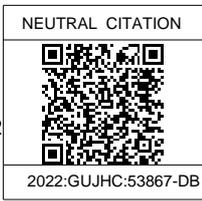
(B) To hold and declare that failure to provide for minimum of 30 days' time as mandated in Clause 3 of the Appendix IV of the Environment Impact Assessment Notification, 2006 between the date of issuance of public notice for hearing and date of hearing and the actual date of public hearing by the respondent no. 1 herein is bad in law, illegal, arbitrary, irrational, violative of fundamental rights and the EIA notification of 2006 and Be Further Pleased to quash and set aside the public notice dated 26.09.2022 annexed at Annexure-B.

(C) To hold and declare that the Communication dated 30.09.2022 annexed



at Annexure-C issued by the respondent Gujarat Pollution Control Board notifying the scheduled date of public hearing, for the project of 120 MW Captive Co-generation Power Plant for 1100000 TPA Light Soda Ash, 500000 TPA Dense Soda Ash, 200000 TPA Sodium Carbonate under Category "A" schedule to be undertaken by respondent no. 5 herein at Bada Village of Mandvi Taluka of Kutch District, on 17.10.2022 as being de hors the provisions of the Environment Impact Assessment Notification, 2006 and more specifically Clause 3 of Appendix IV of the EIA Notification 2006 in so far as it does not provide for minimum of 30 days period between the date of issuance of public notice for hearing and date of hearing and the actual date of public hearing and hence the same being illegal, arbitrary, irrational, violative of fundamental rights and Be further Pleased to quash and set aside the same."

5. A perusal of the averments made in the petition would clearly indicate that sum and substance of the plea put-forward by the petitioners in the petition or in other words, the thrust of the contentions raised in the writ petition revolves around the notification dated 14.09.2006, contending *inter-alia* said notification mandates public consultation for projects falling within Category-A and it also mandates public hearing has to be



held for the stake-holders to have necessary information about the project so as to afford adequate opportunity to represent and address the environmental concerns of the proposed project and Paragraph 3.1 of Appendix-IV of the notification dated 14.09.2006 mandates that a minimum notice period of 30 days should be provided to the public for furnishing their response from the actual date of public notice and it was not provided since the impugned notice is dated 26.09.2022 and the date of hearing is fixed as 17.10.2022 at 11.00 a.m. which does not allow 30 days time as contemplated under the impugned notice.

6. The petitioners who claim to be public spirited persons and having their roots in the village where the proposed project of the 5th respondent is coming up though residing outside the village are claiming to be owning and possessing ancestral property and/or agricultural lands within the revenue limits of Bada village, Mandvi Taluka, Kutch District, where the proposed project is being set up and 4th respondent claims to be an Environment Researcher who is said to be



working in the Kutch region since long and claims to have contributed in several significant studies and projects concerning environment and sustainable development, cannot be heard to feign ignorance about the amendment to the Environment Impact Assessment Notification dated 14.09.2006, which has taken place on 09.05.2022. On this aspect, we would be delving upon at a later stage.

7. The notification dated 09.05.2022 has been placed on record by the learned counsel appearing for the petitioners by tendering the same in the open Court today before commencement of arguments and without even seeking for amendment of the pleadings by laying the foundational facts to put-forth the petitioners' case, though notification dated 09.05.2022 is being assailed. On the short ground that prayers sought for in the petition has rendered itself infructuous in the light of the notification dated 09.05.2022, Paragraph 3.3(a) after Paragraph 3.3 has been inserted and the very edifice or the foundation laid in the writ petition has got crumbled



by itself would be a good ground to dismiss the petition at the threshold. However, we desist from doing so to avoid any technical plea being put-forward and to stave off such plea being raised, we have heard the arguments of the learned advocates appearing for the parties at length, the timings of which is noted and recorded in the proceedings of this case, which reads :

“This matter is listed at Serial No.6 in Board-I, there was no attempt made by any advocate representing the parties for this matter being taken up at 11:00 am (the time of commencement of Court proceedings). Shri A.J.Yagnik, learned counsel appearing for the petitioners commenced his argument at 11:56 am and concluded it at 12:35 pm.

Ms.Manisha Lavkumar Shah, learned Senior Advocate appearing for respondent no.2 has addressed her arguments from 12:35 pm to 12:56 pm.

Mr.Paritosh Gupta, learned advocate appearing on behalf of Gupta and Law Associates submits that Vakalatnama is being filed today. Mr.Mihir Joshi, learned Senior Advocate appearing on his behalf has addressed argument on behalf of respondent no.5 by commencing his argument at 1:00 pm, and concluded the argument at 1:08 pm.

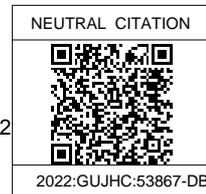
Mr.A.J.Yagnik, has commenced his reply argument at 1:10 pm and concluded at 1:15 pm.”



8. It is the contention of Mr. Anandvardhan J. Yagnik, learned counsel appearing for the petitioners that notification dated 09.05.2022 is prospective in nature and can be applied to the proceedings taken subsequent to the amendment coming into force i.e. after 09.05.2022. He would submit that in the instant case the first hearing having been taken place on 06.04.2022 and the proposed postponed hearing is scheduled to be held today i.e. 17.10.2022 at 11.00 a.m., during the interregnum an amendment has been brought to the Environment Impact Assessment Notification dated 14.09.2006 by notification dated 09.05.2022 and Paragraph 3.3(a) has been inserted, by virtue of which the proceedings already commenced under the old notification would be governed by the conditions stipulated in Appendix-IV, Paragraph 3.0 in general and Paragraphs 3.1 to 3.4. He would submit that under Paragraph 3.1 a minimum notice period of 30 days is to be provided by the Member Secretary of the concerned Pollution Control Board by advertising the same in one major national daily and one regional



vernacular State language newspaper which has not been done or in other words, time-gap for public hearing is less than 30 days. He would submit that if for any reason the hearing is postponed, such postponement has to be notified to the public through national and regional vernacular dailies and fresh hearing has to be held notifying the fresh date, time and venue as per procedure under Paragraph 3.1 namely it is to be held by giving 30 days minimum notice period or in other words, as per Paragraph 3.4 the procedure adopted as prescribed under Paragraph 3.1 has to be adopted for postponed hearing also. He would submit that by virtue of Paragraph 3.3(a) having been inserted by notification dated 09.05.2022 which is a delegated legislation, it would not take away the case of the petitioners or in other words, in respect of the proceedings which had already commenced by way of first public hearing which had already taken place. As such, contending that amended notification would be of no consequence to the proceedings already commenced, he prays for the petition being allowed. He would also submit



that though the notification dated 09.05.2022 does not indicate it to be retrospective, even the principles of retroactive would not be applicable particularly when the first hearing has commenced much prior to the issuance of the second notification. He would also contend that for application of retroactive activity of a notification, such notification itself should indicate that the facts or events taken place earlier will be taken care of while implementing the said notification and the subsequent notification should clearly specify this fact. He would also contend that having regard to the importance of public hearing, such public hearing should be meaningful and larger participation of all the stake-holders like the petitioners should be allowed to participate in such public hearing and with this avowed object, 30 days time has been provided under the notification dated 14.09.2006 which cannot be erased by a subsequent amendment and that too in respect of proceedings which had already commenced. In support of his submissions, he has relied upon the following judgment :



- (i) State Bank's Staff Union Madras vs Union Of India & Ors, reported in (2005) 7 SCC 584.**
- (ii) Vijay vs State Of Maharashtra & Ors, reported in (2006) 6 SCC 289.**
- (iii) Securities and Exchange Board of India vs. Rajkumar Nagpal and others, reported in 2022 SCC Online 1119.**

9. Ms.Manisha Lavkumar Shah, learned Senior Counsel appearing on behalf of respondent No.1 by seeking leave of the Court to file affidavit-in-reply on behalf of respondent No.1, has filed affidavit-in-reply on being granted leave and by reiterating the contentions raised thereunder, she has raised preliminary objection with regard to the maintainability of this writ petition contending that petitioner has attempted to mislead the Hon'ble Court by suppressing the provisions related to public hearing envisaged in notification dated 14.09.2006 which has since been amended on 09.05.2022, particularly Paragraph 3.0 of the notification dated



14.09.2006 which pertains to public hearing and the procedural aspect thereunder. She would submit that Paragraph 3.1 prescribes such procedure, whereas Paragraph 3.3 prescribes the procedure relating to exigency when the hearing stands deferred. She would at the first instance contend that present writ petition was filed on 11.10.2022 and affirmed on the same day, and it was registered on 14.10.2022 and even before registration of this petition could take place, petitioners had submitted before the Hon'ble Supreme Court that matter was not being listed which is factually incorrect and as though depicting that petitioner is fair to the Court, they have withdrawn the writ petition filed before Hon'ble Apex Court on 13.10.2022 with liberty to make appropriate mention before this Court and on the score of material suppression of facts, this writ petition is liable to be dismissed. By drawing our attention to Paragraph 3.3, which has been substituted by a notification dated 09.05.2022, she would submit that in the instant case, the public hearing was deferred when it was held on



06.04.2022 and petitioner had constructive knowledge of the said change of procedural law and despite the same, by suppression of facts this writ petition has been filed. She would further elaborate her submissions by contending that first hearing was notified on 03/04.03.2022 to be held on 06.04.2022 which was in consonance with Paragraph 3.1. Hearing to be held on 06.04.2022 was deferred in the background of then prevalent law and order situation at the venue of public hearing and as opined by the Collector, Kutch, and thereafter the deferred hearing was notified on 13.09.2022 - 01.10.2022 to be held on 17.10.2022 as per Paragraph 3.3(a) of the notification dated 09.05.2022 which prescribes 15 days' notice period. Hence, she would contend that at no stage there was infraction in the procedural law of holding public hearing as is necessary and mandated under the notification dated 14.09.2006 read with 09.05.2022. She would also contend that foundation of the entire case of petitioners is based on notification dated 14.09.2006 and now arguments have



sprung or canvassed from the petitioners' side assailing the legality of notification dated 09.05.2022 without even seeking amendment of the pleadings and petitioners' counsel has sought to propound his arguments by attacking the notification dated 09.05.2022 without there being iota of plea or foundation being laid in the pleadings. Notwithstanding the absence of plea and in light of the arguments now canvassed, she would contend that procedural aspect has alone been modified under the notification dated 09.05.2022 and post adjourned hearing. She would submit that amended notification dated 09.05.2022 has come into force by virtue of which Paragraph 3.3(a) having been inserted after Paragraph 3.3. She would also submit that there is no infraction of law and public interest does not suffer and in any event the only contention raised by the petitioners relates to reducing the notice period of public hearing. She would also submit that petitioner would not be in position to contend of any prejudice, inasmuch as, the time prescribed under the notification dated 09.05.2022 was



available and as such there is no merit in this petition and she prays for dismissal of the petition. She would also draw attention of the Court to para 100 of the judgment of the Hon'ble Apex Court in the case of ***Securities Exchange Board of India versus Rajkumar Nagpal and Others (supra)***, to contend that the notification dated 09.05.2022 now sought to be impugned by way of oral arguments is without merit. She would also contend that first public notice was published on 02.03.2022 for public hearing to be held on 06.04.2022, and thereafter rescheduled hearing was notified on 26.09.2022 to be held on 17.10.2022 and as such a sufficient time gap is maintained and therefore petitioners cannot plead there was any lack of opportunity or lack of time to put-forth their views in the public hearing that was being held on 17.10.2022.

10. Mr.Mihir Joshi, learned Senior Counsel appearing for respondent No.5 would support the arguments canvassed by Ms.Manisha Lavkumar Shah,



learned Senior Advocate and he would contend that only grievance of the petitioners is that there is insufficient time and he would submit that between first public notice till the public hearing scheduled to be held today, 7 months gap is there and it can be easily inferred that petitioners knew 7½ months back itself about the project. Hence, he would contend that grievance of the petitioners with reference to the adjourned hearing of there being time constraint, is baseless and frivolous, particularly when in the first public hearing 30 days has been clearly maintained. Hence he prays for dismissal of the petition.

11. In reply, learned advocate Mr.A.J.Yagnik, would submit that contention of Mr.Mihir Joshi, learned Senior Counsel, about the grounds urged by the petitioners being frivolous is without any basis and he prays for allowing the petition by granting the prayers sought for in the petition and prays for quashing of the notice dated 26.09.2022.



DISCUSSION AND FINDINGS :

12. Having heard the learned advocates appearing for parties and after bestowing our careful and anxious consideration to the rival contentions raised at the bar, we notice that fifth respondent has proposed to set up a Soda Plant at Bada Village, Mandavi Taluka, Kutch District. The said project falls within the category "A" of the notification dated 14.09.2006 (Annexure 'A'). The said notification mandates public consultation for setting up industries requiring prior Environment Clearance (EC). A mandatory public hearing has to be held for the stakeholders to have necessary information about the project and adequate opportunity to represent and address their environmental concern with regard to the project is the underlying object of the said public hearing. Paragraph 7 of the notification prescribes the stages in the prior Environmental Clearance (EC) process to be adopted for new project and stage 3 of Paragraph 7 indicates the manner in which the process of "public consultation" is to be conducted. Paragraphs 3.0, 3.1 to



3.4 prescribes the procedure for issuance the notice of public hearing which reads thus :

“APPENDIX IV

(See Paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 xxxx

2.1 to 2.4 xxxx

3.0 Notice of Public Hearing

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority



should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate / District Collector / Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member -Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate / District Collector / Deputy Commissioner, and notified afresh as per procedure under 3.1 above."

13. A plain reading of Paragraph 3.1 would indicate that minimum period of 30 days is to be provided between the date of notice of public hearing and actual date of public hearing. The fifth respondent has submitted a request letter on 15.11.2021 along with



Environment Impact Assessment Report and compliance for holding public hearing by inviting objections from the general public and upon receiving the said request, respondent No. 1 has instructed its Regional Office to fix the public hearing as requested by respondent No. 5. Accordingly, public advertisement was published on 04.03.2022 in English Daily 'Times of India' and Gujarati Daily 'Divya Bhaskar' on 03.03.2022 (Annexure R-1). The hearing was held as scheduled on 06.04.2022 well after 30 days as prescribed under the Paragraph 3.1 of the notification dated 14.09.2006. On account of law and order situation having stood grim, Collector, Kutch resolved to defer the public hearing as is evident from the proceeding drawn by the Collector on 06.04.2022 (Annexure R-2). By virtue of power vested under Paragraph 3.3, said recourse was taken to by the Collector.

14. Before postponed hearing could be convened, the notification dated 14.09.2006 came to be amended by notification dated 09.05.2022. The reasons and the object



with which amendment to Paragraph 3.3 of Appendix-IV being brought amongst other amendments, is traceable in the said notification itself which it reads thus :

**“MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE
NOTIFICATION
New Delhi, the 9th May, 2022**

XXXXXX

And whereas, on certain occasions, the public hearings have been postponed due to various reasons often being beyond the control of the Project Proponent and as per the provisions of the EIA Notification 2006, the whole process for the public hearing is to be started afresh resulting in undue delay in completing the EC process;

And whereas, one of the factors which results in delay or postponement of the public hearings is the nonavailability of the District Magistrate or his representative not below the rank of an Additional District Magistrate to preside over the proceedings of the public hearing;

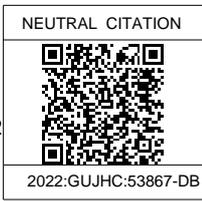
And whereas, the Central Government has been receiving representations to streamline the public hearing process;

And whereas, the Central Government taking into account the public interest involved, deems it necessary to streamline the process of the public hearing by reducing undue delays and facilitating



public participation without interrupting the access to the information pertaining to the project and also make a provision for the District Magistrate to authorise an officer not below the rank of Sub-Divisional Magistrate to preside over the Public Hearing to avoid such delay;"

15. Pursuant to the same, fresh public notice was issued on 26.09.2022 and on 30.09.2022, the Jurisdictional Talati-cum-Mantri, Village Bada Panchayat was informed by office of 1st respondent by calling upon the said office to publish the "Gujarati Executive Summary" on the notice board of village for attention of the villagers, apart from publishing the same in two newspapers. The procedure prescribed under Paragraph 3.3(a) of the notification dated 09.05.2022 came to be followed or resorted to under public hearing notice dated 26.09.2022. The public hearing was scheduled to be held on 17.10.2022 at 11:00 hrs. According to the respondent No.1, 15 days' period is prescribed under Paragraph 3.3(a) which provides for 15 days notice, which is sought to be contended by the petitioners as being contrary to Paragraph 3.1. It is to be borne in mind that hearing at



the first instance came to be held on 06.04.2022 as per public hearing notice dated 02.03.2022. However, said public hearing could not take place or in other words the public consultation process did not get fructified and before public hearing could start, there was severe protest against the project and as such the Collector opined that due to huge amount of turbulence by the public and none of them being ready to listen and public who had gathered were coming near the dais with black flags on their arms and despite efforts of the police personnel present at the site not yielding result, Collector was of the opinion that atmosphere was not conducive to conduct public hearing. Hence, public hearing came to be deferred.

16. It is in this factual scenario, the postponed hearing was required to be held and no doubt under the unamended notification dated 14.09.2016 even for the postponed hearing Paragraph 3.4 or Paragraph 3.1 of the said notification was applicable or could be attracted



namely 30 days notice was required to be given for public hearing. Whereas, in the instant case, after the first hearing took place on 06.04.2002 which did not culminate in effective public hearing being concluded and same having been postponed, as per the opinion of the Collector resulted in fresh proceedings being initiated. At that point of time, the fresh notice was issued on 26.09.2022 and the hearing date was fixed as 17.10.2022 by giving more than 15 days' time. It would be benefit to note at this juncture itself that the Central Government having felt that on certain occasions, the public hearing having been postponed due to various reasons, often being beyond the control of the project proponent and the whole process of public hearing is to be started afresh was resulting in undue delay in completing the e-environmental clearance process deemed fit to amend the notification dated 14.09.2006. Amongst other reasons which was held as deemed to be necessary to amend the notification of 14.09.2006 and to remove such lacuna to streamline the process of public hearing by reducing



undue delay and also facilitating public participation without interrupting the access to the information pertaining to the project, the Government of India in exercise of power conferred by Section 1 and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with sub-rule (iv) of Rule 5 of the Environment (Protection) Rules, 1986, brought about amendment to the notification dated 14.9.2006 by incorporating certain amendments. Paragraph 3 of the notification dated 14.9.2006 was also amended as under :

“3.3(a) In the event of any such postponement referred to in sub-paragraph 3.3, the time duration for convening the rescheduled public hearing should not be less than forty-five days from the date of first advertisement already published in accordance with para 3.1 for initial date of public hearing and it shall be ensured that a minimum notice period of fifteen days shall be provided to the public before the re-scheduled date of the public hearing, for furnishing the responses in writing: Provided that SPCB or UTPCC along with concerned authorities, as mentioned at para 2.2, shall ensure that all requisite documents are available to public in accordance with sub-paragraphs 2.3 and 2.4 from the date of first advertisement published for the initial date of



public hearing till convening of the rescheduled public hearing.”

17. In Maxwell Interpretation, 11th Edition, page 216, ‘it has been held a change in law of procedure operates retrospectively and unlike the law relating to the vested right is not only prospective’. The Hon’ble Apex Court in the case of **Anant Gopal Sheorey vs. The State of Bombay [AIR 1958 SC 915]** has held ‘no person has a vested right in any course of procedure. He has only the right of prosecution or defence in the manner prescribed for the time being by or for the Court in which the case is pending and if by an Act of Parliament the mode of procedure is altered he has no other right than to proceed according to the altered mode’. In the instant case, paragraph 3.1 referred to hereinabove supra of the notification dated 14.9.2006 prescribes for minimum notice period of 30 days for public for furnishing their response from the date of notice. Paragraph 3.3 would indicate that there can be postponement of the date, time and venue of the public hearing if there were to be



untoward emergency situation occurring and it can only be on the recommendation of the concerned District Magistrate / District Collector / Deputy Commissioner. The unamended paragraph 3.4 of the same notification also indicates that even in respect of postponed public hearing where fresh date, time and venue for public consulting is being undertaken, the procedure as prescribed under paragraph 3.1 requires to be followed. However, Paragraph 3.3 as noticed hereinabove came to be amended by adding 3.3(a). A plain reading of the same would indicate that in the event of any postponement referred to in sub-paragraph 3.3 were to occur, time duration for convening the first rescheduled public hearing has been fixed as not being less than 45 days from the date of first advertisement. In the instant case, the first advertisement for public hearing was issued on 02.03.2022 and the rescheduled public hearing as per the impugned notice dated 26.09.2022 has been fixed as 17.10.2022 and as such, it meets this requirement of 45 days. The amended paragraph also



prescribes for minimum notice period of 15 days should be provided to the public before the rescheduled date of hearing taken place to enable the stake-holders to furnish their responses in writing. This mandate is also complied in the instant case as evident from the notice dated 26.9.2022, and we say so for the simple reason that if period of 15 days as prescribed under Paragraph 3.3(a) is reckoned from the date of notice to the date of public hearing viz. 17.10.2022, the prescribed 15 days' period is met. It is to be further noticed that Pollution Control Board along with concerned authorities are required to ensure that all requisite documents are available to public in accordance with sub-paragraphs 2.3 and 2.4 of the EC Notification Appendix 4 from the date of first advertisement published for the initial date of public hearing till convening of the rescheduled public hearing. In other words, it would indicate that it would be in retrospective effect. It is this amendment of insertion of Paragraph 3.3(a) which has been brought about is sought to be assailed by Mr. A.J.Yagnik by making a futile



attempt and we say so for reasons more than one. Firstly, it requires to be noticed that the Constitution Bench of the Hon'ble Apex Court in the case of **Assistant Commissioner of Urban Land Tax vs. Buckingham and Carnatic Co. Ltd. [(1969) 2 SCC 55]** quoted with approval the following procedure:

"23. In Harvard Law Review, Vol. 73, p. 692 it was observed that :

'It is necessary that the legislature should be able to cure inadvertent defects in statutes or their administration by making what has been aptly called 'small repairs'. Moreover, the individual who claims that a vested right has arisen from the defect is seeking a windfall since had the legislature's or administrator's action had the effect it was intended to and could have had, no such right would have arisen. Thus the interest in the retroactive curing of such a defect in the administration of government outweighs the individual's interest in benefiting from the defect'."

18. The Hon'ble Apex Court in the case of **State Bank's Staff Union (Madras Circle) vs. Union of India and Others [(2005) 7 SCC 584]** while generally



explaining the expressions 'retrospective', 'retro active' and 'retro activity', has held to the following effect :

"24. Craies on Statute Law (7th Edn.) at p. 396 observes that:

"If a statute is passed for the purpose of protecting the public against some evil or abuse, it may be allowed to operate retrospectively, although by such operation it will deprive some person or persons of a vested right."

Thus public interest at large is one of the relevant considerations in determining the constitutional validity of a retrospective legislation.

25. The above position was elaborately noted in Virendra Singh Hooda and Ors. v. State of Haryana & Anr. (2004 (12) SCC 588).

26. Curative Statutes are by their very nature intended to operate upon and affect past transactions. Curative and validating statutes operate on conditions already existing and are therefore wholly retrospective and can have no retrospective operation."

19. In the recent judgment, the Hon'ble Apex Court in the case of **Securities and Exchange Board of India**



vs. Rajkumar Nagpal and Others [2022 SCC OnLine SC 1119] has held:

“100. We are of the opinion that the SEBI Circular has retroactive application. In Principles of Statutory Interpretation by Justice G.P. Singh (14th edition, 2016 at page 583), it is stated that:

*“The **rule against retrospective construction is not applicable to a statute merely because “a part of the requisites for its action is drawn from a time antecedent to its passing”**. If that were not so, every statute will be presumed to apply only to persons born and things which come into existence after its operation and the rule may well result in virtual nullification of most of the statutes.”*

20. In this background, when the notification dated 09.05.2022 is examined though not in fact has been challenged in this Special Civil Application by laying foundation in the form of pleadings, yet on account of an argument having been canvassed during the course of oral submissions and the learned advocate appearing for the petitioners having tried to build a new case by assailing this notification, we have considered the



submissions as of the learned advocate appearing for the petitioners and the rebuttal arguments addressed by the learned advocates appearing for the respondents as noted hereinabove and find the contention raised is without any substance. We also notice that sum and substance of the grievance of the petitioners is lack of time in the postponed hearing being held on 17.10.2022. The said contention is also bereft of merit for the simple reason that original notice of public hearing was published way back on 02.03.2022 whereunder the public hearing was fixed on 06.04.2022 which was held but it did not ripen itself or blossom into a full-fledged public hearing on account of there being commotion and the authorities having anticipated law and order problem resulted in said hearing being postponed. It is this postponement which has led to the issuance of fresh notice under the amended notification under which the time gap of 30 days fixed for the public hearing came to be modified by insertion of paragraph 3.3 (a) by reducing the notice period to 15 days and maintaining 45 days prescribed in



Paragraph 3.1 from the date of first advertisement already published which the petitioners cannot be heard to contend that even in case of postponing hearing, they are entitled to 30 days' notice period as prescribed under paragraph 3.1. The said contention is without any substance and is liable to be rejected and accordingly, it stands rejected.

REASONS FOR IMPOSING COSTS ON PETITIONERS :

21. Petitioners herein are not rustic villagers or being ignorant of the prevalent law and we say so for the reason that verifying affidavit of the writ petition has been sworn to by petitioner No.4 who is said to be an Environmental Researcher and has been working in Kutch region since long and claims to have contributed in several significant studies and projects concerning environment and sustainable development. We have no reason to disbelieve the said statement and even if it is accepted at its face value, the irresistible conclusion which we are performed to arrive is that petitioner No.4 is conversant with all



environmental laws and is attempting to espouse the public cause knowing well the environmental laws. It is in this background the averment made in the petition has been looked into and examined by us. When seen in this background, we cannot lose sight of the fact that petitioner Nos.1, 2 and 3 in general and petitioner No.4 in particular being ignorant or not aware of the amendment brought about to the notification dated 14.09.2006. It is for this precise reason, we posed a specific question to the learned advocate appearing for the petitioners as to the reason for not placing on record the notification dated 09.05.2022 which was placed just before commencement of the arguments, the too, without any pleadings for which he had replied that it had gone unnoticed by the petitioners, which is very hard to be digested in the background of what we have narrated about the background of the petitioners and they having pleaded details of prevalent laws at micro level in their Special Civil Application. In other words, petitioners seem to have adopted a trick and stratagem to obtain



ad-interim *ex-parte* orders to stall the public hearing which was scheduled to be held on 17.10.2022 and that too pleading in their Special Civil Application about their being violation of conditions stipulated under notification dated 14.09.2006, which notification had been amended by notification dated 09.05.2022 which they were aware and yet had suppressed. Even question posed to the learned counsel as to why petitioners had not placed this amended notification at earlier point of time, his answer was this had gone unnoticed and reason not being petitioners having forgotten or same not being in their knowledge. In other words, they knew about notification dated 09.05.2022 having come into effect even as on date of filing of Special Civil Application on 11.10.2022, yet suppressing this and projecting only 14.09.2006 notification holds the field, they intended to snatch an order from this Court and by this process they intended to stall the entire process of public hearing and proclaim themselves as messiah of public cause which is otherwise. Though we were inclined to dismiss the petition at the



threshold by nipping at the bud and prevent the misadventure undertaken by the petitioners and also by applying the doctrine of ***suppressio veri and suggestio falsi*** viz. suppressing the truth and suggesting the falsehood, yet, we decided to receive the said notification dated 09.05.2022 on record to examine even the remote public interest does not suffer on account of any technical error. Even after having posed the question to the learned advocate appearing for the petitioners as noticed hereinabove, petitioners did not choose to amend the petition or the prayer sought for in the petition but on the other hand, they insisted for interim prayer also being granted, though they have addressed the arguments on merits of the case.

22. The Hon'ble Apex Court in the case of **Shri K. Jayaram and others vs. Bangalore Development Authority and others in Civil Appeal No.7550-7553 of 2021** disposed of on 8.12.2021, has observed:



“12. It is well-settled that the jurisdiction exercised by the High Court under Article 226 of the Constitution of India is extraordinary, equitable and discretionary and it is imperative that the petitioner approaching the writ court must come with clean hands and put forward all facts before the Court without concealing or suppressing anything. A litigant is bound to state all facts which are relevant to the litigation. If he withholds some vital or relevant material in order to gain advantage over the other side then he would be guilty of playing fraud with the court as well as with the opposite parties which cannot be countenanced.

13. This Court in Prestige Lights Ltd. V. State Bank of India has held that a prerogative remedy is not available as a matter of course. In exercising extraordinary power, a writ court would indeed bear in mind the conduct of the party which is invoking such jurisdiction. If the applicant does not disclose full facts or suppresses relevant materials or is otherwise guilty of misleading the court, the court may dismiss the action without adjudicating the matter. It was held thus:

“33. It is thus clear that though the appellant Company had approached the High Court under Article 226 of the Constitution, it had not candidly stated all the facts to the Court. The High Court is exercising discretionary and extraordinary jurisdiction under Article 226 of the Constitution. Over and above, a court of law is also a court of equity. It is, therefore, of utmost necessity that



when a party approaches a High Court, he must place all the facts before the Court without any reservation. If there is suppression of material facts on the part of the applicant or twisted facts have been placed before the Court, the writ court may refuse to entertain the petition and dismiss it without entering into merits of the matter.”

14. *In Udyami Evam Khadi Gramodyog Welfare Sanstha and Another v. State of Uttar Pradesh and Others², this Court has reiterated that the writ remedy is an equitable one and a person approaching a superior court must come with a pair of clean hands. Such person should not suppress any material fact but also should not take recourse to legal proceedings over and over again which amounts to abuse of the process of law.”*

23. Prerogative writs are issued for doing substantial justice. Hence, petitioners approaching the writ court must exercise due diligence; approach with clean hands by placing all the material facts before the court without concealing or suppressing anything. The courts would be knowing the law and not the facts and if a litigant were to suppress the facts and attempt to snatch an order from the court, cannot go scot-free or in other words, such



litigant requires to be dealt with deft and iron hands and in such circumstances, the court would be perforced to impose costs on such persons. Though in the normal course, we would have desisted from making any observation in this regard, the facts unfolded in the present case including the conduct of the petitioners would not inspire confidence in us except observing that petitioners cannot be extended the benefit of doubt. The pleas put-forth in the writ petition do not disclose about petitioner Nos.1, 2 and 3 being rustic villagers or illiterate persons or not being well conversant with the procedural law and particularly petitioner No.4 who is said to be an Environmental Researcher who is required to exercise utmost care and caution while espousing a public cause. The Hon'ble Apex Court in the case of **K.D. Sharma vs. Steel Authority of India Limited and Others [(2008) 12 SCC 481]** has observed thus:

“39. If the primary object as highlighted in Kensington Income Tax Commissioners is kept in mind, an applicant who does not come with candid facts and `clean breast' cannot hold a



writ of the Court with `soiled hands'. Suppression or concealment of material facts is not an advocacy. It is a jugglery, manipulation, maneuvering or misrepresentation, which has no place in equitable and prerogative jurisdiction. If the applicant does not disclose all the material facts fairly and truly but states them in a distorted manner and misleads the Court, the Court has inherent power in order to protect itself and to prevent an abuse of its process to discharge the rule nisi and refuse to proceed further with the examination of the case on merits. If the Court does not reject the petition on that ground, the Court would be failing in its duty. In fact, such an applicant requires to be dealt with for contempt of Court for abusing the process of the Court."

24. The judgment of **Vijay vs. State of Maharashtra** referred to supra would not come to the rescue of the petitioners in view of our opinion expressed with regard to retrospective operation by applying the principles laid down by the Hon'ble Apex Court in the case of **SEBI vs. Rajkumar Nagpal** referred to supra.

25. In the case of **Dnyandeo Sabaji Naik and Another vs. Pradnya Prakash Khadekar and Others [(2017) 5 SCC 496]**, Hon'ble Apex Court has held that where any attempt by litigant to abuse the process of the



law is made, it must be viewed seriously as sanctity of the judicial process will be seriously eroded if such attempts are not dealt with firmly. It has also been held that a litigant who takes liberties with the truth or with the procedures of the Court should be left in no doubt about the consequences to follow, so that others would not venture along the same path in the hope or on a misplaced expectation of judicial leniency. It has been further held:

“14. Courts across the legal system - this Court not being an exception - are choked with litigation. Frivolous and groundless filings constitute a serious menace to the administration of justice. They consume time and clog the infrastructure. Productive resources which should be deployed in the handling of genuine causes are dissipated in attending to cases filed only to benefit from delay, by prolonging dead issues and pursuing worthless causes. No litigant can have a vested interest in delay. Unfortunately, as the present case exemplifies, the process of dispensing justice is misused by the unscrupulous to the detriment of the legitimate. The present case is an illustration of how a simple issue has occupied the time of the courts and of how successive applications have been filed to prolong the inevitable. The person in whose favour the balance of justice lies has in the process been left in the lurch by repeated attempts to revive a stale issue. This tendency can be curbed only if courts across the



system adopt an institutional approach which penalizes such behavior. Liberal access to justice does not mean access to chaos and indiscipline. A strong message must be conveyed that courts of justice will not be allowed to be disrupted by litigative strategies designed to profit from the delays of the law. Unless remedial action is taken by all courts here and now our society will breed a legal culture based on evasion instead of abidance. It is the duty of every court to firmly deal with such situations. The imposition of exemplary costs is a necessary instrument which has to be deployed to weed out, as well as to prevent the filing of frivolous cases. It is only then that the courts can set apart time to resolve genuine causes and answer the concerns of those who are in need of justice. Imposition of real time costs is also necessary to ensure that access to courts is available to citizens with genuine grievances. Otherwise, the doors would be shut to legitimate causes simply by the weight of undeserving cases which flood the system. Such a situation cannot be allowed to come to pass. Hence it is not merely a matter of discretion but a duty and obligation cast upon all courts to ensure that the legal system is not exploited by those who use the forms of the law to defeat or delay justice. We commend all courts to deal with frivolous filings in the same manner.”

26. In fact, abuse of process of the court or anything done in oblique motive has been held by the Hon’ble Apex Court as interfering with the administration of justice and the polluters of judicial firmament are required to be well taken care of. It has been held :



“The polluters of judicial firmament are required to be well taken care of to maintain the sublimity of court’s environment; so also to enable it to administer justice fairly and to the satisfaction of all concerned. Such persons are required to be properly dealt with, not only to punish them for the wrong done, but also to deter others from indulging in similar acts which shake the faith of people in the system of administration of justice.”

27. For these myriad reasons, we are of the considered view that the petitioners are to be mulcted with costs.

28. For the reasons aforesated, we proceed to pass following

ORDER

- (i) Writ petition is hereby dismissed with costs;
- (ii) Petitioners are directed to pay a sum of Rs.50,000/- (Rupees Fifty Thousand only) payable to respondent No.1 for being utilised for the welfare of project displaced persons, if any.

(ARAVIND KUMAR, CJ)

(ASHUTOSH J. SHASTRI, J)

GAURAV/BH/AM



ANNEXURE - 2

GUJARAT POLLUTION CONTROL BOARD

Regional Office –Kutch (West)

Katira Complex-1, Magalam Char Rasta, Sanskar Nagar,

Bhuj- 370001, Phone: (02832) 250620

E- mail: ro-gpcb-kutw@gujarat.gov.in

PUBLIC HEARING PROCEEDING

As per the provision of Notification No. S.O.1533 (E) dated 14/09/2006 and its subsequent amendment thereof, Ministry of Environment, Forest & Climate Change, Government of India, New Delhi, Public Hearing has been conducted for M/s. GHCL Limited for Proposed the Soda Ash Plant (1) Light Soda Ash Plant – 11,00,000 TPA, (2) Dense Soda Ash Plant @ 5,00,000 TPA, (3) Sodium Bicarbonate @ 2,00,000 TPA with solid fuel based Captive Cogeneration Power Plant @ 120 MW capacity at Village: Bada, Taluka: Mandvi, District: Kutch, covered under Project category "A" as mentioned in their request application.

The Public Hearing was scheduled to be held on 06/04/2022 at 11:00 Hrs, Venue: Project Site, Survey No. 432, Village: Bada, Taluka: Mandvi, Dist. Kutch. Public hearing was time being postponed due to unavoidable circumstances and now the Public hearing is scheduled to be held on 17/10/2022 at 11:00 Hrs, Venue: Project Site, Survey No. 432, Village: Bada, Taluka: Mandvi, Dist. Kutch.

A copy of the Draft Environment Impact Assessment report and Executive Summary of Draft Environment Impact Assessment report both in English and Gujarati were sent to the following authorities or offices to make available the draft EIA report for inspection to the public during normal office hours, till the Public Hearing is over.

1. The District Collector Office, Bhuj, Dist. Kutch
2. District Development Office, Bhuj, Dist.: Kutch
3. District Industry Centre, Bhuj, Dist.: Kutch
4. The Taluka Development Office, Ta. Mandvi, Dist. Kutch
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change (MoEF & CC), Room No. 407, Aranya Bhavan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. Regional Office, Gujarat Pollution Control Board (Kutch-West), Katira Complex – 1, Near Mangalam Char Rasta, Sanskarnagar, Bhuj, Kutch – 370001.

Also, Executive Summary in Gujarati language was send to Talaticum Mantri of 12 villages for widespread publicity of Public Hearing. Other concerned person having plausible stake in environmental aspects were requested to send their responses in writing to the concern regulatory authorities.

Announcement of Public Hearing was also made through loudspeaker and banners on auto rickshaws and the rickshaw was also rotated in the villages of the study area before the Public Hearing on dated 15/10/2022 & 16/10/2022.

The advertisement was published in earlier Gujarati Newspapers "**Divya Bhaskar**" on dated 03/03/2022 and in English Newspaper "**The Times of India**" on dated 04/03/2022. Re advertisement was published on Gujarati Newspapers "**Divya Bhaskar**" on dated 30/09/2022 and in English Newspaper "**The Times of India**" on dated 01/10/2022.



1509

GUJARAT POLLUTION CONTROL BOARD

Regional Office –Kutch (West)

Katira Complex-1, Magalam Char Rasta, Sanskar Nagar,

Bhuj- 370001, Phone: (02832) 250620

E- mail: ro-gpcb-kutw@gujarat.gov.in

Shri. Chetan Misan (G.A.S), Sub Divisional Magistrate and Deputy Collector, Mundra, Kutch supervised and presided over the entire Public Hearing process.

A statement showing list of participants present during the Public Hearing is enclosed as **Annexure A**.

A statement showing salient points highlighting issues raised by the participants and responded by the representative of the applicant during the Public Hearing in English language is enclosed as **Annexure B** and in Gujarati language is enclosed as **Annexure B1**.

Statement showing responses and comments received in written, with respect to aforesaid public notice before and during the Public Hearing are enclosed as **Annexure C (C-Q-1 to C-Q-1154)** and replies given by project proponent with respect to these response and comments received in writing are enclosed as **Annexure D (D-A-1 to D-A-1154)**.

Annexure E (E1 to E4) contains the advertisement published in Gujarati Newspapers "Divya Bhaskar" and in English Newspaper "The Times of India". It also contains acknowledgement copies of EIA Report and Executive Summary submitted to authorities and Executive Summary submitted to village panchayat offices and photographs of announcement on microphone in the affected villages falling within 10 km radius of the proposed project area.

Place:

Project site,
Survey No. 432,
Village: Bada,
Taluka: Mandvi,
District: Kutch

T. C. Barmeda
T. C. Barmeda
Regional Officer
GPCB Kutch (West) as
Representative of the Member
Secretary, GPCB

Ch
Chetan Misan (G.A.S)
Sub Divisional Magistrate &
Deputy Collector,
Mundra-Kutch

Date: 17.10.2022

Encl.:

1. Annexure A, B, B1, C, D & E as above.
2. Video DVD containing videography of Public Hearing.
3. CD containing PDF file of Minutes of Meeting (MOM) of the PH proceeding and Annexures.

Gujarat Pollution Control Board



Regional Office – Kutch(West)
Katira Complex – 1, Mangalam Char Rasta, Sanskar Nagar,
Bhuj -370001. Phone : (02832) 250620
E-mail ID: ro-gpcb-kutw@gujarat.gov.in

ANNEXURE-A

A Statement showing participants present during the public hearing.

As per the Ministry of Environment and Forests & Climate Change, Government of India, New Delhi vide its notification no. S.O.1533 (E) dated 14th September, 2006 as amended: Public hearing is fixed for M/s GHCL Limited for 11,00,000 TPA Light Soda Ash, 5,00,000 TPA Dense Soda Ash, 2,00,000 TPA Sodium Bicarbonate, 120 Captive Co-generation Power Plant, at Village. Bada, Ta. Mandvi, Dist. Kutch, project category 'A' was scheduled to be held on 06/04/2022 at 11:00 Hrs, Venue: GHCL Project Site, Survey No. 432, Village: Bada, Taluka: Mandvi, Dist. Kutch. Public hearing is time being postponed due to unavoidable circumstances and now the Public Hearing is scheduled to be held on 17/10/2022 at 11.00 hrs, Venue: GHCL Project Site, Survey No. 432, Village: Bada, Taluka: Mandvi, Dist. Kutch.

The List showing name of participants present along with signature during the public hearing are as under:

ભારત સરકારના વન, પર્યાવરણ મંત્રાલય અને જળવાયુ પરિવર્તન મંત્રાલય, નવી દિલ્હીના જાહેરનામા ક્રમાંક એસ.ઓ.1533 (ઇ) તા:14/9/2006 તેમજ વખતોવખત થયેલ સુધારાના અનુસંધાને મેસર્સ જીએચસીએલ લીમીટેડ, ગામ. બાડા, તા. માંડવી, જી. કચ્છ દ્વારા ૧૧,૦૦,૦૦૦ ટીપીએ લાઇટ સોડા એશ, ૫,૦૦,૦૦૦ ટીપીએ ડેન્સ સોડા એશ, ૨,૦૦,૦૦૦ ટીપીએ સોડીયમ બાયકાર્બોનેટ, ૧૨૦ મેગાવોટ કેપ્ટીવ કો-જનરેશન પાવર પ્લાન્ટ વગેરે માટેની પરિયોજના પ્રોજેક્ટ કેટેગરી "એ" અન્વયે લોકસુનાવણી તા. ૦૬/૦૪/૨૦૨૨ ના રોજ ૧૧:૦૦ કલાકે, સ્થળ: જીએચસીએલ પ્રોજેક્ટ સાઇટ, સર્વે નં. ૪૩૨, ગામ. બાડા, તા. માંડવી, જી. કચ્છ ખાતે આયોજીત કરવામાં આવેલ હતી. પરંતુ, અનિવાર્ય સંજોગોને કારણે આ લોકસુનાવણીનો કાર્યક્રમ મુલતવી રાખવામાં આવેલ. હવે આ પરિયોજના પ્રોજેક્ટ માટેની લોકસુનાવણી કાર્યક્રમ તા. ૧૭/૧૦/૨૦૨૨ ના રોજ ૧૧:૦૦ કલાકે, સ્થળ: જીએચસીએલ પ્રોજેક્ટ સાઇટ, સર્વે નં. ૪૩૨, ગામ. બાડા, તા. માંડવી, જી. કચ્છ ખાતે રાખવામાં આવેલ છે. લોક સુનાવણી દરમ્યાન હાજર રહેલા લોકોના નામ તથા સહીની યાદી નીચે મુજબ છે.



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1	Aboti Hakim Abodi	
2	ગાંધી ચાર્જ કરાણ	AKG
3	ભુવિશ્વેશ.	ભુવિ.
4	વિરુપ સુધાર	
5	પુનશી મા.ભા.ગા.ગાંધી	પુનશી મા.ભા.ગા.ગાંધી
6	પુકાશ રાજામલભાઈ ગાંધી	P. R. Gadhvi
7	ગાંધી મુનિશાળ સુવર્ણ	
8	ગાંધી રાજીવ ગાંધી સુવર્ણ	ગાંધી રાજીવ ગાંધી
9	ગાંધી વાણી મા.ભા.ગાંધી	
10	Hansi Gulheri	
11	ડો. મા.ભા.ગાંધી	
12	ગાંધી મા.પેશી ભોજાઈ	
13	ગાંધી વિજિતન વરગોડા	
(14)	ગાંધી જાલિયા સમરજી	
15	ગાંધી રી.શા.ગાંધી	Hansi Gadhvi



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16	મહેશ્વરી મોદળ પંચાયતીયા	
17	મહેશ્વરી કનૈયા શાળા પંચાયતીયા	
18	ગરબી લક્ષ્મી સાંચા ઉપડેડ	
19	ગરબી કનૈયા શાળા ઉપડેડ	
20	ગોસ્વામી પરેડા મીસરા	
21	ગરબી રામ મીસરા	
22	ગરબી કોસા કચેરા મીસરા	
23	ગરબી નિધા ગોપાલ પંચાયતીયા	
24	કાલ કાશીભાઈ બાડા	
25	કોલી મોદળ લિસા બાડા	
26	કોલી ગાભાભાઈ બાડા	
27	ગરબી ઉમેશ પચાલ મહાનિયત	
28	ગરબી ગરાલ શીવજી ધોળેશીયા	
29	ગરબી મહારાજ મજાજી પંચાયતીયા	
30	ગરબી નિખમલભાઈ શાયલ	



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31	ગઢવી સુવરભાઈ	ગઢવી સુવરભાઈ ખાંચોરીયા
32	ગઢવી મોહનભાઈ	
33	ગઢવી ભોલિવરભાઈ	
34	ખીનરાજભાઈ ભાગ્યજી	ખીનરાજભાઈ
35	ગઢવી રામજી કુશાલ	
36	ઈન્દ્રસિંહ સેહા	ઈન્દ્રસિંહ
37	વિમલભાઈ (215) = (184) ખાંચોરીયા	
38		
39	સુભાષભાઈ પંચ ગઢવી	
40	રાડગરભાઈ રાજ	રાડગરભાઈ
41	બલરાજભાઈ	
42	ગઢવી રામજી ગોખાલ	ખાંચોરીયા
43	ગઢવી પ્રજ્ઞાલ રાજ	ખાંચોરીયા
44	ગઢવી વીરજી કીશોર	ખાંચોરીયા
45	ગઢવી જાણસી માલસી	



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Sr.No. અનુ.નં	Name & Address નામ અને સરનામું	Signature OR Thumb Impression સહી અથવા અંગુઠાનું નિશાન
46	સુધાર ફુલ મોડલ	
47	કોંબા શામળા મોડલ	
48	આનંદ ગઝલ મોડલ	
49	આનંદ ગઝલ મોડલ	
50	ગઝલ નીલેરા મોડલ	
51	ગઝલ (શાળ મોડલ)	
52	ગઝલ વીજોળા વિષય	
53	નારાણ (વિષય ગઝલ)	
54	અરવલ લોકરાજ ગઝલ	
55	મુઠેરા ગઝલ	
56	જીવર ગઝલ	



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57	ડોલી મંગલ	ગોધર
58	દીગશાધર ગોવિંદધર	નાયબ મોરા
59	દાધરધર ગોવિંદધર	નાયબ મોરા
60	ગઢવી માવેશ ભોજશાહ	નાયબ મોરા
61	ગઢવી અશીન જલ્લ	પાંચોરીયા
62	ગઢવી પુડાશી રંગમલ	મોરા નાયબ
63	ગઢવી મોદ્ય ગોવિંદ	મોરા નાયબ
64	ગઢવી માવેશ ભાડૂ	મોરી ઉત્કલેડ
65	ગઢવી નામસલા	મોરી ઉત્કલેડ
66	ગઢવી કિતરા મોદ્ય	મોરા નાયબ
67	ગઢવી તાલિન અરજા	પાંચોરીયા
68	ગઢવી ગોપાલ અમા	પાંચોરીયા
69	ગઢવી ગોવિંદ રાગ	પાંચોરીયા
70	ગઢવી નરખન હરી	પાંચોરીયા
71	ગઢવી જશરાજ ગોવિંદ	પાંચોરીયા



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72	ગઢવી શીવરાજ ગાડ (પાંચાલી)	
73	ગઢવી રાજ શિંભુ (પાંચાલી)	
74	ગઢવી વાલ્મીકી માસ	
75	ગઢવી ગોવિંદ રાજ માસ	
76	ગઢવી મહેશ વાલ્મીકી માસ	
77	ગઢવી પુષ્પા મિસ્ત્રી પાંચાલી	
78	ગઢવી રામલેખા બેન	
79	ગઢવી હર્ષ	
80	મહેશ્વરી વિજય	
81	ગઢવી રામલાલ	
82	ગઢવી મેઘરાજ	
83	ગઢવી શ્યામ	
84	મહેશ્વરી લિખા	
85	લિખા ગોપાલ ગઢવી	
86	ગઢવી - મીના	



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Sr.No. અનુ.નં	Name & Address નામ અને સરનામું	Signature OR Thumb Impression સહી અથવા અંગુઠાનું નિશાન
87.	ગાંધી વાવજી બાંધકામ	
88.	ગાંધી ગોલ્ડ વાવ	ગોલ્ડ
89.	ગાંધી દેવાધ પલ્લ	ગાંધી
100.	ગાંધી ગોલ્ડ વાવ	
101	ગાંધી ગુલામ અમલ	
102.	ગાંધી ભારત ડોરા	Bharat
103	કામજી	
104	કાંચે વડોદરા નામ અમલ	વડોદરા કાંચે
105	કાંચે વડોદરા મોખા	વડોદરા કાંચે



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Annexure - B

A Statement showing issue raised by the participants and responded by the representative of the applicant during the Public Hearing.

As per the Ministry of Environment ,Forests and Climate Change of india , New Delhi vide it's Notification No : S.O.1533(E), dated September 14, 2006 and subsequent amendments covered under Category " A " of **Notification M/s. GHCL Limited, Village : Bada, Taluka : Mandvi, District : Kutch, Gujarat** by 11,00,000 (TPA Capacity Light Soda Ash Plant), 5,00,000 TPA Capacity Dense Soda Ash, 2,00,000 TPA Capacity Solid Fuel Based Captives with Sodium Bicarbonate - Generation Power Plant Environment public hearing regarding the project for 120 MW capacity . On 06/04/2022 at 11:00 hrs at Sthalam Project Site , GHCL Limited , Survey no . 432 was held at Village: Bada, Taluka: Mandvi, District : Kutch, Gujarat. But due to unavoidable circumstances, the program of this public hearing was postponed. Now, the public hearing program for this project is dated. On 17/10/2022 at 11:00 hrs , place Project Site , GHCL Limited , Survey no . 432, Village : Bada, Taluka : Mandvi, District: Kutch, Gujarat .

Shri. Chetan Misan (GAS) , Sub Divisional Magistrate and Deputy Collector , Mundra - Kutch Supervised and presided over the entire public Hearing proceedings.

Shri T. C. Barmeda, Regional Officer, GPCB, Kutch (West) and the representative of Member Secretary, Gujarat Pollution Control Board welcomed all present at the Environmental Public Hearing. They EIA Various provisions under the notification and the process of public hearing are given in brief. He informed about the action taken by the Gujarat Pollution Control Board regarding the wide publicity of the public hearing and two daily news papers prior to its announcement "Times of India" in English was published on : 04/03/2022. And "Divya Bhaskar" In Gujarati was published on 03/03/2022. Two daily news papers re-advertisement of public hearings; Published in "Times of India" in English on dated 01/10/2022 and in "Divya Bhaskar" in Gujarati on: 30/09/2022. In most cases On 15.10.2022 and 16.10.2022, extensive public awareness has been done about public hearing through vehicle through loud speakers in various villages in the study area. He also said that EIA. As per the notification provision, only local affected people can make oral submissions in this public hearing while other persons having reasonable interest can make their submissions in writing , which will be included in the agenda.

Then, with the permission of the Sub Divisional Magistrate, they asked the representative of the industry to make a presentation on their proposed project in the local Gujarati language .

Then information about the company by industry, project location, project details, layout plan, useful requirements for the project, weather information of the area, satellite tracking activity, baseline data, environmental impacts and its mitigation measures, environmental management cost, project benefits, conclusion etc. in Gujarati language . Presentation was given .

After completion of the presentation by the industry, the Regional Officer, Kutch (West), Gujarat Pollution Control Board, with the approval of the Sub Divisional Magistrate, opened the forum for submissions / objections / suggestions of the local affected people .



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Objections / suggestions / opinions raised by the people present during the environmental public hearing and the responses given by the project representative are as follows :

Sr. No.	Name and address of the person raising the issue	Issues presented	Reply given by the representative of the company
1.	Hariom Aboti Village : Mota Laija	<ul style="list-style-type: none">They asked that they want to know from the company that what is heavy chemical? And what are the regulations to prevent pollution? What is it that company will explain us.	<ul style="list-style-type: none">As you have requested to explain what this heavy chemical is. Heavy chemicals means chemicals that are normally made in bulk are called heavy chemicals. A heavy chemical is not necessarily toxic or non-toxic. But any chemical that is produced in bulk is called heavy chemical.
<ul style="list-style-type: none">Regional Officer said , " Keep calm. Proponent gives answers. Proponent will give answers to your raised questions. Please listen calmly. "			
2.	Shamat Kesav Gadhavi Village : Pachotia	<ul style="list-style-type: none">They ask the company that in the 10 villages around them which are affected , what facilities will the company do for the villages and what will they do for the cows. It is a question for my supporters with public support . In which I am sure that GHCL will fulfill their request and further support the company.	<ul style="list-style-type: none">We have made verbal representations at several places and also given written undertakings that the GHCL foundation of GHCL is engaged in CSR activities, and this activity is reflected in doing various things, the main representation being whether the fodder will be arranged or not. So we have made a commitment that fodder will be arranged as per requirement. Apart from this, work will be done in education and arrangement of animal doctor for animals, work will be done for in in medical field and for skill development.
		<ul style="list-style-type: none">Sir, Now we can ask other questions?	<ul style="list-style-type: none">
<ul style="list-style-type: none">Stated by the chairman , you can ask the questions you want to ask, you can make written submissions, you can make any objections you have, this forum is for that. And we will listen to all your objection suggestions and submissions and also give positive answers to them, but we request you all to submit your questions one by one.			



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3.	Rajeshbhai Dhola Village : Padampur	<ul style="list-style-type: none">• They ask the company that give us written answers whether they will employ the youth and sisters who are here or hire them from outside . So that we get the information.	<ul style="list-style-type: none">• What we are talking in this public hearing today will be recorded in writing and this written note will be informed in writing to all. The employment you have talked about. Generally we try to provide employment locally as per the qualification and requirement in neighboring villages . Also, if I talk about Sutrapada itself, more than 80 percent local people are employed in Sutrapada.
<ul style="list-style-type: none">• Told by the regional officer that tell your name before the next presentation.			
4.	Haribhai Ratanbhai Gadvi Village : Pachotia	<ul style="list-style-type: none">• What they have done so far under CSR for scholarships in schools or for health can you inform.• Very goog sir, I want to know that what kind of pollution does the company cause and what equipment do you have for it?	<ul style="list-style-type: none">• You are right , we have arranged medical van here even before the company started here for health. In the future we will try to upgrade the medical facilities here and make the existing schools more effective for providing education to the children. We have a CSR activity going on in every anganwadi etc. in the village and in future we are also planning to build an english medium school.• If you have talked about pollution, advanced arrangements will be made for both environment, sound and water pollution .
5.	Vijay Gadhavi	<ul style="list-style-type: none">• Officer sirs, you have come to listen to company men only, and don't give us the mic. Is this the gathering for fodder for your cows? We protest.• No, you tell us whether this is a pollution meeting or a cow fodder meeting.• Here a man fell unconscious and had an attack and you are praising company. Thank you for being an officer thank you.	<ul style="list-style-type: none">•



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• Chairman said that, now the mic is with you, whatever your presentation is on camera. You have the mic now, introduce your questions, ask your questions. You can submit any questions you have.		
6.		<ul style="list-style-type: none">• How cruel of you sir, even if an ambulance arrives for three men, your hearing cannot be stopped for a moment.
7.	Jat Fakina the consignee Village : Bada	<ul style="list-style-type: none">• What will GHCL do for Maldhari? Which can be answered.• When it comes to the maldhari of Bada village, generally what the maldharis need is one for them to have a fodder system and the other for them to have the facility of a veterinary doctor that we will arrange.
8.		<ul style="list-style-type: none">• Sir, listen to the proper issue, we don't want doctors, we are concerned about pollution.
9.	Prakash Ranmal Gadhavi Village : Laija	<ul style="list-style-type: none">• In case, company comes or plant comes then, how many people will you provide employment opportunities if the company comes and if you provide employment then we support you publicly.• As we have told you earlier we have employed 80 to 85% local people in Sutrapada plant, we will try to follow the same here as per the requirement as per qualification.
10.	Suthar Nirav Village : Mota Laija	<ul style="list-style-type: none">• We appreciate your ambulance running under CSR for treatment and we support you openly for the fodder you provided for the livestock.• But at the same time we want to ask questions for the priority of the people here , that you will keep the first priority of the local people who are educated class people who are educated students and if you keep them, how much you will keep them. The laborer who will work here will also be a native of 10 villages here or will you invite them from outside. Another major issue is what you will do here for the preservation of the environment and for the improvement of the environment. In order to preserve the environment, we want to improve the environment here so much that this place becomes• We have answered your employment issue before. In what you are talking about environment, we are going to do many things for the environment. Along with this, if we talk about environmental dust, today the norms of GPCB are very strict, we will see that we will maintain even more strict norms, use advanced equipment and in this equipment it will be such that whatever impact we have is more or less be restricted in the plant it self. Because a dense green belt will be created all around, there will be no major impact of noise and water or dust pollution. We are sure that the impact will be less than the norms of the environment.



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		<p>worth visiting. If you accept our request, we welcome you with open heart.</p>	
11.		<ul style="list-style-type: none">• Hello , there is a misrepresentation here that marine life will not die, skin diseases will occur due to soda ash and then the company will open a hospital. First people will be poisoned by inhalation, then the company will open a hospital. This company makes false representations. Opponents are not allowed to enter.• Go back GHCL Go back GHCL Go back GHCL ,	<ul style="list-style-type: none">• Now it has presented skin and respiratory diseases , today I am showing you that we have been running the plant there for the last 35 years and no such major problem has been observed. Apart from this, today there are four soda ash plants in Saurashtra namely Tata Chemical , Nirma, RSPL and Dhragandhra Chemicals. Looking at all these plants, no impact has been observed anywhere, so this seems to be a misleading thing, no such major impact has been observed.• Another thing was said that there will be pollution in the water and loss of life. The treated effluent we release is non-toxic and inorganic. And it has no impact on water. And it has been studied independently whose papers are available. Studies show that no fish or marine animals are harmed. Moreover, there is growth of sea weed and fish growth is more so there is no impact on it.
12.	Bharat Karshan Gadhavi Village :	<ul style="list-style-type: none">• How hygienic and clean will the plant that will come up in Bada village be compared to the Sutrapada plant .• Thank you and we welcome you.• Second question We have more and more farmers and what facilities and protection will this GHCL company provide for the farmers?	<ul style="list-style-type: none">• Sutrapada plant is 35 years old today, the technology we are going for today is very advanced and for the pollution control it. I can say today that this plant will have better control than any plant in India today. And by all means the advanced plant will come and provide good conditions and there will be no impact on the surrounding villages.• What we talked about today and our CSR presentation also



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			showed that agriculture and animal husbandry are our main themes. And in farming we do different things like organic farming, we work in zero budget farming. Also, GHCL provides support for the government's schemes like for drip irrigation and sprinklers , if we make it effective by giving subsidies, efforts will be made to produce more green production and good production by using less water.
13.	Vijay Karshan Gadhavi Village : Pachotia	<ul style="list-style-type: none"> It is asked whether you can neutralize this public hearing or are you doing it at the behest of a person sitting in a corner under pressure from someone. 	
14.		<ul style="list-style-type: none"> If the EIA report prepared by the company is to be viewed legally by the public, the EIA has prepared the report without considering the nature of the matter here. First of all our demand is before you and honorable officials that this EIA report is wrong which is known to the public, our technical team and we have done this study and we put this before you this EIA report is wrong. While our area is shown as a dry desert, you should know from the road that our is our area actually a dry desert when you come to our area? And you guys have shown our area a dry desert in EIA. As the EIA report is completely wrong, It is our demand that it should be amended first and only after the amendment, this public hearing should be held. I end my speech. 	<ul style="list-style-type: none"> Today you made a submission that the EIA report is wrong, now the EIA report that we have prepared, it has been prepared by a very reputed agency of India. This is a government agency and their report is generally accepted for all projects. Apart from this, if there is any kind of suggestion in this EIA report, it will be noted, and if any correction is suitable or someone suggests it in the final EIA report, then we will try to implement it, we will review it for sure. So if you have any suggestion for EIA please show.
		<ul style="list-style-type: none"> During the entire public hearing, there was a continuous noise by the people , so that the Regional Officer As stated by make presentations one after another so that the voice of all can reach all. 	
15.	Maheshwari Dhanji Valoo	<ul style="list-style-type: none"> As our supporters have given you a statement, if you are able to fulfill, 	<ul style="list-style-type: none"> As you have talked about the chimney, then it will be fully



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	Village : Mota Laija	<p>I welcome this company.</p> <ul style="list-style-type: none"> • Second, sir , disclose the height of the chimney in this company to the public. 	<p>calculated for the height of this chimney and the minimum height of the chimney will be 130 meters.</p>
16.	Bhawanjibhai shouted Village : Former Taluka Panchayat	<ul style="list-style-type: none"> • I support and welcome the company. • Here are our youth who are coming from the villages in your criteria area who are ready to study for skill development but if their economic condition is poor, what can you do for them. • I want to know what you will do for the farmers here in our area related to agriculture. 	<ul style="list-style-type: none"> • We at GHCL do various such things and if there are any such thing in future we will try to help them as part of CSR . Apart from that, we will arrange education here too, but some suitable students will be selected for higher education. • As we mentioned earlier we will do many things for farmers out of which agro livelihood is one of our core skill areas where we will do things like zero budget farming, organic farming, drip irrigation and sprinklers .
17.	Viram Gadhavi Bada	<ul style="list-style-type: none"> • We want confirmation in writing that the company is committed to our cows for 365 days or not. Committed or not. 	
18		<ul style="list-style-type: none"> • Make sure that there is a center of vipassana meditation nearby. All over is in the world. Vipassana center is near. 	
<ul style="list-style-type: none"> • During the hearing, there was continuous uproar from the people. It was presented simultaneously by different persons . 			
19.	Valji Jashraj Charan	<ul style="list-style-type: none"> • EIA notification, this public hearing is held only in 24 days time, 45 days time is not given to us. to close this public hearing. Stop this public hearing and give us 45 days. • Sir, stop the proceedings, we don't need a hearing , Corona guidelines have been violated. • No, no, public hearing do not close, continue continuously. Just keep going • We don't understand why this public hearing is going on despite all this outrage. Tell us what is the reason for this public hearing, do 	



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		<p>you not understand such public outrage hearing.</p> <ul style="list-style-type: none"> • Outside men are coming and speaking. • Sir, which law and order which we took and order breached you to put in these minutes first you show which order we took and order breached. We will die but not go away. • Hon'ble Chairman Sir you make the public seat like this and give the company VIP treatment, is this right. • I want to make a presentation through electronic medium , then if I am provided with electronic medium and the LED should be turned on, this should be played, through electronic medium I want to ask questions. 	
<ul style="list-style-type: none"> • Stated by the Regional Officer that you are frequently requested to present any issues you may have. If you don't have any technical presentation, please let us know so that further action can be taken. • Told by the Regional Officer, make the representation you want to make simultaneously so that the proponent can respond. • Told by the regional officer that this public hearing is only to hear your objections and representations, present your objections. It is our repeated request. This forum is neutral only to listen to your objections and take them to the right place. So give your submissions. • Chairman said that we are here to hear your objections and submissions but you are taking law and order in your hands you are getting into quarrel with the authority we are taking all your objections in writing and verbal don't take law in your hands . It is my humble request to all of you that whatever objections you may have, please let us know in writing and verbally on camera. Please I again inform you don't take law and order into your hands. Feel free to put your objections and representations and suggestions before us. We are ready to take on camera and in writing. But maintain the law and orders and maintain discipline. • Stated by Chairman Shri , whatever your oral presentation is, you should say it on camera. First you calmly tell us your objections and suggestions. • Regional Officer said that any objections you may have will be audio and video recorded and forwarded. • Stated by Chairman that make your submission. 			
20.	Village : Janakpur	<ul style="list-style-type: none"> • Says I support this company and welcome the company. We support publically. • At the same time, we ask that you will do the work that the company 	•



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		has to do in the interest of the public, and put it before us.	
21.	Vipassana Center		<ul style="list-style-type: none"> • Pollution or sound or any other effect does not affect the center of Vipassana. • All measures have been taken by us for pollution control. Dust pollution will be so low that it will generally have no impact due to green belt and minimum dust generation. For sound , any equipment having noise problem will be enclosed , the equipment will be inside the building and also because of the green belt , the impact of sound will be limited to the boundary of the plant. And the sound will stay within the board's norms so it has no major unappreciated impact. For which the plant assures that there will be no impact and for that one of our reputed agencies has done the entire study and the study shows that there will be no unappreciated impact.
<ul style="list-style-type: none"> • Told by the regional officer that once again a humble appeal to all of you that whatever issues, objections, representations you have, please make them so that we can minutise them and send them for further action. • Told by the regional officer that, sit down, do it quietly, if you all speak together, you can't be heard, please all speak simultaneously. 			
22.		<ul style="list-style-type: none"> • We support this public hearing and welcome the company. 	<ul style="list-style-type: none"> •
23.	Khushalbhai Gadhvi Village : Pachotia	<ul style="list-style-type: none"> • He said that around 300 laborers have come with them, so how will the GHCL company take those people into confidence that they will be given a chance first. Why will they be given priority to work. 	<ul style="list-style-type: none"> • As mentioned above for employment, we will give priority to local people based on merit and need .
24.	Dr. Devendra Gauswami Village : Janakpur.	<ul style="list-style-type: none"> • He said that in the presentation made by this company, you have not indicated whether they use ammonia in Sutrapada or store the ammonia tank there or not. And tell 	<ul style="list-style-type: none"> • Your three - four questions are. I am answering three - four questions that ammonia is recycled in the process, ammonia is used, it is recycled and used,



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		<p>here whether you will use it or not and how dangerous ammonia is. If his dust comes here, I am a doctor with 21 years of experience. Asthma cases have increased by 100 to 1000 percent here since the earthquake. You bring a company here and develop it, but you don't tell anyone that we will do this and we will do that. If you store ammonia here, what will you do about it, if there is a leak, what will happen to the people who are there?</p>	<p>ammonia consumption will be reduced from the existing plant, its advanced technology will be used, so ammonia consumption will be reduced.</p> <ul style="list-style-type: none"> • Another question is whether ammonia will be stored yes it is clearly written that ammonia is in its ammonia bullet will be stored but the amount of storage will be very less and it will be well within environmental norms. For this ammonia what you talked about that if leakage will happen, then normally ammonia will not remain in the atmosphere. But in case of a catastrophic ammonia leakage, adequate provision is made for it to be controlled inside the plant boundary, a special scrubber is installed inside the plant boundary. As soon as ammonia level increases the spray of water showers like rain and ammonia is scrubbed and ammonia is eliminated in the same area, because ammonia is soluble in water. So in such a case, it would have rarely happened in the entire history, one case out of thousands would have happened anywhere and it can be controlled comfortably.
25.		<ul style="list-style-type: none"> • We have not seen this public hearing happening in this way anywhere in the country. and you are stopping people here, and not allowing public to come forward. You are doing forced public hearing like this, sir, you are working against the law, you are working against the people. And even though there is so much opposition from the village where this plant is to come, you forcefully hold a public hearing, you are doing it 	<ul style="list-style-type: none"> •



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		<p>forcefully this shows here.</p> <ul style="list-style-type: none">No, I will speak, you have been speaking so long, if I forcefully come to the courtyard of your house , you will let me come. By buying the land of Bada village by your money do you have the right to put the plant. Public hearings do not take place in this way.Note that a person cannot support or oppose from outside.	
		<ul style="list-style-type: none">Stated by Chairman that Madam, state the reasons for your opposition on record we record here. You speak with reason. If you want to argue, we welcome and accept it, but suggest and present your objections to us.Stated by the chairman that outsiders should give in writing. Any objection, suggestion, representation reason of your people give us oral written. We will consider your objections, suggestions and representations verbatim. At present public hearing is only for your objections and submissions. You don't have to protest. But if the reasons are genuine , you give us oral and written, we are ready to take.D.Y.SP. By saying that "Brother, step back a little bit, everyone has to make a presentation. You step back a little bit. Please step back a few let's step back everyone. Everyone will get full opportunity of presentation, no one will be left behind.	
26.		<ul style="list-style-type: none">Please consider that no one from outside can support or oppose.Ignoring the arrivals from any villages outside the affected village . You have full support from nearby villages.	
		<ul style="list-style-type: none">GHCL go back, GHCL go back ,Sir give us the mic,D.Y.SP. But if there is some arrangement here, I can give you the mic, is for youGHCL hey hey, GHCL hey hey,D.Y.SP. as stated that madam, go back a bit.Chairman Give the mic to whoever wants to present and give everyone a chance to present.Chairman said that everyone should give their objections and representations verbally and in writing and all objections and representations will be noted.	
27		<ul style="list-style-type: none">It is with great sadness that I have to say that you are a GPCB officer who is witnessing so much protest in the atmosphere inside the dome, the breathing for the colleagues is difficult even if an ambulance comes and takes them away, the shameless government is sitting silently, sir. I have studied EIA and	



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		<p>have come to put my points and I have also brought my points in writing sir. You are bound to listen to my points first you should preserve human values. These three sides of the dome are kept closed, which you cannot keep as per Corona guidelines. Three sites of dome are closed here and my colleagues are my colleagues are gasping for breath, in this case how will the public raise or hear this. How shameless you are now, you don't realize how many of our people are taken away by ambulance, what you will hear from us in the future. My request to the sirs of GHCL company is that you are not listening to human values now, if you do not appreciate human values now then what will you listen to us in future. I have come with all your reports, I have studied your marine report and your terrestrial report as well. And also we are not a people who have come to chant slogans, we are educated people, seekers of Vipassana.</p> <ul style="list-style-type: none">• Barmeda sir, I kindly request you that there is so much opposition and how you can allow this hearing to continue. What you are hearing by crossing human values is very sad sir. If you want to hold a hearing, keep it for three days.	
		<ul style="list-style-type: none">• Chairman said that, you may make your presentation,• Any representation issues you may have as stated by the Regional Officer, forward them to us. The hearing is for you to make your representations. Give us any issues or make representations.	
28		<ul style="list-style-type: none">• I have a question to the honorable GPCB officials that a petition has been filed in the Gujarat High Court which directly means that the people are right and the people have the right to speak. And if the Gujarat High Court is listening, then•	



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		<p>why this vulnerable government is not listening to us and our request is that we have 5 GB of data, if this data is shown on this screen, then we will believe you that you are capable of asserting our right.</p> <ul style="list-style-type: none">Honorable officer of GPCB and Collector that sir we have the data evidence to be put on the screen. If the people see the supporters and also see the opponents, that means they will understand what is the real situation of the company and stop fooling the people and oppressing the people.	
		<ul style="list-style-type: none">Told by the regional officer that, whatever issues you have, give us, we will send it along with the minutes and it will be decided. You can give us any data you have, so that we can forward your submission to the next committee to take a decision .	
29	Koli Mohan Viraji Atmaram Village : Bada	<ul style="list-style-type: none">What will you do for our Koli society ? If you do the work, our village has public support for the company.	<ul style="list-style-type: none">As a representative of the society of your village Bada, we have already informed that the coming of this plant or its effluent will not cause any problem in the fish catch and will not cause any damage , opportunities will be given to the youth as per merit.
30.		<ul style="list-style-type: none">Sir, listen to my presentation, this land where the plant is located belongs to Bada village. If the land of Bada village is gone, you are obliged to provide fodder for the cows of Bada village for 365 days.	<ul style="list-style-type: none">We have already given all our confirmations, we will provide fodder for cows as and when required.
31.	Govindgar Desai Goosal Village : Bayad	<ul style="list-style-type: none">He said that it is our request that some arrangement be made for education and animal husbandry and if the arrangement is made, we publicly support you and thank in behalf of 150 peoples.	<ul style="list-style-type: none">The requirement of Bayad village which you have shown, I have already said that in our activities, education and skill development will be done to make the youth of this place eligible to earn. Besides, we will modernize the existing schools and new schools as per the requirement. We will establish in the future.
32.		<ul style="list-style-type: none">Sir, it is my humble statement that more than 90 percent of those who speak in any opposition do not fall	<ul style="list-style-type: none">The work of seeing all this is being done by the regional officer of GPCB and chairman sir.

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within this buffer zone. So they have the right to give in written representation.

- We believe that they has the right to give in writing but they have no right to speak in the public hearing sir.
- Sir, we have many supporters behind us. But only the video is visible so far so you don't reach the eyes of the supporters. Actually 1000 of people and persons have come in support of this GHCL company. So my absolute request to you sir is that all the persons who oppose this only want to fight with government, to cancel this hearing and it is our humble request to you sir that you will be placed for 5 pm till the hearing is over. stay till Then. We ourselves want that any question or any solution can be made only from discussion. So, if we do not sit and discuss this, then there will be no solution to the question, so my humble request to the opposition party also is to maintain order and sit well and if you quarrel in this way, the health of the people will be 100 percent seriously affected.

- If you have any complaints and submissions or objections or suggestions related to the hearing, please let us know informed by Chairman.
- Told by the regional officer that, you are again requested to the everyone that you can sit at your place and present any suggestions, representations, objections you may have. Which will be included in this agenda and forwarded. This forum is only for hearing your objections suggestions suggestions. No decision is to be taken from this forum. Therefore, we assure you that any of your submissions will be minutise with audio and video recording and sent for further action, so kindly request again to make any submissions to the everyone.
- D.Y.S.P. It has been stated by that, Chairman Sir please instruct that both the parties should present one by one.
- Please maintain discipline as told by Chairman. This thing is going out of order now. You have the right to object. But maintain discipline in it. If you have any objections , suggestions or representations, say them one by one inside the mic, then we will minitise them and send your suggestions word to word to the decision making committee. We have not come here to decide on the forum.



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33 .		<ul style="list-style-type: none"> • Listen sir, you said that we will give fodder to the cows as per requirement. Exactly, Jain society gives fodder as per need. You say that we will give fodder as per requirement, if you are transferred somewhere tomorrow morning, who should we catch? So we don't want, don't want and don't want this company. • GO back , GO back GHCL GO back. 	<ul style="list-style-type: none"> • As you have said I will be transferred or when I am transferred, when we speak in this public hearing, the entire recording of the commitment is done, not as individual person, this is the commitment of the organization.
<ul style="list-style-type: none"> • D.Y.S.P. As stated by, Chairman Sir, there is no hearing of any kind in this manner. Until then, the hearing will be held only after peace is maintained, tell everyone in order. 			
34		<ul style="list-style-type: none"> • I am not from this zone. I am a citizen of India, a citizen of Gujarat, a citizen of Kutch and have full rights, I have rights. 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • As stated by Chairman that, whatever your objections are suggested, make any submissions you make in writing or orally. Whatever objections or suggestions you have, speak one by one, all your objections and suggestions will be heard. • D.Y.S.P. As stated by, all are allowed to speak but sit down all. • Speak one by one, present any objections one by one as stated by Chairman. All your objections will be heard. • I request you all to raise any representations or objections and maintain some discipline, said the regional officer . This doesn't seem like your behavior right now. • As stated by Chairman D.Y.S.P. Sir whoever is throwing all the shoes at the moment is kindly instructed to sit quietly. • D.Y.S.P. By saying, everyone please sit down. Now the police will do the work of the police. It is not considered reasonable, so please maintain discipline. • As stated by Chairman that, this is not discipline. I tell you again. Do not protest in this way, democratic protest should not be in this way, present your objection suggestions within your protest, we will listen to it. But what you are doing now is not protest. • D.Y.S.P. As stated that, all of you sit down. Sit down for a while. The question arises. 			
35 .	Vijay Gadhavi	<ul style="list-style-type: none"> • One minute brother, one minute brother. First of all, I request you to sit down quietly, brother. We have to stay in this area and you. So you will not give any reaction. So we are capable but if you don't react then ok, Brother calm down, Mind my words have no power in this company. The court is big, the public hearing is not the last thing, the public can be sold, I can be sold, the officers can be sold but 	<ul style="list-style-type: none"> •

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Katira Complex-1, Magalam Char Rasta, Sanskar Nagar,

Bhuj- 370001, Phone: (02832) 250620

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		<p>the courts are not to be sold. We have so much opposition, so much matter. Dear chairman and Regional officer, We consider you biased. You are forcibly advancing the public hearing. Right now the petition is going on in the high court, I challenge you for being biased take you to the court in this matter. But the brothers who are sitting with us today. I request them to leave peacefully. So get out comfortably without making any noise.</p> <ul style="list-style-type: none"> • Let's go brother let's go • GHCL hey, GHCL hey, 	
<ul style="list-style-type: none"> • According to the Regional Officer, anyone who has any objections or representations regarding the project can do whatever objection if left. You can make any objection or suggestion regarding this project. Your submission is acceptable in both written and oral form. Which will be included in the minutes and sent for further action. 			
<p style="text-align: center;">36</p>	<p style="text-align: center;">Shamat Singh Sodha Bada</p>	<ul style="list-style-type: none"> • I am the Trustee of the International Dhyana Center in Bada and listen to all people, all those who are in favor and against please listen. • Earlier also when officers of GHCL company came to meet the trustee . Even then we have made our submission. This is a very ancient science of India, the meditation of Vipassana Dhyana that no one has except India has and the attraction of all the world towards India. Vipassana meditation method has its attraction. So thousands and millions of people from all over the world come here to meditate. comes to do penance. For the past 32 years, this center has taught thousands and thousands of people the method of meditation and has given peace and happiness to their personal lives. Even before this meditation center, it is described in 	<ul style="list-style-type: none"> • As for the vipassana center that we were introduced to, I have to say, first listen to me, the vipassana center is really a very good meditation center. And we respect it, we will also try to take advantage of them in future. Another thing is that the Bhopal example you gave is a bit misleading because in Bhopal methyl isocyanide was used and not ammonia and this ammonia dissolves in water and our consumption is very low, besides our storage of hazardous. is much less than limit ; so no such question will arise. And its chances are very less. And if this happens, remedies have been taken for it, apart from this, talking about ammonia in those remedies, for this ammonia NEERI has done a very good study and studied it in detail. And



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the scriptures that in the middle of this Bada village, many sages have practiced penance on this earth and that is why it is called Tapobhumi. Bada is a tapobhimi. So this is our history as a witness that our religious books spiritual or whatever sages are a witness that when any meditator's attention is disturbed, when someone disturbs it, the disturber and that meditations violator is condemned. To which our scriptures are witnesses.

- Now secondly, sir has accepted that ammonia is to be used in this company and its storage is also to be done. So, within our India, an ammonia gas leakage incident has happened in Bhopal. All the news reporter of which are sitting here as witnesses. In which thousands and millions of people died of suffocation. My only suggestion is to save your money and energy and take this company far away from this center of attention. I am not saying that it should not be established here, the sea of Kutch is so big, from Abdasa to Nalia, you should take this company wherever there is less human population or many times far from human population, and especially from Vipassana meditation center. Otherwise, in my opinion, the company that is distracting in this center will be condemned, then it is up to you to decide what to do. If you want to save time and energy, this Bhanate (whom we call Sadhu with me, that Sages also has the same promises that explain to this company if the attention of these sages is disturbed then the company will be condemned. Sadhu, have already said that this

it is also believed that this quantity is very less and on this account there is no possibility of going beyond our plant boundary. But still all corrective actions will be taken for it. There is an automatic ammonia detection system and whenever this system detects any ammonia, immediately there is a protective water shower and scrubber that neutralizes it there and then.



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		<p>company will not stay here, maybe if you set up here, there are also incidents that you will have to leave in the future. I have been doing meditation for 22 years and I express my inner feelings that I put before you then your wish.</p>	
		<ul style="list-style-type: none">Chairman said that, thank you very much, we have presented this very calmly and have recorded your presentation on camera and we will consider your presentation in two minutes. That's why this is a public hearing, whatever your objections, suggestions, there is no decision authority here. We have only come to listen to you, we take minute to minute word to word on camera whatever presentation you make, we will send it to the above decision authority in the same way as we have made such presentation. We assure you that.	
37.		<ul style="list-style-type: none">Sir, my environmental issue is that the report of the EIA report prepared by GHCL is also on point number 3 of the working summary of point number 1.2 analysis of five options in point number 16 of the project site. Analysis of the five options for which the company is to be established. According to the options analysis report, the company has selected Bada as the site after identifying five different alternative sites. So our view was that Modhwa village which is very close to the port was a more suitable option for this project because Modhwa village already has industrial units and is not a sensitive area in terms of environment and port logistics and other facilities are also nearby. Compared to this option, the coastal environment near Bada is highly sensitive. Also this area is currently free of any kind of sea or air pollution and there are reserved forests around Bada, Gorad Bird Sanctuary is just 25 km from Bada village. It is only here in the whole Asian continent that there are so many ecologically sensitive areas, but what is the purpose of choosing Bada among the five alternative	<ul style="list-style-type: none">This is a very important question of yours. When we thought of setting up the plant, as shown in the above, five sites were selected, the initial environmental impact assessment was done for all the selected sites and studying all these impact, where there is minimum environmental impact, and where it can be easily dissolve in water. And according to the various reasons given by MoEF (17 to 18 points) the best site Bada was identified and accordingly this site was selected.Now if we talk about it, you people have shown that the forest is 25 km away from here, so the forest does not come in our impact area .First listen to me, I have listened to you, now you listen to me, I am answering you. Another thing is that there are flamingos around Modhwa and there are also reserved forests, so about this plant is not suitable here, but any questions you may have. So I am showing the presentation of Mr. Krupadan who is an expert of NEERI .Can I talk to NEERI sir for a



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		<p>sites?</p> <ul style="list-style-type: none">• We say that Modhwa site is the best site when there is no pollution of any kind in Bada, no pollution of sea, no pollution of air, no pollution of any kind. The entire coastline from Mundra to Modhwa has been industrialized and fishing and polluted by every sector and every industry. Now only the coast from Mandvi to Jakhou is left only from Mandvi to Jakhou and the area of the environment is left and the area between Mandvi and Jakhou is the area of Bada and the area in between Introduce this company and how will it solve the pollution Well, why have you selected this area in between for pollution?• Well, why have you selected this area in between for pollution?• and another question that we have given NEERI organization to make all these EIAs, NEERI organization has studied all these sand dunes from forest department or from which department and with whose permission or have they gone away after doing illegal studies?• (turned off my mic)• Sir forest is not 25 km away from here, the forest is only 2 km away from here. Mandvi's Bada Rakhil Mandvi's Sea, Mandvi's Reserved Forest is a forest just 2 km from where we are standing. More photos of flamingos in the middle of Bada If my mobile is connected to it, show photos of flamingos with GPS of Bada . Flamingos also live here. I want my mobile to be connected. In my written application, photos including GPS have also been given. I will show you the photos of flamingos coming to the creek area with GPS . My	<p>minute)</p> <ul style="list-style-type: none">• Karipadan Saheb (NEERI): No we have done in the report. You may have used a mobile but we captured everything from remote sensing data, we selected five sites from remote sending as per government regulation. And among them we have selected the best site. And it is not that I went alone and brought this data, we had a team of 20 scientists to collect all this data. This study has been done by going everywhere and examining everything , not only for the forest but we have taken into account water quality, turtles and all other parameters.• As sir said, I have repeated what I have said which five sites have been selected and which have been discussed. Its Environmental Impact Assessment has been done. Another is thing is that Modhva land is marshy land. Which is suitable for salt work but not for this project.
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		<p>mobile should be connected.</p> <ul style="list-style-type: none"> • Sir I have a question for those who don't want the company to raise their hands. These men do not want company. These are anti-company men. They want environment. They want animal husbandry. They don't want company . 	
		<ul style="list-style-type: none"> • D.Y.S.P. Tell them that these people do not understand Hindi and English, so there is no use in speaking in English. 	
38		<ul style="list-style-type: none"> • Sir I have a question though everyone has the right to protest and support. But thousands of our public are sitting. I prove it here. Those who need company should raise both hands. Those who need company should raise both hands. You can also see this support. You can decide by looking at this support. All my brothers are there so there is no problem. And can see the men of support of the company. So we welcome and accept the company. 	<ul style="list-style-type: none"> •
		<ul style="list-style-type: none"> • Chairman said that, I request you to listen to me first, this forum is not a forum for taking decisions, so we should not discuss the matter of who is in support and who is against. This is my request to you who have objections or submissions, please put them before us. • It is my humble request to Sir that this is not a place for show of power. It is humble appeal. • As stated by the Chairman that, this forum is not a forum for taking decisions. Who is supporting and opposing is not to be discussed. This is only a forum for your presentation and public hearing, this is a forum to listen to any submission or objection or suggestion you have. This is a request. 	
39	Charan Valji Jasraj	<ul style="list-style-type: none"> • Hon'ble sir, it is a humble request that this Govt GPCB recording is to be live on screen. Later, GPCB has given 17 notices to Gujarat Heavy Chemical Limited in Sutrapada by Gujarat High Court and these notices have not been shown to those people, to the society, ignoring the notices that this company is going to come up with 	<ul style="list-style-type: none"> • Your question about disturbing sand dune is completely correct that sand dune cannot be disturbed. and for that we have studied the details of sand dune we also want the sanddunes. So the sand dune will not be disturbed at all. The first thing is that your point is correct, how will we lay the pipeline, for that



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another plant here. What are the facts in those notices should be presented to the people so that people get more awareness. Then our question is that the places for 54 turtles within India have been selected. Hon'ble Chairman. There are three places in Kutch most of all which is the coastal area which we understand from Mundra to Narayan Sarovar the turtles which comes here to place the species of turtle within the whole world. People come here, their pollution comes here, the question here is the turtles who come here, but what the company will do for these turtles.

- EIA Issue No. 56 Sea Water Consumption The company's sea water consumption report has clearly stated that the project site near Bada village is continuously covered with sand dune , sand dune along the entire coastline towards the sea coast. Located south of the sand - dunes. CRZ Environmentally Sensitive CRZ also declared these sand dunes as sensitive area on the CRZ notification , which you know and we also know. So no one is allowed in any region to disturb such sensitive area. sand dunes protect from, tsunamis, and sea storms. And keeping that In mind, CRZ has made such rules. As per survey report of GHCL there is no natural way to get sea water. And to do this , the average width of the beach sand dunes near Bada is less than 1 km from the beach, which is very less compared to other villages. And any mistake will prove fatal to the sand dune . The responsibility of the company will

we will do underground micro-tunneling, and this underground will also go down about 15 to 17 meters from the ground and 15 to 17 meters below the base of sand dune. Micro tunneling will be done. And for this micro tunneling is also studied by NIO. And in the details of this study, the Intake and outfall point has been determined and will be done accordingly. We will not disturb the sand dune of any kind. We will not cut any trees. So the work of this pipeline will be done without any impact on the environment. Another thing is that we talked about turtles, what you have said that this work will be done underground tunneling and pipeline will be laid, there may be disturbance for two seasons during construction. After this, the coast will become as it is. So suppose the turtles are coming, but the report of ZSI and the representative of the guide with us have also studied, that if the tide comes in the sea of Bada village, there will be no space between sand and water. Being a rocky area, it is not suitable for turtles. And when people surveyed, no major observations were made, no nests were found, no dead things were seen. A guide representative is with us for that. A representative of NEERI is present This is the reason in my opinion. However, we do more things whether the turtles come or not, the first thing is that after two seasons it will be the same. If the turtles are coming, they can come. But



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		<p>be whatever happens. Pipe line.....</p> <ul style="list-style-type: none">• Sir, my only question is that if you make a plan for the breeding of turtles, the turtles will not believe you or me and the turtles will not come to lay their eggs. It is a natural process, a natural creature, a natural animal. In EIA Summary Page No. 16 Point No. 4.5 Ecology and Biodiversity you have stated that the 2 km marine area south of the project boundary is not suitable for breeding and nesting of turtles. You have given wrong information.. Peace.. Peace.. Peace..• According to the report of Sundarraj Potential Nesting Beach in Kutch, the 11.5 km sandy beach from Nana Laija to Bada is the number one potential nesting beach and the beach from Bada to Bambhadai in the southern direction is the third potential nesting beach. The company's EIA notification has indicated that the company's site falls on the third potential nesting beach. But the company's proposed location is east of Bada and is on the No. 1 potential nesting beach. A map of the area mentioned in Sundarraj's report is enclosed with the application. If you want to see sir kindly please connect my mobile so that I can show you the report of Wesley Sundarraj which shows the 11 km stretch of sea from Khata to Bada as potential No. 1 beach for turtle nesting beach. Please connect my mobile. Please connect my mobile.• So, sir you show the same report in your EIA.• Sir, my mobile should be connected so that I can show you the report of Sundarraj with proof. My mobile	<p>we have taken the help of the guide to make a conservation plan for the turtles and sanddune and those people have made a detailed plan for the conservation for the breeding of the turtles and we are going to work on it.</p> <ul style="list-style-type: none">• Now what you are talking about that the report made by Sundarraj in 2002 is a very old report and there is no clear data, no long term data available.• ZSI's report we have taken reference of Sundarraj's report. And in addition we have done the detailed study again with the guide and also given them inspection in these details we will include in the EIA report and any corrective action will be taken.• You can certainly give anything that's there but I'm telling you again when we do the pipeline work and these two reports show what's not here. But you can send it to GPCB.• The first thing that has been said is that only two seasons are enough and then the sea will be absolutely normal.• This I will request the representative, Guide today to shed more light on this.• Guide: The first report of Wesley Sundarraj to be shown is the report of 2001-2002. There are still a couple of reports. The report that ZSI has made has not been mentioned, we guys have been working since June.• This brother says it is correct, since this report is from 2002, no study has been done on it. A study has been conducted by ZSI in 2019 .
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		<p>should be connected , my mobile should be connected. My request to the technical team, Chairman, regional Officer of GPCB Board, My request to these people that my mobile is connected then only the further hearing process should proceed. Sir, my humble request to the GPCB board is to present my objections.</p> <ul style="list-style-type: none">• So sir, if you can show this company on this screen, why can't you show our work ? In which law is it written?• Since so many times sir you are saying, how will this be on record if the public sees it all? If you can show the company on the screen, then you have told us so many times that keep calm, take your case, we are presenting our case, then my mobile should be connected to present this case.• Whatever legal question you have, whatever team of lawyers, whatever lawyers have come to us , highlight this thing and say, GHCL has the right to speak , the right to show the script, so we are local opponents here, so can not show us the screen? not right.• All the proofs I have obtained through RTI on birds and animals from here. Above this I request that my mobile be connected.• We have submitted electronically, sir, I have noted it, but I want to show it along with proof.• Sir, this officer says that we will send it to above, if it will be seen and recorded than otherwise how will you say the same.• Sir show now I want to show proof public and GHCL . My mobile should be connected. I will show you schedule 1 animals, reptiles, marine	<ul style="list-style-type: none">• Project Proponent : What you say is not reported. Give your name and village name.• The Katda does not come to our affected village. no 22 villages are not. Any representation you want to make can be made in writing.• Let's listen to his presentation first. Let's listen to his presentation in full first.• 22 villages are not in 10 km area.
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plants, flamingos, all things, my mobile should be connected. Show you including its GPS number.

- No sir, no sir, I am an environmentalist, an environment lover. So like NEERI organization I am an environment lover.
- Sir, what goes into connecting our mobile, our mobile should be connected.
- This is not Kerala or Bihar, this is Gujarat, this is Kutch, this is Kutch. You talk in Gujarati.
- These people should be given the mic only after my presentation is over. I have a representation. Chairman, I want my mobile to be connected .
- Everyone sit down comfortably. All those who are against us also sit down and those who are supportive brothers also sit down. Everyone sit and listen, I will sit and present properly. What birds do we have? What animals do we have? What kind of culture do we have, I suggest everyone sit down.
- Hello sir my name is Charan Valji Jashraj, I am from village: Kathda, taluka: Mandvi, Kutch. The first thing you need to know is that as per the law no advertisement of your GHCL company GPCB board has been done in our village. Our Sarpanch has come with me, but we have not been informed. We have come after listening to the voice of all the public in our way, as per the notification, if you have to inform, you will also take it on record that our village has not been informed in any way.
- As shown in your EIA report, 22 villages are shown in buffer zone in your EIA report. shown in your EIA report.

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- Our village name is as 22 villages are shown in your EIA report. Sir, I want my mobile to be connected to this screen, so I can tell you the answer to my questions from the area.
- The points have been presented sir, I want to show the map of Sundarraaj.
- Here I want to show schedule 1 animals and birds. I want to show her photos, is it okay? If you show these people a presentation on the screen, then what will we do?
- Sir my only submission is that my mobile should be connected, you have right to submit or not. Sir, my question is that I have the right to make a full presentation or not? Answer me Chairman sir. And GPCB Officer answer me my question whether it is my right or not.
- So cancel this public hearing, what's the point of such incomplete work? If our mobile is not connected, the public hearing is violating the law. Please connect my mobile.
- So cancel this public hearing, what's the point of such incomplete work? If our mobile is not connected, the public hearing is violating the law. Please connect my mobile.
- If given an opportunity, I would like to present through electronic means.
- Let me connect my mobile. Even if my misrepresentation after connecting my mobile, all my points are dismissed.
- I also say publicly , if my points are wrong , if any of my points are not environmental oriented, then you can dismiss my points.
- Sir, if my mobile is connected, GPCB board or GHCL has not made this arrangement, then how can we



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make this presentation.

- In written/oral it means GPCB board met with GHCL. If the GPCB board allows GHCL to present on this screen, why not give us a presentation. Else postpone this public hearing or technically connect our mobile to present our issues.
- Chairman sir, if GPCB is not competent in such technical matters and the company is not competent in technical matters, then you have no right to hold public hearing , you are not letting the people speak. If you can allow the company to perform this then the first is the citizens of India and the people of India. You have come to listen and we have come with evidence. And we are also able to challenge you.
- Hon'ble Sir, In Law and Order there is a perfect right to present through electronic medium. Our demand is that our representation is done through electronic medium,What work does GHCL offer if not us?
- So if you are a GPCB officiar or a government officiar, then you need to be aware of the fact that people like us will want to present through electronic means.
- Not soft copy sir , electronic medium.
- If not possible, cancel the hearing.
- I can't show soft copy to people, I can't show it to media.
- My mobile should be connected.
- If it is not possible, the hearing should be cancelled .
- SDM sir.....SDM sir.... , I am asking you if these people do not have the instruments to listen to what you are saying, we have no right to speak.
- No, not a pen drive , I have my

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		<p>mobile.</p> <ul style="list-style-type: none"> • If you don't have system, your system is very weak , it is proven. So let us complete the arrangement for you , help us to connect with the mobile we have. • Honorable Chairman, you are responsible. Points to be noted You are responsible for people's submissions. • Your media as well as these people, this hearing is completely wrong. The public hearing is completely misplaced and wrong to prove this. All the public are informed by us that there are insufficient instruments in this hearing. What is the use of hearing to make our submissions? So it is the hearing of one party, not our hearing, you have to listen to the same party? I want to show Schedule 1. • Connect our mobile with this then we will present. • Postpone the public hearing if you can't connect the mobile 	
<ul style="list-style-type: none"> • Your oral presentation is on camera, the camera is running right in front of you, said by Chairman . So whatever you want... • Chairmen said that show from there, if you can show from there, then you show from there. • Regional Officer says that you can present yourself. • Regional Officer says that it is noted and you can provide proof you can provide proof to GPCB. • Any submissions you may have will be sent along with the paper and will be collected, as stated by the Regional Officer . And that thing will be declared. • Told by the regional officer, , hear, hear • D.Y.S.P. As stated that, both parties should be side by side. Move to this side, all the opposition move to this side, brother, move to one side. Put them aside, Sir, adjourn the hearing until these people sit aside. • D.Y.S.P. As stated that sit down peacefully, it will be start only after sitting. • If you give the name of your presentation, it will be recorded and from which village you belong, it will be recorded. • D.Y.S.P. Let's sit down bro. Hello brother hello keep calm. • The regional officer said that , everyone will be given a chance to speak maintain silence . • D.Y.S.P. told that, " Brother, sit quietly, otherwise everyone will be removed from here." Brother, turn on this electric fan, turn on the table fan . • You can present your issues as stated by the Regional Officer . • As told by the regional officer that, give us the map and give us a hard copy. You can submit too. 			



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- As told by the regional officer that, you are presenting yourself.
- Told by the regional officer that, there is a possibility that mobile can be connected. Valji Bhai there is no possibility of that but let us ask.
- D.Y.S.P. told that , turn on the fan Sir turn on the fan here.
- Women: Patel Sir – Patel Sir
- You are being given complete opportunity and are being heard said by the Regional Officer .
- Told by the regional officer , you are not being stopped in any presentation. You can present yourself completely. Your submission has also been received in writing. Can also be done verbally.
- D.Y.S.P. As stated that, the fan will take a while to turn on , all your wires have been cut, the grates have been opened, and are kept closed to prevent any accidents.
- As told by the Regional Officer that, continue with your submissions. You can make the submission in writing or orally.
- Told by the Regional Officer that, we are not going to judge your issues right or wrong , we are forwarding your submission along with the accompanying videography.
- As stated by the Regional Officer that, you can present . We are listening to your presentations and it is also being recorded , there is no question of interrupting or interrupting anyone. You can submit.
- According to the regional officer, his presentation was in soft copy. If you have it, let us upload it
- Told by the regional officer that, if your submission is in soft copy , then give it and attach it.
- Told by the regional officer that, it is not possible, asked in your presence.
- As told by the regional officer , you can make whatever representation you want.
- Stated by the regional officer that, but it is not likely. Those who are technical people do not have convenience.
- Chairman said that if you have a pen drive or something like that, let us turn it on .
- As stated by the chairman , if you do not have a pen drive and the mobile is not connected, then you should present from there.
- Police: Whatever is written and can be spoken.
- As stated by the Regional Officer that, we will take whatever written submissions they have.
- Told by the Regional Officer that, whatever your submissions, if these are your submissions, you should give them in writing.
- Told by the regional officer , then these are your submissions Mike in your hands, you give them in writing. If we don't take it, tell me, now you shouted, please don't make representations. Whatever your presentation , photographs, give us.
- Stated by the Regional Officer that, any other issue , if any other person wants to make a representation, he can do it.
- Sir, you don't even give a mic, where can we get the screen to show you?

40	Meet Prakash Gadhavi Village :	<ul style="list-style-type: none">• Honorable Chairman, we request, we request on behalf of the protesting villages. Honorable Chairman you allow our presentation. We can give our presentation. It is our right, we are residents of this country and sir we do not shout. People who are considered educated are arguing	<ul style="list-style-type: none">•
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		<p>against you. This is a conversation not a shouting person.</p> <ul style="list-style-type: none">• Sir, it is the demand of the people that we make this presentation.	
<ul style="list-style-type: none">• You make your oral presentation as directed by the Regional Officer . The camera is on , recording. Written and oral submissions are to be taken within the hearing. Whatever you want to present , whatever your issues are, we are ready to take every issue word to word. We also hear you verbalize. On camera, on camera recording. We are also ready to take the representation on record.			
41	Charan Valji Jashraj	<ul style="list-style-type: none">• I want to show you the map of Sundar Raj. I want to show the animals of schedule 1 here, we want to show the birds of schedule 1 here, I want to show the sand dunes here. So how do I show ? How to show the public and the media.• Our issues are the same, connect my mobile then I will present my issues.• So you accept the fact that there are not enough facilities in this hearing, give us the reason in writing and cancel the hearing due to this, you bring all the equipment and then hold the hearing.• If the facility is not for us then what is the work for the presentation of GHCL.• Hon'ble sir note within that minute that the company has not kept this arrangement and neither has GPCB.• We the people are sitting till you say. If you say ten days then adjourn the hearing till we are sitting for ten days.	
<ul style="list-style-type: none">• Told by the Regional Officer that, you can present the points that you have , even though the proponent has replied on that point .• Told by regional officer that, but mobile connect is not possible which I asked in your presence.• We have to accept any submissions, written and oral , as stated by the Regional Officer . There is no talk of electric media but we can not do it because here is no facility for it. You can put your issues in front of the people.• Stated by the Regional Officer GPCB that, your points will also be recorded whatever you are presenting now will also be included in the minutes. Anyone who wants to make another submission			



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can do so.		<ul style="list-style-type: none">Told by the regional officer of GPCB that, your issues are being noted. Recording is continues and will invariably included in word-to-word.	
42	Meet Prakash Gadhavi Village :	<ul style="list-style-type: none">GPCB take our issue on record. Sir take our issue on record. You Don't let us connect from mobile or else cancel public hearing. we are sitting Adjourn the hearing.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Chairman said that we are going to record your oral presentation, and it is on camera only.			
43		<ul style="list-style-type: none">Give it to us in writing or cancel the hearing. Indian government is not that weak. Our Indian government is strong, if a mobile, pollution officer can't connect, people suspect that they are favoring the company.Honorable Magistrate Sir, Honorable Magistrate Sir please pay attention. Please note that Hon'ble Magistrate sir is our officer. The company is plotting. Let us speak.Honorable Magistrate sir, listen these officers do not allow us to speak , the voice of the people is muffled. While I was speaking, they were speaking in between. My Indian government is not that weak, wait will connect us. Play the hearing only if our wild animals appear on the screen, otherwise stop.Dear SDM sir, if the company's screen can be turned on here, why not ours?	<ul style="list-style-type: none">
<ul style="list-style-type: none">There is noise.As told by the regional officer that, we are listening to your submissions. What is given in writing is also taken by us and still you can make any representations you want to make. The recording of whatever you are saying is going on continuously, so there is no question of stopping anyone. Mobile connectivity is not possible here and cannot be done as there is no technical expert and you have to accept both written and verbal representations which we are willing to accept without fail. So whoever wants to present can do it here and later also.Was stated by the chairman that your oral presentation is done on camera, recording is being done, written and oral presentation only written and oral presentation is to be taken in the hearing. Whatever you want to present, whatever your issues, we are ready to take all the issues word to			



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word in writing and oral also.

44		<ul style="list-style-type: none"> Honorable Chairman Sir, I have one thing to say, the surrounding villages which are affected have also given it in writing to their people's representative given their support and we all support here that we all are in support all these villages that fall in the buffer zone. Now the people who come from outside who speak do not work. Take it in writing from him. And now talking about technical, if I want to do that, take the support form him and take it in writing. Then, sir, we have given all the support forms, we are the people's representative, it is there support forms, so now you consider our support forms. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Told by the regional officer that, now do you have some other presentation regarding the project. Again (appeal to keep calm) 			
45	Yashish Shah Village : Mandvi	<ul style="list-style-type: none"> I am a marine biologist. I am not in support of the company or I am not in opposition but I have a question that we also have life, we are also human beings. About 70% of the oxygen that the sea gives us contains microorganisms. It is called phytoplankton. What proof does your company have that the diversity of phytoplankton will not decrease because 70% of the oxygen is going to the opposition party and the support party as much as it is going to get from the sea , and how much phytoplankton diversity will decrease after this company comes. A decrease in phytoplankton diversity will affect the food chain. In the next 10 to 20 years , which the UN and UNESCO are currently coming forward to support the environment, will this company be 	<ul style="list-style-type: none"> In this, when the treated effluent goes into the sea, it will be done with proper treatment and proper design. And a lot of independent studies have been done and one R.N. Jadeja 's research paper at MS University looked and survey and found out that the effluent released in sea has increased the growth of phytoplankton Its growth increases the generation of fishing. And fish catch also increases. And its records are also available with the Gujarat Fisheries Department.



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		able to come forward and reduce pollution.	
46	Name : Meet Prakash Gadhi	<ul style="list-style-type: none">• Dear Sir, Before coming to the company, we have several questions. Before the company comes, the CSR activity that has to be done did the company do it, and what funding has been done within it. And the first question arises that sir, his own foundation which is working here from Sutrapada . They does not know about ground zero here. They does not know about our water places, he has no knowledge of our water and the work of CSR has been done by his own organization rather than there were many organizations like VRTI And what has been done for skill till now let us know.• We don't have to hear all that , now listen to my question, listen to my question , listen to my question, first listen to my question. GPCB Officer Listen to my question first.• (Seat down, Seat down, all public Seat down)	<ul style="list-style-type: none">• What you are talking about CSR is not a compulsion with law but our CSR foundation which is working which shows our attitude. If you look at our company vision, it says maximizing stakeholder value responsibly. Maximizing stakeholder value and one of their stakeholders is the social society. Now when it comes to working on this, we have worked on education, and worked on animal husbandry, and a little bit on agriculture .• with this, NEERI has also done a socio - economic study.
47	Charan Valji Jasraj	<ul style="list-style-type: none">• We don't want to listen is, now listen to my question, listen to my question, first listen to by question Sir, in EIA executive summary page no. 10, EIA report page no. 10 has shown that there is no sensitive or schedule-1 animal or bird in the proposed project area, which is wrong as we have definite information. Where I have roamed the whole area. I am a bird and animal lover of this area and the forest area of Bada and nearby village Bhisra, Pachotia is home to schedule-1 animals like Herotra, Caracal, bird Jarak, Henaj and Chinkra, Gorkhia (Gorkhodio) etc.	



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Schedule-1 species lives. All the evidence is there. All the evidence of this matter is there. So I have evidence of Panchnama etc. to prevent the poaching of Chingkara in Chagdai area of Chagdai area of forest department some years ago. So I want to show proof how will you give me a chance to show proof. You can't connect my mobile how can I give you proof..

- My first thing is also to be recorded. The beach of Bada village is shown as potential turtle beach number 1, then this record is taken and secondly, there are many animals and birds of schedule - 1 in this area. Schedule - 1 species like peacocks in surrounding areas number in thousands, all these Schedule-1 birds are nowhere studied in EIA and it is clearly shown in EIA that there are no animals of Schedule-1. Video of Peacocks I want to show you, through my mobile medium, how many peacocks here in Pachotia village called Asrayvala pir, at least five hundred peacocks are roaming around the place of pir, more than five hundred in the center of Vipassana. So it is clear that the animal of schedule - 1 is the national bird peacock, so this organization has not counted the peacocks anywhere, nor has it appeared to the people.
- Sir, if my mobile is connected, I will say.
- So sir this thing should also be recorded that my mobile is not connected.
- Hon'ble Govt., my request to the Central Pollution Board is also to take this on record that the issue of our people and the proof given

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		<p>by them, our mobiles are not connected. be taken up on record.</p> <ul style="list-style-type: none"> • My sir answer one point at a time. If the birds of Schedule-1 are given then informat to people. • My question to these people is that I am a local here. Who are the locals who came with you? Where you did not see the animals and birds of Schedule-1 at the place. The organization coming from outside should study in their own way, the local residents of the place, the names of the birds and animals of schedule-1. • Which local people did those organizations take with them? • The organization took along the local people of Bada, Pachotia, Bhinsra, surrounding areas and five schedule 1 and endangered species of animals and birds will not come out on their own as expected by the organization. It is a natural life and let it come out in its own way, tell them that I am a local of here, so I am saying that so many birds are animals or I am giving proof of it, then these people have not seen it there too, if they have not seen it during i they study then deny. And my matter be taken on record so many animals and birds are in the area CPCB Board, Central Pollution Board consider this matter as main issue. • Answer now, Continue answering our questions. • Our presentation is completely environmental and not a single issue is without reason. 	
<ul style="list-style-type: none"> • Told by the Regional Officer that, your issues will be noted in writing and action will be taken. Whatever you say will be recorded. • Told by the regional officer that, one a minute speak all your point you have. Whatever your issues are, tell them all and it will be done. Whatever your points are incomplete, tell them whatever 			



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points are left complete them.

- As stated by the regional officer that, the mobile cannot be connected. we talked.
- According to the regional officer, whatever we discuss with you is on record. Nothing happens without a record. Continue your presentation.
- The regional officer said that whatever the issue is , the recording is still going on and if it is taken up on the record, continue your presentation.
- Told by the regional officer that, we will include your issues in the proceedings.
- Stated by the regional officer , the institution for the study is of national level and is reputed.
- The Regional Officer said that, however, we will take your submission on record. And the committee will give the answer to the people.
- Continue with your issues, continue with whatever issues you have , said the Regional Officer .
- People : sir please keep our mic on don't turn it off we request.
- As told by the regional officer , their presentations one after the other are fine, continue, don't interrupt, don't talk in between. Please let them speak, everyone will get a chance. Continue your submissions no issue .
- D.Y.S.P. As stated by that, now presentation can be done only when you sit properly. It can't happen until then. Sir, in this way presentation can be made.
- Told by the regional officer that, the proponent should reply if your points are completed. Speak, speak together, speak your points.
- Told by the regional officer that, if you speak all your points, then they will answer all together. Gadhavi bhai continue all your points.
- There is noise.
- Was told by the chairman that , after you all sit quietly, let us listen to the presentation, sit in a disciplined manner, let us maintain discipline. You make your presentation now.
- Sit down brother, everyone sit down for a while. Listen to all the topics.
- Listen to that, sit down for a while, then come, sit behind everyone. We don't want to back down at all. Let us sit down, drink water and sit down. All wise up and sit down. We have many questions and they have nothing.

48	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • The police can't show us your gun and stand up on us and oppress us. Please ask them to sit in his place. 	•
<ul style="list-style-type: none"> • As told by the Chairman that, then you also sit in one place and present peacefully. • Told by the regional officer that, present in turn, we are listen carefully and recording your presentations on camera. You make your presentations, we are here to listen you. 			
49	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir, I am the daughter of Bada village Dhvani Shah, I am here to present by issue to you today. So this presentation should be done in Kutchi because we all are Kutchi and you have come to Kutch but for your convenience we are speaking in Gujarati and our issues which we will present now are expected from you as you are 	<ul style="list-style-type: none"> • I am N. N. Radiya, President & CEO of GHCL Plant. • Our EIA representative is Mr. Karipadan and NIO representative is Mr. Pradhan. • NABET Accreditation Certificate is in their possession and will be uploaded. • Dr. Karipadan : NO, Without NABET accreditation no any



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chairperson today, Chairman will respect this and give us a fair decision. Me and three other people filed a petition in the High Court, the judge has heard the petition but no order has been given, but even though the order has not been given, this public hearing is going on. Therefore, I present my submission under protest. If you wish, I will go further.

- You keep saying that you are taking on-camera recording, you will write these points and read them at the end of this hearing with all the names and speak a summary of the points raised and the answers given or not?
- If you do not summarize all the points today, you are not meeting the EIA notification requirement.
- EIA notification that when the submissions of all done let it be one day, two days, five days or 10 days, at the end of the collector sir who is a chairperson, the officers of the GPCB in the chairmanship must give a summary and all should listen . And the same summary and same minutes are required to be approved by you on the same day. If this video recording is under your and the company 's and GPCB's control, it will be tampered with, whatever happens is not in our control.
- As Rule you needs to summarize this, tell us if you will do or not. Whenever this public hearing ends, we want to be assured that the 10 points presented by Dhvani, 10 points presented by Gadhavi Bhai and his company's reply will be read or not?
- The issues we have presented or

organization can do the EIA . NEERI is Hey brother will say in Gujarati latter.

- He can show if you listen, if you listen. It is not necessary to show everything, if you listen you can show it with date and it is necessary to give proof. And the proof will be shown in a minute. We are doing this public hearing .
- Dr. Karipadan : Madam, it's authorized , NEERI and NIO are national institute.
- Karipadan : I don't know Gujarati that's why.



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covered since morning. The issues that our people or other people have spoken have been recorded or not ?

- Apart from who is sitting on the dais, who is present here from the project proponent to answer our questions.
- Who is the representative man?
- And the representative of your EIA consultant is the representative of your two EIAs.
- Who is the representative of NIO sir, please show us the NABET accreditation certificate here and give us a copy of it sir.
- No, on screen, on screen is in your hands right now. You don't give us screen access when we ask. Access to that screen do whatever you have, this public hearing cannot proceed unless you show us the NABET accreditation because he is not an authorized person and if you put him there, you may also be involved in illegal activities. It is not an official party in any way.
- Now sir
- One minute, keep calm, one minute.
- If you have seen sir, two EIAs are presented on your website namely Terrestrial EIA and Marine EIA. We have seen it and the encloses with it has also been presented. We have seen it and after seeing it, I am raising this question.
- Any query we have on EIA notification. We want to get the answer from your company representative. When this organization..
- If it is NABET accredited then why are you afraid, show us here then we will move on to the next point.



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If not, this public hearing cannot be held on the basis of illegal EIA.

- Sir you are not the chairman excuse me sir you are not the chairman you are not the chairman you will not tell us whether the minutes will be recorded or not, your duty is to show us the accreditation certificate and only after that why are you afraid if you have done the authorized EIA.
- Excuse me sir if you are showing it on screen and don't try to talk in English. We know English but we are Kachchi we are Gujarati . We will talk in Gujarati. Please talk to us in Gujarati.
- Then sent somebody who knows. is there....
- Sir you don't you don't.. sir today is the platform sir.
- Give me five minutes to prove that this platform is correct for this, and why I should prove it.
- You who are sitting on the seat, it is in your hands that if you allow this thing to proceed illegally, you will be misusing the power of yours. This is our initial presentation, I would like to tell you that this is a public hearing based on the EIA and we have objections based on the draft EIA. And we are here to report that exactly this is the report. Illegal is our stand. This public hearing is illegal. But today it is available on the website of GPCB . One of which is Marine EIA done by NIO . Nowhere in the Marine EIA report is the record of accreditation of NIO shown in the EIA report. Also NIO is not recognized as an accredited organization on NABET site. On the basis of such illegal and false EIA, you are telling us



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that if we present our issue here within the illegal public hearing, we cannot ask for the accreditation certificate we have.

- Sir that is not sufficient . The certificate is not attached to the EIA report.
- If you are allowing this Public Hearing you are allowing an illegal activity to proceed.
- Sir I am saying on the basis of the rights given under the EIA Notification. Sir if there is accreditation for NIO any company has accreditation then sir let me speak let me present. Any agency that conducts EIA has accreditation from NABET also maintains it on its website. Now is the ara of technology. Open its website and show us that it has done EIA report during 2018-2019, and it has accreditation. So show us we will present next. But he is an illegal person and this is an illegal report, so we will not allow any public hearing on the illegal report. That would be our violation. And you are above on this seat you as a Justice. You shall not make public hearing on this illegal report a.
- Please give us a hard copy of it and we need 5-10-15 minutes of time to read it completely and make further presentations.
- Sir, you are not the chairman, you are not the chairman, the chairman is here. Sir you are present in the public hearing which is currently chaired by a chairperson.
- Sitting here, if you have accreditation, why are you afraid ?
- No sir screen is you have. We demanded that you don't even



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give us to connect our mobile phones, so why have you built this big palace-like tent here and you have done this fencing of 5-6 feet, you have kept people away, you have kept the company close to you, if the company is close They have all the systems and all the facilities. So, no further representations will be made in this public hearing unless this certificate is shown to us. There are 6 screens, laptops, internet, mobiles. We don't know. This hearing will not proceed without seeing this certificate and Sir, the fact that these people are not providing it means that they do not have it. We will submit further only if there is and illegal you will not force us to submit further. And this is our right we can ask for a certificate. It is illegal if you take it from us.

- notification clearly states that any objection from the public should be satisfactory response to project proponent , It is what a EIA notification states.

- As told by the regional officer that, yes, definitely present your objection, we are taking that on camera record.
- Told by the regional officer that, one thing is important that we will be listening to the recording of what you are presenting and we will also write it down in detail. And all this will be uploaded online before sending to the Ministry. So there is nothing private about it.
- As told by the Regional Officer that, the recording is still going on, Madam
- Stated by the regional officer that, there is no editing of a single thing from the video recording. And it remains as it is and will be sent to them as it is.
- As told by the regional officer that, now you can come and present your points.
- As stated by the Regional Officer that, all the issues are recorded and the recording is in progress.
- Stated by the Regional Officer that, the representative of the project proponent is present.
- Stated by the Regional Officer that, a humble request to note that any EIA report can only be done by institutes having NABET accreditation.
- As stated by the Regional Officer that, which you may request. Please continue with your points. Please continue with your points.
- As told by the regional officer that, we have noted your issues.
- Chairman stated that, madam this public hearing is for objecting and for your representation and



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not here to present evidence against you now. For submission of your objection.

- Stated by Chairman that, you are going outside the subject. You are going off-topic. You can ask for whatever proof you want but this is not the platform for that. You have every right to ask for your proof. But currently this is not the platform .
- Was told by the Chairman that, Yes , sure, sure your on camera is recording.
- Was stated by Chairman that, but you can ask, you are taken on record. What you are saying is true it is recorded on camera. They will have to answer you.
- Told by the regional officer that, we will minitise any submission you have and the committee will also respond to it. Present any other points you may have. Please, your points are written, you present your points. Your submission has been taken on record. Madam speak.
- There is noise
- Stated by the Regional Officer that, we take note of the documents to be sought in pursuance of your submission and will be produced along with the minutes.
- Stated by Chairman that, no one is going to take away your right. We take your word in minutes. Taking video word to word . We take a record of it.

50		<ul style="list-style-type: none">• Hello, hello, I request the collector sir to write down the number of villages that fall in the buffer zone. Show the number of villages falling in the buffer zone. You don't even turn on the mic for our presentation. Sir, the questions of the local people should also be heard, others will also have their turn. Any of our villages fall in the buffer zone. Local people should be heard.• Collector sir that as many villages as come in the buffer zone, show us legally. We have been sitting for the past one hour to present our presentation. Mic not turning on. We want to knowl who will get benefit , which villages will get benefit.	
51	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Can not take further questions unless my questions are answered	<ul style="list-style-type: none">•
52		<ul style="list-style-type: none">• Honorable Officer, I have a request, this madam is speaking, I don't think she belongs here, but please take his questions in writing.	<ul style="list-style-type: none">•
53	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• O uncle!!!! You cannot say or ask whether we are from here or not.	<ul style="list-style-type: none">•



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		You cannot say whether we are from here or not.	
54		<ul style="list-style-type: none">• These questions are for support. The pollution board is designated to come from anywhere. It is made in the constitution , Gujarat Pollution Board will do its work itself, it is their job. You can ask for the document you want from there. Don't waste our time. Company is our talk....our support	<ul style="list-style-type: none">•
55	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• So you can go .	
56		<ul style="list-style-type: none">• I have a special request sir if you come with such questions then you are wasting our time. We have our support for the company. We want company.	
57		<ul style="list-style-type: none">• I am a resident of Bada , let local people speak outsiders will not be taken on record So I have a request.• Sir please let us also point Our questions.• Chairperson it is my request please answer to 2000 supporter people also.	
<ul style="list-style-type: none">• D.Y.S.P. It has been told by that , sir, one minute, sir, I have already told you to come to this side, come to this side. Please come here do understand. Please, no public hearing can be held like this, whatever your issues are, your leaders are all speaking. Anyone who wants to oppose does so, just all come to the side.• Sir, please continue let us present also.• D.Y.S.P. said that, let's all come to the side.• Reply to support men Collector sir, I have a request here.• D.Y.S.P. , as stated that Come to the side			
		<ul style="list-style-type: none">• Today, representatives of all the 12 villages are present here. We have confirmed in writing and all leaders are present. And please all the leaders are present and welcome to the company.	<ul style="list-style-type: none">•
58	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• The people who have come here to save the Bada village, our sea and the environment of the surrounding village, please sit on	<ul style="list-style-type: none">•



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		the chair or sit on the ground.	
		<ul style="list-style-type: none"> • Brother, please go back and sit quietly in the air, no worries , it is okay to give trouble, we have such a capable team that we will not let this hearing stop for five days. All right, bro, sit back and don't disturb at all. Drink water, have fun, have fun, eat tea and water. Asking one by one we still have 500 men such technical. • And to challenge what belongs to madam Bada is a personal objection. I say to the police officers, do not tolerate such challenges, tell them there 	•

59	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> • I request that no one else's presentation is taken till then we will continue after it is shown on the screen sir. This public hearing will proceed after my questions are answered. • Sir, will you put this on the record, I cannot ask questions here, you are mis using your chairmanship. • I am reading this I have this EIA notification. EIA Notification Appendix 4 Para 6.4 clearly states that person present at the venue shall be granted opportunity to seek information or clarification on the project from the applicant. Sir I am using my right to ask for a simple accreditation document from you if you are covering the proponent then you are using your position in a biased manner. • Sir, if there is accreditation on this website, you have a system that you are not allowing us to use. Ask the project proponent to show us. He does not have any of them, so he is afraid. And if not, then you conduct this public hearing on the wrong EIA. You are misusing your post. • It is not its accreditation. 	<ul style="list-style-type: none"> • Today all the soda ash in Hindustan its marine EIA done by NIO and whenever we get their consent it is also written in that this is done only on the basis of NIO 's report. All these things NIO is a government agency this marine is done according to EIA and every soda ash plant today we have 5 soda ash plants all of there EIA are done by NIO . • If not, then MOEF will take objection. And they will inform us • Request the Chairman. Sir, let me show that here we are conducting a public hearing, whose observations are being noted. This is not a forum for decision. I am talking to Chairman. Objection suggestion.
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- What you said is not proof of accreditation. Let me give you an example of your own EIA report. I want an opportunity to use an example of your own EIA report. Your own Territorial EIA is done by CSIR NEERI organization and its certificate is attached with NABET Accreditation EIA report why not NIO . Because he has not, but if he has it, show it here.
- Here public hearing cannot be held on non-documents. It is illegal, I request Chairman to use your power right side unbiasedly and cancel this public hearing impartially. Public hearing cannot be held on wrong EIA report. If the report of NIO is accredited then it has a certificate then I am telling you in plain language that the company has NABET accreditation and I am certified for the project and there is a website with its own EIA report attached to the report. That this report is authorized as I am NABET Accredited. NIO has not done any such thing so there is no ground for this public hearing on the basis of false report this public hearing cannot be held. It is up to you to decide what I should do. You have the authority we will wait for 2 hours 4 hours 4 days this certificate should be presented. So will go ahead.
- We need clarification, we need proof.
- Use your own post to approve the application.
- This is not a misguide I am forwarding the EIA application given to me.
- Why don't you give me any direction or give me a certificate, if you give then the issue will be over. Here you show that it is under the section that this thing looks to me these people come from 1000-1200 km away these people are from outside we need certificate without it this EIA cannot be done it is not possible for you to take a biased

We note and record your every presentation and you are repeating one thing and if this public hearing is done on wrong EIA then MOEF will not approve it I am not doubting on any government agency or Chairman.



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		<p>decision you should approve their submission If you do, you are misusing your post.</p> <ul style="list-style-type: none">• The concerns of the local people should be addressed.• You know public hearing is the only place in the EIA process that comes to the project proponent and we don't know what decision is made above. It misleads you that we have done EIA report. But the EIA notification is clearly written that this is not a NABET accreditation organization so it cannot do the EIA report, then how do you conduct this public hearing using the power of your Chairman on the illegal EIA report.• Because EIA Notification clearly state you have to give the notice in the local language in local news paper date is circulate. But we did not get this notice on time, we got information from the board of our village.• Sir approval is next. You just tell us that you have come to address our concern by ticking the checklist of Public Hearing. If this public hearing is done today, they way to get EC will be clear .	
60	Valji Charan	<p>Sir our mobile is not able to connect. This notification certificate is not able to be issued. You answer any question from him. Please support public also Yes, no, don't listen to the answer. Sir please answer our objection. We have raised our question you answer. If you are not able to connect the mobile show us certificate the cancel the public hearing. So stop the public hearing. Stop the public hearing if you have a problem.</p>	<ul style="list-style-type: none">•
61	Lakshman	<p>Listen, honorable magistrate , people are having a doubt. Pollution officer Barmeda sir is not favoring the company? You are a competent authority. You are our officer. Pollution officer sir reply, provincial officer reply.</p>	<ul style="list-style-type: none">•

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- According to the regional officer of GPCB that, let me tell you one thing in pursuance of your submission that as many submissions as you want will be answered with proof by the company. But continue your presentation. This is not a forum for questions. This is not a question forum and no one is being covered here. We have also taken a record for the certificate issue. And so we will inform you.
- Clarification has also been given said by GPCB Regional Officer .
- According to the regional officer of GPCB, this is not an approval authority. Do not misguide people. This is not an approval authority. We are not an authority to approve the company we are only here to hear your objections and suggestions.
- As stated by the regional officer of GPCB that is why we are asking you to take make issue in writing.
- I request Chairman that in the public hearing that we are conducting today, any objections made in the note, clarification has been given to you. There is no approval authority. Don't misguide these people. This is not a discussion forum.
- Stated by Chairman that means we are taking your objections verbally and in writing on letter . The project proponent is responding to your questions. No one is opposes anyone here.
- Stated by the chairman that, here no one is supporting anyone, no one is opposing anyone, we have heard your submissions for the last 2 hours. every single presentation is taken on record. Minute to minute word to word and will be sent to the decision making authority .

62	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> • Sir, the basis of public hearing is to fearlessly present to the people any of their submissions. 	
63.	Nathunji Samraj Village: Bambhdai	<ul style="list-style-type: none"> • I am sarpanch of Bambhdai village and I support GHCL company. I give my questions in writing. Anyone who has questions should put them in writing. Please answer me where and what type of product you are going to produce. GHCL WELCOME GHCL WELCOME 	•
64		<ul style="list-style-type: none"> • Sir you have every right to ask your question. We also want to ask a question, sir, in the public hearing, we are coming to Banfer zone of 10 villages. We have our turn to ask questions. 	•
65.	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> • I have seen this is illegal. Your power is not being used. Sir we have seen the answer. Sir EIA notification Indian constitution gives us right. If you go ahead with it, if you misuse it, you will violate our rights, we have seen the answer. We are certified. This report is false. If you authorize this, then you will do illegal activity . So you give direction to authority. You will go ahead, sir, you saw me making a presentation, please 	•



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		<p>don't talk between them. Sir my right is violated. Keep calm and order to saw the certificate.</p> <ul style="list-style-type: none">• Violation of public hearing Sir.	
66.		<ul style="list-style-type: none">• We should also get a chance. We have come for the hearing and also take our questions. Speak in Gujarati.	•
67.	Dhvani Shah Village: Bada	<ul style="list-style-type: none">• You don't use illegal sir, public hearing is violated, tell him to speak after my presentation is over.	•
<ul style="list-style-type: none">• It was stated by the chairman that you speak your point . If you have objection, we will answer you. We are not the decision making authority. This public hearing is for your objection. This is legal rather than illegal• Stated by Regional officer that, submit your next the issues. If you want to make any clarification about the certificate, do it. weather its available in website.			
68.		<ul style="list-style-type: none">• Chairman Sir check his Aadhaar card whether he has the right to speak or not. Give us a chance to speak. Listen to the local people, we have also raised this in the public hearing. Our questions are also heard. Hear the expectations of local people. This company comes and it has a very good effect on the economic life and people's life, people get daily bread.• This madam has been speaking for the last 2 hours. Now give us a chance.	•
69	Vijay Gadhavi	<ul style="list-style-type: none">• If such a challenge is thrown in public that weather she has the right to speak in the public or not, then there will be cases of quarrel. For what are you seating as chairman ? A daughter says the certificate is authorized or not. So this report of yours is wrong sir why are you running. No sound.	•
<ul style="list-style-type: none">• The regional officer responds that the TOR is issued from the ministry on the primary application of the project . And then study is done from concern agency .			
70 .	Dhvani Shah Village: Bada	<ul style="list-style-type: none">• Sir, talking about TOR, there is no hesitation in giving TOR. In 2021, Marine EIA is ready before receiving TOR. From which authority has it happened? No you justify. Do not justify the illegal report. I have the right. Sir I have proved your document before you that you	<ul style="list-style-type: none">• Sir today we have done public hearing. You have also noticed that Barmeda Sir or chairperson the no one is competent to take a decision. Right or wrong, those people will submit to the agency. I don't

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		<p>application requirement. You don't justify. You order the report to be displayed.</p> <ul style="list-style-type: none"> • Sir, they have no right to answer from your side , You are bounded by Indian constitution, you are public servant, we have come to see the supporting evidence. • EIA notification is correct. If the EIA report is wrong then what is the basis of public hearing. • This is our right, don't take it from us. Sir you are a public servant. You are a public servant, I believe there will be pressure on you to finish this public hearing in any way, but my right cannot be violated. This public hearing could not be completed. We will sit here with you for a week. I have right. Don't stop us from using it. You are on a judicial position to decide whether its right or wrong in the fever of public. Sir, we are allowing the process, we have not come to oppose the party, we have come to save the environment. If NIO has this certificate, there is no concern, no study and consulting has been done here, then on what account is the public hearing going on? • Sir, the EIA process is misleading. • Legally our mike should not be closed 	<p>think this is the stage to decide now. And we should note their objection. Because today marine EIA of soda ash plant is done by NIO. It is a reputed agency of the government .</p> <ul style="list-style-type: none"> • Sir, when we asked the requirement for TOR to do this, we told MOEF in writing that the next study will be done by NEERI and NIO. And they are expert for that . • Sir EIA and we have given the justification of both the things. Let it be recorded that when the TOR was done, we clearly told the MOEF that we will do this through this agency and the TOR was given to us on the base.
71	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> • Another thing Sir TOR has been received by people in 2021. On the basis of EIA notification, they should go to TOR which automatically generate standardize TOR for all studies in 2021 and use 3 years old base line data and any wrong EIA submission is made on this old data by wrong agency. Wants to cheat EIA's scoping when you submitted Form-1, Form 1 did not show them our temples, our lake, none. It is also illegal. 	<ul style="list-style-type: none"> •



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72		<ul style="list-style-type: none"> Sir give us a chance to speak welcome GHCL welcome GHCL is not working please read our questions give us a chance to speak 	•
73	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> Sir why are you take decision of moving forward without Without getting answers to our questions, this public hearing will not proceed, please do not use your power in illegal way. EIA notification clearly states the project proponent is supposed to give adequate answers or clarifications to the questions raised by the public this is our rights. Give it now sir. 	•
<ul style="list-style-type: none"> Chairman The objections you have raised now for that only the public hearings is arranged. You present the point before us, there is no legal in this matter, it is legal, that is why you have presented your objection. The process of public hearing cannot be stopped. It is not necessary to give all the evidence in the public hearing, so you cannot ask for evidence. Stated by Regional officer, you cannot stop on 1 issue and stop public hearing. 			
74	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> We don't want a copy of the certificate, keep calm, even if you don't have a copy, you are not so competent. Even after bringing 4G internet Modi sir, you are not competent. We believe on record only say whether NIO has NABET accreditation or not yes or no then only we will proceed on record this should be on recorded on proceeding. 	•
75		<ul style="list-style-type: none"> English can't work sir, we can't do it, we can't do it, our question is, if there is an employment opportunity for them, how much time will you give ? 	•
76	Vijay Gadhavi Village : Laija	<ul style="list-style-type: none"> You have come to listen This public hearing and to listen to us and you are telling us that we are getting sticky to the matters rather your ears to technical issues rather than supporting the company. What is your right? To tell us to the people to step forward . 	•
77		<ul style="list-style-type: none"> 30 days before advertisement and notice in Gram Panchayat of each village is not done. The date of advertisement in print is also 26th 	•



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		<p>September and if public hearing is to be held on 17th October then 1 month is not given and even as many as 20 villages According to the list of EIA, all the villages have not been informed about that ineffect even in the Gram Panchayat. The number of people who are present here today is because they have come from their own awareness, but it is the duty of the government and the company to inform the Gram Panchayat of every village. Here it is not done here you can check and ask and take this record whether you have any record or proof or not that you informed in each panchayat or not. When this project is going to be done in Gujarati with so many technicalities, when all the people in the village do not understand, you have not given the EIA report properly in Gujarati. Anyone who does not understand what the project really is for the people of the village, should also be recorded, properly informed and not the rule that we have decided, it is the rule of the government, which was not followed even before 30 days.</p>	
78	Dhvani Shah Village: Bada	<p>Please let me know whether certificate is available or not. The second question has been raised that if it has been reported 15 days before each village panchayat 21-22, in which days the receipt will be received ? Give sir date wise. Shall we calculate ? You say date wise. Sir, there is a notice from the pollution department. Sir you are the chairman we don't want any reply from the company.</p>	<ul style="list-style-type: none"> 12 villages have been informed, Gujarati executive summary of EIA has been given. Date wise will be given.
79		<ul style="list-style-type: none"> Sir, I will be introduced. Sir, I have 1-2 questions ? Give us a chance we also want to speak we are supporter. We have the right. Please don't speak in English speak in gujarati. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that do not discuss internally. Everyone will get a chance at the same time. We are not here to see supporting evidence. It is your right to object in a public hearing because you are 			



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presenting it. Whether the notification is correct or incorrect will not be decided here . If you say it is wrong, then we have a committee sitting and we will inform them.

- According to Regional Officer of GPCB, Bayad 03/10, Mapar 03/10, Padampur 03/10, Changdai 03/10, Bambhadai 03/10, Bada 3/10, Bhinsra 03/10, Mota Laija 04/10, Janakpar 04/10, Panchotia 04/10, Bhada 04/10, Nana Laija 04/10.
- The provincial official replied, I am not justifying anyone. I did not give the date. According to us, does not have or does not have any information at this time. There is a certificate.
- As told by the regional officer that it is a matter of 15 days, if you asked me a question, I answered. Due to notification dated 09/05/2022, the first public hearing can be held again if postponed within 45 days, for which public newspaper advertisement should be given within 15 days. 12 stakeholders Talati Minister has been given a letter along with executive summary.
- The regional officer said that, which is located in 12 villages.

80	Laxman Gadhavi	<ul style="list-style-type: none"> • Dear chairperson kindly listen we have not came to hear the company we have came to hear you. Company is directing us in wrong way. First question • How many languages are valid in this public hearing? Your answer is not received and Our request to police that other mics are being turned on. How did you informed 21 villages in buffer zone. We have not come to listen to the company officials, we have come to listen to you. 	
81	Dhvani Shah Village: Bada	<ul style="list-style-type: none"> • There are 21 villages in your study report, you said that notice has been given to 12 villages, not giving notice to 21 villages is a violation, it is a violation of procedure. Public hearings are illegal. Provide date wise proof , notice has reached 12 villages. Sir, you have given notice in all the 12 villages regarding the public hearing . It should be given in 21 villages. First violation of GPCB. You have informed the villages in a biased manner. EIA notification and my you get the authority and You are also violating that. Sir, this is a public hearing on the 17th, even if it can be done after this day, even if you have given it at 3 o'clock, you can also give it at 6 o'clock. So we will not count 3rd date. How many days are there from 4 October to 16 October ? Your requirement of 15 days has not been completed. This is illegal. This public 	



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		<p>hearing is illegal. What is the distribution of Divya Bhaskar in the village? EIA notification clearly states you have to give notice in local language and local newspaper that is largely circulated. We have not received the notice of Divya Bhaskar.</p>	
<ul style="list-style-type: none"> • According to the regional officer of GPCB that, let me tell you one thing in pursuance of your submission that as many submissions as you want will be answered with proof by the company . But continue your presentation. This is not a forum for questions. This is not a question forum and no one is being covered here. We have also taken the record for the certificate issue. And so we will inform you. • Clarification has also been given to them as stated by the Regional Officer of GPCB . • According to the regional officer of GPCB that, this is not an approval authority. Do not misguide people. This is not an approval authority. We are not an authority to approve the company we are only here to hear your objections and suggestions. • As stated by the regional officer of GPCB, that is why we are asking you to give this issue in writing. • I request Chairman that any objections raised in the public hearing we are conducting today is not a discussion forum. • As stated by the Chairman that we are taking your objections in written and oral form and in written form on letter. 			
82		<ul style="list-style-type: none"> • The company should answer me that where and what type of product you are going to produce 	•
83	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir, I want to make a presentation, please inform them not to talk in between . Sir my right is violated. • Public hearing is violated sir. 	•
84		<ul style="list-style-type: none"> • We should also get a chance. 	•
85	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir public hearing is being violated tell him to speak after my presentation is over 	•
<ul style="list-style-type: none"> • It was said by the Chairman that you speak your point . 			
86		<ul style="list-style-type: none"> • This madam has been speaking for the last 2 hours. Now give us a chance. 	•
87	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • I have the right. Sir I have proved your document before you that you application requirement. 	•
88		<ul style="list-style-type: none"> • Sir give us a chance we also want to speak we are supportive. We have the right. 	•
<ul style="list-style-type: none"> • Chairman said that do not discuss internally. Everyone will get a chance at the same time. 			
89		<ul style="list-style-type: none"> • Sir, we are sitting silently for 2 hours and listening to madam. 	•



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<ul style="list-style-type: none">As told by Chairman that, madam, whatever your issue is, speak it quickly. Talk about your points together.			
90		<ul style="list-style-type: none">Sir we have come here to ask a question sir we have got a chance to ask a question. They have not informed us the time..	<ul style="list-style-type: none">
<ul style="list-style-type: none">As told by the Chairman that, madam, speak as fast as you can. Because we...			
91	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir you are a public servant. Sir, you can't give me direction to speak fast. You came for the public.You have come to listen to us. Do this to prevent the public. Give answer.You cannot bias my right to speak .	<ul style="list-style-type: none">
92		<ul style="list-style-type: none">Sir, you Hear to us they wants to stop the hearing. We maldharis also have questions so please answer to us..	<ul style="list-style-type: none">
<ul style="list-style-type: none">Stated by Chairman, we are not biased, you are here to present your objections. From the last hour, we are giving you complete opportunity to express your objections in writing and orally.			
93	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You have violated the EIA. You are a public servant. You are doing illegal activity .	<ul style="list-style-type: none">
94		<ul style="list-style-type: none">You are trying to stop the public hearing.	<ul style="list-style-type: none">
95	Dhvani Shah Village : Bada	<ul style="list-style-type: none">These are trying to provoke our people.	<ul style="list-style-type: none">
96		<ul style="list-style-type: none">We come from Bada village. Have come for public hearing. Give us a chance. Ask their Aadhaar card.	<ul style="list-style-type: none">
97	Dhvani Shah Village : Bada	<ul style="list-style-type: none">I have a right to a public hearing.You are abusing your presidency.Don't make it illegal.	<ul style="list-style-type: none">
<ul style="list-style-type: none">As stated by the Chairman that, you and I cannot decide whether this activity is legal or illegal. It will be decided by the central level committee which seats in Delhi. We are hear to note your objections and suggestions.Said by Chairman that, Madam this is a hearing committee , not a decision making committee.I am the chairperson of the environmental hearing as told by the Chairman. There is no chairman to decide anything. So I will not give any opinion.			
98		<ul style="list-style-type: none">Sir, listen to me, why can't this daughter speak what is the meaning of speak fast (fatfat) ?	<ul style="list-style-type: none">
<ul style="list-style-type: none">As stated by the Chairman "Fatfat" means to present your points one by one.			
99	Vijay Gadhavi	<ul style="list-style-type: none">We are here for five days to speak.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Chairman said that you present the objection here. (speaks to all)			



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100		<ul style="list-style-type: none"> We are not leaving here until we get our answers. 	•
<ul style="list-style-type: none"> As stated by the Chairman that, that's why we are asking you to present your issue one by one. 			
101		<ul style="list-style-type: none"> You have to take every point we have, you have to listen to us. you have to listen to the people of Bada village. 	•
<ul style="list-style-type: none"> There is noise. It was stated by the Chairman that bro speak turn by turn. 			
102		<ul style="list-style-type: none"> How can you tell us that our questions are not appropriate. 	•
<ul style="list-style-type: none"> There is noise. Chairmen said that speak on by one whatever your presentation is. 			
103	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I speak sir 	•
104	Laxman Kanji Karani	<ul style="list-style-type: none"> Sir we are making representations of the people to a Magistrate competent authority. People are paramount. Listen to the voice of the people listen to our voice Magistrate Sir. This is recorded by the media of entire Gujarat. People are being injustice. 	•
105		<ul style="list-style-type: none"> Now we should get a chance to present ourselves. 	•
106	Meet Gadhvi	<ul style="list-style-type: none"> If chairmen is not able to answer us then you can leave the stage. We're not going to leave until we get our answer. Your duty to answer and it is our right. 	•
107		<ul style="list-style-type: none"> This hearing will not be cancelled. 	•
<ul style="list-style-type: none"> As told by GPCB regional officer that, keep some peace you all are talking at the same time, both of your points are not being heard. There is noise. 			
108	Meet Gadhavi	<ul style="list-style-type: none"> Sir, it is right with us if you don't have time then you can go. 	•
109		<ul style="list-style-type: none"> Chairman listen to all the questions and answer them. 	•
110	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> If you want to hear our talk, tell the police to go outside the tent, you conduct public hearing like this, sir. Police are walking around us with guns 	•
111		<ul style="list-style-type: none"> Sir we have come here to ask company some questions 	•



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Bhuj- 370001, Phone: (02832) 250620

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112	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir this is our presentation sir	<ul style="list-style-type: none">
<ul style="list-style-type: none">Chairman sir said that, in view of your submission which has reached us. Well done you pose as a democrat. Your presentation appears here right from back everyone is throwing cardboards throwing shoes this is also not democratic way. Cardboards are coming here, shoes are coming, this is not a democratic representation.As told by the Regional Officer of GPCB that, you all can make your presentation with keeping the request and with limit of Chairman.			
113		<ul style="list-style-type: none">Chairman, You have been trying to listen to one party's presentation for an hour. Honorable Chairman, maintain your dignity and do not go astray.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Was stated by the Chairman that, you present here at the front and the card board come from behind. This is not a democratic presentation.			
114		<ul style="list-style-type: none">These people are protesting like this.	<ul style="list-style-type: none">
<ul style="list-style-type: none">According to the regional officer of GPCB that, first of all, everyone should sit on their seats and present.As stated by DYSP that, turn off the mic. All sit in their own place.			
115		<ul style="list-style-type: none">The representative of the people is present here, here we present, sir, this is a public hearing, every citizen has the right to raise questions, so please maintain the dignity of chairmen. From hear someone throw a cardboard. The opposition party also has the right to speak, but listen to what we have to say.	<ul style="list-style-type: none">
<ul style="list-style-type: none">As told by the Regional Officer of GPCB that, if you have any representation in writing, give it in writing, give it verbally, all the rest take their place and make their presentation.			
116		<ul style="list-style-type: none">If public hearing is to be done in writing, public hearing does not take place in this way. Public hearing means that we come here and make an oral presentation, so you should not give it in writing at the end of each issue. Because this is a platform for oral presentations and you are specking a democratic since morning. You should understand that. The position you are sitting on, 25 feet away from the people standing. That's not exactly a democratic way either. You have allowed the company to protect the company inside and allowed to do all the projections and tied the people here	<ul style="list-style-type: none">



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		and made them stand behind the baton of the police. This is not your democratic way.	
		• Said by the Chairman , Madam it is a democratic that's why you had the mic in your hand and you are speaking now.	
117		• So you will not teach us the democratic way.	•
		• Said by Chairman that madam what you are presenting isbut what you are doing is not democratic. • Chairman said that we are quietly listening and taking it on record all your presentations .	
118	Dhvani Shah Village : Bada	• Thank you very much, public servant, for coming to listen to us. Salutations to you that you listen to us but we expect you to listen in a just and unbiased manner and sir one minute I request you to tell and all those who speak in support of the company not to provoke our villagers and we will listen to them calmly. Do not try to provoke us by arguing among us. After our presentations are over, we will sit quietly and listen to them.	•
		• It was told by the chairman that, madam, please present your presentation. Internally we ...	
119		• Two mics are move together, , turn off the other mic .	•
		• Stated by the Chairman Do not make a presentation together make one by one presentation	
120		• Whoever makes the presentation, continue. Another thing, I have requested the people living in Bada village (.....) if they know the meaning of democratic, then we who are standing here are standing wrongly.	•
		• Stated by the Chairman , Madam, talk about the issue, talk about your objections and objections.	
121	Dhvani Shah Village : Bada	• I was talking about the issue for you, now about the issue, we listened to the representative who is here in GPCB, he told me that it is mentioned in 12 villages 20 to 21 villages come in the buffer of 10 km, it is presented in the EIA report. I called the first violation of public hearing and EIA notification. The second violation is the violation of campaigning in the villages within the limit of 15 days, although you have	•



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		<p>come here to conduct the public hearing and this GPCB officer has repeatedly taken the company's side and wants to prevent me from speaking. Finish speaking fluently We want to help the company. I have a question for you are you doing it to put a tick mark, I have shown you the procedural losses against you, you are the chairman, you have the power to allow this public hearing to be held or not. I show you why this public hearing is illegal. Now will you allow this illegal public hearing to go ahead or not. Give us an answer on the record, from which side you will exercise your right as the chairman, for whom you will exercise your right, whether this illegal public hearing will be closed or not, answer yes or no if you do not. If not, it will be taken on record that this public hearing has been fixed by mis using your chairmanship.</p>	
		<ul style="list-style-type: none">Chairman said that, GPCB is also a member of this committee and he will answer your technical and EIA notification issues. So you listen...	
122		<ul style="list-style-type: none">Let me tell you one thing, notice of public hearing, while technically you are not there employer, you are a public servant, your salary is paid from my tax money. Issue number one.Issue No. 2 This is the procedure of public hearing under a notification that it has been violated no one is above it neither I nor you. This right gives you the notification as the chairman. From which side you are going to use the right today, you give us clear, if we expect public hearing from you, or not, tell us clear, let us know, I have a notification and under which you are increasing, the procedure is lost transparent public hearing. So these losses have been counted, sir I have given us a clarification that twelve villages have been given. 3 and 4 are given during the date. I told you that the notification came at 6:30 pm on the 3rd, so the 3rd	<ul style="list-style-type: none">



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		<p>should not be considered. Considering that the public hearing is on 17th, we have received a notification of 13 days. So the EIA notification which you have held this public hearing using the official is a violation then what do we give us that even after giving this violation notice we are your chairman as a public hearing responsibility will you allow this public hearing to be held today or is it an illegal public hearing. If so...</p>	
<ul style="list-style-type: none">• stated by the chairman that, you don't speak for one side, let them also decide.			
123		<ul style="list-style-type: none">• Speak we listen too.• Now you have heard 2 sides, we have also kept the evidence that this notification is a violation, so what is your decision.	
<ul style="list-style-type: none">• According to the Regional Officer of GPCB that, the record of information given to Talati from our Board is available here at present which I have announced. The information that was to be given to the Talati at the end of the announcement has been sent to them in time as per the provision of the notification. So there is no violation of the provision of notification and this operation is going on according to notification only.			
124	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Requirement 15 days you have new notification.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As stated by the Regional Officer of GPCB that, an advertisement has to be given in it			
125		<ul style="list-style-type: none">• listen no sir	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As stated by the Regional Officer of GPCB , however your concern will be raised.			
126	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• I will clearly tell you that in the notification Appendix – 4, which is the EIA notification, in Appendix – 4 para number -3, D-3, A-3, B-3, C-3, O, 3-A, 3-B ,3-C, 3-D, 3.2, 3.3, 3.4, this procedure is done according to the four provisions. There is only one amendment in the 9th May notification which is 3.4 , the number 3 is small amendment, that amendment is applicable and it is clearly written in the notification that Grampanchayat, Impact Notification also states that this It is written in the EIA notification that a public hearing has been held but you are not following the notification. At present we are not	<ul style="list-style-type: none">•



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		raising queries but it is clearly stated in the notification that there is a Gram Panchayat along with the public offices should be known within 30 days. You say according to the new notification that 15 days if there is an amendment in 3.3.a then the other provisions in Appendix – 4 are applicable to them, it is necessary to inform us within 15 days before. Divya Bhaskar does not come to our village and even if it does come, it comes on the next day. We came to know from the Gram Panchayat office on the evening of 3rd.	
127		<ul style="list-style-type: none">• Sir Gram Panchyat has received notice. I am not protesting against Gram Pachyat	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• Both speak together....			
128		<ul style="list-style-type: none">• Sir how did the second mic turn on.	<ul style="list-style-type: none">•
129		<ul style="list-style-type: none">• All the people have the right to protest, that Gram Panchayat can also do , then they are also member of the Gram Panchayat.	<ul style="list-style-type: none">•
130		<ul style="list-style-type: none">• Sir, how helpless are you , other people are answering.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As per GPCB Regional Officer that, your queries are as given in 2 Notifications.			
131		<ul style="list-style-type: none">• Sir, there is an amendment in 3.3.A, those who feel it is necessary in public interest can give it 15 days before, although we do not know how it came, the Gram Panchayats have taken it since the people know, in which the provision of 15 days has not been undertaken, Sir, Chairman. There are 2 parties against you, this public hearing is illegal according to us, we have given you legal provisions, you have the right to cancel this public hearing. You again give 30 days notice we will come back. We will present our issues again We have not been given actual opportunity of public hearing It is proved against you with proof that you are the chairman of public hearing You have right and it is your duty which Public hearing continues	<ul style="list-style-type: none">•

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		on the cause...	
		<ul style="list-style-type: none"> According to the regional officer of GPCB that, when the approval of the advertisement comes from office, the advertisement is given in the news paper and the letter is given to all the Talati and for which we recommend that it is not sent by post but to all . So some days have passed for that. 	
132		<ul style="list-style-type: none"> Thank you so much for giving us so much importance and reaching out to us sir. I am telling you that if the procedure is going to take time then you would not have held the public hearing on 17th you would have kept it on 20th.... 	•
133		<ul style="list-style-type: none"> Honorable Chairman we have asked our questions and we have got a satisfactory answer from the company. We the villagers have raised our questions in the public hearing we have asked our questions we have got the answer from the company we are satisfied with the satisfactory answer. 	•
134		<ul style="list-style-type: none"> You can see the public outcry. 	•
		<ul style="list-style-type: none"> According to GPCB Regional Officer that, we are listening to your submission. 	
135		<ul style="list-style-type: none"> There is no public protest, we don't need anything, we have thousands of people with us, no one can suppress our voice. 	•
		<ul style="list-style-type: none"> You present your objections as stated by Chairman. As told by the regional officer of GPCB that, you should make a presentation point wise, you should not make a presentation internally. 	
136	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You didn't inform people sir why did you let the second mic on. 	•
		<ul style="list-style-type: none"> GPCB Regional Officer said that, We are hearing your submission 	
137		<ul style="list-style-type: none"> We've asked all our questions and we've got our answers. 	•
138	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir you approve the illegal public hearing 	•
		<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, whatever action is taken is announced as per the timely notification approved by the Talati. 	
139	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Chairman Sir, today you are the chairman of the public hearing as per Appendix -4 of EIA..... 	•
140		<ul style="list-style-type: none"> Kanjibhai, the president of Maheshwari Samaj, Mota layja, will ask the question. He is present here and we support him. 	•
141	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir turn off the mic until one man presents another person can't speak turn 	•



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		them off the mic they are trying to provoke our people sir answer us our questions.	
142		<ul style="list-style-type: none">We want development, we are supporting the company, you listen to us also, we want development	<ul style="list-style-type: none">
143	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir second mic needs to be closed you have procedural law we have strong evidence against you. you are the chairman of public hearing if the procedure of public hearing is wrong then EIA notification gives you right to cancel it and reschedule it we Come on, but today you answer me that instead of 21 villages, the advertisement has been given in 12 villages, if you have taken it into consideration, then you are proceed with the public hearing by doing this illegally. You are making this public hearing legal. Take it on record that after showing proof also your decision is in the favour of company only. After that we will move forward. Tell us in whose favour will you decide.	<ul style="list-style-type: none">
<ul style="list-style-type: none">According to the regional officer of GPCB that, now both of these are announced and in Divya Bhaskar on September 30 and in Times of India on October 1, so they are in time.			
144	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir, people here don't read Times of India. Divya Bhaskar does not come to our village. Sir, it is Notified to inform Gram Panchayat.As per provision of notification in Gram Panchayat within 15 days.You have heard their answer, now you give your decision.	<ul style="list-style-type: none">
<ul style="list-style-type: none">According to the regional officer of GPCB, as per the notification provision...Chairman said that, Madam, if you listen to the answer, then we will give it, simply by asking a question and protesting.. you also listen to his answer.Listen to your answer as stated by Chairman.To the Regional Officer of GPCB that, as per EIA notification, advertisement has been given in newspaper and we have given time limit which is suitable for provision of notification.			
145		<ul style="list-style-type: none">This madam is passing the time. Give us time to speak.	<ul style="list-style-type: none">
146	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Turn off this second mic.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Was stated by Chairman that in the front page of Divya Bhaskar it is mentioned.			



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147		<ul style="list-style-type: none"> All these are attempts to stop public hearing 	•
148	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Its clearly state that news is widely circular in the village, divyabhaskar does not come in their affected area . 	•
<ul style="list-style-type: none"> There is noise 			
149		<ul style="list-style-type: none"> Here in every village Divya Bhaskar comes to every village 	•
150		<ul style="list-style-type: none"> Turn off the mic of this people 	•
151		<ul style="list-style-type: none"> These people want to stop the public hearing and are diverting from the issue. 	•
152	Vijay Gadhavi	<ul style="list-style-type: none"> Sir we are on the point Chairman and Pollution Officer we have raised environmental issues, impact issues. People who are supporting the company is it an public hearing for supporters or environmental public hearing please tell me my question is.... 	•
153		<ul style="list-style-type: none"> And the press that you are talking about has not given the notification to each gram panchayat which has to be given within its rule and all the places are holding public hearings in such ways all over Gujarat which deliberately do not let people know and therefore people do not come. There are such public hearings, you read these dates yourself and you one of them 	•
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, proper advertisements are made and sent out from time to time in every place, which is accessible to the public and the public are given full exposure opportunities. 			
154		<ul style="list-style-type: none"> Also the dates which you read now prove that we were not given notices within 15 days and you also know.... 	•
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, the same date has been given for public hearing which is convenient according to time. 			
155		<ul style="list-style-type: none"> Sir, we have been listening to madam's objections for an hour, we do not care about any of the questions. Baby turtle live or die give our baby the right to live. Baby turtle is taken care by the pollution control board and arrange it in its own way or it will manage in its own way we are working hard to save our children 	•



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<ul style="list-style-type: none"> • There is noise 			
<ul style="list-style-type: none"> • As stated by the regional officer of GPCB that, there is no internal discussion 			
<ul style="list-style-type: none"> • Was stated by the chairman that there is no need for internal discussion, whatever your submission is, about the notification is also on the record and we are not going to leave a single submission. 			
156	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, that brother has made a good presentation. Whether the baby turtle lives or dies, it is up to the government. Environment, we have come for this at the environment public hearing take him on record. 	•
157		<ul style="list-style-type: none"> • We are asking for us if company comes then employment will be provided and turtles will be saved and cared by the environment department sir listen to us. 	•
158		<ul style="list-style-type: none"> • Tortoise is a schedule 1 animal, whether the turtle is died or alive, the company does not care about the environment... 	•
<ul style="list-style-type: none"> • Is stated by the Chairman that your submission that tortoise is in Schedule 1 animal. We have also taken on record that turtle is a schedule-1 animal. 			
159		<ul style="list-style-type: none"> • The brother said that it does not matter if the turtle lives or dies, it means that the Gujarat Environment Board is not competent, if not, then legal action should be taken. 	•
160		<ul style="list-style-type: none"> • We have only one issue, we support the company, if the company arrives it will increase the employment and we are working for that otherwise the turtle which are surviving is cared and conserved by Environment Board protects, there are other departments and they are performing they duty. what we ask to get us employment. 	•
<ul style="list-style-type: none"> • Stated by the Chairman that, we have to protect turtles which come in schedule 1. Listen to my answer Tortoise comes in schedule 1 it is our responsibility to protect and preserve it. 			
<ul style="list-style-type: none"> • There is noise 			
161	Vijay Gadhavi	<ul style="list-style-type: none"> • No, Sir take steps against it how can you say 'Turtle Die or Live' which is schedule- 1 animal. I will file a FIR, you write, we will die for the turtle, why this brother is against you, you are listening to these sentences. 	•
<ul style="list-style-type: none"> • It is the duty of all of us to protect and preserve the turtles as stated by the Chairman. 			



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162	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir, the presentation of the issue is misleading, which is a violation of the Wild Life Protection Act, action should be taken, but our question is.....	
163		<ul style="list-style-type: none">• We welcome the company, we trust the environment department, the environment department will make the company comply with every rule.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• Was stated by the Chairman that, Madam, please make your next presentation, you are being taken minute by minute, your questions have been answered, you may proceed now.			
164		<ul style="list-style-type: none">• You come from environment department you know everything which animal comes in schedule 1 and which animal comes in schedule 2	<ul style="list-style-type: none">•
165	Vijay Gadhavi	<ul style="list-style-type: none">• Please note our points that we have raised.	<ul style="list-style-type: none">•
166		<ul style="list-style-type: none">• Environment should be considered and environment should be preserved	
167		<ul style="list-style-type: none">• The company is aware of everything and will maintain everything	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• There is noise• As told by the regional officer of GPCB that, if you all speak turn by turn, your voice will be heard by us.			
168		<ul style="list-style-type: none">• We are not getting turn to speak.	<ul style="list-style-type: none">•
169		<ul style="list-style-type: none">• We trust environment department sir.	<ul style="list-style-type: none">•
170		<ul style="list-style-type: none">• If the question of life and death of turtles is being raised from now, where will the turtles go after the company comes, where will our national birds go ?	<ul style="list-style-type: none">•
171		<ul style="list-style-type: none">• We have full confidence in the company sir the company will follow all the environmental norms and set up the plant we have full confidence in the company and we have full confidence in the Gujarat pollution department of India.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As stated by GPCB Regional Officer that, it seems like you are debating within yourself when you are present simultaneously nothing is being heard here, this is not a political debate, just speak turn by turn.			
172		<ul style="list-style-type: none">• None of your rules are followed.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• There is noise			
173		<ul style="list-style-type: none">• We have trust in our pollution department and we have requested the	<ul style="list-style-type: none">•



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		chairman and to the sitting officer, we have trust in pollution control board, so the permission should be given to the company .	
• According to the regional officer of GPCB that, please maintain peace because			
174	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir, tell them not to provoke us by speaking in between and turn off the mic	<ul style="list-style-type: none">•
175		<ul style="list-style-type: none">• The company we are here for our employment questions and to ask our anganwadi questions so we wish that we get to ask questions. The brothers from the Maldhari community who have come childrens from school have also came.	<ul style="list-style-type: none">• We have a question, we have a request that today when we are sitting for the public hearing, there is a violation of the public hearing on time, there is a violation of the procedure, as many questions are asked, how can the public hearing be stopped, when this is going on record. Another thing that is the topic is being diverted another thing is that this public hearing is of GHCL. This public hearing is not for an individual person. There is no point in arguing on those points. I feel that public hearing is being hijacked.
<ul style="list-style-type: none">• There is noise• As told by GPCB regional officer , Peace please present quietly, your voice is not reaching us.			
176		<ul style="list-style-type: none">• We have presented our question and we have received the answer from the company and we are satisfied with that answer. For hearing our question and public hearing, we have presented our questions from villages of the buffer zone. Thank you very much for making this public hearing a success. We are grateful for that.	<ul style="list-style-type: none">•



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<ul style="list-style-type: none"> GPCB regional officer said, if you want to make a presentation, just do it, don't shout,I request please don't debate internally. 			
177		<ul style="list-style-type: none"> Chairman, you have made this public hearing successful and we have asked the questions of the villagers to the company, we are satisfied with the fact that the company has answered the questions and we support for the company. 	<ul style="list-style-type: none">
178		<ul style="list-style-type: none"> Sir, in your presence, it does not matter whether the animal of the schedule 1 lives or dies. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> A GPCB regional officer said , " We have discussed it for a minute, let's look at the next issues." 			
179		<ul style="list-style-type: none"> Company people say that public hearings have been hijacked and you need to see who is doing it. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As told by the Regional Officer of GPCB that, you are kindly requested not to talk to each other. 			
180		<ul style="list-style-type: none"> If they don't know what to say, whether the turtle lives or dies, what do the supporters of GHCL mean, they don't know what they are talking about. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the regional officer of GPCB, the chairman is sitting please maintain peace 			
181		<ul style="list-style-type: none"> We the villagers have gathered here and we are satisfied that the company has answered the questions of the people 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Has been stated by the chairman that, but listen everyone, when it comes to animals of schedule 1, if any kind of animal of schedule 1 is harmed, there is a provision in it and its detention, if there is any harm to the animal, there is a provision for action according to the provision. If there is a loss to an animal of Schedule 1, be it a particular party or a company or anyone, there is a provision within the law for that loss, be it a particular party or a company or anyone, action will be taken as per the provision. 			
182		Dear Sir, Mic is off	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by Chairman Mr. Mine also gets turned off automatically. We are not turning off. 			
183		<ul style="list-style-type: none"> Sir, today we have presented our questions and objections here. We are satisfied with the answers given by the company for the 12 villages which fall in the buffer zone. 	<ul style="list-style-type: none">



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<ul style="list-style-type: none">• There is noise• As told by the Regional Officer of GPCB that, turn by turn to speak.			
184		<ul style="list-style-type: none">• Let us speak sir, we are also villagers, we are also here for public hearing, we who come in 12 villages buffer zone we want to ask our questions and are asking questions.	<ul style="list-style-type: none">•
185		<ul style="list-style-type: none">• Supporters of GHCL say whether the turtles live or die means that the company of GHCL speaks the same.	<ul style="list-style-type: none">•
186		<ul style="list-style-type: none">• From the fact that we have received satisfactory answers to all the questions we have asked...	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• Chairman states that he not from the side of GHCL neither he is from any side , ..			
187	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• When will I get the right of public hearing first of all tell me? Sir how can I get the right of public hearing sir.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As stated by the chairman that, you have free right.			
188	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Turn off the mic on that side.	<ul style="list-style-type: none">•
189		<ul style="list-style-type: none">• Sir, Thank you very much for making today's public hearing a success. We have got a satisfactory answer to the questions we have asked. We welcome the company from our side. Thank you very much to the chairman. Today we got answers to our questions and this public hearing went well.	<ul style="list-style-type: none">•
190	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir, do I have the right to this public hearing or not?	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• Chairman said that , madam, how many hours have you been speaking.			
191		<ul style="list-style-type: none">• You can't even stop, the public hearing is still going on, so how can he say thank you.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• There is noise			
192		<ul style="list-style-type: none">• Sir, the right to turn off the mic or suppress the voice in public belongs to the chairman and not to the people.	<ul style="list-style-type: none">•
193	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Violates my right to public hearing, violates law and order.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As told by the regional officer of GPCB that, you continue your point.			



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194	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, please make peace from the support party. They have come to provoke our people. 	•
<ul style="list-style-type: none"> According to the Regional Officer of GPCB , first of all take your place. 			
195	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, first of all, under protest, I am making my presentation, then record it, I will make the next presentation, until you give me an answer, the presentation will be suspended, please give me my answer and I will not waste the time of Chairman, and I can present, but they are diverting the topic by speaking in between. The point is that without giving the notice in the affected 21 villages on the base of notice. Sir, they are speaking in between. This is illegal. 	
196		<ul style="list-style-type: none"> Sir we have full confidence in Gujarat Pollution Control Board and the company will follow everything and set up the plant. It is our hope that this project will come up here and follow all the rules and the company will follow every pollution rules. It is the hope of our villagers that the company will set up its project. 	•
<ul style="list-style-type: none"> Chairman said that you present turnwise and all of us are here to hear. you all present in turnwise. 			
197		<ul style="list-style-type: none"> You will take this application on record immediately Project proponent says public hearing has been hijacked how this happened in your chairmanship sir. 	•
198		<ul style="list-style-type: none"> Madam, has only one presentation to make. Give me 2 minutes sir 	•
<ul style="list-style-type: none"> As told by the regional officer of GPCB that, turn off the second mic from the other side. 			
199		<ul style="list-style-type: none"> Since 2 hours, madam is talking, give us also the chance of speaking. Give us also. 	•
200		<ul style="list-style-type: none"> I will speak for 4 hours 	•
<ul style="list-style-type: none"> There is noise 			
201		<ul style="list-style-type: none"> Madam has been talking for 2 hours, give us a chance, give me a chance, sir. why don't you give me two 	•



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		minutes, sir? I request madam to listen quietly for two minutes.	
		<ul style="list-style-type: none"> Was stated by the Chairman that , DYSP Sir, it is a humble request to you that you make everyone sit down and then take further action. 	
202		<ul style="list-style-type: none"> Madam please listen to me for 2 minutes. 	<ul style="list-style-type: none">
		<ul style="list-style-type: none"> Said by Chairman that, Madam first sit in your place. 	
203	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Please respect me. Please sit down on your place. We have been provoked by wearing T-shirts of other companies. Until we complete our presentation, turn off their mic. Then we will listen to them too. To the supporters of company let me speak first. Sir all of us have seated as we stand the police stand up and immediately show us the baton and they don't show them we see the discrimination. We don't mind. It is your right how you use it is up to you the other thing It is my humble request that the mic should not be turned on until my presentation is over. Thirdly, the people of the company, when we are presenting, the company man comes and says that we are hijacking the public hearing, it is not within their right so record it, There is a violation of our right, Sir, I request that this violation be taken on record in your chairmanship. The third is a supporter of the second party trying to deflect my point. My issue is a simple question, we are looking at you, we have brought proof before you that this public hearing is illegal, but you want to go ahead with this public hearing or not, let us continue with the next presentation. 	<ul style="list-style-type: none">
		<ul style="list-style-type: none"> Was told by the chairman that , madam, number of questions you have are answered, I am the chairman. So I on behalf of the Chairman states that your questions are answered whatever your technical matters or the point of your notification... 	
204	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> So you are saying that this public hearing will be moving forward as it is right 	<ul style="list-style-type: none">



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<ul style="list-style-type: none"> Stated by Chairman that, you may continue with your objections and submissions 			
205	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I do the same sir who is this not in uniform sir you are the chairman who is this sir? sir who is this? you are the chairman who is this? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by the Chairman that, Mamlatdar..... 			
206	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, who is this, why are they taking my mic, why are they coming near me, what right do they have, I am speaking. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by Chairman that, you continue with your objections. 			
207	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I am speaking, why did they come to take the mic from me? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that , you continue with your presentation. 			
208	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I continue, tell them to sit down and don't interrupt 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to GPCB Regional Officer that, everyone sit quietly and continue your presentation. 			
209	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Please keep calm for a minute all sirs you said this public hearing will continue. Even after bringing the procedure laws in the public hearing process you say 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that we are taking all the illegality on record and we will convey your matter to the decision making authority. 			
210	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You are the one, You are the one, The right of the collector..... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Stated by Chairman that, Illegality from here..... Brother, do what you say within the legal limits, take special care that what you say is going on in an orderly manner. 			
211	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I request you all that the daughter of your village, the daughter of Mandvi, the daughter of Kutch, I am speaking on your behalf. If you throw something in between, our side will be weakened and those people will win. Please do not throw anything and sir You will not do so much of standing and sitting, it is too much oppression and other things please tell policemen not to come in between. Your face is not even visible. Tell the policemen to stay on the side. We don't mind if 	<ul style="list-style-type: none">



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		there is any problem inside, you can order them, you have the right to oppress me from time to time and my mic should not be taken, please give them direction.	
<ul style="list-style-type: none">Chairman said that, Madam, we have been listening to you for the last hour and we are still listening now. The mic is in your hands and we have given you the opportunity to make a full presentation. The mic is also in your hands. Madam Baton is shown to people who try to take the legal system into their own hands			
212	Dhvani Shah Village : Bada	<ul style="list-style-type: none">This is a public hearing	<ul style="list-style-type: none">
<ul style="list-style-type: none">Has been stated by the chairman that After all, this is a public hearing, then why are you throwing cardboards here.			
213	Dhvani Shah Village : Bada	<ul style="list-style-type: none">I have requested them not to throw anything against you anymore but stop provoking us.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Said by the Chairman that, Madam, again instruct your people in the back, they gather back in five minutes and the cardboard are thrown. You have seen and it is happening in front of your eyes, first you make your people sit, we are sitting to listen to your objections, but if there is a method, you speak here and later on, it is not the right method.			
214	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Will you Maintain my dignity by not throwing cardboard anymore, or not and if it comes from the supporting party then sir it is not our responsibility	<ul style="list-style-type: none">
<ul style="list-style-type: none">Was stated by the Chairman that, yes, now you continue your presentation.			
215	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir please tell the police don't come in between this madam is standing on top of me I am being oppressed the right of public hearing is being violated here. she is standing here very welcome it is for our protection don't stand on top of me I am disturbed, Please sir please please.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Stated by DYSP that, she is stand where one stands and no one has any form of obstacle for that.			
<ul style="list-style-type: none">Was stated by Chairman that, DYSP sir, I would like to request you to give some space to his submission			
216	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Among the public with a gun.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Said by the Chairman that, Madam, now you have got your answer.			
217	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir, my request is that you tell them to go a bit aside.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Give some side as stated by the Chairman.			



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218	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> And sir, secondly, my first point was that the illegality I have brought before you, you have used your right to decide that this public hearing will continue right. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Stated by Chairman, we have taken the issue of your illegality on record. 			
219	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You have decided that this public hearing will continue. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by Chairman that, your questions have also been answered from GPCB and replied with date. 			
220	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You let your decision be heard. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Stated by the Chairman that, is I am asking you to make your second presentation now, this will be on the record. 			
221	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Next yes or no answer was asked whether NIO has certificate or no answer yes or no then I will proceed further. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, Madam, this issue has been discussed, it is not present with them now and I have told him that he has expressed it to the project proponent, so we will take note of the issue and the reply will have to be given to the Ministry. You should continue with your issue. 			
222	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Why does it come forward that we have hijacked a public hearing that is just a yes or no? I'll move on to my next point. 	<ul style="list-style-type: none">
<p>GPCB regional officer told that, madam don't do repetition on every issue means clear cut that your issue is going on same issue for last one hour.</p>			
223	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Chairman sir. I don't get answer say yes or no I will go to next point. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was told by the chairman that , you have now come to know from the company that they do not have the certificate that you are asking for at this stage and they have given you a detailed reply. You present yourself. 			
224	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Even if it is not now, even if you have not shown it on the screen now, we have left it, just come here and go on record whether it is NABET accreditation or not, whether it says yes or no . 	<ul style="list-style-type: none"> First hear one thing that complete EIA is done by NEERI listen to me we have Marine EIA Completedlisten to me.. NEERI has done a complete EIA study and NIO has been declared a technical expert agency and its database has been studied. Complete



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			EIA report has been given by NEERI and confirmed by MOEF.
<ul style="list-style-type: none"> Has been stated by the chairman that, after listening to his answer, listen to his full answer. 			
225	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, I will speak now? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Said by Chairman that yes. 			
226	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, if your marine EIA which can be run on screen sir. 	<ul style="list-style-type: none"> Sir the study has been done which complete responsibility of NEERI as per EIA. For everything we need to talk over here instead of hearing it is discussion.
<ul style="list-style-type: none"> As told by the regional officer of GPCB that, we have to know what the issue is... 			
227	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, these rights have been given by the company, they have come to put the company on our land , we have heard them, now listen to us.. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was told by the chairman that, madam, I have given the mic only because nothing is going to happen until your objection is justified as right or wrong, because there is a public hearing for your objections. 			
228	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, what are you saying, in other words, let me say I have come to fulfill the formality of which is the tick mark in completion of public hearing for the company, in any case, you make your presentation and go from here, then whatever you want to do. Do it and let this public hearing end, you say. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that , Madam, we are taking the report of your presentation 			
229	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I am not defending it, I am just interpreting and want to confirm to you in front of me. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that, your understanding is correct, I have come to listen to your objections and am listening now. 			
230		<ul style="list-style-type: none"> Listen open my objection, you see its Marine EIA report, which is authorized by GPCB officer, and On that report of Marine EIA it is clearly written that NIO has done and company wants to say it is done by NEERI which is totally false. NIO has said that there is no 	<ul style="list-style-type: none">



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		effect here as NIO has stated that outfall and intake points will not have any impact which is totally false as they don't have such authority. We want to know and they clearly answer us that they don't have accreditation right we will proceed is that right?	
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, this point has been clarified to him 			
231		<ul style="list-style-type: none"> This is written or taken on record ? 	•
<ul style="list-style-type: none"> Told by Regional Officer of GPCB that, ok go ahead 			
232		<ul style="list-style-type: none"> May this be taken on record.... 	•
<ul style="list-style-type: none"> According to the regional officer of GPCB that, whatever we say here will be on record. 			
233	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> As you said Let there be a public hearing, what you told, if it is illegal, then we will let it happen. 	•
<ul style="list-style-type: none"> Chairman said that it is not illegal, he is answering our questions, whether it is legal or illegal, you or I should not take a decision sitting here, the Ministry of environment , ministry for different things is there , everything will be reported and, everything has been reported and then it will be decided. What is yet to be decided 			
234	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> If you console the at least that this sir who is the representative of the company tells you that the NIO does not have accreditation, if you put it on record, I will proceed further. 	•
<ul style="list-style-type: none"> on record as stated by the chairman. 			
235	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Gram Panchayat affected by public hearing is not informed to Gram Panchayat. Gram Panchayat is public authority within constitutional amendment is bigger than newspaper and you can't do it even 15 days before you are running this illegal public hearing for the company. My submission is under Protest I submit..... 	•
<ul style="list-style-type: none"> Stated by the Chairman that, we have certainly taken this submission into consideration 			
236	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> In your EIA report who has done a study on ecology impacts in the EIA report, he has not been given his accreditation certificate sir... 	•
237		<ul style="list-style-type: none"> Honorable sir today we have full 	•



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		<p>confidence in the company village residents who have come from the buffer zone we have asked our question our maldhari brothers who have come here today, students have come today farmers from 12 villages also want to ask questions. Sir we are seating since 1 to 2 hours. Every one has the right to ask question. Sir we the people of 12 buffer zone should also be listened and heard please give us the chance to speak.</p>	
<ul style="list-style-type: none"> • There is noise • Was stated by the Chairman that , do not do the presentation simultaneously, present turn by turn. 			
238	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir you are take law and order in hands turn off the mic. 	•
239		<ul style="list-style-type: none"> • Today we have been sitting for 2 hours, sir, the farmer brothers have come from the village, the maldahari brother, the students have come, everyone has the right to ask questions, so we also have a humble request to give us time to ask questions, we have all been waiting for one and a half hours, sir. Chairman Sir, let us also be heard from the villagers who have come from the buffer zone. We have come from the buffer zone of 12 villages. Let the villagers be heard. Farmers, students have come. Hear us from 12 villages. 	•
<ul style="list-style-type: none"> • There is noise. • As told by GPCB regional officer that, do not debate inside, make presentations turn by turn, after the presentation is over, after your presentation is over, everyone should sit at the back, so the public hearing can be proceeded. 			
240	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir you are violating Law Order. 	•
<ul style="list-style-type: none"> • GPCB regional officer told that , madam continue your presentation 			
241		<ul style="list-style-type: none"> • The issue of environment is straying somewhere else Sir we have come here for the public hearing of the environment, only those who are going 	•



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		somewhere else..	
• The regional officer of GPCB told that , present turn by turn brother, keep the mic off, till his presentation is over.			
242		• We have been sitting for 2 hours sir	•
• There is noise			
243	Dhvani Shah Village : Bada	• Respect us sir.	•
244		• We farmers and students have come here to get a chance to present the question sir this is a public hearing this is democratic and chairman sir we have full faith in the Gujarat Pollution Department we have the right to ask questions we are farmers, brothers and sisters there are questions of unemployment.	•
245	Dhvani Shah Village : Bada	• Sir, I said everyone to sit down and to respect you.	•
• Was stated by the chairman that now madam you have made a presentation.			
246	Dhvani Shah Village : Bada	• Everyone calmed down in front of you, respect you, you respect us, turn on the other mic and listen to them too.	•
247		• Dear sir, we have got satisfactory answers to our questions which we have asked many of our brothers we have got satisfactory answers from the company we are satisfied and we have full confidence in the pollution control board, we hope from the company.	•
• " Turn off the mic and listen to them" the regional officer of GPCB said.			
248		• The company will also set up the plant keeping everyone in mind and we hope from the company that each company has its own....	•
• As told by GPCB Regional Officer that , finish your presentation and let them continue.			
249	Dhvani Shah Village : Bada	• calm down please calm down, sir please give me a chance to finish my presentation.	•
• It was stated by the Chairman that, madam, you speak			
250	Dhvani Shah Village : Bada	• Thank you sir sir give me a minute	•



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251	Aditya	<ul style="list-style-type: none"> Sir the company said that no recreation center, tourist area comes within 15 km radius but meditation center comes within 0.6 km and the company stated that none comes is wrongly mentioned in the appendix form 1 Bhimnath Temple is also located nearby and Ashar Mata Temple is also located. Vipassana Center is located within a radius of 15 km. Vipassana Center is an international center for the last 32 years and people from outside also come and this company keeps a distance of half a kilometer, then what the company will give guarantee that noise pollution will not occur and peace will not be disturbed. 	<ul style="list-style-type: none">
252		<ul style="list-style-type: none"> We don't need guarantee, a breach has occur. Even the company does not see that there are so many religious places and vipassana centers within half a km that the government itself has decided how many radius it should be within a radius of 15 km. Gujarat Pollution Board does not see what? The answer is how can this be approved? How can public hearing be done? What is the answer to this the basic complainece is not being done? Bhimnath Mahadev temple is near it is not the matter of 15 km and vipassana kendra this is not a small area we are talking about a area spread over of 35 acres. 	<ul style="list-style-type: none"> In the report it is clearly mentioned about the Vipassana center. Secondly in Vipassana center when we talk to the people of Vipassana center they say this is not a religion temple this is a meditation center here all kinds of people come and do meditation and this is also clearly mentioned in the report.
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, listen to the answer given by them, the Vipassana Center is clearly mentioned in his report. 			
253		<ul style="list-style-type: none"> It is a meditation center. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that first let him answer then you ask questions you people can also sit and discuss we have not stopped you from setting at your places and discuss. 			
254		<ul style="list-style-type: none"> Here we have so many people standing and asking questions. So he should limit himself to such an extent that he stands up and at least comes forward and gives an answer. One 	<ul style="list-style-type: none"> It is clearly written on the paper 3.7.3 of NEERI that Vipassana Center & Shiva Temple are there. All those details are given.

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		<p>thing and another that Vipassana center is not a religious center and you remove it from it and that is a meditation center within a radius of half a kilometer. If you do that, you have removed that it is not a religious place. It is a meditation center. And this is all. The government has made a rule to keep a bar of 15 km radius. People have not made this set rule. So if this rule is made by the government then it applies to every company and every individual who wants to put up a project in this country, then it also applies to GHCL. And if it does not fulfill all the compliance, then it has no right to reach to the public hearing.</p>	
<ul style="list-style-type: none"> • Chairman said that now you have another presentation to make. 			
255	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Yes, I have very long 10 pages please keep calm. I am tired now, my throat also hurts but I have to make a presentation. I will but you please keep calm. Sir I would request the representative that, Stand up and answer us, we will enjoy watching them. A bit like we are talking to someone. And we will also be encouraged to advance our point sir. Another thing which temple and center of vipassana are not indicated, it is necessary to indicate it while submitting form-1. On this bases the TOR is issued. If they have not presented it in Form-1 itself, then the ToR has been taken from the Ministry by giving wrong information under wrong information. If this is on record, the submission from us will be considered illegal, and the many are still pending. ok sir next point, 	•
<ul style="list-style-type: none"> • As stated by the Chairman that yes yes speak... 			
256	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Their TOR as I said tells me the exact date of issue. 	•
<ul style="list-style-type: none"> • Said by the Chairman that, Madam, please state your point of objection 			



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257	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, the date of issuance of TOR let us know, let them answer. I say next. 	<ul style="list-style-type: none"> TOR issue date: 10/08/2021
<ul style="list-style-type: none"> Stated by Chairman that, but state your point of objection. 			
258	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> This is the problem. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by Chairman that, but you should object. Madam, you spend 45-45 minutes, half and half an hour behind your one presentation. 			
259	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> See I am not having fun, I also have a job, my home and my family. I don't have any fun. To hold and sit here for an hour. 	<ul style="list-style-type: none"> TOR issue date: 10/08/2021
260	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> That's why you support the company so that we move forward without their reply. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by the Chairman that, you people can also sit and discuss. We did not refuse you. 			
261	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> When TOR is issued?, let them answer. Tell us the answer. 	<ul style="list-style-type: none"> TOR Issue 10/08/2021
262	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir please come there, please sir with folded hands please sir please there. And again I don't know the date. Please. 	<ul style="list-style-type: none"> 10/08/2021
263	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> 10/08/2021. One minute, one minute. 	<ul style="list-style-type: none"> I want to say something I request you people to sit comfortably and talk .
264	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, when your base line data collection for terrestrial has been done? Baseline Data Collection for EIA Studies. 	<ul style="list-style-type: none"> Today all these details are available on the website. Present your objections.
265	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir you answer me. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that, listen to the information which is already disclosed in the advertisement and also available on the net. So please present the rest of the issues which are technical. 			
266	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir EIA notification said that I should get the reply. You are violating it. I should get an answer. EIA notification says that I will get the answer. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to GPCB Regional Officer, your questions which are available on net. 			
267	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> People can't read. What is the problem in speaking? 	<ul style="list-style-type: none">
<p>According to the regional officer of GPCB that, these questions are just like a debate. Better than that put your technical points..</p>			
268	Dhvani Shah	<ul style="list-style-type: none"> Sir we are not in debate form. Sir it is 	<ul style="list-style-type: none">



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	Village : Bada	the same. Are you on behalf of the company or on behalf of the people? EIA for...	
<ul style="list-style-type: none"> According to the regional officer of GPCB that, we are not on behalf of anyone, we want to listen to the public. 			
269	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> The EIA notification gives me an assurance that I will get an answer to my query from the consultant. Please don't shut me up. Ask consultant to answer me. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> No I am not silencing you ma'am as told by the regional officer of GPCB. 			
270	Dhvani Shah Village : Bada	No you do the same. Ask them to answer me. I have asked a simple question.	Chairmen, we have presented his question in the record. Answered is given in the minutes of meetings.
271	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir... 	<ul style="list-style-type: none">
It was stated by the Chairman that your every presentation will be taken in minutes...			
272	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, I am open EIA notification and rights granted to me under EIA notification are you willing to violate my right than you can bar him from answering my question. He is supposed to answer my question every question. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It was stated by the Chairman, Madam, there is no question answer session at this time. If this is not related to your objection, you will automatically get your answer. 			
273	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir.. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Said by Chairman that Please don't make question answer session now just suggest your objections just give us your objections suggestion. 			
274	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Can I read the EIA notification ? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It was stated by Chairman Yes, you read but you present your objection. 			
275	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I will read But you don't take the side of the company. 	<ul style="list-style-type: none">
As stated by the Chairman that, we have not gathered here for question and answer. we have gathered here to hear for your objection.			
276	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You are on record saying that you are ordering the provision of EIA notification not to disturb me. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that if you have any objections, you can make a presentation regarding the project. 			



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277	Dhvani Shah Village : Bada	• Sir I have asked him a question.	•
• According to the regional officer of GPCB that, the information is available on the net regarding questions.			
278	Dhvani Shah Village : Bada	• Sir...	•
• According to the regional officer of GPCB that, no information is private. It is on public domain.			
279	Dhvani Shah Village : Bada	• Why do you favor them? Are you bias? Are you bias?	•
• As stated by the Regional Officer of GPCB that, no.			
280	Dhvani Shah Village : Bada	• EIA notification tell me that I will get an answer.	•
• As told by the Regional Officer of GPCB that, you can submit your next submission.			
281	Dhvani Shah Village : Bada	• Are you being biased on record. you said him to answer. I will tell my point. I may speak in English.	•
• As told by the Regional Officer of GPCB that, the proponent will respond to whatever representation you have. they have to give without fail they are forced to give.			
• As told by the Regional Officer of GPCB that, on which day you			
282	Dhvani Shah. Village : Bada	I will present my point and he will answer me. I will state my point. My question to them is when is the baseline data collection of terrestrial EIA done. Environmentally suggestion has been given that mitigation will be done. when the baseline data for the mitigation has been taken. I want a date. I will present my point.	•
• Is the data available ? as stated by the Regional Officer of GPCB?			
283		•	• If it is available, it will have to be taken. And this is still a draft EIA.
284	Dhvani Shah Village : Bada	• They have no availability. you tell me	•
285		•	• This is still a draft EIA.
• According to the Regional Officer of GPCB that, we request that do you have ..			
286		•	• This is still a draft EIA and its mitigation plan will come in the final EIA.



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			If you have any question, please let us know and we will answer it.
287	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, he has no answer 	•
<ul style="list-style-type: none"> According to the Regional Officer of GPCB that you received your answer. 			
288	Dhvani Shah Village : Bada	<p>They don't have the answer, but you say it's just their EIA report watch finals online. It does not say that baseline data has been collected? Who are the representatives of NEERI? So NEERI has prepared the report, then who are the representatives of NEERI? I want an answer. If you don't know the base line data, do you guys do EIA consultation?</p>	•
<ul style="list-style-type: none"> Chairman said that, Madam, therefore, we have taken your objections and their replies on record. 			
289	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir I am reading the related clause of public consultation of notification of EIA Ok. Give me 5 minutes go ahead it doesn't matter if you don't ask them to answer just give me 5 minutes I Want to read. 	•
<p>chairman told that, brother, you have given 5 minutes to the madam, then let her make presentation, keep calm. please.</p>			
<ul style="list-style-type: none"> As told by GPCB regional officer that, ma'am give your other points..... 			
290	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir I have asked for time from you, I am saying you will give me time give me an opportunity. my points will be presented, I read. 	•
<p>The regional officer of GPCB says that, yes, until then, if anyone want to present they can.</p>			
291	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I want to read then it takes 5 minutes to get the provision then why can't you wait? 	•
292	Valji Jashraj Charan	<p>Sir, The number of National Bird Peacock in Bada village is more than 500. Peacock is a Schedule I bird, although peacock is a schedule 1 bird, it is not mentioned in their EIA report, The number of peacocks in the surrounding 10 km buffer area is more than 1500. Here in where the largest</p>	•



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		<p>peacock nest, Bada Vipsyana center is only half a km away, only 150 to 200 peacocks are seen wandering in Vipsyana center even today. Also in Pachotia area in Peer Wala area is our supporter Brother's village, they will tell the truth but may not back down. More than 500 peacocks are also found in the shelter extension of Pachotia village. You don't connect my mobile phone, otherwise I will show the video to tell our supporting brothers whether it is Pachotia area or not. So the number of peacocks is 500 in this area. More than 100 flocks come to graze which I have seen with my eyes. I have also sent you my selfie with GPS. If this project comes, these people have not shown a single number of peacocks in the EIA report. All these numbers of peacocks are not so much public but also GHCL supporters can see, the number of peacocks is 1000. Due to coming of GHCL company, our peacocks will have to be shifted. We are of the opinion that innocent and dumb animals will be sacrificed. So why not a single peacock appeared in its EIA report.</p>	
<ul style="list-style-type: none"> It is stated by the Chairman that , that we have also taken this presentation in the minutes. We are going to take the each presentation on record. Whater discussion has been made on peacock, it will be taken on record. 			
293	Valji Jashraj Charan	<ul style="list-style-type: none"> Number of 500 to 1000 peacocks should be recorded. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that sure sure, 			
294	Valji Jashraj Charan	<ul style="list-style-type: none"> There are 600 to 500 peacocks in the center of Bada Vipsyana only. Sea area, in Aashrey vada pir area, this side has nesting places of peacocks in half a km area. the national bird is a schedule 1 bird, So, if you can see, ask these people that during your study, not a single peacock was seen, when or how 	<ul style="list-style-type: none"> Details of the peacock have been given and a conservation plan for it has also been suggested Talking about peacocks, you don't have to decide whether I should do this sitting or standing One



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		many peacocks were recorded. Ask sir to stand up and answer calmly, show the number of peacock studied in our area, otherwise if you connect my mobile then will show the number of peacocks living in your area with proof. Vipsyana Kendra, Bhimnath Temple peacock's eating video I show on mobile but you are affected for this thing. I accept it, you disagree.	minute, the details of peacocks has been shown and conservation plan has also given.
295	Laxman Kanji Karani	Provincial officer, company officers are lying, now don't support them, cancel the hearing.	•
• It is told by the Chairman, that your submission has been taken on record. The submission of Peacock's matter has been taken on record.			
296	Charan Valji	• So what do we mean by taking on record what you have taken on record and these people sir are hearings, then they don't have an answer to any of our things....	•
• It is informed by Chairman that this hearing is for taking on record only.			
297		• Sir we have presented our questions we have found my answer satisfactory, so we are satisfied, we have presented our questions in written and oral form here in our buffer zone. We have received satisfactory answers to our queries from the company and so we support the company.	•
• The regional officer of GPCB says that there is another representation?			
298		• Dear Chairman sir, Thank you very much for holding today's hearing .	•
• There is noise • It is known by the chairman that , make a presentation calmly sir, then speak what you want to make a presentation. • It is known by the Chairman that Madam , you should make your presentation.			
299		• Do not repeat one presentation.	•
• It is informed by the Chairman, to make your presentation			
300		• Thousands of people we are satisfied with this company and now we are leaving Welcome GHCL.	•



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<ul style="list-style-type: none"> • It is stated by the Chairman that we should stop the internal discussion • The regional officer of GPCB says that , stop internal discussion and sit quietly. • It is stated by Chairman that , make your presentation inside..... 			
301		<ul style="list-style-type: none"> • Listen as I give my presentation on environment. People with this support have no environmental question and they want to complete the hearing, let them go their way, let us ask environmental questions. 	•
<ul style="list-style-type: none"> • Regional officer of GPCB states that please sit in your seat before presenting the questions calmly. • There is noise 			
302		<ul style="list-style-type: none"> • Welcome GHCL, Welcome GHCL 	•
<ul style="list-style-type: none"> • There is noise • It is announced by the Chairman that, please take your seat. 			
303	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir, we calmed our people, other people came and provoked. 	•
<ul style="list-style-type: none"> • It is stated by the chairman that , it is our humble request to all that do not take law and order in hand, maintain peace. It is a humble request to the police officer to maintain peace and obey the rules and make them sit down. 			
304	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir, our people often sit but if you give them opportunities to provoke, then I will not be able to do anything. 	•
<ul style="list-style-type: none"> • It is stated by the Chairman that , Madam, please make your presentation 			
305	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • No representative of NEERI is present here to answer our questions. Right sir that may be taken on record. 	•
<ul style="list-style-type: none"> • It is stated by the chairman sure sure we take record. 			
306	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Violation of EIA notification. EIA notification clearly gives the rights to me seek clarification and ask the question. they don't have an answer when was the base line data done? do they know what is the base line data? A draft EIA is made under this EIA notification. On the basis of the draft EIA, this public hearing is held. The people and the base line data who conduct the field visits to prepare the draft EIA are called the base line data. 	•
<ul style="list-style-type: none"> • Provincial Officer of GPCB said that Madam please proceed with your presentation which is the explanation of the applicable officers. Please continue. 			



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307	Dhvani Shah Village : Bada	• I say you do not stop.	•
• Regional Officer of GPCB said that , I am not stopping you, go with your issues.			
308	Dhvani Shah Village : Bada	I am continueing, please you don't talk in between. This draft EIA report is made on the basis of the base line which you have facilitated that this public hearing is done is the EIA report which is draft....	•
• It is stated by the chairman that first madam you maintain peace we should follow discipline here.			
309		• Sir you have come to other people's side in support of the company also tell them that please respect us, I told all my people. Why does the second mic turn on? He wants to provoke.	•
• It is stated by the chairman that , I am giving a general instruction, madam. It is a general instruction, I have not used the word supporter or opponent. This is my general instruction. Clearly has been said, I have appealed to everyone to maintain peace. Do not use the same words. I have clear cut said appealed everyone to maintain peace, in everyone all has come.			
310	Dhvani Shah Village : Bada	• You facilitate the second mic to continue	•
311	Vijay Gadhvi	No no no no you all are biased and the ladies are presenting, the daughter from village is presenting to save the environment, a deputy collector tries to suppress her.	•
• It is stated by the chairman that I am here to listen to her and appeal to others to maintain discipline to listen her.			
312	Vijay Gadhvi	• We still have thousands of questions that you have to answer	•
313	Dhvani Shah Village : Bada	• You give us an assurance that another mic will not be switched on so that people will not be disturbed and everyone will sit quietly and listen. Will you sit or not? Sir everyone will listen. Sir, base line data can not be older than three years from the date of this public hearing happens. They don't know their baseline.	•
• It is stated by the chairman that sure sure speak speak....			
314	Dhvani Shah Village : Bada	• What I give, take it on record that the consultant is not present and those who are present do not even know when the base lines were taken and I tell you that the TOR according to them	•



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<ul style="list-style-type: none"> It is stated by the chairman that yes yes yes tell..... 			
315	Dhvani Shah Village : Bada	What I want to say is that the TOR provided based on baseline in August 2021, their base line was done in 2018-2019, if there is any authorization letter from them, from ESE or environment ministry, that using old data, such false EIA is made and false public. hearing can process, present here and if not present my point be taken on record.	•
<ul style="list-style-type: none"> It is stated by the chairman that yes yes yes..... 			
316	Dhvani Shah Village : Bada	This public hearing is being conducted completely in violation of EIA and EC procedure. They have not done any kind of base line data in these villages. They have not seen the turtle, sea, vipassana center, temple of these villages. People have not met, to such an extent sir, you are the district magistrate and our father. Sir, in your presence, those who have the right, who have the duty to do so, we the people, the Pagadia fishermen who have been doing Pagadia fishing for years since the time of British, there is no EIA of them, in your presence we do not get even that protection, we have come without study record. They come with false EIA and come to present which is illegal according to us. We have presented it to you, you said let the process go ahead I am making my second point.	•
<ul style="list-style-type: none"> It is stated by the Chairman that, Madam, let me make it clear to you that the public hearing is neither legal nor illegal. All the objections you have raised now are illegal, this is a public hearing to record the matter. 			
317	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Pagadia is not mentioned at all. If you are new in our district, then for your information let me tell you that Pagadia fisherman has been doing sea fishing for years. The high & low tide will release 3 degrees of warm water in the sea if there is no EIA of those people, 	•

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		then those people have not been studied at all. The villages have not come, the EIA is totally wrong whose public hearing is being facilitated now	
• It is stated by the Chairman yes			
318	Dhvani Shah Village : Bada	Apart from that, this is a forest area, inside the forest area there are spices, animals, plant spices, whatever we want to say, my request to increase of volume of my mic , People sitting behind are not able to hear. Secondly, if five degrees warmer water is to be released into the sea, the impact it will have on our people is not on record, the process of public hearing is fraudulent, illegal. Secondly, in the forest area, Valji Charanbhai has repeatedly said that we have protected species, it is nesting, it is clearly in the EIA report that this species is also done in the EIA report in the forest area, the permission taken from the forest presented to us.	•
• Regional officer of GPCB said that if your presentation is over, then continue..			
319	Valji Jashraj Charan	• Madam has asked question, now answer it.	•
320		Can I get information yes or no, please give us direction that permission is taken or EIA permission is taken then show me letter, give me letter number, will get details.	•
Regional Officer of GPCB said that any such information is present, Mr.Proponent? madam, ask your question until you get the answer, parallely you continue.			
321		• I get the answer, I further, no sir I get the answer, I will present, answer me. I will present next yes or no? And the number and date of the letter, do not even bother to bring the letter and present it.	•
322		Sir, we do not want any proof, if permission has been taken, yes or no, this public hearing has been attended so many, sir, we know how the public hearing is	•



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		done. Our question their answer in public hearing, no other things.	
• GPCB Regional Officer said that please maintain some peace.			
323	Laxman Kanji Kariya	• Regional officer sir If there is no reply, cancel this illegal public hearing.	•
324	Dhvani Shah Village : Bada	• can i read the EIA report ?	•
• GPCB regional Officer said that yes sure.			
325	Dhvani Shah Village : Bada	• In EIA 6.4 it is clearly granted and for unity information verification project that you or I cannot take over the notification of it .	•
• It is stated by the Chairman, that I am not overruled.			
326			• Today, when the forest is being studied, the study experts to go for the forest have done it with their permission or not.
327		• SDM sir, my humble request, why VIP treatment to these people as well as our company men. He has been seated in a chair and a fan, we have been given only a chair.	•
• It is stated by the Chairman that, you have also been given and chair given, you are standing of your own free will, everyone sit down, you have been given a chair, sit down, you have been given a chair, everyone sit down.			
328		• And why does the company have the courage to sit like this? Place them here and if the company doesn't have the certificate, cancel it now.	•
• It is stated by the chairman that whether there is a certificate or not , we take it on record, this public hearing is not a question answer session, if your question is not answered, then we take it on record.			
329		The record will not work, even in this modern ,time, everything is available on the net, these people have all the equipment, the net, all this is being recorded, the net is working, search now from the net, otherwise cancel it. We don't want anything except one thing. If this company, this GHCL, considers us as fool, considers us as villagers, then we will not let it happen and these people are given	•



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		VIP treatment and we are tied up in this barricade. Media and international media to request to take a note of this. If they don't have the answer, cancel it now and catch it running. If sir now you want to do them a favour, then say it open, we are joining GHCL and we are with GHCL.	
	<ul style="list-style-type: none"> It is stated by Chairman that we have only come to listen to the objections, this is environmental hearing and we are not giving any response from the company, we are only within the scope of our work and we are not making a decision at this time. Whatever your questions are, It is technical, there is no obligation to answer it, it is being recorded minute by minute and wherever it is possible to send the video, which is an objection, we will send it impartially. 		
330		Sir, please direct the company to ask for the certificate from the head office and cancel the hearing if it is not presented. we don't want anything except that thing, If it is illegal then how we can give one question from last 2-3 hours...	
	<ul style="list-style-type: none"> What information is available with you? as stated by Regional Officer of GPCB. 		
331			<ul style="list-style-type: none"> I am referring to the entire report of the forest department which has been submitted by the forest department. The question of forest department NEERI's report, whether permission to go to forest or not is a question of forest department, it has nothing to do with public hearing.
332		<ul style="list-style-type: none"> Our question is that if his certificate is not shown, cancel this hearing, issue a fresh notice and give a fresh order and conduct a fresh hearing. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman, that the hearing is not legal or illegal, the public hearing for the objection you are raising now, without a public hearing it is not possible to say what you are saying now. 		
333		<ul style="list-style-type: none"> No positive response from you. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that, but we are 		
334		<ul style="list-style-type: none"> Ask them for the certificate from NEERI from head office. 	<ul style="list-style-type: none">



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<ul style="list-style-type: none"> It is stated by the chairman that, in the public hearing, we are sitting to take your objections, who are you to say that don't take objections, it won't work. 		
335		<ul style="list-style-type: none"> No public hearing on false EIA report. We do not want any report except one thing. Show us correction of report, correction in report
<ul style="list-style-type: none"> It is stated by Chairman that this is your suggestion and we take the suggestion. We take your objection and suggestion . 		
336		<ul style="list-style-type: none"> This process is not legal. Now send them to Mandvi, From Mandvi will get access to net, fetch from there and come back. Can't attach the mobile, what acceptance do we have with you? We have nothing to do with the company we want to talk to you. Show date and certificate.
337		<ul style="list-style-type: none"> Sir we want the certificate of this report prepared in 2018-2019. The second thing is that the certificate is on record in 2022, before that it is not specifically this is to be taken on record. And another thing is that again this is a member uncle with me and the police came to take it away from him. Please, the next thing is that the EIA report consultant is here for the public hearing so that our questions can be answered peacefully and satisfactorily. The consultant is not present. It is illegal and they does not have the answer to our questions. Therefore, this public hearing under your chairmanship is illegal. This is a presentation to take note of what is happening.
338		<ul style="list-style-type: none"> Sir, there are no many documents, there is nothing to present to us, yet why continue this hearing? And yet you don't want to cancel. Why are so many people protesting that there is no certificate giving you base because the EIA report is completely wrong, there is no certificate. Even if the EIA report proves that the same is wrong, still why the public hearing continues.
<ul style="list-style-type: none"> It is stated by the chairman that, the public hearing is for your objection, I have no decision to give 		



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here, there is no point in keeping the public hearing on or off, the objection you will give now or after that week is today that are same.			
339		<ul style="list-style-type: none">This hearing will be for the public and if you cannot answer, you should cancel.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by Chairman that, we will take your objections and your answers on record, we will not decide whether the report is wrong or right.			
340		<ul style="list-style-type: none">Ask all these experts sitting here, ask them.	<ul style="list-style-type: none">
<ul style="list-style-type: none">The Chairman said that all these reports will go to the Central Committee and it will be decided there			
341		Sir, I request you, make those stand up who made this and we question, if they don't have it then this hearing has no meaning.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman, that this is not a forum for questioning, this is not a session, this is for your objections. This is not to get a satisfactory answer after questioning, now objections have to be taken			
342		<ul style="list-style-type: none">And if the one who has something wrong in his stomach stands with his face down, all these people are sitting without record, they have no record.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by Chairman that we are taking objection from him.			
343		<ul style="list-style-type: none">You ask a question ,	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is informed by the Chairman that this is not to be answered from him, the Central Committee will ask for your objections from him. We give direction for your objection, submit your objection, we are neutral.			
344		<ul style="list-style-type: none">Are you from Public or GHCL?	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman, that we are neutral and have taken your objections as they will have to answer your objections to the Central Committee.			
345		<ul style="list-style-type: none">So why is the company not responding, why are you responding? Why is the officer not answering?	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman that since I am the Chairman I am the Chairman of the Environmental Hearing I can answer.			
346	Dhvani Shah Village : Bada	Sir first of all you often say, let me speak for a minute. You repeatedly say that the presentation of this public hearing is only for our hearing, which is a violation of my right as directed in para 6.4 of this EIA notification. And you violate it right. if you're not allowed us to get answers and give directions then give us answers.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman that here legal or illegal			
347	Dhvani Shah	<ul style="list-style-type: none">Here again I read, the person present	<ul style="list-style-type: none">



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	Village : Bada	at the venue shall be granted opportunity to seek clarification of the project from the applicant you can not take over our opportunity back , We have the opportunity to ask questions , seek information and clarification.	
• Regional officer of GPCB said that, madam you are asking your questions. This is followed by presentations that go further.			
348	Dhvani Shah Village : Bada	• Sir it goes on record that you say that repeatedly.	•
349	Valji Jashraj Charan	• Sir, the previos hearing was canceled in just 15 minutes , then you have every right to cancel the hearing as well. Even if we protest so much, why not call you to cancel the hearing? We canceled the previos one in just 15 minutes.	•
• According to the regional officer of GPCB, this committee has no authority to evaluate the EIA report.			
350	Keshav Gadhavi	• Sir, this is a favor. Inspite of so much outrage from our people, we request you to the officer sir, inspite of so much outrage, why do you people support the company. Why are you asking us so many questions?	•
• Regional officer of GPCB said that this committee does not support anyone. This committee is only for listening to the public.			
351	Keshav Gadhavi	• No one believes in the power of the public. What question do you want to ask? And secondly sir you have no answer to any of our questions. The company does not respond. And you come in front of us and you sir give up and cancel it. Request to cancel this public hearing. sir Despite the public outcry you don't understand why. Remember this, you have babies, we have babies too. There are also children in this public. Remember not a single person, money does not work. I am the son of a Charan. I am the son of a Charan. Remember to cancel this.	•
352	Meet Gadhavi	• Hon'ble Officer, We have been seeing since morning that inspite of very vehement opposition this	•



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<ul style="list-style-type: none"> It is stated by Chairman that, but we have recorded all your objections. We give in writing. You are discussing the matter that this committee has no powers for that. That power does not belong to the committee. 			
353	Meet Gadhavi	<ul style="list-style-type: none"> You have the power to further hearing canceled in view of public protest, we demand again cancel this, cancel this. 	•
<ul style="list-style-type: none"> It is stated by the Chairman that we are not from the Power Committee , that you are demanding. Regional officer of GPCB said Whatever your submissions will be forwarded. Whatever the representation is. 			
354	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> If your committee does not have these powers, then you do not have the power to violate the provisions of the EIA notification. 6.4 Clearly states that, I have rights to Seek Information and Clarification from the Project Proponent. Let me fulfill my right. You do whatever you want to do. Sir, this EIA notification has not been made online by me, but you yourself said that you should search this draft EIA from the internet. So I also fetched this EIA notification from net. I need information and clarification. Sir... 	•
355	Meet Gadhavi	<ul style="list-style-type: none"> Hon'ble officer sir, let us also be heard personally. What are you talking about inside? In the ongoing hearing, you listen to the company's officer personally, listen to us also personally, you can't talk to any employee of the company personally on the stage in your own way. What does it mean to talk personally? 	•
<ul style="list-style-type: none"> It is stated by the Chairman that, they called to answer your question. Listen to what the chairman has been told, said by the regional officer of GPCB. 			
356	Meet Gadhavi	<ul style="list-style-type: none"> Sir, what did you do personally? Declare, and cancel and why above? 	•
<ul style="list-style-type: none"> As told by the regional officer of GPCB that, I am talking about the same . 			
357	Meet Gadhavi	<ul style="list-style-type: none"> Sir, what did you do personally? Declare, and cancel and why above? 	•
<ul style="list-style-type: none"> I am talking about the same as told by GPCB regional Officer. 			
358	Meet Gadhavi	<ul style="list-style-type: none"> If you don't allow anyone to come on stage, then why do you allow employees of the company to come? 	•
359		<ul style="list-style-type: none"> Sir, you don't let us pass through this barricade. 	•



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360		<ul style="list-style-type: none"> Sir, how can you allow a company man to come on the stage like this, you are biased, you are biased, sir, how did you tell us that sir, if you cannot cross the barricade, then how can the company employ ? 	•
<ul style="list-style-type: none"> As told by the regional officer of GPCB that, please listen my talk. There is noise 			
361		<ul style="list-style-type: none"> Sir how can he talk to you personally? 	•
<ul style="list-style-type: none"> According to GPCB regional Officer that nothing is personl. 			
362		<ul style="list-style-type: none"> You should do it on Mic sir. 	•
<ul style="list-style-type: none"> It is stated by the chairman that if you want to know the answer, listen to the answer, you should not only ask questions, but also know the answer. According to GPCB regional Officer that, the answer to your questions is that the information available with the party is given and the rest will be given along with the minutes. 			
363		<ul style="list-style-type: none"> Sir, how can the rights of the company go up on the stage like this, sir 	•
<ul style="list-style-type: none"> As told by the regional officer of GPCB that, you can continue with the next presentation, we can do any presentation if you have to. 			
364		<ul style="list-style-type: none"> Honorable Chairman, I want to come and make a presentation on your desk. Please allow me. If you allow the company, I am your public. You have come to listen to us. Open this barricade. This barricade should be opened. If you listen to the compny what is your relation with them? 	•
<ul style="list-style-type: none"> Stated by GPCB Regional Officer that, put forward your points 			
365		<ul style="list-style-type: none"> Sir, this is the issue, why did you talk personally, sir 	•
366		<ul style="list-style-type: none"> Chairman sir, is this public hearing or company hearing you are listening to the official of the company. Chairman why did you listen in personal this is not your collusion. 	•
<ul style="list-style-type: none"> According to GPCB regional Officer that, I called the proponent of the project or his representative, I wanted an answer from them, what information is available with them and I have disclosed the same answer to you, no information is private. 			
367		<ul style="list-style-type: none"> Sir, let our Gadhavi sir come there privately. Our V.K.Gadhavi was allowed to come there in private. If you let the employees of the company come, then you don't let us come? And this barricade should be opened. 	•
<ul style="list-style-type: none"> Continue your next submission as told by GPCB regional officer. 			



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368		<ul style="list-style-type: none"> Sir, first clarify your attitude towards the company, why the company can climb over your dais? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the chairman that he was called to get information from the company and to answer your questions. He was called here to give you the information available to him at the moment. 			
369		<ul style="list-style-type: none"> He climbed up, you have been giving such instructions here and there for so many times, he came to you in this way and spoke in this way, what did you do to stop him or come down and tell me what you want to say in the mic. 	
<ul style="list-style-type: none"> It is stated by Chairman that, that is why he was kept down. 			
370		<ul style="list-style-type: none"> How can they have so much courage? How can they have so much courage? You know that there are only two persons on this stage, one Pollution Department Officer and Provisanal Officer. Apart from these two persons, no third person has any right to come and he climed and he talks and you listen but you can't tell him directly that you go down there. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman, that you make your presentation and make any presentation related to the subject. 			
371		<ul style="list-style-type: none"> Sir, I request you that this public hearing is not legal, we are asking so many questions, but you are one sided, this public hearing should be canceled, the public is tired of hearing one thing, the public is not in control of itself, hearing your question repeatedly, you do not speak in favor of it. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by Chairman that we take your objection on record. You say notification is wrong this report is wrong then we take it on record. 			
372		<ul style="list-style-type: none"> Honorable Chairman, Why the company's employee came on the stage, you are in doubt or the company is in doubt, please clarify your attitude. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the chairman, that the company has been called to know what is on hand. 			
373		<ul style="list-style-type: none"> Sir if you want to speak on hand, you can also announce from the mic, do what you have on hand. Is it reasonable to come up on the stage and make a secret complaint with Provincial Officer, sir? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the chairman that because all of you were, 10 people talking together did not make 			



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any sound, so we have told them to give whatever they have with them right now.			
374		• Sir, this thing doesn't work	•
• According to the regional officer of GPCB, that if we have to make any presentation regarding the issue then make the presentation further			
375		• If this is not the issue, then what is this sir, this is the issue of these people, how can any our man come to you, sir	•
• As told by the regional officer of GPCB, if we have to present the issue then do it.			
376		• If you are letting company employees in, keep our people inside and open this barricade.	•
• As told by the regional officer of GPCB, if we have to present the issue then do it.			
377		• Sir, our submission is that again we are told that you are giving a personal suggestion to the company, we are getting suspicious.	•
• According to the regional officer of GPCB, If we have to make any presentation, then do it			
378		• You are 100% with the company. As a defender of democracy, I will appeal to the media to show this to the officer who went to meet this personnel, because you are our voice, because these bullies have been opposing democracy since morning.	•
379	Vijay Gadhavi	• That voice will not sit, if you go and clarify everything privately, your voice is also heard in the recording, which we have no right to be an officer. company officer should answer here. The officials are speaking in favor of the company which is pressed by the company We will present in the High Court.	•
• It is stated by the Chairman, that if you want to make a representation, do so. This is not a representation, this is an allegation, this is not a representation, this is an allegation.			
380	Vijay Gadhavi	• This is the presentation sir	•
• It is stated by the chairman that , this is not a representation, it is an accusation, you also do not know what they did say to him coming over here, you will not make a one-sided accusation, no, no, you are not within the limits of the law and you will not take the law into your hands. Accusing an officer You accuse an officer			
381	Vijay Gadhavi	• We say what we saw.	•
• It is stated by the Chairman, that, that is why I would like to you make your presentation.			
382	Vijay Gadhavi	• No one has taken law and order into their hands. You yourself have said what	•



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		has come in this video. This is not a story.	
It is informed by Chairman, that is why this public hearing is organized to listen your presentation. Whether it is legal or illegal after the public hearing we will take your objections then the company will reply to the Central Government Committee.			
383	Vijay Gadhavi	<ul style="list-style-type: none"> Sir, the one thing in each of you which is opposing the company, it is criticized and the company which is favoring 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that you do , you certainly protest, you are not denied. 			
384	Vijay Gadhavi	<ul style="list-style-type: none"> If we raise slogans, we have no right in the public, in the... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by Chairman, that you protest. We are not denying it to you. We have no objection to your objection, but you give us your objection in the form of objection, written and verbal, we are sitting to take it. 			
385		<ul style="list-style-type: none"> These ladies do oral.. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that, But if you talk about it. 			
386	Vijay Gadhavi	<ul style="list-style-type: none"> But there is a procedure, sir, we are not blind either. We saw how open you were to him when he came to you. What came to say that we doubted? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the chairman that, but that is to give you clarity. 			
387	Vijay Gadhavi	<ul style="list-style-type: none"> We came to you and said that I will go up, there is no this much even for the Prime Minister, I have goneput something like Pakistan where you have put this barricade but that is... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As told by the regional Officer of GPCB, Mr. Vijay Bhai, what personal presentation do you have to make? 			
388	Vijay Gadhavi	<ul style="list-style-type: none"> It is to make a personal presentation to sir. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As told by the regional officer of GPCB, that. you can come here, I will take the permission of sir, one person should come. 			
389	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir Vijay Bhai and our other brothers and sisters presented, Saheb this democracy is being demonstrated. You are on the stage, the representative of GHCL Company is closest to you, and people 30 feet away from you. This is how democracies performing. Invite us there. Would you do it if someone came and spoke? You won't, but this company will, because this company set it up, they gave you statements, and we know for sure that you're speaking from their side. 	<ul style="list-style-type: none">



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390	Laxman Kanji Karani Village: Pachotia	Provisional officer sir my humble appeal, I am Laxman Kanji Karani, village Pachotia, this is the person you were talking to is our chairman the leader of this fight, he is the honored officer of His Excellency the President of India. V. K. Gadhavi has been awarded by a medal by the supreme majesty of India for his devotion to duty. For that, the people of Kutch of Mandvi taluka are also ready to give this head. Respect our officers.	•
• It is stated by the Chairman that , we have to proceed politely and co-operatively, we have no personal			
391	Laxman Kanji Karani	• The provincial officer, majesty is the head of the respected constitution he has honored him and you don't believe it.	•
• It is stated by Chairman Shri , We believe all and all are given respect.			
392	Valji Charan	• Sir cancel this public hearing by cooperating with all of us. if you really want to cooperate with us, then really you like people who came to kill innocent lives, people came to save innocent lives, then you cooperate with us accept our demand and go fair public. last hearing was cancelled, in the same way, even if you cancel this public hearing late, my demand is the same, cancel it.	•
• It is stated by the chairman that, my cooperation is with you.			
393		• Gadhavi Sir we really appreciate your cooperation. He has cooperated. Your full cooperation will be when you give us a letter of cancellation of public hearing, we will consider that you have cooperated. Otherwise, we believe that you have come to the wrong hearing by taking a decision in favor of the company.	•
• It is stated by Chairman that , my cooperation to you...			
394		• Sir, remember one thing here dumb animals are grazing cows, buffaloes, as well as sheep, goats. Take their prayers, you remember, you will not be favored, I say as charan.	•
• GPCB Regional Officer that, this committee has no such authority to take decision on report. No such authority committee has. Whether you have suggestions or objections, we have to minuteize all this			



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and send it to Delhi and the decision has to be taken from the Ministry.			
395		<ul style="list-style-type: none"> Started from 11 am from morning, arrived at 5 pm. You can see from the last hour how many people are protesting in such a big mandap, even after that, it is wrong to conduct the hearing by force for so many hours. And you have the authority that if there is so much public outcry and so much opposition, there is no need to conduct any public hearings that I know you are not authorized to give such permission for company. We all are educated. I know you are not here to give clearance but you have the right to take decision regarding public hearing, but you should understand that. 	•
• It is stated by the Chairman, that the public hearing has already been canceled once and it is the second time.			
396		<ul style="list-style-type: none"> 2 times, will happen 5-10 times. 	•
• It is stated by Chairman that , we take your objections			
397		<ul style="list-style-type: none"> It is your duty to see and understand that if a project of 3.5 thousand crores is going to be done in the village where the area is to be built over 1300 acres of land, the entire area is to be destroyed, if such a project comes, people will protest. 	•
• It is stated by the Chairman that , that's why we have held a public hearing, madam my authority is to hear you and I am hearing you.			
398		<ul style="list-style-type: none"> Your authority is to listen to me and to listen to the people. Your authority is also to take decisions regarding the public hearing and last time the public hearing was canceled only because those who came instead of you saw that the public hearing could not be held amid so much public outrage. That's all this time.. 	•
• It is stated by the Chairman that , there was no presentation then, now you have made all the presentation, minuted it, everything has been recorded and we have taken it in writing. Now if you have any presentation, speak up.			
399		<ul style="list-style-type: none"> So that this time one minute one minute..... 	•
400		<ul style="list-style-type: none"> Sir, you also wrote the note about the public revolt that was happening at that time in such a way that the public 	•



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		<p>hearing was postponed due to unavoidable reasons, not that the public hearing was postponed due to public outrage. Even now there is more outrage than what you are seeing since morning but still not taking a decision .. showing insensitivity.</p>	
<ul style="list-style-type: none"> As stated by GPCB Regional Officer, that your outrage, your grievance will be minute along with any representation and forwarded for further action. If there is no other representation regarding the project then with the permission of the authorized chairman..... 			
401		<ul style="list-style-type: none"> Honorable Chairman, I want to ask you a question that the hearing that was held was due to exigent circumstances which was such an exigent circumstance due to that was canceled the answer should be presented to us here. 	
<ul style="list-style-type: none"> According to the Regional officer of GPCB, that last time the reply to the approval was sent in the minutes and it is written in it that the issue is yours, the issue is written only because of unavoidable circumstances. 			
402	Mitrajit Gadhavi	<ul style="list-style-type: none"> In the RTI I read, Sir in the above mentioned matter to know that a public hearing was scheduled for this company on 06/04/2022, in which the hearing was cancelled due to strong opposition from the local people Sir I am Mitrajit Vijay Kumar Gadhavi..... 	
<ul style="list-style-type: none"> According to GPCB regional Officer, that it is unavoidable circumstances and public outrage is a part of unavoidable circumstances. 			
403		<ul style="list-style-type: none"> Sir there is a difference between vehement opposition and compelling circumstances. Sir, there is a lot of difference 	
404		<ul style="list-style-type: none"> When any person is doing public protest, writes public protest in the word sir. 	
<ul style="list-style-type: none"> According to the regional officer of GPCB, Well now someone has to present about the project... 			
405	Mitrajit Gadhavi	<ul style="list-style-type: none"> Request to you sir, responsible, why contradiction sir, in your speech and in RTI to you I am Mitrajit Vijayakumar Gadhavi. So what is the part of ? What do you mean by giving different in report and paper ? You yourself are not clear , your government system is not clear. No no sir here is our presentation, our 	



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		<p>presentation.</p> <ul style="list-style-type: none">No no sir here is our presentation , our presentationOtherwise, we the people will sit in your office on the fast movement and....	
<ul style="list-style-type: none">According to GPCB Regional Officer, all your submissions have been heard.Chairman said that now all your submissions have been heard.This is not part of the public hearing. Discuss the present.			
406		<ul style="list-style-type: none">So after hearing so many presentations, you don't have an answer.	
407	Meet Gadhavi	<ul style="list-style-type: none">What do you mean by giving different in report and paper ? You yourself are not clear , your government system is not clear.	
<ul style="list-style-type: none">According to the regional officer of GPCB, that if there is no any further presentation about the project, then with the permission of the honorable chairman, we declare today's public hearing complete.			
408	Meet Gadhavi	<ul style="list-style-type: none">No no sir here is our presentation, our presentation	
<ul style="list-style-type: none">Stated by the Regional Officer of GPCB, speak presentation.			
409	Meet Gadhavi	<ul style="list-style-type: none">Do not take any decision until our presentation is over.	
<ul style="list-style-type: none">Speak your presentation as told by the Regional Officer of GPCB.			
410		<ul style="list-style-type: none">Otherwise, these people, we will sit in your office on the fast movement.	
<ul style="list-style-type: none">It was stated by the chairman that if there is a presentation, speak, but if it is a presentation, then you speak			
411	Dhvani Shah Village : Bada	<ul style="list-style-type: none">This is all presentation.	
<p>As stated by Chairman No, this is not a representation.</p>			
412	Dhvani Shah Village : Bada	<ul style="list-style-type: none">This is all presentation.	
<ul style="list-style-type: none">As stated by the Chairman, Madam, there is a hearing regarding this presentation. Present regarding them madam.			
413	Valji Jashraj Charan	<ul style="list-style-type: none">But these are all submissions, sir, even though we made all these submissions, what did we get the answer ?	
<ul style="list-style-type: none">It was stated by the Chairman, but we did take it on record			
414	Valji Jashraj Charan	<ul style="list-style-type: none">But not a single answer was received.	
<ul style="list-style-type: none">It was stated by the Chairman. that even if we have taken the record, we have taken the record. present your presentation (we are taking on record)Chairman said that we take everything on record, we also take on record as many questions as you asked and you did not get the answer.			



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415	Vijay Karshan Gadhavi	<ul style="list-style-type: none"> • Sir I am Vijay Karshan Gadhavi. I am presenting to you, which company to you which village Bada, No water body is mentioned in form no. 1, answer what is it? In that, oh sit down, calm down, sit down quitely, sit down please, we have to ask a question, we don't want to riot, sit down camly, 	<ul style="list-style-type: none"> • Hello, Feasibility Report is clearly mentioned and that is part of Form No.1.
416	Laxman Kanji Karani:	<ul style="list-style-type: none"> • Now let us stop the slogans for a while and let us speak freely, listen to them, answer them, but in the boundaries of our Bada, in the boundaries of Pachotia, as many Dharma places, as many lakes as there are, let us answer them all. • No, tell me where is it ? • No, now there is a public hearing, so we are going to ask questions • No, tell me where is it? • Mentioned? Show us where it's done. • Mentioned in Feasibility Report in Form No. 1, submitted to Govt. • Sir, we are asking the question, it has already been given. 	<ul style="list-style-type: none"> • Now we have to see. • No, no, we have shown you the water body that was your question and it is mentioned in it . • It is mentioned in Pre-feasibility report and submitted to Govt.
<ul style="list-style-type: none"> • If the information is available in your report, then provide. said by the Regional Officer of GPCB • Chairman said, that's why on-record is running, if there is a record with them, it gives information or not, we take it in the minutes. 			
417		<ul style="list-style-type: none"> • • Absolutely. We don't have any GPCB but I want a clear answer on this. Show the map, we have to show something here, why you sir! What do we want from them sir? What do we ask of you? • We are asking these questions after studying this, they are saying it is with them, then everything is with them, then sir, , we expect from you that the company shows us all this. 	<ul style="list-style-type: none"> • These details are given by EIA. Land use map. These details are given in the EIA land use map. • today..
<ul style="list-style-type: none"> • Submit the information you have, as told by the Regional Officer of GPCB. 			
418		<ul style="list-style-type: none"> • Mentioned in Form 1, tell us! • Sir show us the map. • Sir have you read your own EIA report, on form, feasibility report? If you haven't read it, send it to someone who has read it, we need an answer. who 	<ul style="list-style-type: none"> • Map 4.3 is given in ecology report, we have it now. • Currently we do not have the details online



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		<p>gives You answer something else No Sir (Do You Know) Importance of Form 1. Form 1 is the basic documentation of TOR.</p> <ul style="list-style-type: none"> Form No. 1 is the basic documentation of TOR The issue, there are rivers, there are lakes, any kind of mention is not covered in Form No. 1 and Feasibility Report because you have given completely wrong information in the TOR and the documents taken. 	<p>mentioned in five places.</p> <ul style="list-style-type: none"> in Section 4.3 of the Ecological Report .map is given. We have answered you. and details are given.
<p>Chairman stated that, it is your representation that he has taken any permission. There is no evidence with them, they did not follow the proper guidelines, we are recording it, this is your presentation.</p>			
419	Vijaybhai Gadhavi	<ul style="list-style-type: none"> They Can't answer, this is also an answer. 	
<ul style="list-style-type: none"> Chairman stated that , yes , we also take the presentation on record. 			
420	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Is Sir NEERI's representative who made this report or not? yes or not and he does know the local language or not? If he doesn't know, sir, those who know, they don't know anything, those who know, ask him to tell us. But please sir give your introduction first. Hindi, we can speak Hindi. You Said I am You prepaid this report? Have you prepaid this report? Please keep an answer of the question? Does Not mentioned any water body Is Our Question? Why does it not mention? Please tell them and ask the Gujarati. you don't know Gujarati. unfortunately we also know Gujarati as you see, Read and translate 	<ul style="list-style-type: none"> Here is Dr. R. J. Kripadam. They don't know how. Dr. R. J. Kripadam: Hello, I am Dr. R. J. Kripadam Dr. R. J. Kripadam: Name is in a single language! Dr. R. J. Kripadam: My name is R. J. Karipadam, I am a scientist in NEERI, so my designation is scientist. Dr. R. J. Kripadam: I am not alone we are 25 people. Dr. R. J. Kripadam: Ya Dr. R. J. Kripadam: Ya please Form No. 1 is



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			given in Point No. 4 • It is written that that he says
• Chairman said that, Madam, Madam, this hearing should not be conducted in this manner.			
421	Dhvani Shah Village : Bada	• You don't know.	•
• Chairman said that the hearing is conducted in this way, you make a presentation, he gives your answer if he has, and if he doesn't, he will refuse.			
422	Vijaybhai Gadhavi	• Sir this is a very serious thing because we need you for environment... • Siir I....	•
• Chairman stated that , we take your objections.			
423	Vijaybhai Gadhvi:	• You take object but what to do with only objection ?	•
•. Chairman stated that we will present the objection above!			
424	Vijaybhai Gadhvi:	• No no we here..... • Hey my sir I have to stay here my boy to lick the dust.	•
• Chairman informed that, we will make your presentation above. Yes, but that's why your objections, that's why...			
425	Vijaybhai Gadhavi:	• My boy has to drink salty water. My boys will get cancer.	•
• Chairman Sridwara said that , sir, that is why I have called you for your objection.			
426	Vijaybhai Gadhavi	• No no means you have to... • No, we don't decide in this.	•
• Chairman said that, you will decide here, it will not happen, there is no authority here, not you or me...			
427	Vijaybhai Gadhavi:	• No, No authority we know, you can't do it here but we have to understand, what is this situation of ours?	•
• Chairman said that, if not, the above head will cancel the plant and not allow it .			
428	Vijaybhai Gadhavi:	• No, we saw that!	•
• Chairman said that people are giving as much as they have .			
429	Dhvani Shah Village : Bada:	• Sir, I request you again, this public hearing is not for taking our suggestions, it is for us to get clarification and information, so please do not use the same phrase again and again. • Not giving, it reads.	•
• Chairman said that They are giving			
430	Dhvani Shah Village : Bada:	• It reads and translates. Sir, do it in Kutchi in local language, if not in Kutchi, do it in Gujarti? Not asked to say in kutchi.	•



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<ul style="list-style-type: none">GPCB regional officer said that we will minute it that they don't have an answer, let the decision be taken by the competent committee. Because you can't stop like this, so keep going. I am telling you the same thing madam, if they don't have an answer then we take it on record.			
431	Dhvani Shah Village : Bada	<ul style="list-style-type: none">They must have an answer !	<ul style="list-style-type: none">
432	Vijaybhai Gadhavi	<ul style="list-style-type: none">No sir, they are not saying that, if they are saying it to us.....	<ul style="list-style-type: none">
<ul style="list-style-type: none">As told by the Regional Officer of GPCB that, Let me ask proponent to give information what they have.			
433	Vijaybhai Gadhavi:	<ul style="list-style-type: none">Not mentioned in the same.	<ul style="list-style-type: none">No No This is an answer considering what has been said. Given its details and map number, now what is its description we have to see from the report.
434	Dhvani Shah Village : Bada:	<ul style="list-style-type: none">You say answer here, explain us.you explain	<ul style="list-style-type: none">This is that.
435	Vijaybhai Gadhavi	<ul style="list-style-type: none">Brother, keep calm, we are looking for an answer, we are looking for an answer, keep calm.Sir we have written applications , objections, do any arrangement to take them.	<ul style="list-style-type: none">
<ul style="list-style-type: none">As stated by the Regional Officer of GPCB, that give this side.Chairman said that whatever objection there is, your government official should go and take as many written representations as they have.			
436	Vijaybhai Gadvi	<ul style="list-style-type: none">Arrange the table here, then there will be no inconvenience.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Chairman stated that , yes yes yes.....			
437	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir, please take the table to the side and take the receipt copy of any submission between us, disturbances happen here, put them outside for our submission.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Chairman said that whoever you want to give a written statement, you should give all the written statement to our officers. Speak into the mic. We were about to take written submissions from all.			
438		<ul style="list-style-type: none">At 5 o'clock this evening, we, the GPCB, have to sit here and take written submissions from all. This is because we have raised the issue, if not, In designed	<ul style="list-style-type: none">



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		things, was it possible?	
		<ul style="list-style-type: none"> Chairman said that we were about to take the written submission of all. 	
439		<ul style="list-style-type: none"> If any GPCB gives physical submission along with this barricade, we are not going to talk about giving submission to us mentally, then why are we called? 	
		<ul style="list-style-type: none"> Chairman said that we are taking madam. All your written submissions will be minuted as stated by the Regional Officer of GPCB. 	
440		<ul style="list-style-type: none"> Sir, you will not do the same wrong thing 50 times. 	
		<ul style="list-style-type: none"> Chairman said that, there is nothing wrong. 	
441		<ul style="list-style-type: none"> It will not help that, there is not the same answer for everything. 	
		<ul style="list-style-type: none"> Chairman informed that your objection application will be minuted. 	
442		<ul style="list-style-type: none"> The answer to the argument is no that we are sitting to listen, what is the issue here, GPCB has to come and take written submissions from all, so much barricade has been built, GPCB is sitting 50 feet away, how will they take the objection petitions of public hearing. 	
443	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir please set the table to take the receipt copy. Sit us out here, so that we can be comfortable. 	
		<ul style="list-style-type: none"> As stated by the Regional Officer of GPCB, the arrangements are being done. 	
444	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> We are not criminal here. We are citizens, you have put us in jail. We bear your oppression since morning. Don't think that you hear us and we hear you. Your suppressed public hearing proceedings We submit to you in peaceful manner. We also ask questions, show you illegality, though it is increasing. Please I have 6.4 Is the Right to Clarification and Information. Kindly do not hinder, let them answer us, if there is information then the detail is said first, if not then why not. Don't tell us you go online and do it because that's not what it's here for. 	
445	Ritesh Vijaybhai Thakkar	<ul style="list-style-type: none"> My name is Ritesh Thakkar. Worked as Assistant Manager at Gujarta Heavy Chemical Limited, Sutrapada from July 2019 to July 2021. I am thankful that those people who have given me 	<ul style="list-style-type: none"> The very nice presentation that was presented today was also a very nice



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employment, but the public here, the people who have come here, have to see my eyes and listen to me. For that I have been given a mic, the people presented it, lime stone and salt in the raw material, these two things came up on the display. I present what I saw there. Those people are using lignite there, that's right. Using ammonia gas and in my two years of experience ammonia has leaked many times. Inhaled. The dusting in the plant there has been highlighted many times, those people were taken by the management while I was performing my duties as a safety officer. So there I put those representations. Those people also worked there, but the dust-collector of that place said in the morning that we will arrange dust-collectors here to prevent dusting of soda. But sir, it would be good if those good dust-collectors are arranged in that Sutrapada first, because even today there is so much dusting in that plant, the smoke of their kiln is the dust of their kiln. The smoke of their power plant chimneys is dusting in the surrounding villages. You will find their carbon print in the surrounding fields, that's right. Second, there are two sides of the coin, if a country is to develop, industrialization is necessary, right. government is supporting it, it is also necessary. Do not cause any damage to the environment. If those people are bringing their new industrial equipment as support, then it is necessary to present them on display and it is their duty and the government's duty to satisfy the public. We will only produce so much, we will do it from among these, it is not necessary. How do you think all this dusting is harming the environment, that's right. The loss that was occurring there, the effluent water which is the waste water, which was released into the sea, I have checked with my finger, the

presentation for Vipassana Center. One thing is that the report gives us all the details of Lignite & Ammonia. His second question was good. We also showed in our presentation that we are running this plant for 35 years and the environmental norms were different 35 years ago, when this plant was commissioned and the environmental norms for the old plant are still different, then these environmental norms. The equipment of the plant is running accordingly. Now the second thing is that all these equipments of Limestone and any other equipment as we have talked about before are going to be installed very advanced, in which this type of problem will not occurs because, we have faced, seen, it was difficult to control.



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degree of water was really higher than what is being said now. I had a burning sensation in my finger. There is no temperature measurement calculation so I can't say. This thing should be presented to them systematically. If our madam is asking for the certificate, it should be presented to her. And then you give these people the satisfaction which they are not getting now. So what if the people calm down and satisfy the people, then you go ahead. All want development. There are many companies located in Kutch, be it Welspun, Mann Company, Surya, there are many companies, which I don't want to mention. Kutch has developed because of it, that's right. Industrialization will increase the country's GDP. We will cooperate with you in the country which is the goal of Modi sir, 5 trillion economy. We will make a self-reliant India. But on the other hand, you adjust the equipment, outlet that we are using in your current plant and operate it well, then you think of something here, that's right. You will say that I will use this equipment well here, OK, when you drive the conveyor belt there, the siren will run , so it will not disturb the people nearby? Can meditation centers run? The meditation center which is running since 1991, sir is correct. Which has given millions of people a better way of life. The practice of rising is being taught continuously here, right. Can it be taught here? What we need to think about is sir, we have heard the question from the people and have answered them that we will run the company with advanced equipment that will not make noise. Just don't show it. Actually, where is the equipment that will make a sound that it will not make a sound in one and half kilometers, the center is located in one and a half kilometers, it is equal to your

For complete design change, and all new equipment suppose lime kiln like all densification plant. All types of soda dusting equipment will be of new design, densification plants will not have any chimneys in the plant. But we have to say that all these equipments will be changed because of what we have shown them. Their design will be modified. As of today, if we talk about dust, the environmental norms, which were 150 grams, have been reduced to 30 mg, so today it is made very strict, so it becomes necessary to make the equipment etc. and after that these norms are maintained. As is well done, Norms may be lower than what is shown.



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		<p>boundary. So how will Sadhana be done in it? Such seekers of the future that today's young generation are taking good rites, panchshil being taught there, do not steal, not to be drunk, not to speak falsely. Today I have been doing sadhana for 22 years, so there is no intoxication sir, I have been standing without any intoxication since morning, how I am standing on is due to this sadhana. If this sadhana is not done on your future generation, then we develop as much at your expense, no matter how much materiality is changed, but we do not know how to make good use of it. If knowledge comes, we can use it well and if that center is suppressed by such a center sir, then we really should not bring such companies. It is my suggestion to the management of the company that they should be taken away from this area, where it is so rich in environment, where there is such a beautiful beach. I pause my speech, say Bharat Mata Ki Jai.</p>	
446	Dhvani Shah Village : Bada:	<ul style="list-style-type: none"> • Sir, I thank you. you praised about your plant, but I want to give some praise, sir, tell me whether I am telling the truth or not? Site visit of GPCB to your plant on October 15 was done on the basis of complaint yes or no? • Complaints, people's complaints • Right • say from the front. • Joint site visit was done on 31st October. • You have been issued number of time showcauses, closures have also been made. • Sir our comments are not against GPCB. • Ok sir thank you, our allegation is not on GPCB, our just one submission. We don't convince people that you are not doing any kind of environmental compliance on your existing plant and you want to do the same here, so we have since, I started speaking and my 	<ul style="list-style-type: none"> • GPCB • Listen GPCB is very sensitive organization. And if there is any kind of small issue, if there is a complaint, then the people of GPCB will visit, and do verification on the part of the complaint and write. • The number of times you need to talk. • Listen to me, you • Listen to me Number of times this type of visit has been done



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fellow members are speaking, since you are an illegalist within this process. While Pagadia has been recognized as important by the British Gazetteer for so many years, this report states that there is no fishing in the area. Such a company would come to us and hypothetically submit and operate an Environmental Control Device. We cannot have any expectation, hope, trust, confidence, because they have not taken any kind of environmentally sensitive steps in the existing plant. Their same effluent which is hot water, lime stone mixed with ammonia mixed effluent, which is released into the sea, all our members here have done site visits there themselves. Based on that, a complaint has been made, on the basis of which GPCB has been taken action. Unfortunately, call it ours unfortunately, we could not bring the copy of Site Visit, but will definitely bring it and our whole village will study it. And your efforts to mis guide us today, which is an existing plant without any kind of violation, we will show it by black and white water and milk separator, it would be better if you don't mislead us. Secondly, even today there are huge piles of lime stone, slurry, any by-product or acid, whatever is on the shore. Even today. On that, the site complaint was done and visited was made. You have taken some action, GPCB does their job, we have no doubt about it. GPCB belongs to us, and works for our good. So you are not trying to create an image that we are against GPCB or doubting on GPCB. They are our parents. Our environment remains clean through them. Because they implements the same, and what does it implement? How much does it do? This is not a hearing on the GPCB. Since all these years you have been issued show cause notice etc. These people who are

and....

- See all plants today, no plants closed any time today. But all these plants get small derivation, so the show cause notice of GPCB always comes. And that shows we can doubt on GPCB today. But GPCB norms are so strict, now people are asking online. When the derivation takes place, they know immediately. And those people visit and with or without complet means in this plant...
- When this plant is running, minor derivation often occurs, GPCB comes, take complaint it and listens to its presentation. Take direct action of how true it is. It often happens that there are small accidental problems in the plant, then it is given for it, and GPCB says, by when you will attend to this, a complete plan is given and it is



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		<p>here have personally visited your plant and also seen the videos, so we also know clearly what is going on there and what our situation is going to be. . When british also include our pagadiya? But you do not include then What you can do for us. None and we don't expect too. But our expectation is that the President sees the illegality from the beginning, yet we still expect, that he will be heard us. And take the necessary steps for us. Second thing, not only Pagadia, here on Gauchar land, on government land, people who are alive and awake, who are grazers who are goods holders, who are migrant goods holders, that place is not even mentioned. But unfortunately for you sir, which is the company, few educated people came out. In the villages, they came to know that the company did not go to the people living in the Chanian area and mentioned them. Sir, all those under you, in your presence, under your protection, who live by trusting you, this company does not mention. Sir you go above this suppression. How is it sir, we hope you will take note of this and take necessary action.</p>	given.
		<ul style="list-style-type: none">Chairman said that surely, madam, whatever presentation we have, we will send it word to word, word to word, there will be no change in it.	
447	Charan Keshav Gadhavi	<ul style="list-style-type: none">We have a request, Charan Keshav Gadhavi I am speaking Khodiyar Mano devotee, Sir I am charan. Remember these cows, buffaloes whether the are giving false bribes or fodder or they are not giving fodder, they will give it for two or three months now. Even if those people give fodder for two or three months, if you ask them about our sheep and goats, who will answer the question, who will give the sheep or to the goats or who will give the sheep or to the goats? Ask them the answer? And still answer?	



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• Will you give, speak ? as stated by Chairman.		
448	Vijaybhai Gadhavi	<ul style="list-style-type: none">Chairman Sir, I have a question about GHCL Greenfield Chemicals complex Project village bada, no water body is mentioned in Form No. 1. Give the clarification about it. Sir please give.In the ecological report 4.4.2 the water body is located. our observation and literature review suggests there are no major wetlands present with in study area i.e. 10 km buffer area of the project site however, there are total 6 seasonal drainages that run north to south in the study area, these drainages have small check dam are built on them which do not accumulate over flowing run of water for the short period. A part form being important hydrological features in the semi -arid area, this check dam is also an important habitat for many bird species and water source for wild life in the rhythm of one such seasonal drain is known as Vangdi River which flows from north to south. Adjustment to project site in Western Site of Proposed Project Site (Map 4.3). There is one checkdam on this river adjacent to project site boundary of the project site. However, all such drainages are seasonal in nature and flow only during rainy days. This drainage produces water from the main land to the Arabian Sea on the Kutch coast. Apart from drainage and



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			<p>dam, there are number of pond location in study area. This pond mostly have smaller catchment area and are located near village, wasteland, forest, or in the agriculture area to hold rain water for domestic use such as drinking for human small minor seasonal pond is located at 250 meters. in South-East direction from the proposed project boundary. A Village Pond is located at Bada Village in North-East direction. These ponds may not be important hydrological features but they provide a crucial source of drinking water for wildlife in the region .</p>
449	Vijayakumar Gadhavi	<ul style="list-style-type: none">• Sir, Bada river passes near us, you has shown it seasonal, when did you survey it or was it seasonal?• But sir, if there is no water in drought, why can you say seasonal, if today, sir, listen, it has stopped raining for 2 months, there is water in the river. 6 months ago Please accept this report as misquoted.• What is ? how ?• But sir our river is not seasonal. There is a dam on it, and it remains full of water, it is hidden.	<ul style="list-style-type: none">• This river is classified as seasonal and we have been side by side from the river bed for number of times.• No it is not but it is classified as a seasonal river.• Classification The classification of rivers of this type as seasonal river is shown.• It is clearly written that it has a dam and that it has a dam and it has water all rituals are utility.



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450	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir, only one thing, from where did you read such a long paragraph from this report.• Our question is Related to Form 1. Our question was related to Form 1. Form 1 and EIA report are different, don't mislead us and secondly you say that there is seasonal river and you tell us about standard but standard says that there is seasonal river then what is seasonal river is seasonal river according to you. Coming in that season you have to do a study which you don't even show your desire to do, you just do a three month four month study and say it has no ecological importance then you misguide us also you misguide the authority and you unfortunately mistakenly said that It will not matter if we leave it but are an educated people sir.• But what you are reading sir ?• But why not? We will wait for it? We Want Form 1.• No sir, the correction is wrong in the EIA report, come again, the EIA report is wrong, come again, that is our suggestion, the EIA report is wrong, you go back, come to us again with the EIA report, we will give a suggestion that you have not studied in the season, in monsoon. If this is not active, then tell us.	<ul style="list-style-type: none">• Ecological Report 4.4.2.• All this is given in point number 2 dash 3 in form 1.• I don't have form 1 right now.• Listen to me your suggestions are recorded any corrections will be done in EIA. This is a draft report and will be included in the final EIA report.
451	Vijayakumar Gadhavi	<ul style="list-style-type: none">• Chairman sir, we want to save environment we said something, you saw everything saw such questions, we say the report is wrong. He himself admitted that	



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		<p>form number 1 in our report is this, that all these are not mentioned. our river is not seasonal. I mean we're not going to get butter out from the water. we do because these people made that report all wrong. I'll ask up to this time till tomorrow. Explain all that in the report. We don't want explanations. If you don't have an explanation, then say no to it, we won't insist that we want it.</p>	
452	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir second time you were showing me notification issue date 9th May 2022 there is another notification dated 14th February 2022 in which it is clearly written that you cannot set up your plant within 500 meters area of any wet river have you seen that. And if you want to see, your proposed project site is totally illegal because this river goes to the bank and what you say is first Vegadi river plus there is another seasonal river as well which is passing through your project site. Convently in EIA report in form 1 has said about it, that you will divert but it will not have any environmental impact but how do you know how many animals live in the seasonal river? when there is water during rains and how many grasses grow? How many trees are grown? how much ground water is recharged? how much the surrounding water bodies get nutritious? you have not done any kind of study about it and you have done wrong seeding. Project's 14th February 2022 Valentine's Day, Environment Ministry has shown its love for the rivers, and has ordered to protect the rivers, that you cannot set up your company here. That's our suggestion, what do you	



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		do now? When you go to MoEF, what will you do on the basis of our suggestion to remove this project from here? Answer us.	
453	Vijayakumar Gadhavi	<ul style="list-style-type: none"> Please we always respect each other till this morning we said a lot, now let's talk to the company in such a way that the relationship becomes normal. 	
<ul style="list-style-type: none"> It is said by the Chairman that whatever your presentation is, state it 			
454	Vijayakumar Gadhavi	<ul style="list-style-type: none"> Sir, we need this answer, this is the water body in form 1, we need this answer, sir, we have our life on it, sir, we live on it, our whole base is on it, when GHCL comes, then all of us.... 	<ul style="list-style-type: none"> In Form No. 2 is written, area Which is Important or Sensitive for Ecological research Water Fall on of Water Body ECO person Zone in By For of Mountainous Forest.
455	Vijayakumar Gadhavi	<ul style="list-style-type: none"> Sir this is not clearance Sir, the answer we are getting is not satisfactory, the question asked is not satisfactory, it is not in their project report, their project report is wrong, it is requested that no hearing be held. 	<ul style="list-style-type: none"> It states that Coastal Land Zone Land Sand dunes Schedule 1 an over side along being area been 0.8 km South-East River to vengdi River 0.5 km North-West for the Two Sea Site run near to the plant unless forest out Site project boundary.
<ul style="list-style-type: none"> It is stated by the Chairman that whatever your submission is 			
456	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir whatever have read is in English.... 	
<ul style="list-style-type: none"> It is stated by the Chairman that yes yes yes... 			
457	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> What he has read in English, how can people know it in Gujarati, did not translate it into vernacular language.... 	<ul style="list-style-type: none"> Let us give it in the report or we will make the minutes and the reply will be given in Gujarati
458		<ul style="list-style-type: none"> Sir, it is a request that inspite of so much public outcry, why so many times..... 	
459	Vijay kumar	<ul style="list-style-type: none"> Sir, why is it with you that we will 	<ul style="list-style-type: none"> We did not say that we



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	Gadhavi	give, he will give or you will give	will give.
<ul style="list-style-type: none"> It is stated by the Chairman that we will send your submission above. 			
460	Vijay kumar Gadhvi	<ul style="list-style-type: none"> no no no..... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairperson that we will have to respond, we will put your presentation up 			
461	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir 6.4 Public Hearing Proceedings Please, Sir here too they know that people don't know English. Public hearing should be held in vernacular language. However, it reads in English. Unfortunate people here knows english. He read them in English, but he did not mention that the sewers will be built and the seasonal river is coming here. Tell them this is written without mentioning that he will build a drain and discharge their water into the Vegdi river. And they were saying about Sand dune, the question of sand dune will come later, that time you say them. even if Vegdi river is a seasonal river, according to them, its study is in the season in which it is active, it has water, in which life force lives on it, on which When people are alive,. The answer has not been given to us yet. They had any such permission to skip that season and study another random season even before getting TOR, that is illegality. Before receiving the TOR, they did the report and study as per their convenience. This is the baseline data that is three years old, when the public hearing is held today, it has no legal validity. Let's go ahead. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by Chairman, that madam I am telling you again, that there is no forum to decide legality and illegality. We will put above your objections which you presented in this forum, which are illegal. Don't get confused yet we are not sitting down to decide. We are not sitting here to decide. 			
462	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> We are not confused at all. 	<ul style="list-style-type: none">



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<ul style="list-style-type: none"> It is stated by the Chairman that we only you..... 			
463	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> We also told you under the public hearing proceedings, you have the right, the procedure to cancel is the only clause. And we are so clear but you don't understand that we are confused sir.... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that we... 			
464	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> We are so clear, we want answer we told you we have the right. You don't think we are confused. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that sure.... 			
465	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Yes sir, even though they have no right, they filed an appeal on the illegal EIA report. You have executed your order to conduct this public hearing. We do not support you to conduct this public hearing. No problem, we will make further submissions. 	<ul style="list-style-type: none">
466	Vijay Gadhavi	<ul style="list-style-type: none"> Chairman sir, it is stated that government land is to be taken in this project. So we are local residents here, our animals will graze, we will have many jobs, so what government land will this company take? Tell us a little. 	<ul style="list-style-type: none"> Here is the question of revenue, It is seen by revenue department. This is government land and come in center and will be complete when the project is completed.
<ul style="list-style-type: none"> Provide the information as stated by the Regional Officer of GPCB. 			
467	Vijay Gadhavi	<ul style="list-style-type: none"> No we have government land there, we have roads. Stand up and answer. One minute sir let me say one thing, sir We are not doing false stubbornness. I don't understand English, so you explain me in Gujarati. Sir, Govt. I am asking the same thing, Sir, that if I want to take government land in this, after I apply..... What is it done sir? 	<ul style="list-style-type: none"> In the feasibility report... This item is given in feasibility report . These details are given in feasibility report. We have applied already.



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		<ul style="list-style-type: none">No no, the report that you have given or given to the government belongs to the public and stage is your personal, not that you have any personal dealings with the government.	<ul style="list-style-type: none">Details are given in prefability. Survey number wise details are given in prefability report.I was going to ask the same sir, all these details are revenue's issue. Environment is not an issue. So, there is issue for revenue, even though it is said...
468		<ul style="list-style-type: none">Village land is called village land.	<ul style="list-style-type: none">Although the details of this revenue are given in the report, another thing is that there is no Gauchar land In It.
469		<ul style="list-style-type: none">Village land is called village land, that means the government also has the rules for it, it is not like that, only the company and the government are talking. The people of the village are asking whether the government land of the village is given or not and they have to give an answer as to what has been given. And even if you say that there is no other Gauchar land, prove that it is not Gauchar. This village has cattle population. If you showed that in your EIA, you should say that. How much cattle population is there in this village and according to the rule set by the government how many cattle per acre are there in the gauchar and how is this calculated and if you are going to take this gauchar what will you do to those animals how will they live?	<ul style="list-style-type: none">Every question you ask about is for the collector office and government office etc. All the details of which are the government lands of which we
470	Vijay Gadhavi	<ul style="list-style-type: none">Siri , sir this...	<ul style="list-style-type: none">Calculation is that ? When the government will give this government land, it will be given according to the law.We will reply in minutes. We don't have the details.



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		<ul style="list-style-type: none">•• Chairman Sir, we are asking so that this land has not been taken away from us as it has been shown in its assessment report. So if they have a report, where are the survey numbers's map? So if we find out, don't wake up tomorrow and accept as this will go to the company only• We want it now••• No, no, sir, you have to come with full preparation. Chairman sir it is required. Chairman sir, all the answers are given like this, there is no such guarantee, so what are these people. What we are and what are this people we want to know.	<ul style="list-style-type: none">• It is not needed that everything be provided in deep. There is no need to read every detailed answer right now.
471	Dhvani Shah Village : Bada	<ul style="list-style-type: none">• Sir, Government land if not declared Gaucher land, but used as Gaucher is an important part for ecology and people. You say, you have done a survey. You have created an EIA report. We say, you created it sitting on the computer. If you have made an EIA here again, you have deliberately hidden it that during the rains and winters when grass is available, our cows come here to graze all our cattle. In this report you oppress us. you know english You can create a report by money. But you oppress us, you have not mentioned about us in it, you have not acknowledged the existence of us as per the Constitution of India. You Can Not Deny Our Right Our existence. We live here, the Constitution acknowledges us. Gives us the right, that whatever	<ul style="list-style-type: none">• For your information this has been recorded.



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		profession we can pack, if you exclude us in your report, you exclude us under the provisions of the Constitution of India. For a time for study and other procedure	
• The regional officer of GPCB said that now you have another submission.			
472	Valji Jashraj Charan	• Sure, sir there are many representations about our environment.	•
• It is said by the chairman that you work one presentation after another.			
473	Valji Jashraj Charan	• You listen	•
• It is said by the chairman that yes yes say.....			
• It is stated by the Chairman that madam in the constitution, according to Article 226 and Article 232 in the Hon'ble High Court and the Supreme Court, there is a provision that if a person's constitutional right is lost, they can approach the High Court and the Supreme Court. There is no one stopping you either, you all have ready gone, when their judgment comes, the judgment of the Hon'ble High Court and the Hon'ble Supreme Court will bind you all.			
474	Dhvani Shah Village : Bada	• Sir we are presenting to you. You tell us of the Supreme Court or the High Court..	•
• Chairman stated that because you showed us the Constitution that's why I have replied to you it .			
475	Dhvani Shah Village : Bada	• No, I am showing the structure because they want to include us in the study.	•
• It is told by the chairman that so madam, we are taking your minutes in the report.			
476	Dhvani Shah Village : Bada	• Then you...	•
• It is stated by the Chairman that this thing is not in the report.			
477	Dhvani Shah Village : Bada	• Why did you show me the constitution. you can't say that you want to go to the Supreme Court .	•
• It is said by the Chairman that it will not be decided sitting here, Madam.			
478	Dhvani Shah Village : Bada	• So where did I ask you to decide.	•
• It is said by the Chairman that we have less authority. I am only asking your objection. No authority to give.			
479	Dhvani Shah Village : Bada	• I am not saying anything. Nothing tells you to make a decision. I make my submission.	•
• It is said by the chairman that we are nobody to take the decision.			
480	Dhvani Shah Village : Bada	• So why you put me in High Court and Supreme Court.	•
• It is stated by the Chairman that we are not here to take a decision			



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481	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Where did I say, that decide as S.D.M like this..	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is informed by the Chairman that we will report the same study which you reported in minutes to minutes.			
482	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Then you ask me to go to Supreme Court and High Court. This is my submission, please take it on record and settle it.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the chairman that you speak to the point madam.			
483	Dhvani Shah Village : Bada	<ul style="list-style-type: none">No sir, sir this was my problem.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is told by the chairman that we have taken your objection into consideration.			
484	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Then why are you asking to go to Supreme Court and High Court.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the Chairman that we are just talking that we all are not competent officials.			
485	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Where am I asking you to make a decision? You took the decision that was within your competence. I am not asking you to take a decision in this matter.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the Chairman that you present your objections.			
486	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Should have been written neutrally. It would have been finished.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the chairman that if it is illegal, that will also be decided.			
487	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Yes, it will be seen. Let me speak now. You are sitting to counter me.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the chairman that say yes			
488	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Why are you countering me from the company side.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman that I have given a neutral reply from the company side.			
489	Dhvani Shah Village : Bada	<ul style="list-style-type: none">So why are you asking me to go to Supreme Court and High Court?	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is told by the Chairman that you told me to take a decision here, so I said.			
490	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Who threw? Who threw? Don't throw anything. Don't throw anything.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairperson that you may continue your objections, Madam.			
491	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir, my objection was that you advised me that there is no need to go to High Court and Supreme Court. Do not take any action. Delete it from the record even though the record is on.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the Regional Officer that whatever objection you have, present it. That is why we are standing here. We listen one after another. Minutes to minutes are happening.			



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492	Vijay Gadhavi	<ul style="list-style-type: none"> As per Office Memorandum dated 14/02/2022 of Environment Department of Government of India any industrial project should be at least 500 meters away from the river but the boundary of this project is on the banks of river Vengli which is violated in the above office memorandum so this company is giving false information and did process to takes permission so that this..... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that yes yes yes..... 			
493	Vijay Gadhavi	<ul style="list-style-type: none"> How far is this river, answer the question? As per office memorandum dated 14/02/2022 how far is the river from the project this my question can be written from anywhere and answered from the company. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is informed by the Regional Officer of GPCB that your question has been written down here in writing where you have submitted in writing. 			
494	Vijay Gadhavi	<ul style="list-style-type: none"> Ok sir, thank you sir, brother discipline means strong discipline. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by GPCB Regional Officer that any information is given for. Vengli river 			
495		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> In this, the plant area and company's land is roughly half a kilometer away from the river.
496	Vijay Gadhavi	<ul style="list-style-type: none"> Sir gave that answer sir. Sir, we say that the company is close to what it is today as per office memorandum dated 14/02/2022 or not? It says Mention this, which Indicates, I want to note this. I want to go to the Supreme Court tomorrow. Sir have written the answer to this?. 	<ul style="list-style-type: none"> The company has a joint land but its plant is roughly half a kilometer. I have given the answer, that is my answer.
<ul style="list-style-type: none"> It is told by the GPCB regional officer that yes, I wrote it down and he told that it is about half a kilometer away..... 			
497	Vijay Gadhavi	<ul style="list-style-type: none"> So it shouldn't be 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The Regional Officer of GPCB is told that yes exactly , that is the answer 			
498	Vijay Gadhavi	<ul style="list-style-type: none"> No, he did not show it to me because, I have to go to the 	<ul style="list-style-type: none">



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		Supreme Court on one-one minute. I write your answer on your minutes, sir, I will not ask wrong questions to bother you. There are questions about going to Supreme tribunal or High Court. We don't have annoying questions.	
<ul style="list-style-type: none"> • GPCB regional officer says no no sure all your queries are welcome here 			
499	Vijay Gadhavi	• Say sir...	•
500		• Where are the minutes being written here because usually on this side of the GPCB notes and above it.	•
<ul style="list-style-type: none"> • It is stated by the Chairman that the minutes are being written here also and what is on camera is also done in the minutes. 			
501		• Not on camera Not on camera Where are the minutes written?	•
<ul style="list-style-type: none"> • It is told by the chairman that madam, it is an oral presentation, it has to be taken on camera, if you give it in writing, we will write it in writing and if you give it orally, that is on camera recorded. 			
502		<ul style="list-style-type: none"> • That's a different thing, that's a different thing • It is a submission from you where are the written minutes. How will you read the written minutes. 	•
<ul style="list-style-type: none"> • It is stated by the Regional Officer of GPCB that everything is recorded. 			
503		• After all this is over, we talked in the morning that after the public hearing is over, you have to read it, then, where is it being written in those minutes, who is writing it, there is not a single paper visible on the desk of GPCB.	•
<ul style="list-style-type: none"> • According to the Regional Officer of GPCB, the minutes are filed and uploaded online. 			
504		• It has to be put on the net	•
<ul style="list-style-type: none"> • It is stated by the Regional Officer of GPCB, that there is nothing to keep private in this video.. 			
505		• Must be posted on the net at the end of each public hearing and it should be read after the end of public hearing.	•
<ul style="list-style-type: none"> • It is stated by the Regional Officer of GPCB that it is not possible to write such a submission on record, therefore only recording is done. 			
506		• Yes, but its points can be written...	•
<ul style="list-style-type: none"> • The regional officer of GPCB has informed that the issues are written, all the records are recorded, we will make the record by listening to it. 			



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507	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, what time did you come, it was 6 o'clock, we took a little break from 11 o'clock to 6 o'clock, and we can get some introduction of people sitting here on two sides. 	•
<ul style="list-style-type: none"> GPCB regional officer says ma'am continue with your questions. It is said by the Chairman that Madam present your objections. Please continue your questions continue your presentation by Regional Officer of GPCB. 			
508		<ul style="list-style-type: none"> No no this... 	•
<ul style="list-style-type: none"> It is stated by the Regional Officer of GPCB that if you have any objections we write madam minutes. 			
509	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Both sides have an introduction sir. 	•
<ul style="list-style-type: none"> It is stated by the Chairman that all those introductions do not come in such hearings. 			
510	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You have given him permission, so they are sitting on this side, so what authority does he have? We want to understand why, when you said that GPCB should take the submission, then Mamlatdar Sir came to us to take it, when this submission should be taken by GPCB, but why is he asking, we want to understand who is still sitting with him. We want to recognize them. 	•
<ul style="list-style-type: none"> It is said by the chairman that ma'am you should talk about your objection, you are separating the question from the topic now.... 			
511	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, here from the public... 	•
<ul style="list-style-type: none"> It is said by the Chairman No no, Madam, talk about the objection, talk about the objection. 			
512	Vijay Gadhavi	<ul style="list-style-type: none"> Sister, Chairman Sir, Sister's question is not unreasonable, be it our officer, journalist, company officer, I will present this video of the whole day in the Supreme and anywhere, even in the head office, the MLA's son should sit on the table and monitor you from there. How reasonable it felt to sit from From what authority was he sitting . Is it a monarchy that the son will sit after the father, with what reason did you allow him to sit, we can ask you...? 	•



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• It's getting noisy			
513		<ul style="list-style-type: none"> This is our Radia Sir and other person were sitting next to each other as I speak, on the right side at the top end are you trying to influence us. 20-25 people can do the entire monitoring, they have built such a big boundary for us, have done this, fencing, and allowing to seat someone's son, how much is your consistency? Sir, there is a question mark on it. 	•
• It is said by the Chairman that you, you discuss your objections and do not discuss anything else.			
514	Vijay Gadhavi	<ul style="list-style-type: none"> It matters, it matters, it matters, it matters you are influenced. 	•
• Your objection is recorded said by the Chairperson.			
515	Vijay Gadhavi	<ul style="list-style-type: none"> Record my objection. The GPCB and our chairmanship held this public hearing since I arrived in the morning. In that public hearing, the public was kept out of the bush with a strict police presence, a barricade was placed in the middle, and the MLA's son and the company officer kept a chair next to him. Sitting, gossiping continuously. Answer it or not, but you are biased, we see. 	•
• It is told by the Chairman that if your presentation is project related then do it.			
516	Vijay Gadhavi	<ul style="list-style-type: none"> Sir it was related to this project. People's hearing needs to be very free, very open hearted, no one can suppress, no one can bind, it is called public hearing. But it doesn't matter, it doesn't matter. Going forward, I am asking my question, the EIA report has not mentioned the details of Pagadia fisherman and the marine report has been misrepresented. So the information has been deliberately hidden. This is the process of taking permission based on wrong information, so sir, does this impact the soil or not.... 	<ul style="list-style-type: none"> This was already shown but still in the case where the effluent is discharged. It has no impact. On the contrary, there is more growth of fish. In other words, the Pagadia you mentioned are fishing in the coastal area. While this pipeline will be one to one and a half kilometers deep in the sea and roughly ten to ten and half meters deep, where Pagadia will not be

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		<ul style="list-style-type: none"> No sir, I am saying whether Pagadia fisherman is there or not? Where they will do the fishing is not to be seen by the the company, it should be mentioned that there are Pagadia fishermen in this area. If you are referring to the same animal, referring to a turtle, you are bringing a small object of your company's and appreciating, such a large class socially and ecological are to be harmed. And when the environment is going to be affected, you didn't mention those people or did you? Tell us that. And if not, then you have written the EIA report wrongly. 	<p>fishing.</p> <ul style="list-style-type: none"> In this report, one, fishing is discussed, namely Pagadia fishermen.....
517		<ul style="list-style-type: none"> Show us where this is done in the report Provide information on where this is mention in the Environment Report. 	<ul style="list-style-type: none">
518		<ul style="list-style-type: none"> Show page number 	<ul style="list-style-type: none">
519		<ul style="list-style-type: none"> Give page number and show in projector if you have arrangement. 	<ul style="list-style-type: none">
520		<ul style="list-style-type: none"> And what do you think, a pipeline will be laid at such a depth one and a half kilometers away, then the fishes in such a big sea decide whether we should live on this side of the one and a half kilometer in the sea or on that side which means the fishes... 	<ul style="list-style-type: none"> Pagadiya fishermen are fishing on shores normally.
521		<ul style="list-style-type: none"> That is how the fish come to the shore? 	<ul style="list-style-type: none"> But when the treated effluent is discharged from this pipe, its effect does not occur within 200 meters.
522		<ul style="list-style-type: none"> Answer the question whether fishing is there or not. We ask one question and you answer the other question. Is the area around Bada and Mandvi talukas fishing or not? 	<ul style="list-style-type: none"> Page no. 52 It is written.
523	Vijay Gadhavi.	<ul style="list-style-type: none"> Chairman Sir, you have nothing to do in this matter. Mr. Chairman, we say that the fisherman is such a 	<ul style="list-style-type: none"> His opinion was being taken and written. Exactly as written there is no

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		<p>huge number class, who will have direct effects, it should have been in this report. Many projects have been closed due to fishermen, many challenging. So how many fishers is it mentioned anywhere. tell me</p>	<p>commercial fishing in this area.</p>
524	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir again please. 	<ul style="list-style-type: none"> • It is mentioned in this that there is no commercial fishing in this area, hence the quantity is off...
525	Vijay Gadhavi	<ul style="list-style-type: none"> • Where it is mentioned state how many fishermen there are and where it is mentioned. • No, sir, there is fishing, there are fishermen here. In our report, it is written that there are no fishermen in Bada. 	<ul style="list-style-type: none"> • It is not written how many fishermen are there but it is mention that it not present. • It is not even written that there is no fishing in Bada.
526	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> • Sir you have written, there is a fisherman in Bada. But you have clearly written that no fish is found dead which is clearly written in the report. • Second Declaration of Commercial Fishing Sir, Paghadias do not fish only for their food. Fishing is done here, it is sold to commercial. What data have you requested from the Fisheries Department? Please give us the details of the letter when you received it from the Fisheries Department? And what data has been taken. 	<ul style="list-style-type: none"> • Page no. ... • It is also mentioned in details of fishing on page 101 in the EIA marine report.
527	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, means he has mentioned that fishing does not happen in Bada ? Have they done , sir, if you have done it later... • No no show what is there ? • Sir, let us show you how many fishermen we have. I want all this in writing. I don't want to bother 	<ul style="list-style-type: none"> • There is no commercial fishing but the details of the fishing that takes place are given on page no. 111 of EIA. • I don't know why all these reports, what we are talking about is available.

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		you.	And the details can be seen.
<ul style="list-style-type: none"> • It's getting noisy. • It is told by the regional officer of GPCB that if the fishing record is still OK then give it. Give whatever is available. 			
528	Vijay Gadhavi.	• no no.....	•
• What records are available with the company ? as stated by the Regional Officer of GPCB.			
529	Vijay Gadhavi	<ul style="list-style-type: none"> • If you have not mentioned it then don't show to us we don't mind if you did don't mention it. We don't want to have it. • Where is it in Bada? • Show me where it is mentioned, I don't see you in the report. • Where is the show? show Show page number. • Show the number, sir will have the report, sir will see. • Where are you sir? See page number 111 above, show it, show it sir. Show us that. Show above screen, sir see what answers are given, you see page no. 111. 	<ul style="list-style-type: none"> • Details of 193 Fishermen are given 193.. • In the Bada area, in the adjacent area of Bada. • is written. • When? sir see page no. 111 have shown you.
• It is stated by GPCB Regional Officer that what he says is on record.			
530	Valji Jashraj Charan	<ul style="list-style-type: none"> • He does not say no sir, it is not about your favour, but he says it is an extravagant answer sir, what can a chairman like you say, see above 111. 	<ul style="list-style-type: none"> • Whose details are available. It has been given. It has been given in Page no. 193.
531	Vijay Gadhavi	<ul style="list-style-type: none"> • Chairman sir, see by yourself, is 111 written up, and don't show us. And let the Chairman say that it is 111. If mentioned as such, we approve. 	•
• According to the Regional Officer of GPCB, they have been given the information including the page, then we have put it on record as 111.			
532	Vijay Gadhavi	<ul style="list-style-type: none"> • Look, sir, this is the truth. Sir, you have come to sit for this today, paying so many thousands of rupees at the expense of the police and company, sir. • What is this? 	•
• It is said by the Regional Officer of GPCB that send with someone			
533	Vijay Gadhavi	<ul style="list-style-type: none"> • What is this ? Sister, what is this, sister report is not another study, 	•

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		<p>we want to read your impact report. So I have a lot of things in Google.</p> <ul style="list-style-type: none"> • Yes Yes OK What is written in this. 	
<ul style="list-style-type: none"> • It is stated by GPCB Regional Officer that the figure written as 193. 193 fishermen in Bada area. 			
534	Vijay Gadhavi	<ul style="list-style-type: none"> • Yes sir, I want to ask them how many fishermen have been given the kit by these people as a social Welfare, the company gives money and gives all this. • Not how many fishermen, but how many fishermen it has given. The company has been saying this for 6 months, • Then why do you say that we will give. • So sir, if this company has sold that kit, then if you give us the figures, we will pair it if we know. • So write that it is not started. 	<ul style="list-style-type: none"> • Our plant has not arrived yet, when it arrives all the details will be given. Small things may be given by a company but still.... • No, some people must have got. Until the plant is commissioned, we will not run any regular CSR. • We don't do regular CSR and we have started quite a few.....
<ul style="list-style-type: none"> • It is stated by GPCB Regional Officer that yes we are writing the issue. 			
535	Vijay Gadhavi.	<ul style="list-style-type: none"> • The beaches of Bada village and Mandvi taluka have very fine sand dunes due to which green turtles from Indonesia, Australia and Lezte two turtles lay their eggs on these beaches.comes up on this shore , so if the project comes up on this shore, intake channel will be made and water of lime stone and salt will be pour into the polluted water on this shore due to which the turtles will die and stop coming. No information about endangered species falling under Schedule I. None of this information is mentioned in the EIA report in this project form 1. Indicated ask such a rare world species turtle comes here for safety to lay eggs, we are its pier. 	<ul style="list-style-type: none"> • All this problems is studied and will be done and a conservation plan for turtles has been given. The second thing is that nothing should be thrown on the shore, which will discharge within a one and half kilometer and 10 meters depth of the sea. 200 to 500 meters will be discharged and this has no significant impact as shown earlier. Answered. May be the shore gets disturb the shoreline for two seasons while construction continues .
536		<ul style="list-style-type: none"> • Sir, due to environmental development, these turtles, from 	<ul style="list-style-type: none"> •

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		<p>Kathda to Kari Bada and Bambhadai and on the sea coast from 2019 to 2022, about 7 green-sea turtles have died due to industrial pollution. Here I want to show the information through on record proof RTI. How do I show you my information by sending it to you or showing it via video?</p>	
<ul style="list-style-type: none"> It is stated by the Chairman that give your information written and oral presentation give written and presentation 			
537		<ul style="list-style-type: none"> So sir, my information be taken on record. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the chairman that yes we will take the pollution. 			
538		<ul style="list-style-type: none"> During 2019 to 2022 of Green-Sea-Turtles due to industrial pollution, 7 Green-Sea-Turtles on record were registered by the Forest Department and these turtles are stranded here in dead condition, and also injured turtles are stranded here. Second question, Sir, EIA report page no. 9 No. 9 of these people. It has been shown that, the time period of site observation for the study of reptiles is between pre-monsoon and post-monsoon season, and no turtles have been observed for site observation, these people say so, those people have shown that. Sea Turtle Green-Sea-Turtle and Olive Reed species come out at night only to lay female eggs and that too at night, and I know maybe you don't know, because of this laying of egg at night data from public are often says, eaten by foxes. The information is reported by the local fishermen to the forest 	<ul style="list-style-type: none"> The thing is, turtles come at night and lay their eggs, they are also found during the day. Another thing is that, we are not saying, these do not come in the shore, but the area that is in the area of our plant boundary, the rocky area from here, the slope, is not suitable for turtles to lay their eggs. Such is the opinion of the experts, but despite what I said earlier, we are recruiting a special guide to make a conservation plan for these turtles. And after studying all the seasons, they have given us a conservation plan. Which we have to submit in the EC letter, and according to what defect or observation, presentation, that will be given as conservation plan.



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		<p>department. whose eggs have also been taken for rearing, the details of whose eggs have been taken for rearing, whose eggs have been obtained through RTI and this I have enclosed with my application. If you also GPCB Board, you Provincial Officer shri Also, I am Charan Valji Jashraj, I have placed a hard copy of my application along with proof to you before your office. You may have also found from outside in the post. So most of the eggs were found in Mandvi Forest. Large numbers have been found in Mandvi, indicating that sea turtles frequently come in the area. Forest department successfully released 6905 hatchlings from 8545 eggs Drop back into the sea, while these people are saying, not a single turtle hatches here. In this regard, I have given you the information with the signature of the Forest Department through RTI. It should be taken on record even now. Answer sir. When you don't find a single turtle, tell us the day forms your EIA report study, or you ask someone local or the fisherman, if here the turtle has come out to lay eggs? or is the green sea turtle a female turtle came out? Answer me that.</p>	
539	Valji Jashraj Charan	<ul style="list-style-type: none">• Sir, I have a question sir, based on the answer given, the question is about the plant boundary of the people, the plant boundary of the people	<ul style="list-style-type: none">• This sister was also shown that 2 to 5 degree water will go in 5 degree difference. And if the water is cooled first the

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		<p>is in the barren lands of this side from the Bada forest area, those people are showing that they will plant in the barren lands. It is not the people's plant at the seaside. So the water released from their tunnel will go directly to the sea or not. Yes or no.</p> <ul style="list-style-type: none"> • This water may or may not be ammoniated plus heated. • Whether or not our question is about ammonia is it or not? • Give this answer whether it is ammonia or not, sir, you tell them, the answer to our question is simply, we question answer according to your opinion. Now my question is if there is any environmental unfairness not about environment then you can stop us. Now I have a question, tell sir to answer whether there is ammoniated water plus hot water or not. • You sir don't ask questions. • I ask you. 	<p>content of that water will not be more than 5 degrees maximum,</p> <ul style="list-style-type: none"> • It has norms for ammonia, the impact of ammonia in soda ash plant is very negligible. • Listen to me first I answer • What is the definition of ammonia? • I am replying you and you are stopping me. I say so.
<ul style="list-style-type: none"> • GPCB regional officer is told that you have heard the answer. 			
540	Valji Jashraj Charan	<ul style="list-style-type: none"> • Sir one minute one minute sir stop it, you can't stop us. • It is our right. You don't question us. • Aren't you diverting the point yes or no ? yes or no? 	<ul style="list-style-type: none"> • The water that is released... • Have to know to understand this ammonia , this ammonia.... • This ammonia will be released into the sea at a very low level of its limit so there is no impact in sea.
<ul style="list-style-type: none"> • It is stated by the Chairman that you have been answered. 			
541	Valji Jashraj Charan	<ul style="list-style-type: none"> • We want the answer in yes or no.. 	<ul style="list-style-type: none"> •
542	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, Chairman Sir, 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • It is stated by the Chairman that , yes yes yes 			

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543	Vijay Gadhavi	<ul style="list-style-type: none"> My question is if I ask about turtles, who is the expert in the group here? Give us that answer. Sir, is giving every answer, we need an expert's answer. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> There is noise. 			
544	Valji Jashraj Charan	<ul style="list-style-type: none"> The geological person who answers us who studies these turtles studies. 	<ul style="list-style-type: none">
545	Valji Jashraj Charan	<ul style="list-style-type: none"> Sir, first give us an introduction and what are your qualifications? Do any of them have degrees? Where do you work? In which organization do you work? Then reply to us. We will not do it, Sir we will not do it at all, this is Gujarat, not Bihar. Sir we all don't know Hindi. 	<ul style="list-style-type: none"> Answer given by Dr. Gupta: You will accept the answer in hindi.
<ul style="list-style-type: none"> It is said by the chairman , but what to do if the expert you call is not a Gujarati? 			
546	Valji Jashraj Charan	<ul style="list-style-type: none"> So sir, then sir, arrange for him to speak Gujarati. Bring a translator. Let's hear our answer in Gujarati. Today we are sitting in Gujarat. not in Bihar or Kerala. 	<ul style="list-style-type: none"> I will translate for him.
<ul style="list-style-type: none"> It is stated by the Regional Officer of GPCB that you have received his technical reply. 			
547	Vijay Gadhavi.	<ul style="list-style-type: none"> Sir, Sir This Sir ... Chaimen sir, Hindi words will work. Sir, introduce yourself. Sure No No Sir recorded. was written. yes then... Who was not recorded. 	<ul style="list-style-type: none"> You just speak in English. My self Dr. Gupta. I am working with Guide. I read the report of Sundarraj from 2001 to 2002 and ZSI report done at 2019, where it was written that no record found.. Even then that study There was no direct certificate record of turtle.



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		<ul style="list-style-type: none"> Meaning, sir, today you have the report without the study, you can know that... 	<p>It is recorded in the study. Okay, now you've heard it, you've heard it all. But it was a seasonal study. That was not the study of the year. That's why we have started studying from June, Which will be a whole year long study.</p>
<p>• It is stated by the Regional Officer of GPCB that , note his reply</p>			
548	Vijay Gadhavi	<ul style="list-style-type: none"> I sir..... No sir, chairman sir, I am saying that the entire report is made from the study with great effort. Wind directions, humidity, all of that. If there is no such information about an endangered species like turtle, then the report is wrong, is it believed or not? 	<ul style="list-style-type: none"> These studies as they are saying today, is studied. The guide study that is being done today is a study for making a conservation plan. This study is being done on what ZSI has advised. Main study is ours. No No, it is studied. Which has done this report in 2019.
549	Valji Jashraj Charan	<ul style="list-style-type: none"> Not clear. no no i... 	<ul style="list-style-type: none"> Get more details about the conservation plan.
550	Vijay Gadhavi	<ul style="list-style-type: none"> Sir, can I ask a direct question? 	<ul style="list-style-type: none">
<p>• It is stated by the Regional Officer of GPCB that , you can do.</p>			
551	Vijay Gadhavi	<ul style="list-style-type: none"> I can do it sir, I did physical study and it was green sea turtle..... No no sir, everything is ok, the report is generated, check it sir Chairman Sir No no sir... 	<ul style="list-style-type: none"> Answer given by Dr. Gupta: Just started Just started We started from June guide That Was Conservation Planning. Previous report made by ZSI in May 2019,
<p>• According to the Regional Officer of GPCB , we are taking both the issues on record.</p>			
552	Vijay Gadhavi	<ul style="list-style-type: none"> Look sir... 	<ul style="list-style-type: none"> The previos report was created by ZSI and made by making a physical visit.
<p>• It is stated by the Chairman that , the report of the turtle is from 2019 and now we are taking both his question and your answer on record.</p>			
553	Vijay Gadhavi	<ul style="list-style-type: none"> My question is, my question 	<ul style="list-style-type: none">

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		is, to be clear, there are green sea turtles in this area. This is not mentioned.	
• It is stated by the Chairman that , OK OK.			
554	Vijay Gadhavi	• There are many rare species which are not mentioned.	•
• It is said by the Chairman that , OK OK.			
555	Vijay Gadhavi	• On asking his expert, he says that I have studied so and so and have not done a physical report.	•
• It is stated by the Chairman that , Yes.			
556	Vijay Gadhavi	• The public hearing was held before the public hearing today, but now those people study. What a reliable thing it is. This is my question.	•
• It is stated by the Chairman that , OK OK.			
557	Valji Jashraj Charan	• Answer and take this on record that the study of these people	•
• It is stated by the Chairman that we are taking everything on record .			
558	Valji Jashraj Charan	• As per EIA notification, this EIA has given that dated 2018. Those people have said that they have done this study in 2018, now this brother is clearly saying that, we have not gone to any place and this EIA page no. Let me also tell you that these people should clearly say what is written on this page. Nor did we see any sea turtles. So how is it written? Those people have written the same without checking the place. While we are local here, we are on the sea 24 hours, our brothers are fishing on the sea. If any turtle comes out injured, any turtle comes out to lay eggs, then we immediately know that the turtle has hatched in this side.	• I am again giving an answer that in 2019 ZSI has done a study and it has done physical verification and this study has been done. Now that the guide have been given because ZSI asked us to prepare a conservation plan, we recruited guide And said that we will study ourselves than give you the conservation plan according they are studying. study done by ZSI in 2019 is in the EIA report.

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559	Vijay Gadhavi.	<ul style="list-style-type: none"> Where are the experts here? Sir, ask that is done physically here? Turtles came to our area to see. Even though what he says... where here where _ No tell us... We want experts, we don't listen to this sir, replies round and round. Sir, we ask the expert to stand in front of us and give us an answer. You are not bound to answer yes or no. 	<ul style="list-style-type: none"> ZSI is physically done. Bada's shore, in the surrounding area... No, it happened in 2019, those people are doing it now.
560	Valji Jashraj Charan	<ul style="list-style-type: none"> It is clearly written on page no. 9 of the EIA report that, in page no. 9 of the EIA, it has been shown that the period of site inspection for the study of reptiles is the period shown by these people in the inspection 2018. Before rainy season and after rainy season, these people came to observe, they did not see sea turtles. When now the people, the organization, the official who surveyed the turtle is not here, then what is the meaning of public hearing? 	<ul style="list-style-type: none">
561	Valji Jashraj Charan	<ul style="list-style-type: none"> Let me say this today. Even today we will say, cancel it, someone... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB , we take all your turtle matter sent to us,it is Include in minutes. 			
562	Valji Jashraj Charan	<ul style="list-style-type: none"> Sir , this thing is new which these people have studied no one is present to answer us to answer the question 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is also stated by the regional officer of GPCB that we take it. 			
563	Valji Jashraj Charan	<ul style="list-style-type: none"> These people admit, the Green sea Turtle is a Schedule 1 reptile, an amphibian, and 	<ul style="list-style-type: none">

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		for its study, no one has come from the company, nor is there a conservation plan to do so, from where the EIA has been done. We are giving you this proof, whether the brother is here or has not visited, which should be taken on record should be taken on record.	
<ul style="list-style-type: none"> It is said by the regional officer of GPCB that OK OK. 			
564	Vijay Gadhavi	<ul style="list-style-type: none"> Sir, the company has not answered my question, the government land is being taken in this project, so please give me its map and survey number. If you have ever asked a question, I think they will searching. answer now. These people will be searching so they will respond. 	<ul style="list-style-type: none"> We will submit .
<ul style="list-style-type: none"> The Regional Officer of GPCB has informed that whatever representation you have, forward it 			
565	Vijay Gadhavi	<ul style="list-style-type: none"> We do, sir, no answer, sir. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the regional officer of GPCB, Hello, there is a record of government land, give a clear answer. Whatever it is, give a clear answer. 			
566		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> The record is available and will be submitted.
567	Vijay Gadhavi	<ul style="list-style-type: none"> Who shall the public tell? Answer that Sir, we have lost the village land, then our gauchar land has gone, the government land has gone, if we have to report, then we did not ask, who are you yourself that you will use the government land. So we say which land to use? 	<ul style="list-style-type: none"> This report will come in minutes.
<ul style="list-style-type: none"> It is stated by GPCB Regional Officer that after OK.... It is said by the Chairman that your government land matter has been taken which we will take the answer in minutes if not then we will take it accordingly in minutes..... 			
568	Valji Jashraj Charan	<ul style="list-style-type: none"> Now another question, Sir, page no. 15 of the EIA report, point no. 4.5 Ecology and 	<ul style="list-style-type: none"> The details of Lizard are given in page number 3.8

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Biodiversity, written in the report, the claim made in the report of reptiles as there is no presence of any rare and highly protected reptiles in the proposed project area or buffer zone. Absolutely wrong. Lalira Lake in the southern direction of the village is the land right in the middle of the proposed project area, and within 2 km around the lake there are many species of Sandha, Lizard, Swanlizard, including Swanlizard and Swan lizards. Schedule 2 is a protected reptile, as evidenced by photos taken on camera by GPS, the Sandha that often come to caves, burrowing underground. I have also included in my application by taking photos through GPS, also in mobile. But I don't have mobile connection so can't show you. I tell you all these animals coming in 500 to 600 Swanlizard is schedule 2 have their colonies above in Lake Lalira. This company lives right in the middle. Nowhere have these people mentioned anything in the EIA report. And the adjacent protected forest and buffer zone are home of many species of reptiles and amphibians, and are also proof. And due to technical problem, I could not show my proof. However, I have sent this proof in my application. So where is the number of 500 sandhas in 2 km around the protected area and Lalira lake which is not mentioned in

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		<p>the EIA report, or even answered me?</p> <ul style="list-style-type: none"> • What did you say sir, I did not hear the answer. Speak again sir? • Details are given. You don't have the details of who lives here, how many colonies there are, while we have those details. Let us take this matter on record. These people have only given details. 	<ul style="list-style-type: none"> • The details of Lizard are given in page number 3.8.
<ul style="list-style-type: none"> • It is said by the Chairman that OK OK 			
569	Valji Jashraj Charan	<ul style="list-style-type: none"> • Similarly, 90 km from Ami Bada place, wherever there is Sandha species, there are Lizard species in the whole Bada area . These people know that these people have simply mentioned it, but they have not given the place where it is because 200 to 500 The Sandha of the joints are in the middle of the company, in the center of the company, which is the animal of schedule 2, near the protected guard. 	<ul style="list-style-type: none"> •
570	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, I have a question related this. Can I ask is there anyone who know about Sandha anyone is there.Sir.... • But sir, if there are many seas like Salim Mamad, I can give the answer name, but I want to know the answer, who is the expert of sandha, in what temperature can sandha live, how much heat can it tolerate, how much noise can it tolerate, how much dust can it tolerate? Are you an expert in Sandha? is there anyone. 	<ul style="list-style-type: none"> • It is Mr. Jethwa who is not present and Mr. Jethwa is an accredited expert.
<ul style="list-style-type: none"> • It is said by the chairman that no, not now, that is not an expert, he say... 			
571	Vijay Gadhavi	<ul style="list-style-type: none"> • taken on record. 	<ul style="list-style-type: none"> •

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<ul style="list-style-type: none"> It is stated by the Chairman that OK. 		
572	Vijay Gadhavi	<ul style="list-style-type: none"> No sir, it should not be, no it should be an alternative arrangement. We have entered the fray to save life, and we will not be fooled by the answer. What study have these people done for all this, if it is not a study then sir has read it.
573		<ul style="list-style-type: none"> If the expert is not present, then the one who has done it is the expert, then his name and his accreditation of the prepare who and his accreditation certificate or not. Dr. Bharat Jethwa has done it and is NABAT accredited and as an expert...
<ul style="list-style-type: none"> It is told by the Chairman that the details are sufficient to answer your presentation, we will take the rest on record, you should make your presentation. 		
574		<ul style="list-style-type: none"> Honorable sir and have been asking for the certificate form the last four hours, till now they are responsible, there is lack of net and equipment, they can go mandvi and come so many times, they don't have the certificate, the entire EIA report is false, so we cancel this hearing.
<ul style="list-style-type: none"> It is stated by the Chairman that the certificate... 		
575		<ul style="list-style-type: none"> No, sir, certificate, we are standing, these lenders are sitting, we are standing, these lenders are sitting, call for their certificate, otherwise cancel the hearing.
<ul style="list-style-type: none"> It is told by the chairman that the certificate is given to you 		
576		<ul style="list-style-type: none"> No sir
<ul style="list-style-type: none"> It is stated by the Chairman that the certificate you say that this data survey is illegal and your submission is taken on record will not be decided here. 		
577		<ul style="list-style-type: none"> sir
<ul style="list-style-type: none"> It is said by the Chairman that what is right and wrong will not be decided between you 		
578		<ul style="list-style-type: none"> Sir, who records the minutes, what is to be written, write down the book and where it is written and show who writes



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		it.	
	<ul style="list-style-type: none"> According to GPCB regional officer, audio and video recording of all these is going on. 		
579		<ul style="list-style-type: none"> We have a lot of doubts, audio video can have a lot of noise, humans can delete it, it can have noise, it won't work because it is written.... 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the regional officer of GPCB that, these records will also be placed in the public domain, so the thing can never be wrong and GPCB is not. 		
580		<ul style="list-style-type: none"> There is no revenue system in it, at what time each minute has started and at what time it has ended, how many GB is and all these records have to be given to you in writing here. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the GPCB regional officer that there is no problem to see it, when it is completed. 		
581		<ul style="list-style-type: none"> And until the certificate comes, this public hearing is illegal with them.... 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is told by the chairman that we are not the decision authority but neither you nor I can take this project as legal or illegal. 		
582		<ul style="list-style-type: none"> You can take a decision 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that we can only take records. 		
583		<ul style="list-style-type: none"> You have taken the company on a soft corner. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that I am not doing anything in the beyond of procedure. 		
584		<ul style="list-style-type: none"> So the procedure..... 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that no one can decide whether the project is legal or illegal 		
585		<ul style="list-style-type: none"> Why not direct them? 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the chairman that if you write that the certificate is not given, then write your presentation. 		
586		<ul style="list-style-type: none"> He is not an expert 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that we take everything on record. 		
587		<ul style="list-style-type: none"> We have to hear everything 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that we take everything on record. 		
588		<ul style="list-style-type: none"> But we have doubts in the record. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that we have taken it on record that the thing which has not been presented to him has been presented and how much he has made a demand but not shown how much. 		
589		<ul style="list-style-type: none"> So far not even 30% satisfaction answer has been given, 70% are lying. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that we are taking your request on record. 		

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590		• So then	•
• We also take it on record that he has not replied it is stated by the chairman.			
591		• Come up with a new EIA	•
• It is said by the Chairman that no, it will not be brought by the new one, it is only for our objection.			
592		• So pospond it , cancel it..	•
• It is stated by the Chairman that this hearing is not to decide whether the report is true or false, whether the report is legal or illegal.			
593		• This is all wrong as you can see.	•
• It is stated by the Chairman that that is why I am saying that we do not have that authority.			
594		• You are a public servant, you are our...	•
• It is stated by the Chairperson that I am a public servant and will present and present your objections.			
• According to the regional officer of GPCB, the wording that we have will be put in the MOM and a technical committee will emulate it, no processing decision will be taken and this committee will not have the power to take a decision, it will go ahead and decide. There is no question of hiding anything, there is no chance of missing.			
595		• Now the company currently operating in Sutrapada discharges the water into the pipeline or is left from above.	• Today the death level in Sutrapada is much closer because the sea depths are different so total one pipeline is 275 meters and the other pipeline is 150 meters.
596		• Live has shown you in the pen drive, where you left off.	• All this is put in the context of as per the reference of NIO
• It is told by the chairman that where is it being done in Sutrapada, where is it not being done, you should give your presentation here, now don't discuss the other location of the other project.			
597		• On paper...	•
• It is said by the chairman that you give, you give you make a presentation, if you have any objections you speak...			
• Presented by the Regional Officer of GPCB about the project for which discussion is going on. Make presentation for that.			
598		• This is a matter of making us stupid.	•
• It is told by the Chairman that you submit in writing where we refuse..			
599		• In this pen drive...	•
• It is stated by the Chairman that you have refused to submit a written submission...			
600		• You said that time that, If you have a pen drive then insert it.	•
• It is said by the Chairman that you present your objections			

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601		• How many are wrong will be known now.	•
• It is said by the Chairman that you present your objections			
602		• Turn on this 2 minutes now and show us what practices on all these papers are holding back the people of this poor village.	•
603	Vijay Gadhavi	• Sir, the one who spoke about Sutrapada, that chairman sir, should not talk to the boy in the fire for him and burn him a few times. If it is burnt, it is said that it is burnt. It is said that where there is burn, where there is bad, there is bad.	•
• It is said by the chairman that if your oral talk is over, there was a question in Sutrapada.			
604	Vijay Gadhavi	• We do it sir because if we get a project.....	•
• It is stated by the Chairman that yes, but I am telling you the same thing, that you give oral and written presentation, we take it on record that this is the case in Sutrapada. If we go into details in that matter, this public hearing will increase. If you object, we are sitting down to listen to it.			
605	Vijay Gadhavi	• Sir, we also say the same that sir....	•
• It is stated by the Chairman that, because the days will be less for the answer of such a question. Give your presentation. This is not for our committee to decide now.			
606	Vijay Gadhavi	• Sir...	•
• It is stated by the Chairman that we will send your submission above			
607	Vijay Gadhavi	• Our representation is that, our representations are skewed. Your sir, who is sitting, is filling us with lies.	•
• It is said by the chairman that it is ok.			
608	Vijay Gadhavi	• Which of our here....	•
• It is told by the chairman that yes, just talk about two things here			
609	Valji Jashraj Charan	• 2 minutes sir we are giving pen drive.	•
• It is stated by the Chairman that, we have discussed with Sir (Vijay) that you said that the information was wrong, we have taken it on record.			
610	Dhvani Shah Village : Bada	• This is your refusal to receive our electronic submissions.	•
• It is stated by the Chairman that electronic submissions are not accepted.			
611	Dhvani Shah	• So play it	•

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	Village : Bada		
• It is stated by the chairman that he did not refuse.			
612	Dhvani Shah Village : Bada	• Insert the pen drive and play it, then the video will be on record and there will be peace.	•
• It is stated by the Chairman that the video is on record only...			
613	Dhvani Shah Village : Bada	• Turn on the video	•
• It is told by the chairman that it belongs to another plant, that is, Madam...			
614	Dhvani Shah Village : Bada	Sir...	•
• It is stated by the chairman that it is not of existing plant but of another plant.			
615	Dhvani Shah Village : Bada	• Sir, we have a submission. Whether it's an existing plant or an old plant, we want to show them that we know that what starts today is the first (stand a minute) today when the public hearing started. The most opportunity came to speak to us exactly. What he said in 3-4 lines while speaking, in the submission, that the project proponent that the project will not cause any damage to the environment is on record.	•
• It is stated by the Chairman that yes , it is.			
616	Dhvani Shah Village : Bada	• So why are you refusing to play something when we show us something?	•
• It is said by the Chairman that you are showing another plant			
617	Dhvani Shah Village : Bada	• Sir, not from other plant	•
• It is stated by the Chairman that Sir...			
618	Dhvani Shah Village : Bada	• The company is the same..	•
• It is stated by the chairman that no, even his.....			
619	Dhvani Shah Village : Bada	• No sir	•
• It is stated by the Chairman that, there are..			
620	Dhvani Shah Village : Bada	• Sir we submitted it, from the beginning sir we submitted it from the beginning, could you	•

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		give the example of Sutrapada, you didn't stop us, how good is Sutrapada plant, then allow us to say how bad is their plant, ?	
• It is said by the Chairman that you have given written report that how many questions you have, you have given all the report in written form.			
621	Dhvani Shah Village : Bada	• Sir in all matters you can say no or give in writing. You connect our mobile.....	•
• It is stated by the Chairperson that the video recording has been sent.			
622	Dhvani Shah Village : Bada	• No sir	•
• It is stated by the Chairman that Jaitley Process Ne			
623	Dhvani Shah Village : Bada	• Sir 6.4 again	•
• It is stated by the Chairman that 6.4 is OK all are your submissions.			
624	Dhvani Shah Village : Bada	• no sir	•
• It is stated by the Chairman that Don't let you...			
625	Dhvani Shah Village : Bada	• You denied us access to the computer or photo mobile evidence cannot deny in the every think it is our right to the work.	•
• It is said by the chairman that we are in the meeting itself, we have been in the meeting since 11 o'clock			
626	Dhvani Shah Village : Bada	• Why are you denying me that I want this video recording?	•
• It is stated by the Chairman that it is another plant.			
627	Dhvani Shah Village : Bada	• So why allow them?	•
• It is stated by the chairman that you can do it in writing or orally.			
628	Dhvani Shah Village : Bada	• Why did you allow the company to talk about Sutrapada here....	•
• It is stated by the Chairperson that because you are asking questions here			
629	Dhvani Shah Village : Bada	• You are biased	•
• It is said by the Chairman that, no objection, ok madam, ok madam, you continue your presentation.			
630	Dhvani Shah Village : Bada	• You want to talk to the company about Sutrapada and why are you refusing us.	•
• It is said by the Chairman that if you have any other representation then speak.			

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631	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> No sir, we have our presentation in video evidence. It makes me... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the chairman that madam has given your evidence. 			
632	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You have the authority You are our My-Father. We believe 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that I am not the father of anyone. 			
633	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> But you are a magistrate 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that I am no one's my-father is the word... 			
634	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You are a magistrate, a collector, the position makes you my father. Individuals do not make you, positions make you. Your respect and coming to handle our submission. It becomes your duty to have an audio and let it play. First you showed the mobile evidence, then we brought the pen drive, now let us turn on the pen drive. Whoever's submission was Sutrapada's submission, but you used your position to deny it, but now let us continue. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is told by the chairman that we have something .. 			
635	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> No sir let us see. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that we will not delete any verbal or written details. 			
636	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, Allow Them Use And Machinery.... 	<ul style="list-style-type: none"> We have not shown any presentation about Sutrapada here, we are just talking about it.
637		<ul style="list-style-type: none"> Wrong , wrong , wrong 	<ul style="list-style-type: none"> We record the rest
638	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You are wrong, sir, you are wrong, sir, you have spoken a lie. You now... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the GPCB Regional Officer that we are taking your word on record, only Sutrapada saw any problem. 			
639		<ul style="list-style-type: none"> If there is no sin in today's date, show the one who can fight taking leadership. A pen drive does not have the power to show. They do not have the 	<ul style="list-style-type: none">

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		strength to show a pen drive. Speak in them, this is the voice of the general public. You have the strength, say to turn on this pen drive.	
640		<ul style="list-style-type: none"> Hon'ble Chairman GPCB has given him as many as 17 notices so it proves that something is wrong. We all have brought the same report in the pen drive, then give it to him, then he said, bring the pen drive. So you 2 hours ago..... 	
<ul style="list-style-type: none"> It is stated by the Chairman that the matter not belonged here. 			
641		<ul style="list-style-type: none"> This matter belongs here. 	
<ul style="list-style-type: none"> It is stated by the Chairman that the matter not belonged here. 			
642		<ul style="list-style-type: none"> If sir will put a factory here, then those people are not going to be there. If only soda is to be made, then it comes, there is no biscuit factory to be set up here. Only soda factory is to be set up. Destruction there... 	
<ul style="list-style-type: none"> It is said by the Chairman that you should make a written and oral representation that there are no questions and that there were so many questions when you were in Sutrapada, so we take them in evidence. 			
643		<ul style="list-style-type: none"> So much soft corner to wards company and your bureaucracy is a question mark. To the public, you... 	
<ul style="list-style-type: none"> It is stated by the Chairman that we , we , we 			
644		<ul style="list-style-type: none"> we 	
<ul style="list-style-type: none"> It is stated by the Chairman that we are going to take our minutes on record 			
645		<ul style="list-style-type: none"> Then we just need this 2 minute pen drive and if it is true, the company people are sitting here, if it is true then they can show a 2 minute video clip, the challenge is from this Bada village. I challenge. I say open. Sir, it is not 1 meter away from the beach. The discharge point of 	



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		which is not 1 meter away, but these people are 275 meters / 150 meters inside. such a lie....	
<ul style="list-style-type: none"> It is stated by the Regional Officer of GPCB that your submission is that they discharge at beach. 			
646		• Yes, see	•
<ul style="list-style-type: none"> It is stated by the regional officer of GPCB that yes we take note of the issue. 			
647		• Yes, take note	•
<ul style="list-style-type: none"> The Regional Officer of GPCB is informed that we are taking note of the presentation given word to word. 			
648		• Sir, if you take note, show this record and take it.	•
<ul style="list-style-type: none"> GPCB regional officer says that everything you say is recorded. 			
649		• If yes show , from here to here	•
<ul style="list-style-type: none"> It is stated by the regional officer of GPCB that another plant cannot be run here. 			
650		• How many people can go to Sutrapada and see the heinous business of this monstrous company. Those who were taken by these people, sir, know what they have shown, sir, an empty anganwadi, their good hall, their good office. Was anyone taken to the discharge point? Our village has been taken 2-4 times against their eyes, so ask, sir, ask, you have the right to ask. It is a right to ask (one minute), right sir.....	•
<ul style="list-style-type: none"> It is stated by the Chairman that therefore we have taken on record that Sutrapada is different from the facts 			
651		• Ask him and let us answer. Ask him and how many people he takes.	•
<ul style="list-style-type: none"> According to the regional officer of GPCB, we are conducting a public hearing of this place, so we have taken all the records on record. 			
652		• But then the side effect of soda came to know about GHCL. When did these men know? You come here to our place or I will send the laptop to you. So you look at your	•



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		table.	
	<ul style="list-style-type: none"> It is said by the Chairman that your speech has been recorded, please do not repeat the same thing over and over again 		
653		<ul style="list-style-type: none"> This record has to be taken in video. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that the recording will be sent 		
654		<ul style="list-style-type: none"> You look at this laptop. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that it does not come in this procedure of public hearing. 		
655	Valji Jashraj Charan	<ul style="list-style-type: none"> We request you if you see us in laptop then what is the problem to see if you don't need to. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that ok show me... 		
656	Valji Jashraj Charan	<ul style="list-style-type: none"> We have the right 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that until then, make your other objections and submissions till this goes on.. 		
657	Valji Jashraj Charan	<ul style="list-style-type: none"> When you let this end, we stand with peace. 	<ul style="list-style-type: none">
658	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir public hearing you put on the screen it will take only 2 minutes 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is told by the regional officer of GPCB that the sister does not come in the procedure, only your written and oral presentation comes in the procedure and on camera..... 		
659		<ul style="list-style-type: none"> No problem sir let us show in our laptop. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Regional Officer of GPCB that you have shown it. 		
660		<ul style="list-style-type: none"> Please record this video. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> According to the regional officer of GPCB, the recording is still ongoing. 		
661		<ul style="list-style-type: none"> The media should also coverage about this a little and after watching it, we request you to ask your soul what is the need ? 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that I am saying that only because the no has been decision is to be taken. 		
662		<ul style="list-style-type: none"> We hope you will submit your personal filling. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that I am not going to take any decision from here, I am going to send your presentation above. 		
663		<ul style="list-style-type: none"> No no sir for our records... 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is told by the chairman that if I was to take a decision, when would it have been done 		
664		<ul style="list-style-type: none"> Sir I have a humble request to you because, this is what appears to be water and its discharge. See this is the 	<ul style="list-style-type: none">

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		discharge point and this is the old discharge point. This discharge point is old through the canal, through the open canal then this entire slurry pile is 60 feet high and 1 kilometer long.	
<ul style="list-style-type: none"> It is told by the chairman that brother you show your process. 			
665		<ul style="list-style-type: none"> See where this is being thrown. See how far the discharge point is, not even 10 feet, sir, not even 10 feet. This entire canal pours this waste into the sea for 24 hours 365 days. Where did this slurry go and the discharge point here, Radia sir, if you say 150 feet then show me? Where is your 150 feet? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the chairman that ok you have shown the video, you have shown the recording, there is a presentation. 			
666		<ul style="list-style-type: none"> It should be noted that the answer is wrong. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that OK. 			
667		<ul style="list-style-type: none"> The answer is wrong 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that OK. 			
668		<ul style="list-style-type: none"> A similar situation will happen here or not? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that OK. 			
669	Valji Jashraj Charan	<ul style="list-style-type: none"> The EIA report shows that the current SO₂ and NO_x levels in this area are very high. The figures shown in the report do not seem to be correct because there is no major activity in the area that emits gases in this area . But if it is indicated high, then this gives the information that the pollution from its emissions is less. 	<ul style="list-style-type: none">
670	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir , the chairs are lifted from the back 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that there is enough behind 			



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671	Valji Jashraj Charan	<ul style="list-style-type: none">Sir, the public hearing is not over yet, let our facility be maintained, tell the company to maintain our facility. Public hearing is still going on otherwise....	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the chairman that you can see the back.			
672		<ul style="list-style-type: none">Only then the question will arise, not until then, first you make arrangements.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is told by the chairman that you should go and see that there is a backlog			
673	Valji Jashraj Charan	<ul style="list-style-type: none">Sir, my question was that SO₂ and NO_x levels like noise pollution from vehicles sound are shown here more than in big city like Ahmedabad.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Chairman that OK			
674	Valji Jashraj Charan	<ul style="list-style-type: none">There is not a single company around here, not only in the area of 30 kilometers, but according to us, the noise level should be very low. Ask them how much the noise levels have been shown. Sir, the display and sound are being released from behind. The public hearing is not over. Please inform them...	<ul style="list-style-type: none">
675		<ul style="list-style-type: none">Sir, display and sound are released from behind, public hearing hearing is not over. Please inform them...	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the chairman that we are not hearing from the back LED...			
676	Valji Jashraj Charan	<ul style="list-style-type: none">No, sir, want to see the people sitting behind.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is told by the Chairman that you do not make any other submissions, present your objections.			
677	Valji Jashraj Charan	<ul style="list-style-type: none">Our presentation is correct. you have seen and heard us now after some time you will turn off this sound.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the chairman no no			
678	Valji Jashraj Charan	<ul style="list-style-type: none">Until we speak, you must listen, listen, and listen.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is said by the Chairman that we are listening but you raise the objection and do not do			



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anything else like LED takes out don't say like that.			
679	Valji Jashraj Charan	<ul style="list-style-type: none"> Answer by the experts that these levels of SO₂ and NO_x are shown in this EIA, we are asked by the experts to answer how high these levels are and in what proportion these levels are in dB where this situation exists. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the chairman that are we experts here ? 			
680	Valji Jashraj Charan	<ul style="list-style-type: none"> Every question is answered by Radia Sahib which is not suitable for us. 	<ul style="list-style-type: none"> Mr. Jethwa is the expert who has given this information Dr. Karipadam: I have studied.
<ul style="list-style-type: none"> It is stated by the Chairman that if you listen to him, then... 			
681	Vijay Gadhavi	<ul style="list-style-type: none"> Yes, we know he speaks in Hindi, we will understand everything What is the degree of this sir ? Where did you study? An indirect answer to everything will not work. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the GPCB regional officer that introduction is given. 			
682	Vijay Gadhavi	<ul style="list-style-type: none"> Speak in Hindi.. What do you know about sound? You have done chemistry. What do you know about pollution? You are speaking. Ji sir I will ask a few questions. When did you come to Bada? When did you join this firm sir? Our counter question is when did this sir come to the village to study us? (don't make noise brother) Did you come here? Where were you visit? Where 	<ul style="list-style-type: none"> R. J. Karipadam: My Name Is R J. Karipadam. I am Scientist in NEERI so my qualification is PhD in Chemistry.. R. J. Karipadam: I.... R. J. Karipadam: I did 20 years ago. I have been working at this EIA for 22 years. R. J. Karipadam: In that Bada ? R. J. Karipadam: We did this study in February 2020.



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		<p>was this machine installed?</p> <ul style="list-style-type: none">• If you have come, tell me where this machine was installed. Data taken?• Was taken from Bada village?• Where was the machine installed in Bada village? See, if you put it at a bus station, it will be different and if you put it in another area, it will also be different. Randomly you show me what D study is.• I know you came to tell me are you coming? How much you stay and how did you study in 24 hours every night? <p>• Tell us how long it took you to do the research you did in Bada?</p> <p>• How long has the monitoring been done? Did it sit here or did it sit there?.</p> <p>• Sit in the Bada or in the laboratory?</p> <p>• Where did you come to Bada?</p> <p>• Let's assume you came.</p>	<ul style="list-style-type: none">• R. J. Karipadam: Yes, I came• R. J. Karipadam: I have put this noise meter in 10 location.... in the report.• R. J. Karipadam: Yes, I did.• R. J. Karipadam: It has a plan study.• R. J. Karipadam: Sir, in our record it is written that Whole Day and Night is available in public domain please go available in public domain so don't tell us that we didn't. It is not so.• R. J. Karipadam: No I did not research. Monitoring has been done.• R. J. Karipadam: Where to sit?• R. J. Karipadam: Here the machine has to be installed and viewed on site.• R. J. Karipadam: After coming in February 2021, it has been done after COVID, complete monitoring was done in the month of February. Monitoring was also done as per CPCB guidelines.
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			<p>Four people came in this. You should go to Bada Village, and then ask After doing that.</p> <ul style="list-style-type: none">• R. J. Karipadam: Our work is government, we cannot lie on this account.
<ul style="list-style-type: none">• It is said by the Chairman that now do your presentation. Because the object is going beyond the subject.			
683	Vijay Gadhavi	<ul style="list-style-type: none">• No sir.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• It is said by the Chairman that give any objection you have.			
684	Vijay Gadhavi	<ul style="list-style-type: none">• Sir this question is still pending. I have this left. Government land is pending. Now tell me if this is a record.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• If the records are available as stated by the Regional Officer of the GPCB, give a clear answer , whichever is the case.			
685		<ul style="list-style-type: none">•	<ul style="list-style-type: none">• Sir, this annexure is given. All the information about which land is government is given in it.
686	Vijay Gadhavi	<ul style="list-style-type: none">• Want it now, we don't ask anything else , no sir, don't give details. If they give any kind of round answer, we should not have the real satisfaction of public hearing.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• The regional officer of GPCB is told that there is another one where we can prepare the answer pending our walk ahead.			
687	Vijay Gadhavi	<ul style="list-style-type: none">• Sir yes, I would like to ask one thing sir, what are the negative aspects of such a beautiful company coming to us, what is the harm that can be caused by it, can any expert show us.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• It is stated by the Regional Officer of GPCB that any other submission of yours apart from this...			
688	Vijay Gadhavi	<ul style="list-style-type: none">• Sir, I told myself to show what are the Hazards in this .	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• It is stated by the regional officer of GPCB that all this is given in the report and no one can explain it by doing a complete study here. This question is big.			
689	Vijay Gadhavi	<ul style="list-style-type: none">• Sir, my question is, so many 4000-4000, 3000-3000 people cannot read the report, what	<ul style="list-style-type: none">• R. J. Karipadam: Any industry comes with its negative points. I am



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		happens if there is a leakage, what happens if there is a fire, what happens if something else happens, what happens if a boiler bursts. What are the risks to us then we let the company come ?	clearly saying that it does have negative points similarly every industry has.
690	Vijay Gadhavi	<ul style="list-style-type: none"> • Take note of what this gentleman is saying. 	•
• The GPCB regional officer said that the record is still ongoing.			
691		•	<ul style="list-style-type: none"> • R. J. Karipadam: I am still talking, what is in this?, what is the emission?. There are gases like Nitrogen Dioxide, Sulfur Dioxide, Ammonia Ask Ammonia Also There. If the gas is volatile, it will burn quickly. We have suggested for that. You have to use high stack bullet. In even of break c we have also proposed in the mechanism that is scrubbing the management plan of how to do it has been given. It is not that those instruments came.
• Listen calmly, says GPCB Regional Officer.			
692	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, sir now talk about ammonia. • The problem is you have a problem answering. We listen in Hindi, your Hindi is also not good. Can't even speak Hindi. 	<ul style="list-style-type: none"> • R. J. Karipadam: No sir, hear my answer, what is the problem? • R. J. Karipadam: A management plan has also been given in this, it has also been shown that this gas, nitrogen dioxide, sulfur dioxide and ammonia and water, you have also shown that this is also very high, the temperature is also very high. How to manage this has also been shown. We



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		<ul style="list-style-type: none">• What we want to know is, if you have a case, happened in Sutrapada, what should we do with Bada people?• Sir, this answers no. Now sir, show me which accident from terrible to terrible to more dangerous can happen from this company. • A gas will be manufactured or brought from the company, this is ammonia.• Accha will bring from outside.•• What should we do for anaprotection if it leaks. What happened in transport is dangerous, in transport, in transportation ... • No sir, • We are in earthquake zone – 5, what has the special	<p>have shown this example open channel, the temperature drops. We have set a temperature limit of 5 degrees before water goes into the ocean. As noise you have explained it perfectly. There is also noise, the status for equipment used for noise is called for using new equipment and we are strictly recommending used and these emissions come with sound enclosures. So we have also shown it in an impact report. So look at the negatives once.</p> <ul style="list-style-type: none">• R. J. Karipadam: So you have many legal options. We will verify it with the Pollution Board GPCB. Is That Which Are Negotiated.• R. J. Karipadam: There is nothing like that, the only chance of getting one is ammonia storage, so we have also shown about that, if ammonia storage leaks, how far it can go. In that we can say damage disappears. If it breaks, it goes 200 meters. 300 meters goes. Accordingly, we have shown in mitigation for that. So to reduce distance, it is not like that how much is scientifically studied.• R. J. Karipadam: They Will bring this. It will not happen here in this company..• R. J. Karipadam: Then will
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		<p>company done for anything can happen to us here?</p> <ul style="list-style-type: none"> This should be noted. 	<p>store in bullet here.</p> <ul style="list-style-type: none"> R. J. Karipadam: Now we are suggesting for transportation that Ammonia gas can not come in petrol type. There are specifications for that too, AC condition also comes. The transporter will also be transported in AC condition, so don't think that ammonia leaks. R. J. Karipadam: You can give an example that ammonia is leaked from bullets. R. J. Karipadam: Sir, we have made bullets for that, if there is an earthquake, we will experience that.
<ul style="list-style-type: none"> It is stated by the Chairman that this has been noted. If you have any other suggestions please let me know. The talk is being done from one side just to drag on. 			
693	Vijay Gadhavi	<ul style="list-style-type: none"> Not answering me. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Chairman that you have submitted your written submission, it has been received. Noticed and what are your objections regarding the details of government land with you. 			
694		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> 251, 400, 459, 453, 272, 282, 311, 271, 270, 406, 277, 252, 470 which is government land
695	Vijay Gadhavi	<ul style="list-style-type: none"> These are private lands and not government lands. Sir sir Sir mentioned 419 in government land, how false this is. 	<ul style="list-style-type: none"> No this is government land 271, 548, 719, 407, 408, 521, and 245
<ul style="list-style-type: none"> The Regional Officer of GPCB has informed that we will check their records. 			
696	Vijay Gadhavi	<ul style="list-style-type: none"> No 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the Regional Officer of GPCB that what is there will be taken on record. 			
697	Vijay Gadhavi	<ul style="list-style-type: none"> No wrong answers. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the regional officer of GPCB that it is not included in the report 			
698	Vijay Gadhavi	<ul style="list-style-type: none"> No no 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is said by the regional officer of GPCB that there is no question of lying. 			
699	Vijay Gadhavi	<ul style="list-style-type: none"> It says that 419 is our 	<ul style="list-style-type: none"> These are all new survey



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		government land, it has been purchased which is private land . <ul style="list-style-type: none">• Sir, we think of making this fool. It makes us. We are public and none of that. Sir, we also tell you that don't take the public for granted that you have done anything. Why do you answer 419 has been sold. Why did you answer to make us stupid?	numbers. <ul style="list-style-type: none">• What is mentioned is given in our report.
• It is stated by the Chairman that there is an on-hand report with him now.			
700	Vijay Gadhavi	<ul style="list-style-type: none">• It will be the same with them.	<ul style="list-style-type: none">•
• It is said by the Chairman that what is your question of government land, say it.			
701	Vijay Gadhavi	<ul style="list-style-type: none">• Which land is govt. Say that the number of private land has been given sir .	<ul style="list-style-type: none">•
• It is said by the chairman that where is the private land and where is the government land is your matter.			
702	Vijay Gadhavi	<ul style="list-style-type: none">• I have always had the same question since 2 hours, since 2 hours, why do you want to take government land.	<ul style="list-style-type: none">• And we cannot give that description now.
• It is stated by the Chairman that you have that reference?, not, ok.			
703			<ul style="list-style-type: none">• We don't have details other than this.
704		<ul style="list-style-type: none">• SDM sir, all these answers given by GHCL, are all nonsense answers. Not a single answer is serious. So the whole report is wrong, no clarification yet.	<ul style="list-style-type: none">•
• It is stated by the Chairman that we have taken it on record.			
705		This hearing is hereby Canceled.	<ul style="list-style-type: none">•
• It is stated by the Chairman that all matters have been taken on record, may you make your second presentation.			
706		<ul style="list-style-type: none">• This presentation will continue until we get clarification.	<ul style="list-style-type: none">•
• It is stated by the Chairman that you said on the one hand that such reports are wrong, we have now taken the record, so have the matter....			
707		<ul style="list-style-type: none">• Do not put so much pressure on the people of the village.	<ul style="list-style-type: none">•
• It is stated by the chairman that no no....			
708		<ul style="list-style-type: none">• Do not put so much pressure on	<ul style="list-style-type: none">•



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		the people of the village.	
	<ul style="list-style-type: none"> It is stated by the Chairman that you... 		
709		<ul style="list-style-type: none"> The company is corporate, we have the right to vote, we have the rights to ask, we are the parents, and these people give me whatever answer they want and get away with it. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that your questions will not be allowed. 		
710		<ul style="list-style-type: none"> You're a... 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that your questions will not be released, will not be released. 		
711		<ul style="list-style-type: none"> This question was about 5 hours ago about the certificate, and there is no service available here, Mandvi can come in one and a half hour and show it. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is also on record that it is stated by the Chairman that the certificate has not been shown. Taken on record. 		
712		<ul style="list-style-type: none"> So if the report is wrong then why the hearing. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is stated by the Chairman that if the report is wrong then the committee will decide it and the Central.... 		
713		<ul style="list-style-type: none"> Yes, Hearing done on the false report ? 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that if you say we were deciding, then what will the committee do ? 		
714		<ul style="list-style-type: none"> So gave you rights. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is told by the chairman that if you or we were to decide that the study was not to be done here, then what would the central committee do. 		
715		<ul style="list-style-type: none"> Canceled the previous one. 	<ul style="list-style-type: none">
	<ul style="list-style-type: none"> It is said by the Chairman that we cannot decide sitting here, no one will report. The regional officer of GPCB is told that if the issue is to be presented, do so. It is stated by the Chairman that the possibility of being right or wrong will not be verified. 		
716		<ul style="list-style-type: none"> That the previous public hearing was canceled due to public opposition. That is true. Due to people's opposition... No no no.... First I want the answer to the certificate, give it, no, your whole report is wrong , there is no public hearing on it. 	<ul style="list-style-type: none"> Once again I want to repeat that according to Govt If there is any mistake, he can correct it. Again I want to follow the Public Govt.
	<ul style="list-style-type: none"> It is stated by the Chairman that the report is wrong will not be decided here, I tell you again no no no , one sided will not be decided. (You have to be neutral.) 		



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717		• SDM sir , tomorrow we...	•
• We will not decide on the basis of discussion, right and wrong. We will only take your objections word by word. Right or wrong is not to be decided here.			
718		• Such a lying company sir said 150 meters and leaves at 10 meters and these people are telling such lies. Still fun to watch though.	•
• It is stated by the Chairman that we have not taken that thing on record.			
719		• No no how are they all sitting.	•
• It is said by the chairman that it is fine.			
• It is informed by GPCB Regional Officer that your submission has been accepted.			
720		• There is no technical head in front of him, no human being to give reply.	•
• It is stated by the Chairman that OK.			
• Let the Regional Officer of GPCB present your issue.			
721		• How unfair is this people. What an injustice against this people.	•
• It is stated by the Chairman that OK.			
722		• What is the degree of N.N Radia sir, answer all questions is of wild animal .	• I am BE Mechanical. I have been working in the soda ash for 35 years, since 40 years. I also worked in Tata and now worked in GHCL.
• It is said by the chairman that if you have objections, speak up, if you have objections, speak up. We are not here to discuss any education, qualification and experience. If you have any objections in the matter of the company, present it in the matter of GHCL. We will not discuss anyone's education, qualification or degree or experience here.			
723		• Show the certificate.	•
• It is stated by the Chairman that he does not have the certificate on hand at present. Having said that, we took it in writing.			
724		• The entire EIA report is wrong	•
• It is stated by the Chairman that OK.			
• It is said by the GPCB Regional Officer that no further submission is yet to be made.			
• It is said by the Chairman that now you are saying that the EIA report is wrong then now you have to have a discussion.			
725		• Cancel today's hearing.	•
• It is stated by the Chairman that in today's hearing you have to make another submission that you are saying that all the reports of GHCL are false. Or should we take on record that all records are false.			
726		• Whether the report is true or false is another matter. The first thing is that the government has given a	•

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		list of these types of assessment. Which agency should be approved by the government. Be it a government certified company or an agency, they can make this type of report. We do not know if the agency that has made them work does not have an accreditation certificate.	
		<ul style="list-style-type: none"> • The regional officer of GPCB is informed that madam, it has been discussed. • It is stated by the Chairman that the matter has come on record. • It is stated by the regional officer of GPCB that the matter has come on record. Present any remaining issues you may have. • It is stated by the chairman that the discussion of the certificate is already done. 	
727		<ul style="list-style-type: none"> • When did you say that we didn't do it or whether the report is true or false, true or false is a matter of later, the government has made a rule about who can do it and who can't do it. Not read, it's about black and white. 	<ul style="list-style-type: none"> •
		<ul style="list-style-type: none"> • It is stated by the Chairman that we have taken your objection and we... 	
728		<ul style="list-style-type: none"> • Secondly, the agency named Biodiversity's Guide is the one who named him, Bharat Bhai Jethwa, who has the accreditation certificate. 	<ul style="list-style-type: none"> • Bharat Jethwa has an accreditation certificate.
729		<ul style="list-style-type: none"> • If not, all these certificates should be in EIA report. You GPCB site, no you are such a big company. You will get the certificate generated by paying money. What are we sure of? All this should be ready before the public hearing is scheduled. You open the website of GPCB, as many as are in the public hearing schedule, open and see all of them, there are certificates in all of them. 	<ul style="list-style-type: none"> •
		<ul style="list-style-type: none"> • It is told by the chairman that ok ok we have recorded it. 	
730		<ul style="list-style-type: none"> • No no how does it work, how do you approve, this conduct type public hearing ... 	<ul style="list-style-type: none"> •
		<ul style="list-style-type: none"> • It is stated by the Chairman that we are not checking any data for the public hearing, madam, we are not checking the data here. There is a public hearing for all these objections. 	

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731		• You should do	•
• It is stated by the Chairman that madam we are not technical experts nor do we give opinions by checking data.			
732		• This rule is made in the government not our house.	•
• It is said by the Chairman that we are saying that we take your objection			
733		• I have an answer for everything.	•
• It is stated by the chairman that, I am not holding the hearing of forest data for SDM's technical data, environment data, ecological data. A hearing is simply a process, in which we call people and take their objections and present them to the committee. We have been doing the process since morning.			
734	Valji Jashraj Charan	• We have not yet received any response to our objections if all the queries have been made to the environment.	•
• It is stated by the Chairman that we have to take your objections, we will take your objections in writing and verbally and send them.			
735	Valji Jashraj Charan	• Mr. Radia Sir, answers everything. Actually, according to the government rules, the experts of the institute who have studied the environment, animals and birds have to come and answer.	•
• It is stated by the Chairman that the answer to the item ...			
736	Valji Jashraj Charan	• There is no degree that answers this question.	•
• It is stated by the Chairman that, I have heard the answer to one of the things, which you have asked the question, but the answer has not been given or the expert is not present at the moment, or the information which they do not, have on record at the moment. You have not been informed that so many people are not present.			
737	Valji Jashraj Charan	• Sir, the levels of SO ₂ and NO _x have been shown in a city as big as Ahmedabad, while the so-called air pollution and the levels of air pollution have been shown, they do not have the answer. Those are the levels that people have shown, and how much they should be in the current situation.	•
• It is stated by the Chairman that OK.			
738	Valji Jashraj Charan	• Answer me expert.. • He just came and kept talking in English and got no response. • Sir, when you heard the answer,	• We now have information about Karipadam Sir... • It has been done with an expert and

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		<p>you made me translate it to Gujarati, which was answered in English.</p> <ul style="list-style-type: none"> Can you tell me the decibel volume of the sound or why so much decibel volume came . 	<p>has been answered.</p> <ul style="list-style-type: none"> One need not repeat an answer.
<ul style="list-style-type: none"> It is stated by the Chairman that we have not gathered here to discuss even decibels. There are no experts here. 			
739	Valji Jashraj Charan	<ul style="list-style-type: none"> Sir, in the EIA report of those people, you accept the EIA report, even if you keep something, you don't keep anything else, you accept its EIA report, right, those people made it. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The regional officer of the GPCB said that the objection you have is that the decibels are too visible here, and the committee will have to respond to it. 			
740	Valji Jashraj Charan	<ul style="list-style-type: none"> The decibel volume of a city as big as Ahmedabad, Bombay is shown here, when there is so much volume, is there a Vipassana center here? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It is stated by the Regional Officer of GPCB that the agency for the study is a government agency and not a private party. The officer from NEERI who has done the study is not private party or private consultant. 			
741	Valji Jashraj Charan	<ul style="list-style-type: none"> Yes, this official from the NEERI has created the wrong decibel volume. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The Regional Officer of GPCB states that yes he has noted your objection. 			
742	Valji Jashraj Charan	<ul style="list-style-type: none"> Let it be taken on record that this is shown to be false. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The regional officer of GPCB is told that OK , the objection has been taken, what is the next issue ? 			
743	Valji Jashraj Charan	<ul style="list-style-type: none"> The EIA report states that the project will use ammonia gas (NH₃) in large quantities. Ammonia, Ammonia gas is highly flammable and harmful to the environment and health. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The GPCB regional officer said that the matter has just been discussed. Just finished discussing ammonia. 			
744	Valji Jashraj Charan	<ul style="list-style-type: none"> Ok ok, it is postponed, sir, due to this project, the amount of polluting gases like sulfur dioxide SO₂ and nitrogen oxide (NO₂) will increase in the air of Bada area. 	<ul style="list-style-type: none">



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<ul style="list-style-type: none">It is stated by the chairman that yes yes we.			
745	Valji Jashraj Charan	<ul style="list-style-type: none">So the health and the surrounding forest will have an adverse effect on the side on which the forests are located. SO₂ is the main cause of acid rain as you will know and experts will also know its effects have not been properly assessed in the EIA report. For the project, the captive power plant will emit NO_x gas, which will increase the amount of ozone gas in the environment. Ozone gas causes diseases like asthma to people and reduces agricultural production which these people have not observed.	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is informed by GPCB Regional Officer that your issues will be noted and forwarded for necessary study.			
746	Valji Jashraj Charan	<ul style="list-style-type: none">So sir, let us be answered what these people have assessed?	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Regional Officer of GPCB that the assessment is given in the study report.It is stated by the Chairman that the assessment.....			
747	Valji Jashraj Charan	<ul style="list-style-type: none">So sir, if you give all the answers, then what will these people answer?	<ul style="list-style-type: none">
<ul style="list-style-type: none">GPCB regional officer tells me I am not responding.			
748	Valji Jashraj Charan	<ul style="list-style-type: none">Our proper...	<ul style="list-style-type: none">
<ul style="list-style-type: none">I am told by GPCB Regional Officer that, I am not ready and unable to give any answer on their behalf.			
749	Valji Jashraj Charan	<ul style="list-style-type: none">No, you have given, that the study will be done, what will we do if you do all the study ?	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the Regional Officer of GPCB that the study...			
750	Valji Jashraj Charan	<ul style="list-style-type: none">Sir, you are studying everything from morning everything we have done in the evening, evening has come, we have to study all this...	<ul style="list-style-type: none">
<ul style="list-style-type: none">It is stated by the regional officer of GPCB that please state your next points			
751	Valji Jashraj Charan	<ul style="list-style-type: none">If we tell all the following points, this will give the answer. You will send above. Above will give permission. And we have come	<ul style="list-style-type: none">



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		here today to make an argument because we do not approve of the breach here.	
<ul style="list-style-type: none"> of GPCB , there is an evaluation committee and the committee will decide. The same cannot happen because one person can not takes the decision. 			
752	Charan Valji	<ul style="list-style-type: none"> Your committee is not supporting us now, what will the above committee support us. I say in general media. Any committee that raises the right questions for this matter from our people, or our right questions are for the environment and pollution of the environment will also be false. How many such companies have been given clearance by GPCB in this way. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> To GPCB Regional Officer said that, clearance is never given by GPCB . 			
753	Charan Valji	<ul style="list-style-type: none"> All matters are coordinated and finalized by the GPCB. Sir, we have a problem now and even if you don't speak, don't force me to accuse. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB, but GPCB does not speak anything for that. 			
754	Charan Valji	<ul style="list-style-type: none"> So sir, let us get the answers to our questions from you sir. If sir cannot answer then answer yes or no. Are you an expert in those gases then answer if you are an expert. boiler made of iron does not contain gases. SO_x cause acid rain or not? Yes or no ?, yes or no ?. The question is not that it will not come, my question is whether it will be only yes or not. 	<ul style="list-style-type: none"> Yes, you have been presented that for SO_x and NO_x by us equipment and listen to me. Today I am an expert on boilers, today I am an expert on boilers. A limit has been given on how much gas can be generated from the boiler and how much SO_x and NO_x come. And for that I have said before and show again that De-Sulphurization process accordingly

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			<p>for SO_x. and what will be the emissions. Its equipment will be taken as it is within the norms of pollution.</p> <ul style="list-style-type: none"> • If SO₂ exceeds its norm then it can be possible, but we don't have this question.
<ul style="list-style-type: none"> • Stated by Chairman Yes, acid rain does not occur till SO₂ is up to the prescribed limit, we measure SO₂ everywhere. 			
755	Charan Valji	<ul style="list-style-type: none"> • You do not speak sir, sir you are a supporter of GHCL, sir you are a supporter of GHCL . 	•
<ul style="list-style-type: none"> • Stated by Chairman, I am not a supporter of GHCL. I am just replying to you that I am also educated as much as SO₂ is the prescribed limit. 			
756	Charan Valji	<ul style="list-style-type: none"> • We have been pleading with you since morning, in so many numbers, yet you do not understand. Not so sir, you are educated, then as a young man as a young man, and as SDM.... 	•
<ul style="list-style-type: none"> • Stated by Chairman, you ask wrong questions, and it answers you, but you are not convinced by its answers. Not really convinced by his answers. 			
757	Charan Valji	<ul style="list-style-type: none"> • In time you as SDM, I am your question, your answer that Radia Sir. 	•
<ul style="list-style-type: none"> • Was stated by Chairman that, he replied to you that the prescribed limit ... 			
758	Charan Valji	<ul style="list-style-type: none"> • So sir, you answer our questions in that answer, our questions are taken on record. Why are you answering our question? 	•
<ul style="list-style-type: none"> • But we take it on record, but that reply, you also don't want to hear it later, as stated by the Chairman. 			
759	Charan Valji	<ul style="list-style-type: none"> • We don't trust this hearing at all, even though we have been running since morning, the date of the hearing, which is called the date, is clearly a hearing in favor of this company. Hindi speaking speak in hindi, speak in English, we run everything we run everything, we run we asked for certificate not from you, we asked 	•

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		for mobile not from you. We prove everything and we come to show even if we are not ready to listen to anything, so we request that at least do not speak in favor and let the gentlemen speak .	
760		<ul style="list-style-type: none"> Dear sir, if this plant comes, you are not going to be present, it is good that you have knowledge to be present, you must have knowledge. But if those who will be present do not know then what is our future? There is no problem with you. What is our future? who comes has no knowledge. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was told by the Chairman, that is why he has replied to you, I am telling you that. 			
761	Charan Valji	<ul style="list-style-type: none"> You don't answer, no, they give the wrong answer. Those people.... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> We also take it on record that he gave a wrong answer as stated by the Chairman. 			
762	Charan Valji	<ul style="list-style-type: none"> My answer to you is sir, it is taken on record SO₂ causes acid rain then the environment is damaged and agriculture can be damaged due to this, then because of these people company there is a possibility of acid rain there which is on record taken. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was stated by Chairman that, I say the same, your question and its answer are taken on both these records ok . 			
763	Charan Valji	<ul style="list-style-type: none"> The transportation of coal will increase not only the project site but also in the surrounding villages, the pollution of air particles PM_{2.5} means 2.5 micrometers to small particles PM₁₀ means 10 micrometers which is bad for health. Which is understated in the EIA report. From coal burning is such as mercury like trace metals and leaches into water and air. These metals are harmful even in very small amounts which is not 	<ul style="list-style-type: none">

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		evaluated or mentioned in the EIA report. If mercury metal If mentioned, show us with the page number that mercury is mentioned as per this page number.	
<ul style="list-style-type: none"> Was told by the Chairman that, ok ok where is mercury used in this brother if it is in your plant then answer it if not then give answer no. 			
764		•	<ul style="list-style-type: none"> There is no use of mercury, they say that there is some mercury in the production due to burning of coal, then once you see it, it will show, once tell the page number of mercury.
765		<ul style="list-style-type: none"> Tell me sir how much mercury metal will be produced there is no estimate in EIA. 	<ul style="list-style-type: none"> EX -7 which is a point in the EIA report is shown in
766		<ul style="list-style-type: none"> Sir what those people say should be taken on record. 	•
<ul style="list-style-type: none"> It was stated by the Chairman ok 			
767	Charan Valji	<ul style="list-style-type: none"> As per our understanding in. Your EIA report has not mentioned any mercury that is produced due to coal. It is also recorded. 	•
<ul style="list-style-type: none"> was stated by the Chairman that, EX - What did you say, where are you referring to Mercury? 			
768		•	<ul style="list-style-type: none"> Sir it is mentioned in EX 7 that we will take it on record.
769	Charan Valji	<ul style="list-style-type: none"> According to the EIA report taken on record, it is written that there are no mangroves in Bada and its surrounding area, this is completely wrong. There are mangroves in Bada area. It doesn't matter, I'll give you photos of Mangrove in my mobile, crick here. 	•
<ul style="list-style-type: none"> Was stated by the chairman that, let us ask him for a minute, brother, whether you have mentioned any mangroves in this. 			
770	Charan Walji	<ul style="list-style-type: none"> That people is clearly mentioned the there are no mangroves. 	•

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<ul style="list-style-type: none"> As stated by the chairman that, we should ask him 		
771	Valji Jashraj Charan	<ul style="list-style-type: none"> I am standing in the mangrove forest with GPS number and this mangrove forest is not mentioned anywhere and in the ECO-Sensitive zone as per the notification of CRZ which is classified as very sensitive .
<ul style="list-style-type: none"> According to the regional officer of GPCB that, its I think Gadhavi sir has been discussed for duse for one time ... 		
772		<ul style="list-style-type: none"> Mangroves are mentioned in Base 8 Page No. ...
773	Charan Valji	<ul style="list-style-type: none"> It is clear sir that the mangroves are not mentioned but the forests of mangroves.
<ul style="list-style-type: none"> Stated by Chairman that, No, but he says no, but he has mentioned Mangroves. 		
774		<ul style="list-style-type: none"> Mentioned in Ex-base 8.
775	Charan Valji	<ul style="list-style-type: none"> Sir, may it be taken on record that according to us is clearly written in the EIA that any mangroves are not in Bada.
<ul style="list-style-type: none"> Stated by the regional officer that, Sir, a note here... 		
<ul style="list-style-type: none"> Stated by Chairman that , ok 		
776	Charan Valji	<ul style="list-style-type: none"> And these people say that, if flamingos come around Bada or in Modhva. The place of Modhva is not chosen because of flamingos. I show them the mobile phone, then I show the photo of the flamingo standing in the Bada Creek area with my proof, I am standing, the whole flock of flamingos is standing behind, I show the GPS photo of that too. If you want to upload my mobile platform, I will send it there too and prove this thing to you. These 50 to 60 plots are taken on 90 acre records. Bada which is the western side of the company, there are 50 flamingos like these



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		flamingos which come here from Sahib Arabia as migratory birds every year in the creek of Bada. Apart from that, these flamingos roam this area very freely, this photo of which has GPS numbers. Show my mobile if you want.	
<ul style="list-style-type: none"> It was stated by the Chairman that, yes ok ok yes no no we take the record. 			
777	Charan Valji	<ul style="list-style-type: none"> Ok ok ok 	•
<ul style="list-style-type: none"> is stated by the regional officer of GPCB that, in suiting, we take it on record. 			
778	Charan Valji	<ul style="list-style-type: none"> Ok ok ok 	•
<ul style="list-style-type: none"> The Regional Officer of GPCB that, Sir, we take in the shooting, take in the record also. 			
779	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> First, I declare my feelings, after that my question should be recorded. I am the leader of the people. The people are constantly saying that your officers have conspired against the people and are becoming a party of the company. Please answer. Answer. 	•
<ul style="list-style-type: none"> Chairman said that if it was so, then we would not have taken anything on your record, now it is going on in a mix up manner so everything is taken on camera record. 			
780	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> Ok sir, more than 300 questions have been asked, none of them have been answered. So my question comes later, I take it on record 	•
<ul style="list-style-type: none"> officer of GPCB , ok 			
781	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> My question starts that, Hon'ble Provincial Officer shri, Company tell us or Pollution Officer Barmeda sir tell us, how many km away from human settlements should be the industries of such polluting toxic chemical heavy companies? Only the pollution department will answer it. Note Company, Pollution Department should respond. Such heavy chemicals sir, listen 	•



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		<p>to me, I am a citizen, of Gujarat, I will talk with my finger down. I ask the question, pollution department such a toxic chemical company listen to me, don't interrupt me, I am a free people. Don't interrupt me, I will move further Bermuda sir, don't interrupt me, until my question is finished, according to the constitutional right, can any official of Gujarat government stop me or not? Provincial Officer give the answer.</p>	
<ul style="list-style-type: none"> • Stated by the Regional Officer of GPCB that, speak up. 			
<ul style="list-style-type: none"> • It was stated by the Chairman , Sir, ask your question. 			
782	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> • My question is not finished, until sir point finger at me and honorable officer sir, why are you interrupt me in the middle, can you interrupt me or not...? 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • Stated by the Chairman that, No , do not ask, you should present your questions. 			
783	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> • No no sir my next question comes later whether an officer speaking for the public can stop the call or not Hon'ble provincial officer. 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • Stated by the Chairman Mr. , that means that he will answer after you ask your question 			
784	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> • No, sir, sir, he has interrupt us, he has stopped us, he speaks in the middle of the mic, can he do it or not? That is to be answered sir... 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • Stated by the chairman that, Now, because he wants to answer your questions... 			
785	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> • No no sir... 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • As stated by the Chairman that, there are no absolute things, so you do not ask me. why he interrupt me. This answer cant given by me. 			
786	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada</p>	<ul style="list-style-type: none"> • No No Sir I have been stopped. No No Sir I am expected before your Magistrate. 	<ul style="list-style-type: none"> •



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	, Pachotia		
• Told by Chairman that, But that 's why I can't answer, why he stopped you, but I can assure you that he will answer after you, ask your question.			
787	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• I want to know from a provincial official how it can be stopped.	•
• Stated by the Chairman, I am telling you that it is not an absolute thing, it is relative. I don't know why they stopped you,			
788	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• No sir...	•
• As stated by Chairman that, you can ask him later			
789	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• No, it is our officer, the magistrate officer, you are the pollution officer and the people have a big doubt towards him, may be he can stop me or not?	•
• Stated by the chairman, that is why you may have felt that you have been stopped in the middle.			
790	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• So sorry will say that ?	•
• Chairman said that, then make a presentation and then he will answer			
791	Laxman Karshan Bhai Gadhavi, Village: Farmer of Bada , Pachotia	• No my question remains.	•
• As stated by the Chairman that, you ask questions.			
792	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• I have been restrained in your presence.	•
• Stated by the Chairman that, I said again that it is not an absolute thing, but a relative thing, why did they stop you? We cannot answer that someone is speaking from your side			
793	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	• Thank you sir this also can't give me clear answer, now I draw my question again.	•
• As stated by the Chairman yes, speak up..			

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794	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> Such heavy chemicals companies which are polluting, the pollution department has heard this, such heavy chemicals emit toxic fumes, emit noise, kill turtles, kill cows, how many km should such industries be away from human habitations? Let my question be recorded first. Awaiting reply, only we provincial officer question whether or not is not his business, only pollution department, GHCL will not speak, thank you, GHCL will not speak in this. Let's wait for the answer, provincial officer sir, you are listening, I have already asked the question 4 times, and if you will give a roundabout answer as a conspiracy, then let's not accept. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the regional officer of GPCB that, the siting criteria for any industry is fixed as per red category distance should be minimum 500 meters. 			
795	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> The second time this answer is recorded. As long as this company seems to be the Primaises from the human settlement, these questions are my second. It seems for this company, talking about all the given companies, talking about the rule, now this Gujarat Heavy Chemical Company should be in Bada from how far? Awaiting reply from pollution department.. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> To the regional officer of GPCB, it should be according to the criteria of the city, so if it is more, it will work. 			
796	Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia	<ul style="list-style-type: none"> Powering the Pollution Department, Officer Mr. everyday is sitting in your office. Sir, one answer has not been received in the whole day, how far should this company far from Bada village? How far should be from the Pachotia village? How far 	<ul style="list-style-type: none">



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		<p>should the Bhada village be from the village? How far should janakpur be from the village? How far should be from the Mapar village? How far should it be from Bambhadai village? How far should it be from Godhra village? Do you have the answer?</p>	
<ul style="list-style-type: none"> Regional officer of GPCB said that, no 			
797	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> Provisonal officer... 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Ok ok we take on record. as stated by Chairman. 			
798	<p>Laxman Karshan Bhai Gadhavi , Village: Farmer of Bada , Pachotia</p>	<ul style="list-style-type: none"> Reiterating my question, still this officer is betraying the people. My direct allegation is that the pollution department, if the officer is close to retirement, that is, does he know how far the Bada company will be or should be? Even if the official magistrate does not get the answer, then what will happen to our people. What will happen to our people? Expecting a answer. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> The regional officer of GPCB said that, I will speak for 2 minutes. I again made the same presentation and said that there should be a minimum distance of 500 meters . 			
799	<p>Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer</p>	<ul style="list-style-type: none"> Tell , Regional Officer officer, how much far company should be from Bada and this company is. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the regional officer of GPCB, this unit is of red category so minimum should be more than 500 meters. 			
800	<p>Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer</p>	<ul style="list-style-type: none"> Wait, wait, so the regional officer, if we say this answer in Kutchi language "Hane aado avro hale to sachu che nato" I am translating into Gujarati and his answer changed for the second time in my question within two minutes. I will ask again. Bada GHCL's plant, No answer in vague manner. I am asking you Straight 	<ul style="list-style-type: none">

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		forward question. I need answer from it. How far should this plant be and how far is it? I will continue asking the question until I get a clear answer Sorry Regional Officer.	
•According to the regional officer of GPCB, the answer to my questions has come again.			
801	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•GHCL company plant in Bada	•
•According to the Regional Officer of GPCB, GHCL Company is a red category unit and the minimum distance is more than 500 meters.			
802	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•No No Specify more clearly , please specify.	•
•According to the regional officer of GPCB, more than 500 m.			
803	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•That means 1000 km , 2000 km, one and a half kilometers sir. I am asking to regional Officer. Just look at me, Regional Officer	•
•According to the Regional Officer of GPCB , your question.....			
804	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•No I am asking to Regional officer. Let me ask question to Regional Officer	•
•As stated by the chairman that, I am saying that it states that it should have minimum criteria and there is no maximum criteria, minimum 500 meters.			
805	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•Sir, this should be recorded, media should also take it on record.	•
•Told by the chairman, he has replied answer.			
806	Laxman Karshan Bhai Gadhavi , Village: Bada , Pachotia's farmer	•Officer, my regional officer as per my information these heavy chemicals plants should be more than 3 km away from human settlements .	•
•It was stated by the Chairman that, yes ok.			
807	Laxman Karshan Bhai Gadhavi ,	Whether you are agreeing to this, the Regional Officer will respond.	•



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	Village: Bada , Pachotia's farmer		
<ul style="list-style-type: none"> •It is a technical matter as stated by Chairman. This is technical matter. Whether it is 3 Km or 500 m, I cant give answer, If you are saying it is 3 Km, then it shall be taken in record. 			
808	Laxman Karshan Bhai Gadhavi , Village: Bada ,	<ul style="list-style-type: none"> •Sir, I have one more question, Sir, I have the right to ask questions Regional Officer shri? 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> •So what are you doing now? You are asking questions only Said by provisional officer. 			
809	Laxman Karshan Bhai Gadhavi , Village: Bada ,	<ul style="list-style-type: none"> •Yes my second one is coming 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> •Stated by Chairman that, then... 			
810	Laxman Karshan Bhai Gadhavi , Village: Bada ,	<ul style="list-style-type: none"> •They will make soda ash slurry, bring lime, coal, and salt. Now in India there is a no such facility that it can come by plane. The first question for this is how many trucks will come daily? Under that, my second question is how many trucks for raw material, trucks for labor will pass through the border of Bada? The question for the road remains, give an answer and these 25 to 30 people are sitting. •There are totally useless technical people, is this a big deal? I think sir, these people don't really need, that's why Radia ji is answering, then we, you, this and we are 2-4 people and we would have answered the question now answer that, how many trucks will coming? My question is. 	<ul style="list-style-type: none"> •At present we have given the information about the material, that much tons we will bring, the trucks will be brought according to this, now big capacity trucks are used and no. of trucks will be reduced and this will covered with tarpaulin and there will be parking area and waiting area will be within plant boundary and all trucks will wait in it.
811	Laxman Karshan Bhai Gadhavi , Village: Bada	<ul style="list-style-type: none"> •Regional officer, My question was that how many trucks will come, their answer was how trucks will be parked sir you are unstable magistrate sir, limit is 	<ul style="list-style-type: none"> •



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		crossed I am requesting.	
<ul style="list-style-type: none"> Stated by the Chairman that, I am also saying same thing this question stating that how many trucks shall come and still plant is not yet commissioned and you are asking how many trucks will come, I am not taking this question as a problem how many trucks will come , this is matter when plant gets commissioned, It will depend on how much raw material and finished product shall come, Now all these calculations can not be done now at this place. 			
812	Charan Valji	<ul style="list-style-type: none"> Sir, my question to these people is wrt EIA whether Indian monitor lizard, which is a species of reptile. whether these people have studied it or not? 	•
<ul style="list-style-type: none"> According to the regional officer of GPCB, the report of study of Lizard and Sandha has been discussed. 			
813	Valji Jashraj Charan	<ul style="list-style-type: none"> This is different sir this is different Sandho and Indian Monitor Lizard . if you don't know if there is any expert here ask him about animal otherwise I will take the name of the animal in Kachchi. 	<ul style="list-style-type: none"> This has been studied and its details are mentioned in the ecology report.
814	Valji Jashraj Charan	<ul style="list-style-type: none"> Exactly now the details are given in ecology. Can you tell me you have experts what is this called in local language. 	<ul style="list-style-type: none"> I don't know. This is studied by expert and they do this type of studies and expert does it..
815	Charan Valji	<ul style="list-style-type: none"> Take this on on record, then call the experts sir. 	•
<ul style="list-style-type: none"> Stated by Chairman that, no, you give your objections. If In this way, experts will be called, then when this, this things are primary level, if there is any problem please provide. 			
816	Charan Valji	<ul style="list-style-type: none"> So sir no problem Indian conological lizard species is a reptile in schedule 1. Sir don't know anything about that thing 	•
<ul style="list-style-type: none"> Stated by the Chairman, Ok ok yes 			
817	Charan Valji	<ul style="list-style-type: none"> To be taken on record. Now the point is that in view of the EIA and various languages, due to the project area migrants population will increase, and because of this the surrounding forest area, which is protected, is a forest subject, poaching of wild 	•

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		<p>animals in this area and wild life. The threat is the same because EIA ANNEXURE 3 ecology study and page number 43 of wild life conservation plan in which point number 5.3.1 Indian monitor lizard hunting will happen as this happens for meat and oil It is known that there is a threat of poaching due to the influx of migrants and the local population in the project core area and buffer area Many have awareness and they ready to protect the wildlife They also provided water and food for animals and birds, but with the influx of migrant population, as seen in other areas, hunting activity has increased, so this is a schedule 1 animal, which are large in no. Now you say that the Indian monitor lizard is called Chandan go in Gujarati, it is a schedule 1 animal. And it is found in many places in Bada. Even today, it is found in plat area</p>	
<ul style="list-style-type: none"> It was stated by Chairman that, ok 			
818	Charan Valji	<ul style="list-style-type: none"> It is absolutely a question of the environment that if this company comes then it is having an impact on this animal. Take a record. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Regional Officer says, Ok this is question pertaining to Indian monitoring lizard and there is risk Ok.; 			
819	Charan Valji	<ul style="list-style-type: none"> It may also be taken on record that an Indian monitor lizard is present in the bada. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It was stated by the Chairman yes sure. 			
820	Valji Jashraj Charan	<ul style="list-style-type: none"> It is also a Schedule 1 animal and not shown in EIA 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> stated by Chairman, Ok ok 			
821			<ul style="list-style-type: none"> It is shown in EIA and conversation plan is also



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			mentioned.
822	Dhvani Shah	<ul style="list-style-type: none"> Sir Valji Bhai's next question was how many trucks will come? In that you replied that you cannot guess. Sir do you know what is EIA? There is an EIA report to show the estimated number of trucks coming from the road and the amount of production, how much raw material will be required for construction, its cumulative impact and the ecological impact. Why are you misguiding us that we don't need to do that now. Traffic studies is an essential part. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was stated by the Chairman that within the Environment Impact Assessment, the number of trucks has been asked to be shown? 			
823	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Yes traffic study. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by Chairman, then you show me 			
824	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Summary traffic study is essential part of EIA notification.. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was told by the chairman, yes, but he gave his answer now.. 			
825	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You may ask them sir you may ask them, the TOR they have got, it is not written in it to do traffic study, ask them they have all the documents. OK sir, you said that you are going to use the road, Are you going to make a new road? Do you know While doing EIA report if public road is used, it should be written clearly. Secondly what is the local impact when public road use is done. What have you done about it? Let us know in the EIA. We know you haven't done any traffic study. As soon as the truck comes, you now know that it is an EIA part. And what is required in EIA, please don't miss guide us. If you 	<ul style="list-style-type: none"> From whom the details have been obtained, the average truck will come around 500 to 600. Still, if the big trucks come, the number will decrease. As of today, there is no scheme to build a new road, after talking to the government, efforts will be made to do so, for now, public roads will be used.



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		don't have the authority to speak or make a decision, then you don't have the authority to speak on their behalf. Let me speak.	
<ul style="list-style-type: none"> Said by the Chairman that, if you have any objections, Madam, then say your objections, we are recording your problems and whatever they are not answering that also we care recording but topic can not be changed. 			
826	Dhvani Shah	<ul style="list-style-type: none"> No sir I know sir we have objections. we need to get answered but on their behalf answer can not be given , you are misusing your authority, Anwer us. but why did you answer us to abuse your diss on his behalf. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> No, I do not miss guide as stated by Chairman. 			
827	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> What you did. Record has been made now. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> As stated by the Chairman, what to object to and what not to object also comes under my responsibility as the Chairman. Don't act like that, or I won't speak. Madam you speak, then I will also speak... 			
828	Dhvani Shah	<ul style="list-style-type: none"> Sir, don't favor them by speaking. 	<ul style="list-style-type: none"> Madam Listen
<ul style="list-style-type: none"> Chairman said that, listen mam I am not favoring anyone, I felt that they are unable to speak everything has been taken in minutes, the company is unable 			
829	Dhvani Shah	<ul style="list-style-type: none"> They should study perfectly. You just came here to check. We have not been able to respond on behalf of him. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Was stated by the chairman that, I am not answering you, I am telling you the subject that discussion isgoing outside the subject that is being discussed. 			
830	Dhvani Shah	<ul style="list-style-type: none"> This environment study No sir, you said that the construction will take place when the company knows how much raw material will come, then what is the EIA made for? Traffic study you have done while standing on a road, you are not aware of any details village roads have been used let me explain that the public road we use is heavy truck transportation well aware sir that heavy truck transport can not happen from 	<ul style="list-style-type: none"> Please listen madam, in EIA that details are given in 4.1.4.3 in EIA that traffic study has also been done. We have given the details of what has been done

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		villages road and they are failed in do though they have not included anything regarding accident.	
• It was stated by Chairman that ,ok			
831	Dhvani Shah Village : Bada	• Our life is at risk ...atleast can not say that they don't have to do that traffic studies.	•
• Stated by Chairman that , ok			
832	Dhvani Shah Village : Bada	• They have to do you not answer on their behalf.	•
• Stated by Chairman that , ok			
833	Valji charan	<ul style="list-style-type: none"> • Sir, please tell us we want to ask Radia sir that for withdrawal of sea water , tunnel will be put up and fresh water will be withdrawn through tunnel, to pressurize this water whether any machine will be installed or water will come on its own Gravity means sir I did not understand air pressure... • Ok sir, listen, take it on record, the water is pure water due to air pressure, this company is only 200 m from Bada village, the end of the company is 200 meters from here, the village starts. OK, now Do you know Kutch falls under which seismic zone ? • Now sir, take it in record that earthquake seismic zone 5 i.e. high sensitivity area. Now sir, what is liquefaction? Ask your experts what liquefaction is called. • If the land issubsiding down, the structure of the land is weak, it is called liquefaction in the language of earthquakes. Now Kutch has been classified as seismic zone 5 and the land of Kutch has also been declared as liquefaction land, which is available in records. our land of 	<ul style="list-style-type: none"> • Will come from gravity • It will come through level difference from air pressure. • seismic zone 5 and any design will be done considering seismic zone 5. • Land will not subside as it is coming through tunnelong. • Intake you talked about is that we are taking water because we can get turbidity or clean water and the air pressure is atmospheric, that is, the water will come here with the same pressure as it is now.



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		<p>Kutch Due to high heat, there is more liquefaction. If these people build a tunnel, the structure of the earth is weak because of the tunnel. If there is an earthquake, there is also liquefaction. The ground will break and if the tunnel breaks, how will we stop the water coming from the sea because it is air. If the pressure is high, it can damage Bada village only 200 meters away or not ? Sir answer me</p> <ul style="list-style-type: none"> • If the ground breaks due to liquefaction or if your tunnel breaks, the water will come to Bada village or not? 	
<ul style="list-style-type: none"> • It was stated by Chairman, that ok 			
834	Charan Valji	<ul style="list-style-type: none"> • Sir, I am explaining the whole issue to you, a tunnel is to be laid and that tunnel is coming in the relevant zone of Kutch area during the earthquake, there is soil liquefaction and if there is a chance of the tunnel breaking, we think it is due to the environment and you also from GPCB. If you are an officer, it will also be relevant to you and the people who understand the environment will also be relevant. If this tunnel breaks due to the environment, to what extent the sea water can damage Bada village and it's a big risk which should be taken on the GPCB record. 	<ul style="list-style-type: none"> • Due to the pressure, the water does not enter the sea. If this is broken, the water will not enter. Water will not go to or anywhere else.
<ul style="list-style-type: none"> • Ok ok, stated by Chairman. 			
835	Valji Jashraj Charan	<ul style="list-style-type: none"> • That, sir, is a 15-20 meter tunnel. 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • We are taking your complaint on record ok ok ok as told by the chairman. 			
836	Valji Jashraj Charan	<ul style="list-style-type: none"> • Sir, let it be taken on record that earthquake prone zone-5 and liquefaction is also in land..... 	<ul style="list-style-type: none"> •



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- Ok ok yes yes stated by Chairman.

837	Charan Valji	<ul style="list-style-type: none"> • As mentioned on page no. 12 of EIA, that means the dhuwa is only 1 km away from badas dunes. and then sea comes. Sir, the width of these dunes is up to 1.5 meters, Digging sand dune will impact natural greenbelt wherein prosporis julifera is naturally grown. Green belt will be destroyed on sand dune due to 15 m tunnelling on sand dune which will lead to destruction by entry of cyclone water in bada. 	<ul style="list-style-type: none"> • As you mentioned about sand use, sand dune is necessary for all. It is also necessary for us, because it is our protection. A geotechnical study has been done for sand dune, according to the geotechnical study, the sand dune is properly designed and about 15 meters below microtunneling will be done. There will be no disturbance to sand dune . Pipeline will go through plant area to sea and there will be no requirement of cutting of trees and disturbance . This is justified.
838	Valji Jashraj Charan	<ul style="list-style-type: none"> • Sand dunes matter should be taken on record. 	<ul style="list-style-type: none"> •
<ul style="list-style-type: none"> • Said by Chairman ,Say yes 			
839	Valji Jashraj Charan	<ul style="list-style-type: none"> • A sand dune bed is naturally hilly so it is not a flat surface but a sloping surface. Also, on the fine sand s prosporis julifera plants are growing. If these people want to measure 15 meters of Sand Dune, then how can they measure it if there are at the top and bottom? How they did they measure? • The EIA report shows that impact is less to birds. During October – 	<ul style="list-style-type: none"> •



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		<p>February month thousand of migratory birds like common crane stays. So, due to this project, these migratory birds will be disturbed many times. Apart from this the the Pink-billed Surkhab, the Lesser Flamingo .I have shown you the photo. comes here. I request that they should say whether there will be impact on birds. while common cranes feed on cultivated groundnuts and crab Migratory birds travel thousands of km from Saudi Arabia. it should be taken on record.</p>	
<ul style="list-style-type: none"> Ok ok, stated by Chairman Shri 			
840	Valji Jashraj Charan	<ul style="list-style-type: none"> No bird will come near toxic chemical Sir EIA ANNEXURE 3 In Page No. 34, Table No. 4.7, a bird called Black Soldier Kite was seen in the buffer area. ButI have seen this bird in the core area of the project in the border of Bhinsara village of Bada with my own eyes. I have a studies these birds, animals and schedule 1 birds. Apart from this Mars harriers which we call sitros in our language, which is also a schedule 1 bird. Which is seen in the core area of the project. Apart from these birds mentioned above, animals like schedule 1 chinkara, wild cats, Jarak coming in schedule 3 schedule 3 jarak have been observed in the main area proposed for the project. which should be taken on record. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB, well. 			
841	Valji Jashraj Charan	<ul style="list-style-type: none"> Wildlife is not covered in the EIA report. which declares the report false. Many bird species will be affected by the project. If project 	<ul style="list-style-type: none">



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		is permitted than this is not beneficial to Wildlife.	
<ul style="list-style-type: none"> Ok ok stated by Chairman. 			
842		<ul style="list-style-type: none"> Yes sir, I am present since 11 o'clock. Being a citizen of India too, many provisions have been made in the constitution. The citizens of this village are all running a kind of mass movement without food or drink, without thirst, how are we running, arguing for one side. Most of those who were favoring and then also you are conducting public hearing 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB, there is no submission left. 			
843	Valji Jashraj Charan	<ul style="list-style-type: none"> My points are still pending to raise I am opposing this in environment front. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the regional officer of GPCB, we have noted that issue, we have noted that issue. 			
844	Valji Jashraj Charan	<ul style="list-style-type: none"> Now next point , in EIA page no 14 it is shown that high conservation significance species stays far away from the project area, so I would like to ask sir, how far your project area is from Bada and Pachotia forest area? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Presently you have any record, of all these matters as stated by Chairman. 			
845	Valji Jashraj Charan	<ul style="list-style-type: none"> Sir, it is very common matter. So they need to know how far the project area is from the forest. How far is it from reseve forests? We have to take the matter on record, sir has said not only the animals rescued by me in the reserve area, the rakhal of Bada, on which 4-5 officers are posted by the governor, the rakhal of Pachotia, There are so many people appointed the reserve forest area only declared declared as a protected forest area. 	<ul style="list-style-type: none"> Reserve forest is not here. the forest area is near to our plant Pachotia area is about 4-5 KM away.



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<ul style="list-style-type: none"> The regional officer of GPCB is informed that, your issue noted very well. 			
<ul style="list-style-type: none"> It was stated by Chairman that, ok ok. 			
846	Valji Jashraj Charan	<ul style="list-style-type: none"> Sir's point should also be noted that those people deny that there is no reserve forest area. So now I have the same issue or another question. Protected Forest, according to us is only 100 meters from this project. The southern end of this project is on the beach side. It is only 100 meters away from the whole forest. There is no human population there. Bada as well as Mapar and Pachotia sim area have many conservation significance species as mentioned above these are Chinkara, Jarak, Hageetra, Jackal, Khawkhadro, Porcupine etc. As proof of this, I can show you the group of porcupine on mobile if you don't mind and it should be taken on record. 	<ul style="list-style-type: none"> unclassified forest area.
<ul style="list-style-type: none"> We take on record that stated by Chairman. 			
847	Valji Jashraj Charan	<ul style="list-style-type: none"> Porcupine is a schedule 2 animal. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Took it on record that you said reserve forest , he said unclassified forest. 			
848	Valji Jashraj Charan	<ul style="list-style-type: none"> I have included their footmark in application and so I am telling you. Schedule 1 animals and birds living in this reserve forest, innocent wild animals will die, to what extent they will be able to survive, that is a question for the GPCB so what is shown in your EIA report? Answer my questions. Conservation plan is the next thing. Before establishment, the company has to evaluate the environment impact report EIA report i.e. environment impact report. You, hey, you have done the assessment, you have shown 	<ul style="list-style-type: none"> Deviation of the EIA report has been brought to your notice, accordingly, whatever correction or conservation is to be planned, whatever is suggested will be planned. So you say whatever is shown in this report, then what is your



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		<p>the reserve forest animals, if I these is not reserve forest, then how these animals have come in the EIA report?</p> <ul style="list-style-type: none">• So the question is, there is a reserve forest here. didn't you know that here in the Reserve Forest there are animals of Schedule 1 of the category staying in this forest? Please take this on record that only one official from GHCL is answering that is Radia sir. Who has no degree above zoology, biology. He is not knowing about environment then my question should be taken on record. We have studied and survey by ourself conservation species living in the protected forest and we have evidence and information has been obtained through RTI . Please take in this record. GHCL has not mentioned anything about environment or birds coming in schedule 1 the or these people are not aware.	question?
<ul style="list-style-type: none">• It was stated by Chairman that ,ok			
849	Vijay Gadhavi	<ul style="list-style-type: none">• Sir, I have a question. In this project, a power plant of 120 mw is to be built, in which once through cooling system will be utilised. As these would impact marine organisms , Forest & environment department has banned this technology in 2015, This technology will impact marine life and project has mentioned wrong details and is trying to obtain permission. For this reason cancel this public hearing and Sir, Reply..• Sir I want to ask you one more question in Bada and surrounding areas 800 families earn their	<ul style="list-style-type: none">• All type of power plant has this once through cooling system and this is standard procedure and tehre is no significant impact in environment . We have studied 10 villages and details are mentioned in EIA.



		<p>livelihood from forest produce. but in the EIA report the social and environmental studies of forest dependent families have not been done so the process of taking permission has been done on the basis of wrong information and there are 800 families. please tell me how much and what it is</p> <ul style="list-style-type: none"> No sir, why do you answer like this? public hearing should not be organised and you are saying this and that. We are saying these are the numbers. 	
<ul style="list-style-type: none"> Was stated by Chairman that, Yes, if you say that we should take it on record that there are so many and they are not mentioned in the EIA report. 			
850	Vijay Bhai Gadhavi	<ul style="list-style-type: none"> Yes, add 800 families to this, how many have these people shown, ask them whether they answer yes or no, why not. If it says not shown. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> It was stated by the chairman that, yes, how many are there ? 			
851	Vijay Bhai Gadhavi	<ul style="list-style-type: none"> I say 800 families. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Chairman said that 800 families say ok 			
852		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> We have shown livelihood details.
<ul style="list-style-type: none"> The Regional Officer of GPCB that the study report includes this?, Proponent sir. 			
853		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> in socio Economic Studies
854	Vijay Bhai Gadhavi	<ul style="list-style-type: none"> Where sir? how many families are mentioned in which page no. Show this to Sir, If he says yes then I have no issues. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> There is noise 			
855		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> How may overall families are dependent in 10 villages pertaing to forest
856	Vijay Gadhavi	<ul style="list-style-type: none"> Sir , where has it been shown that our objection is that we want to fight on the report and you say 	<ul style="list-style-type: none"> Details are mentioned in Page no. 3.1.20 but



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		<p>that it is not or not, For this reason we are coming to numbers.</p> <ul style="list-style-type: none"> We want to talk about this as you will grab our land you told that it is not mentioned then I don't have any problem So I don't mind if the environment of this on the forest..... 	<p>exactly figures showing dependency on forest are not mentioned, It is shown in but what I am talking about is the total population of the village and the details are there, it does not have the details of exactly how many families are working on the forest.</p>
<ul style="list-style-type: none"> According to the Regional Officer of GPCB, he was given a clear answer that it was made general and not specific. 			
857	Vijay Gadhavi	<ul style="list-style-type: none"> We also said that they are not saying that how many families live in each village. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> stated by the Regional Officer of GPCB , it is correct 			
858	Vijay Gadhavi	<ul style="list-style-type: none"> But 800 families from here are forest dependent, why this has not been shown 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> According to the Regional Officer of GPCB , we are taking note of it. 			
<ul style="list-style-type: none"> It was stated by Chairman that , ok ok 			
859	Vijay Gadhavi	<ul style="list-style-type: none"> Please ensure this is in record that forest dependent families are not mentioned. 	<ul style="list-style-type: none"> We have not shown the details of how many villages and how many families live on the forest.
<ul style="list-style-type: none"> It was stated by Chairman that , ok ok 			
860	Vijay Gadhavi	<ul style="list-style-type: none"> There is madadpir temple in the project area and report does not mention anything or temple or mosque or cremation center . This should be mentioned and tell us where it is mentioned, There is a temple of Madad pir Dada in the area of this project, which is not mentioned in this 	<ul style="list-style-type: none">



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		report, where there should be mention of temples or mosques or crematories.	
• There is noise			
861	Vijay Gadhavi	• We are asking relevant question	•
• Was stated by the chairman that, do one thing is not the answer with people, it is ok, you can give us in writing any questions you have, we will take them on record.			
862	Vijay Gadhavi	Sir	•
• stated by the Chairman , there is no end to this discussion if we discuss it one by one			
863	Vijay Gadhavi	• Even if there is no end...	•
• Chairman said that the question, we will give all your questions in writing, we are going to take the minutes at the end.			
864	Vijay Gadhavi	• Chairman sir, this is our last chance to make such representations. How much wrong is your report?	•
• Chairman said that , your words are true, we are not denying what you said.			
865	Vijay Gadhavi	• Whether this Madadpir is mentioned in the report ?	•
• There is noise			
866		•	• Temple details are mentioned in 3.4.2 table
867	Vijay Gadhavi	• You show us • Whether details are available or not, where we are going to represent	• Details are mentioned in the report , but as desired by you details needs verification .
• There is noise			
868			• Shiva temple is mentioned.
869	Vijay Gadhavi	• Not Shiv Temple, What about Madadpir dada temple?	• This does not come in our project area
• There is noise			
870		•	• It does not come in our project area
• As stated by Chairman Shri , do you have information in hand ? If not, then said no.			



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871		•	• No sir it does not come in my project area.
872	Vijay Gadhavi	• it comes	• We have provided available details
• Stated by Chairman that, we have recorded both the questions that you ask from here are answered.			
873	Vijay Gadhavi	• Provincial Officer Sir, my question is the temple of Madadpir Dada is located in this project area, Right.	•
• It was stated by Chairman that , ok			
874	Vijay Gadhavi	• I am saying that it is there, I have not mentioned it, whether the company accepts it or not, you write and submit	•
• Stated by the chairman, we are writing the company's reply that this temple is not located in their project area.			
875	Vijay Gadhavi	• Sir, we will prove it how we can prove it? it will come..	•
• told by the Chairman that, how can I prove it now?			
876	Vijay Gadhavi	• This is not mentioned.	•
• Was said by the chairman that, then it will be biased. Why should I say yes then it will be biased			
877	Vijay Gadhavi	• We are saying, we are not saying to write anythingwe are saying that the temple exists	•
• Told by the chairman that, we will write your presentation in the same way.			
878	Vijay Gadhavi	• Write like that	•
• Chairman said that, we will write your submission in that manaer, as has written that reserve forest is unclassified for them.			
879	Vijay Gadhavi	• This is not the answer we are saying that Pirdada's temple is located.	•
• Stated by the chairman that, we will write in the same way.			
880	Vijay Gadhavi	• Write that company is that there is no temple of Maladpir dada in our area.	•
• It was told by the chairman that, yes, the same thing was said to him.			
881	Vijay Gadhavi	• No, I didn't say that	•
• Stated by Chairman that , said that it does not come in our affected area.			



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882	Vijay Gadhavi	<ul style="list-style-type: none">Madad pir dada temple is not affected or whatever it is just say that his is not mentioned in project report	<ul style="list-style-type: none">
<ul style="list-style-type: none">Was told by the chairman that, same thing was said by him.			
883	Vijay Gadhavi	<ul style="list-style-type: none">Did I did not sayNot seen, sir, it will be seen tomorrow.	<ul style="list-style-type: none">Shiva temple details are provided, Pir dada temple details are not seen.
<ul style="list-style-type: none">As told by GPCB Regional Officer, tell us whether it is mentioned in your study report.			
884	Vijay Gadhavi	<ul style="list-style-type: none">If we get up tomorrow and add them,Public have worked hard.	<ul style="list-style-type: none">There is no detail of the temple.
<ul style="list-style-type: none">Has been stated by the chairman that. the temple which is not mentioned in the report will be noted.			
885			<ul style="list-style-type: none">We will check pir dada temple.
<ul style="list-style-type: none">It was stated by Chairman that, ok.			
886	Vijay Gadhavi	<ul style="list-style-type: none">What, what, sir, Why you will check this in area.Write that down that Maradpir dadas temple is not mentioned.	<ul style="list-style-type: none">I said that this is not in our report From my point of view temple doen not come in our area.
<ul style="list-style-type: none">As stated by Chairman that, yes same thing he said.			
887			<ul style="list-style-type: none">We have to confirm whether it is inside or outside our area that needs to be confirmed
888	Vijay Gadhavi	<ul style="list-style-type: none">Report is made in such a way that temple disappearsWhat is reports reliability	<ul style="list-style-type: none">That temple does not come in our area.
<ul style="list-style-type: none">stated by the Regional Officer of GPCB , let us write.			
889	Vijay Gadhavi	<ul style="list-style-type: none">Next, we have said that there is is temple and this company is saying that there is no temple The company has made an incomplete report even the temple has not been considered.	<ul style="list-style-type: none">

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		<p>On this report public hearing should not happen should not be heard.</p> <ul style="list-style-type: none"> My second question is your area has two Vachhara Dada temple and there is mention about approach road toward vacchradada Mandir. 	
<ul style="list-style-type: none"> There is noise 			
890		<ul style="list-style-type: none"> 	<ul style="list-style-type: none"> Temple details are mentioned in 3.4.2.2 and further to this details are not available present
891	Vijay Gadhavi	<ul style="list-style-type: none"> Why it is not present This is not the way 	<ul style="list-style-type: none"> Your questions will be answered in the minutes of the meeting.
<ul style="list-style-type: none"> Chairman said that, but you are given a reference 			
892	Vijay Gadhavi	<ul style="list-style-type: none"> Sir, why does he give reference. We are not free in public hearing . We want answer. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Told by Chairman that, then you do one thing, give your questions, objections, we will answer accordingly. If you answer now, not all things are present. 			
893	Vijay Gadhavi	<ul style="list-style-type: none"> Cancel Cancel 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> There is noise 			
<ul style="list-style-type: none"> Stated by the Chairman, Say your objections. 			
894	Vijay Gadhavi	<ul style="list-style-type: none"> Sir, these temples are not mentioned, the report itself is wrong. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Stated by Chairman that, it is ok we will take up the record 			
895	Vijay Gadhavi	<ul style="list-style-type: none"> This report is wrong, why are we discussing this wrong report, you ask this the company, why did you come without a report, people are asking questions. Sir, I am asking the third question, This is false report as this does not mention temple. Company is not replying and we are strongly opposing this. This 	<ul style="list-style-type: none">



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		project has panjhoda pir durgah . What shall we do for the approach road to Panjodha pir durgah which comes on our way. This is the approach road towards durgah . Panjrapir is not mentioned . There are so many hindu holy places.	
<ul style="list-style-type: none">• There is noise			
<ul style="list-style-type: none">• Stated by Chairman , there are as many objections as you.			
896	Vijay Gadhavi	<ul style="list-style-type: none">• Sir you ask him why are you telling me.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• As stated by Chairman that, I am not against you, I am speaking your objections			
<ul style="list-style-type: none">• There is noise			
<ul style="list-style-type: none">• Chairman said that, I am asking your objections and asking them to reply.			
897	Vijay Gadhavi	<ul style="list-style-type: none">• Sir, he is sitting cross-legged and we are standing without eating or drinking, sir, tell him that the they have come to establish a company .they have not come to please us. He is sitting in fan and we are standing as we are supporting our region we are fighting for my region.	<ul style="list-style-type: none">•
<ul style="list-style-type: none">• There is noise			
898		<ul style="list-style-type: none">•	<ul style="list-style-type: none">• In the study area which I have shown four temples have been shown, Photograph is also mentioned . We have to know the exact details.
899	Vijay Gadhavi	<ul style="list-style-type: none">• No, we don't see the details, We will drag everyone in highcourt• Next Next	<ul style="list-style-type: none">• Details are given in the report.
<ul style="list-style-type: none">• It was stated by the Chairman yes yes			
900	Vijay Gadhavi	<ul style="list-style-type: none">• Dargah of Kantala Pir is located in this project area. Where is this dargah shown?	<ul style="list-style-type: none">•



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• There is noise			
901		•	• Sir, the names of these temples are not given but the details about Masjid and Shiva Temple are mentioned.
• There is noise			
• It was stated by Chairman that, ok			
902	Vijay Gadhavi	• Sir, such a senior officer is sitting, we are fighting for our region, He is sitting and answering very comfortably.	•
• There is noise			
• Chairman said that, I have also told you that we have taken your objections if you have more than you can represent orally or in written mode.			
903	Vijay Gadhavi	• They have to give answer as this is not our first public hearing	•
• Has been stated by the chairman that, they gives as many answers as many they have however answer are not with them, We are recording them.			
904	Vijay Gadhavi	• Sir we are discussing on false assessment report.	•
• Stated by the Chairman, I am saying that it will be decided based on your objection whether it is right or wrong, right now we are not discussing whether it is right or wrong.			
905	Vijay Gadhavi	<ul style="list-style-type: none">• Now my question is the same as previous one, answer my previous question and answer me.• How can I know whether this is answer to my previous question.• Sir, Chairman Sir, how they can say that it is given in the previous answer. Now let me say previous question, answer the previous question.• Well, sir, it may be noted that this report is done without study.	<ul style="list-style-type: none">• What questions are you talking about?• Your question was about the dargah and I have given the details of the location of the temple and the mosque in it, the mosque and the temples are there but the specific dargah you are talking about is in our area or not is not given in this report.



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<ul style="list-style-type: none">It is said by Chairman ok that, ok, then your Mandir Masjid has been discussed. He has told all the records with him.			
906	Vijay Gadhavi	<ul style="list-style-type: none">No, no, I want to ask what has been studied in the report ? why are you putting us in such a false report? Sir, you have brought us to a wrong public hearing and this is not the way, I have attended many public hearings and the officer should answer in this way, We are from public and he is not our father.	<ul style="list-style-type: none">
<ul style="list-style-type: none">Is said by the Chairman that, ok ok, that is why, we are taking your objections, that is, your objections, the objections of the incomplete report.			
907		<ul style="list-style-type: none">Now we are coming openly, you are so biased You are not favouring us by taking our objections . We will fight for this.	
<ul style="list-style-type: none">Is stated by Chairman that, We have taken your complete objections . Please submit your objections			
908	Vijay Gadhavi	<ul style="list-style-type: none">No No sir you are continuously favouring companyTill you give us temple details coming in study area , we will not go further .	
<ul style="list-style-type: none">Is stated by Chairman, Submit your objection If any....			
909	Vijay Gadhavi	<ul style="list-style-type: none">No No sir why it is not mentioned.We say that if they do not care What studies they have conducted for birds porcupine. We want to prove this.	
<ul style="list-style-type: none">Is stated by Chairman, ok ok took your point on record.			
910	Vijay Gadhavi	<ul style="list-style-type: none">Sir, you are so cold-hearted, I did not expect so much from an officer.	
<ul style="list-style-type: none">Has been stated by the chairman that, we are not sitting to decide it now, if you are saying that record is wrong then we are taking it on record. I cant say now whether you are right or company is right. I am neutral right now.			
911	Vijay Gadhavi	<ul style="list-style-type: none">No, you are saying company is right	



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<ul style="list-style-type: none">It is informed by the chairman that , no, I have not told this is true, your objections has been taken.....			
912	Vijay Gadhavi	<ul style="list-style-type: none">No no no no you didn't take it we say on the record.	
<ul style="list-style-type: none">The Chairman said that, we have taken this on record			
913	Vijay Gadhavi	<ul style="list-style-type: none">No sir you two are loyal to the company.	
<ul style="list-style-type: none">It is informed by the Chairman that , no, no, if even one such comment is made, then it will be announced from my side that this process is over. Speak up if you have any objections. Otherwise it will be declared from my side that this process is complete. No, no, if you have any objection, speak up, don't say anything else.			
914	Vijay Gadhavi	<ul style="list-style-type: none">I am presenting my objection.	
<ul style="list-style-type: none">It is informed by the chairman that, raise your objections you say if we do not take your objections.			
915	Vijay Gadhavi	<ul style="list-style-type: none">We are saying our objection	
<ul style="list-style-type: none">It is informed by the chairman that, if the record is not taken, then you say.			
916	Vijay Gadhavi	<ul style="list-style-type: none">My objection is that there is a temple of Ashapura Mataji in this project area. Show me that it is mentioned. Now I don't have to go ahead and show it in the paper if you have objection then we also have objection	<ul style="list-style-type: none">In 3.4.2.2 it is written that Shiva Temple, Ashapura Mata Temple and Masjid are situated. Three things are mentioned.
<ul style="list-style-type: none">It is announced by the Chairman that, then next, next, next....			
917	Vijay Gadhavi	<ul style="list-style-type: none">Sir, GHCL Company Heavy Chemical did not mention any water body detail in Form 1 .	
<ul style="list-style-type: none">The provincial officer of GPCB said that, these points have been dicussed earlier.Is stated by the chairman that the Issue related to details has been taken on record.			

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918	Vijay Gadhavi	<ul style="list-style-type: none"> Listen to me or you will speak on behalf of company 	
<ul style="list-style-type: none"> Is said by the chairman that, speak up 			
919	Vijay Gadhavi	<ul style="list-style-type: none"> You don't want to hear us. 	
<ul style="list-style-type: none"> It is said by the chairman that , speak up 			
920	Vijay Gadhavi	<ul style="list-style-type: none"> Kali talavadi is in the area .Why is there no mention of Kali Talavadi in it? 	
<ul style="list-style-type: none"> Stated by the Chairman that, you are saying that Kalithalavadi is not mentioned ok. 			
921	Vijay Gadhavi	<ul style="list-style-type: none"> If his project lay over Kalithalavadi, then where is Kalithalavadi? 	
<ul style="list-style-type: none"> Stated by the Chairman that , OK. Ok , if you have information provide them or ... 			
922	Vijay Gadhavi	<ul style="list-style-type: none"> We are not here to beg . We need information why there is no Kalitaravadi Sir this is the answer, you asking us to stop Get it checked We need this information.. Now, if you threaten us to complete the public hearing, then we don't mind. We have many other rights as well. We will sit in your office with 5000 people. you should not say this We are cancelling this. This person is sitting and giving answer. as he is our father and you are favouring him. They are doing enchroaching our land. They are destroying our environment and bullying us. 	<ul style="list-style-type: none"> The details of the water body are given in the hydrogeology report. The information is given in the hydrological report but it has to be checked whether this Kalithalawadi is mentioned in it or not . That information is not available now.
923	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Sir, I have a question before vijay bhai speak further .Valjibhai asked about traffic study and no . of incoming trucks whether it is answered or not, Please clarify. Whether their replies have been 	



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		recorded , Please clarify	
<ul style="list-style-type: none">The provincial officer of GPCB said that every discussion that takes place here			
924	Dhvani Shah Village : Bada	<ul style="list-style-type: none">No sir you said if the record is not taken up then the record is taken up or not. Your words sir.	
<ul style="list-style-type: none">Stated by the Chairman that, your questions and their answers have been taken on record.			
925	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You said that this record will not be taken up so I am asking specifically.	
<ul style="list-style-type: none">Regional officer of GPCB said that he has given a clear answer.			
926	Dhvani Shah Village : Bada	<ul style="list-style-type: none">No sir you said record will not be taken up. So whether the record will be taken or not sir is your words.	
<ul style="list-style-type: none">Stated by the Chairman that. your questions and their answers have been taken on record.			
927	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You said not to take this on record so I am asking specifically.	
<ul style="list-style-type: none">Regional officer of GPCB said that he has given a clear answer.stated by the Chairman that, both your questions and their answers have been recorded.			
928	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir exactly you have written and also your speech should be taken on record and further to this I have one more submission. TOR received by them dated 10/08/2021 it clearly states in 6.9 that traffic study is mandatory and I am reading whatever is mentioned in TOR . Traffic study of area, types of vehicle, frequency of vehicles for transportation of material, additional traffic due to proposed project. Parking arrangements should be provided if they use the village road, then sir you know that heavy road transportation	



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		takes place and the village road cannot handle it. Tomorrow there will be potholes, tomorrow the road will be broken. We are the people with motorcycle.. During riding motorcycle ,it may happen that we may fall and it may lead to death Sir, this should be taken on record. We should given all such estimation in the EIA report.	
• Is said by the Chairman that OK OK.			
929	Dhvani Shah Village : Bada	• What ever you said that they need not to do should be also be taken on record. This TOR submission should also be taken on record. If this is not taken on record then public hearings proceeding will be considered incomplete. Whatever you said.	
• Stated by the Chairman that your questions.....			
930	Dhvani Shah Village : Bada	• They don't need to do what you said. What you say it should be recorded.	
• Stated by the chairman that ,I did not say that, I did not say that, I did not say that.			
931	Dhvani Shah Village : Bada	• You said	
• Is said by the chairman that I did not say that. What I say is not recorded.			
932	Dhvani Shah Village : Bada	• Sir, you have clearly said these words, I am repeating , it may be jumbled, but you have clearly said that the company cannot say everything now, When company starts then they may know that how much exact material is required for construction ,	
• Is told by the chairman that you asked for the exact number, I told no for exact number			
933	Dhvani Shah Village : Bada	• How can you refuse, you don't have the right , TOR says that company has To..	



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<ul style="list-style-type: none">Said by the Chairman that, Madam, Madam, I have told you about the exact number.. Do you have any thing left to say regarding environment ? It is not compulsory to provide exact number now			
934	Dhvani Shah Village : Bada	<ul style="list-style-type: none">EIA report is 100% hypothetical because....	
<ul style="list-style-type: none">Stated by the Chairman that, he gave his answer later.			
935	Dhvani Shah Village : Bada	<ul style="list-style-type: none">No sir one minute let me finish.	
<ul style="list-style-type: none">Said by the Chairman that, you speak after.			
936	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Yes, I am speaking, you listen	
<ul style="list-style-type: none">It is told by the chairman that you do not talk about something else.			
937	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You can't tell me like this.	
<ul style="list-style-type: none">Said by the Chairman that you should speak your issue.			
938	Dhvani Shah Village : Bada	<ul style="list-style-type: none">The record I want to bring up. I will say that. You have to take it. You don't tell me to say this or say that.	
<ul style="list-style-type: none">Said by the Chairman that you speak.			
939	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir please I have right to say whatever I want to say.	
<ul style="list-style-type: none">Is told by the chairman that yes, you say			
940	Dhvani Shah Village : Bada	<ul style="list-style-type: none">If it is illegal sir then you can arrest me. It is your administration. But you can't pressurize me like this, it is my right.	
<ul style="list-style-type: none">Is told by the chairman that, I am not denying you, I am asking you to speak. But be specific whatever to the point. You don't discuss something else..			
941	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Something else is not discussed. Not something else. You know the point. You know the point.	



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<ul style="list-style-type: none">Is told by the chairman that, speak as many objections as you have with company. Madam, don't talk now, Please be relevant , tell me what is your problem with the company.		
942	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You don't have the authority to say what is relevant and What is irrelevant .
<ul style="list-style-type: none">Is stated by the chairman that, I am the chairman of this committee. I am the chairman and I am speaking as a chairman. Present whatever concerns you have please speak. I am the chairing this public hearing. As the chairman, I am telling you that we are ready to take whatever objection you have against GHCL company wrt ienvironment. Discuss your objections.		
943	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Sir, It is related to company, it is only related to company. I say the same. Sir you have violated your right as you spoke on behalf of GHCL
<ul style="list-style-type: none">Stated by the Chairman that, I have not spoken on behalf of GHCL .		
944	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You have violated your rights.
<ul style="list-style-type: none">Is stated by the chairman that, as chairman, I have right to say whether this matter is required to discuss or not feel that this matter is required to be discussed at the present level or not.		
945	Dhvani Shah Village : Bada	<ul style="list-style-type: none">You have no rights to speak, the company will speak.
<ul style="list-style-type: none">Is said by the chairman that, now you have to do the discussion on the issue or the general debate.The Regional officer of GPCB said that, sister, please represent your points whatever is left to be done.Stated by the chairman that, you want to discuss in general or relevant points.Stated by the Chairman that, you want to discuss points in general or relevant points are to be discussed.		
946	Dhvani Shah Village : Bada	<ul style="list-style-type: none">Discussions are relevant
<ul style="list-style-type: none">Said by the Chairman that, after I am asking for the last time then I will close this public hearing.		
947	Dhvani Shah Village : Bada	<ul style="list-style-type: none">sir sir sir
<ul style="list-style-type: none">Is said by the chairman that whatever objection you have in the company , discuss it.		

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948	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> I am doing the same you are stopping me.... 	
<ul style="list-style-type: none"> Is said by the chairman that , now speak now speak now speak. 			
949	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> You can't threaten me repeatedly and threaten my friends repeatedly. 	
<ul style="list-style-type: none"> Is said by the chairman that, speak now speak now. 			
950	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Closing public hearings is not in your jurisdiction. 	
<ul style="list-style-type: none"> Said by the Chairman that, it is within my jurisdiction. 			
951	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> No sir, Every last person the youngest person can present here. 	
<ul style="list-style-type: none"> Said by the Chairman that, make whatever presentation you have to make. You present. You present your points 			
952	Dhvani Shah Village : Bada	<p>EIA report, they already know as they are running a plant, how much material is used for constructing a chimney. They know only how much exactly revenue is generated,they will not know the exact figure , What is this EIA for ?</p>	
<ul style="list-style-type: none"> Stated by the Chairman that, OK OK. 			
953	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> EIA report is hypothetical Project should know that how many trucks will come and how much impact will occur. They have or not have exact figure, This is their forte. Commitie has the decision power. You can not decide. 	
<ul style="list-style-type: none"> Said by the Chairman , OK OK OK 			
954	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Don't threaten us again to end the hearing. 	



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<ul style="list-style-type: none">• Is said by the chairman that, whether you have any other concern.• Regional officer of GPCB said that, please raise your concern.		
955	Valji Jashraj Charan	<ul style="list-style-type: none">• I have concerns related to environment.
<ul style="list-style-type: none">• Is told by the chairman that, your objections have come and represent your all objections together.		
956	Valji Jashraj Charan	<ul style="list-style-type: none">• Sir, We have concerns related to environment.
<ul style="list-style-type: none">• Regional officer of GPCB said that , Submit your concern togetehr		
957	Valji Jashraj Charan	<ul style="list-style-type: none">• We are submitting cocerns together only. We have attended othe public hearings. You are guiding us in a way.
<ul style="list-style-type: none">• Is said by the chairman that, we are not saying no to you		
958	Valji Jashraj Charan	<ul style="list-style-type: none">• This GPCB official, this GPCB official is favouring and guiding the company in wrong manner We have not seen this in any public hearing.
<ul style="list-style-type: none">• Regional officer of GPCB said that there was no biasness. You are asked to make a presentation.		
959	Valji Jashraj Charan	<ul style="list-style-type: none">• GPCB Board, GPCB Board is speaking in favor of the company which is not right at all. And our objection is particular, my objection is totally about the environment, not a single issue without the environment.
<ul style="list-style-type: none">• The provincial officer of GPCB said , yes continue.		
960	Valji Jashraj Charan	<ul style="list-style-type: none">• Honorable SDM sir, I also request that this matter be taken on record that our objections and we have attended two or three public hearings before, so we know that our question and the company's...
<ul style="list-style-type: none">• Stated by the Chairman that, all your objections will be taken on record.		



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<p>961</p>	<p>Valji Jashraj Charan</p>	<ul style="list-style-type: none"> • Take it on record but a competent authority should reply. A single person single person is answering this since 11 am and also giving an extravagant answer. That we don't know, look at me, look at me. Not a single answer is clear. Still I have question. If you discharge effluent in sea, what will be the temperature of ammonia gas and waters temperature. Answer me that question. • The question is related to environment only. • Sir, ask your experts if there is some or more impact on marine life health. • Sir it is shown in your EIA itself that the beach of Bada creates a healthy and healthy environment for life and marine life as shown in its EIA report answer yes or no? • Sir we have proof of this thing, Our team has gone to Sutrapada. We have a video of the fish lying on the beach at their plant, the dead microorganisms due to the effluent plant of these people. So sir government sir due to instruction we can not show this thing on screen. It is not ok GPCB & that we cannot prove this thing, many fishes are lying dead in Sutrapada plant. 	<ul style="list-style-type: none"> • We have already given this answer. listen to me • We have given this answer that the effluent temperature will not be more than 5 degrees and the level of ammonia gas will be much less than the prescribed level. That would be much lesser than negativity • Expert says that ... • And no effect on organism and marine as it will be released within prescribed norms and as it will be less there will no impact.
<ul style="list-style-type: none"> • Regional officer of GPCB said that your issues are on record. 			



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962	Valji Jashraj Charan	<ul style="list-style-type: none">• This issue is about the same thing, the main point will come now that, sir, our effluent plant will not affect the marine environment, but the way they are operating in Sutrapada, the plant is currently running, it will also affect the marine environment. doing. We met fishermen and local people there. And the residents and labor have become absolutely miserable,. So here we have mainly fishermen from Modhwa, Kathda, Mota Laija, Bada, Bambhadai and these villages with a population of more than 10,000. There is no mention in the EIA wrt Koli people of Khata village who do fishing, the Pagadia fishermen who have license . One thing, another thing is that if so much effluent from the plant is released into the sea, then in the upstream direction from Kandla Port to Kandla Port, Tuna Port, then Mundra Port, then Bhadreshwar Power Plant, Mundra Power Plant, then Tragadi. In Kari Kari Mandvi taluka, Tata Power Plant and the sea coast up to Tragadi village have been completely damaged. This area is filled up with all pollutants, due to which the fishermen of Mundra taluka and mandvi taluka have become completely unemployed. Where in today's date not a single fish is found alive, or it does not come into the polluted side. At present, the main area of the Athamani side starts from Bada, where the fishes are collected. Fisherman brothers are gathered here Raise your hands. Every brother raise your hand. These fishermen brothers are dependent on this	
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		and only bada shore is left for any development Ammonia emission can be dangerous and this should be taken on record.	
<ul style="list-style-type: none"> Is stated by the chairman that, ok ok 			
963	Valji Jashraj Charan	<ul style="list-style-type: none"> Secondly, wrt Pagadiya , it has been mentioned in the report that that land is marshy and this land can not be marshy as I can show that in mobile, dolphin is seen and I have myself captured video, Dolphin is found in clean water and that should be taken on record. These people are installing effluent plant and tunnel which they are proposing , fishes in bunch are coming.. It is also mention in the effluent disposal area there are dunes and so many organisms are present. Badas shore don't have marshy land and it does not have stones or marshy . Fishing does not happen in land. 	<ul style="list-style-type: none"> Marshy related matter was discussed wrt Modhva. This is rocky area and sandstones are available. You have some misunderstanding in this case.
<ul style="list-style-type: none"> Is stated by the chairman that, ok ok. 			
964		<ul style="list-style-type: none"> Bada is best area for fishing activity, they are going to release hot water as per EIA, These people have told rock area instead of marshy area. There are two types of study done in EIA, if they want to discharge hot water then it becomes marshy land and if they want to discharge hot water then it will be become rocky area. I want to show dolphin fish along Bada coast. Clean and clear water suits dolphin. This area protects many animals and birds. This company will destroy everything. This is total crime , This will kill 1000 peacock. There are 500 habitat where chandangho lives . This will lead to death of schedule 1 ,2 if this industrial development 	<ul style="list-style-type: none">



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		<p>will happen. We request to GPCB & CPCB that whichever you carry out such companys public hearing, they should not be goven any clearance. This is matter of 5000-7000 animals. This will be gift to humanity .World is facing so many issues such as global warming , sea level rise . If permissions will be given to this type of industry then it will impact innocent life. This is dangerous to human habitation. man-made industries harming innocent living beings will one day pose a threat to mankind.</p>	
<p>• Is stated by the chairman that, ok ok</p>			
965	Keshav Gadhavi Village : mota layja	<p>• I am making a request, you are young, sorry, you are educated , You must have taken oath and you are in good position.I will forgive, Mother cow will not forgive . You are totally biased.</p>	<p>•</p>
<p>• It is said by the chairman that, ok ok now you don't have any problem. So you...</p>			
966	Valji Jashraj Charan	<p>• I have objections.</p>	
<p>• It is said by the chairman that, you don't drop the mike, speak if you have any objection, I am not sitting here to give clearance. I am the poet again, I am not sitting here to give clearance, just to listen to your objections. Whatever objection you have, I will send it above. There is no decision to be made on this matter from my side.</p>			
967	Laxman Kanji Kariya	<p>• Sir, let me ask a question</p>	
<p>• is said by the chairman that, ask.</p>			
968	Laxman Kanji Karani	<p>• My name should be taken on record, I went to urinal when Vijay sir was asking question , Whatever you discussed about Masjid , temple , I am asking ypu through regional officer 2500 year old durgah is present , name is Jarivala dada. I am 54 year old and trustee . Government has contributed grant for this 2500 old mosque. I have all proof. Gujarat government ahs planted trees in 5 acre land . This report ahs this</p>	<p>• In our area I have talked before that Madad Pir Dada, Vachra Dada and Pagoda Dada are part of our study and this does not come in our area.</p>

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		<p>durgah , This radia sir will not know. Even regional officer does not know. Radia sir has replied to 250-300 wrong answer We have listened to wrong answer. Jari vara dada has 2500 old culture.</p> <ul style="list-style-type: none"> Sir , Please record this 	
<ul style="list-style-type: none"> Is said by the chairman tha , yes, it is being recorded, we will answer your question. 			
969	Laxman Kanji Karani	<ul style="list-style-type: none"> It has no information sir. And this is called public hearing? Sir, if it is to be given in writing, please send it to Mundra and Barmeda sir, if the public hearing is held in this manner. If this is unconstitutional, my one question is this public hearing should be cancelled. 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Stated by the Chairman that, he answers as many questions as you have and as many as he does not answer the questions, we take them on record in this way. We take all your concerns and suggestions on record. 			
970	Laxman Kanji Karani	<ul style="list-style-type: none"> When I am asking a question to Provisional officer. Please this is my humble request that we have not come to listen to Radia sir. Sir, once I have said that about 25 to 30 people are sitting, they should be asked to go as they don't have any answers . how much people will tolerate? 	<ul style="list-style-type: none">
<ul style="list-style-type: none"> Is said by the chairman that, okay, your presentation is like this, yes, we are recording it 			
971		<ul style="list-style-type: none"> No No Sir, Record that, We have listened to 250-300 wrong answers 	
<ul style="list-style-type: none"> Stated by the Chairman that all the questions asked since morning are recorded. 			
972		<ul style="list-style-type: none"> The answer is wrong sir, respect the people, we pay the tax and your salary is paid .Respect people and do not divert people in wrong 	

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		direction.	
<ul style="list-style-type: none"> Has been stated by the chairman that, out of respect for you, this has been kept and verbalized. 			
973	Laxman Kanji Kariya	<ul style="list-style-type: none"> Therefore, this public hearing is proved to be unconstitutional. There is no answer to this, this Digital India is done by our Gujarat government, sir, you can not let us show dolphin fish inspite of big screen. 	
<ul style="list-style-type: none"> Has been stated by the chairman that, here is your objection, we have not come to see dolphins or to see digital India. Speak your issue. 			
974	Laxman Kanji Kariya	<ul style="list-style-type: none"> My question sir, this screen which is visible is called screen in English, we say curtain, who has put it, company. Respected Govt or Honorable Govt of Gujarat or Pollution Department answer me who put this screens? Can give the answered to the public, you people are not giving an answer , these people are taking time to answer . This means there is a conspiracy going on. . 	
<ul style="list-style-type: none"> According to the Regional Officer of GPCB, the arrangements made in the public hearing have been made by the project proponent. 			
975	Laxman Kanji Kariya	<ul style="list-style-type: none"> To put it bluntly, the company has installed screens, and why is it not working ? 	
<ul style="list-style-type: none"> As stated by the Regional Officer of GPCB, dscreen was on during presentation and there is nothing to display s it is closed. 			
976	Laxman Kanji Kariya	<ul style="list-style-type: none"> No, no, we had mobiles, we had EIA reports. 	
<ul style="list-style-type: none"> As told by GPCB Regional Officer, discuss whatever objections you have. Been stated by the Chairman that, present your objections. As told by GPCB regional officer, this issue is going on since morning, if there is another issue, tell me. Has been stated by the Chairman, that the next objection is someone speak . 			
977	Laxman Kanji Kariya	<ul style="list-style-type: none"> You lead the people on the wrong path . 	
<ul style="list-style-type: none"> Has been stated by the chairman that , no, there is no wrong way . You are diverting in wrong subject. 			



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978	Laxman Kanji Kariya	<ul style="list-style-type: none">We are the people .	
<ul style="list-style-type: none">Has been said by the Chairman that, if you are a citizen, give us whatever objections you have.			
979	Laxman Kanji Kariya	<ul style="list-style-type: none">Sir, if you have come to listen to us, then in writing, not our bada, not 22 villages.	
<ul style="list-style-type: none">Has been stated by the chairman that, we give justice to each and every one of you. We take care of your issues. And we are listening since morning, you still present the issues you can submit in writing and verbally, but you are not to the point.			
980	Laxman Kanji Kariya	<ul style="list-style-type: none">Sir, we are to the point. We have not diverted from the point, so sir, why this army of 25 people has been kept for us. So let us discuss this. If these people are present then they have to answer. What are these 25 people sitting for? If this is the only question we want to hear, then these 25 people are from government agencies or private so are there officials in them? This is my question? Sir, you have a question? If any government official is sitting, then which agency is government, please answer this, Radiya Sir, these are all private agencies, then none of the agencies have spoken their name .	
<ul style="list-style-type: none">It has been stated by the Regional Officer of GPCB that, if you have any issue please speak...			
981	Laxman Kanji Kariya	<ul style="list-style-type: none">This is an issue, whether they are government officials or private officials. If they are government i, there should be registration . Every agency should tell their registration no. and thus should be recorded.I am contractor and have 3 agency , We communicate through numbers only.	
<ul style="list-style-type: none">The GPCB regional officer said that, the record is still ongoing			
982	Laxman Kanji Kariya	<ul style="list-style-type: none">Whether you are government agency , tell us yes or no . ?	<ul style="list-style-type: none">NIRI and NIA are government agencies



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983	Laxman Kanji Kariya	<ul style="list-style-type: none">Whether it is by the Government of India or Gujarat Government or not, at the place of hearing, can you provide the record of them who are sitting. Please record whatever radia sir said that they are all government agencies.	<ul style="list-style-type: none">NEERI and NIO are government organisation.
<ul style="list-style-type: none">Stated by the Chairman that, what is your objection honestly. Say that, you will not stop the procedure. No, no, raise objections regarding your project. Raise objections related to plant.			
984	Laxam Kanji Kariya	<ul style="list-style-type: none">Provincial Officer ...	
<ul style="list-style-type: none">Has been told by the chairman that you should not discuss in this way , Please say your point.			
985	Laxman Kanji Kariya	<ul style="list-style-type: none">We have an intangible right	
<ul style="list-style-type: none">Has been stated by the Chairman, that you should submit a valid objection. Present your objections first.Regional officer of GPCB said that, the two Central Government Officer are presents, he said that.			
986	Laxman Kanji Kariya	<ul style="list-style-type: none">So give us a list .	
<ul style="list-style-type: none">State your objection, as stated by the Regional Officer of GPCB.			
987	Laxman Kanji Kariya	<ul style="list-style-type: none">Ok thank you. I have filed an application in the environment department. Secretary, Govt of India, I have applied with Delhi Govt. I have the answer to this. Now you don't see any papers. I will not come to give papers. And wrong agency has given wrong report .	
<ul style="list-style-type: none">According to the Regional Officer of GPCB, Ok.			
988	Laxman Kanji Kariya	<ul style="list-style-type: none">To this the Secretary has given an answer that a investigation Committee has been appointed and the investigation is going on. And this type of order comes then public hearing can not be organised and this is unconstitutional.	
<ul style="list-style-type: none">GPCB Regional Officer informed that we have no such record.			
989	Laxman Kanji Kariya	<ul style="list-style-type: none">The provincial officer may record this. Pollution Officer, West Kutch Hon'ble Badmera, has been ordered him to investigate by	



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		Delhi Pollution Department, copy of which is present. Will take a look. Provincial officer look now.	
• It has been stated by the Chairman that , Ok			
990	Laxman Kanji Kariya	• Will see.	
• Show me , as told by Regional Officer of GPCB.			
991	Laxman Kanji Kariya	• DYSP let one of our person come inside so that I can forward this letter.	
• Is stated by Chairman that, I have taken your details on record			
992	Laxman Kanji Kariya	• Now you refuse, Pollution Officer refuses. No one knows that and if you are a magistrate, can you make a decision ?	
993	Laxman Kanji Kariya	• I am coming, Instruct to police officer	
• Has been stated by the chairman that, you give us, we will take it from the record. I have nothing to decide here. I will put your matter on letter record. I assure you to if you give your written representation , we ll keep it in record.			
994	Laxman Kanji Kariya	• You are an officer. You are involved in conspiracy.	
• Is stated by the Chairman that, so you give your presentation we take it on record.			
995	Valji Jashraj Charan	• Where do I come from sir, show this record .	
• Is stated by Chairman that, do n't sho , you speak, I am taking it on record.			
996	Valji Jashraj Charan	• I am telling the reader. • Government of Gujarat Forest and Environment Department, Gandhinagar, Ashok Chauhan, Junior Technical Officer, Deputy Secretary. Letter No. ENV-10-2021-43. To, Chairman District Level CRZ Committee, Collector Office, Kutch – Bhuj. The Regional Officer and Member Secretary. District Level CRZ Committee,	



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		<p>Gujarat Pollution Control Board, Katira Commercial Complex 1, Mangalam Char Rasta Kutch Bhuj. Office of Tushar Badmera Saheb Shri.</p> <p>Subject – presentation of damage to environment and agriculture. By proposed project of Gujarat Heavy Chemical Limited in Bada Madhya of Mandvi Taluka. (GHCL)</p> <p>Representation is received from Applicant Valji Charan resident of Kathada village , Mandvi taluka , Copy is attached This is with respect to wrong environment impact assessment report prepared for obtaining environmental clearance. Please submit suitable actions atken and revert back . Yours sincerely- Ashok Chauhan , cc Gujaart pollution board, cc- Valji Charan. I have not got answer to my applicatyion till now.Your public hearing is inappropriate . I have all proof.</p>	
		<ul style="list-style-type: none">According to the regional officer of GPCB, the letter of yours, Valji Bhai, which is a copy given by the board, says that the plant should be inspected wrt pollution, but this plant has not yet come.	
997	Valji Jashraj Charan	<ul style="list-style-type: none">So, sir, no one has replied to me in the mail since you have sent me your letter. Now that is not what you will give me. The public hearing is over, I am speaking the proof of how these rules are being violated. Another response to my application, Reference Compliance Report. Received from Charan Valji Jashraj – 19/07/22 <p>Please find include complaint received from valjjjashrajcharan</p>	



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again M/s. Gujarat Heavu Chemical Limited,

Regarding EIA report proposed – cancellation of PH of the above project of GPCB.

URL: required verified to talk necessary actions regarding intermission complaint with this department with regards copy to charanvaljijashraj.

Now the order of the third inquiry is the Collector and the District Magistrate, Kacheri Bhuj .

To, Regional Officer, Gujarat Pollution Control Board Bhuj Kutch means Badmera sir, Badmera sir, you, Provincial officer, Mundra, Kuchch, you two officers have received my application, in response to which there is an order for investigation, no investigation has been done yet

Subject – Gujarat Heavy Chemical Limited coming up in Bada at of Mandvi Taluka. (GHCL) presentation of damage to environment and agriculture .

Reference – Junior Technical Officer and ex-officio Deputy Secretary, Forest and Environment Department, Ganginagar.

Letter No. – ENV – 10- 2021-43 /Tcell, dated – 22 .07. 22

The above subject, to state that the applicant Mr. Charan Valji Jashraj, resident – Kathda, Mandvi's undated application reference letter is represented here. A copy of the application is enclosed herewith. It is requested to examine the submissions made in the application and send a reply to the applicant.

BH Jala , Chitnis to the Collector



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		<p>Kutch Bhuj. Dated 22.07. 2022 So the orders you received at least 2 months ago have not been checked, There is no such checking yet. This should be taken on record.</p>	
<p>• According to the Regional Officer of GPCB, Ok.</p>			
998	Valji Jashraj Charan	<p>• Sir , the inquiry order of the same has been written on Collector and District Magistrate neoffice by Bhuj Kutch Collector. Regional Officer, Pollution Control Board Bhuj Kutch – 21.09.2022 This application has been forwarded. The application of the subject environment is the matter of the investigation procedure. Reference – Charan Valji Jashraj, Resident , Mandvi Kutch Neerji In the above matter to state that the applicant Mr. Valji Jashraj Charan Res. Kathda , Our office is presented with reference to Mandvi. Which is enclosed with the copy of the application which initiates the application, is requested to investigate and take action as per the rules and reply to the applicant Shri . BH Jala , Chitnis to the Collector Kutch Bhuj .</p> <p>And on the second from the District Magistrate of Kutch Bhuj, a copy is sent. Shri Charan Valji Jashraj We have sent an inquiry 3-4 months ago we have written to you... two officials are sitting. Officer, I have received the inquiry order of your officer which tells you that EIA report should be checked and still report is not verified . This public hearing is going to end but still I have not received reply. All these three</p>	



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		<p>letter should be taken on record You accept this that the application received 3 months back has not been investigated. Sir, may it be taken on record. Then this application ...</p>	
<p>• It has been stated by the regional officer of GPCB that the record will be taken up.</p>			
999	Valji Jashraj Charan	<ul style="list-style-type: none">• My applications came to me from 3 places, there are replies and from the application I made which is the investigation agency, investigation is done but the government does not investigate for 3-3 months and direct PH is done in favor of the company. What does GPCB board mean? It is to give clearance to industries and this is not joke . So we request you to check our application. Give us the right answers. We request that any private organisation should check a government agency report We have succeeded in proving that the EIA report is wrong and yet we are again saying for the 10th time that the EIA report of these people is totally wrong. Check them.	
<p>• On record, that it has been stated by Chairman.</p>			
1000	Valji Jashraj Charan	<ul style="list-style-type: none">• Investigate EIA report , Provide a satisfactory reply, then only these people should be given environment related clearance. They are not giving clear reply related to companys environment clearance	
1001		<ul style="list-style-type: none">• Sir, I have a question regarding the management of solid and hazardous waste. That the effluent from the captive power plant RO and DM plant is to be deposited in the landfill where it has been treated and disposal, if you have	<ul style="list-style-type: none">• The first thing is that the effluent will not be put in the landfill , an MoU has been done with the cement plant, we have done an MoU with Sanghi Cement



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		<p>done so in your EIA report, the BOD / COD will be negligible only, I would like to know from you that What is the limit when this type of effluent is to be put in a landfill site, how much BOD and COD should it contain and if you have written that there is a negligible amount.what does it mean?</p>	<p>and will give it at that time . If you talk about the effluent plant will be mixed with effluent and as our effluent is alkaline , HCL will be used as & when required and this will act as a treatment.</p>
1002		<ul style="list-style-type: none"> Sir, this is also my question that if your EIA report says that your BOD / COD is negligible, then what is the permissible limit if this type of hazardous waste is to be dumped in the landfill site area. And you have said here that this is negligible, so we assume that you will do the treatment as said and suppose that even after doing proper treatment, if it is to be put in the landfill, then how much will be its BOD and COD . 	<ul style="list-style-type: none"> But I talked about fly ash.
1003		<ul style="list-style-type: none"> This is not about fly ash. The EIA report says that your RO and DM plant where your effluent is going to be released and you are going to dump it to a landfill site. It has been said that the amount of BOD and COD will be negligible amount. So what is the standard procedure of that. It has been assumed that if you do the treatment, you will do the treatment 101 %. What will be the BOD and COD after treatment ? How much BOD is there ? You have 30 years of experience . 	<ul style="list-style-type: none"> Normally which is BOD and COD . So this BOD / COD will be within its permissible limits . And only then we will use in land fill site . At the moment we have not specified anything. Will know when we start. We do not get any such requirement .
<ul style="list-style-type: none"> This is a non-smoking area as stated by Chairman Shri. You go out, you are standing stand in public and smoking. Take out this person who is smoking cigarette. The police are requested to get him out as. public hearings, is still going on. This is harmful for nearby person. Now give your representation. 			
1004		<ul style="list-style-type: none"> You are running this plant since 30 years. You should know. If you treat the effluent from the power 	<ul style="list-style-type: none"> I have already talked about using RO and DM plant effluent



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		<p>plant and RO and DM plant and put it in the landfill site, how much will be its BOD / COD .</p>	<p>which is normal effluent and this will be used for effluents correction. These effluent are normally acidic. This is not needed to dispose in landfill</p>
<p>• The regional officer of GPCB has told that Radia sir if you have the details, otherwise you should Say no specifically.</p>			
1005		<ul style="list-style-type: none"> • No but your EIA report says that • I am saying that after reading the EIA report . 	<ul style="list-style-type: none"> • No, if the need arises, it will be done according to their limit. • We understand your point.
<p>• The regional officer of GPCB told that she is whether you have BOD/COD data. ?</p>			
1006			<ul style="list-style-type: none"> • We do not have BOD / COD actual data in present.
1007	Vijay Gadhavi	<ul style="list-style-type: none"> • Sir, I request that you have correctly mentioned that he is standing and smoking here, You can see these small smoke but If it comes near by Chimney what will happen. You can see ciggrete smoke but you can see chimneys smoke . We are standing without food . These many people have come . What is reason behind this public hearing? There is one request that company is saying we will provide fodder, they will provide for give for four days. Radia sir I have question whetehr you will give rabbit, deer , porcupine back. Please answer. Please leave Bada and go towards desert area as whole desert is free. 	
<p>• Regional officer of GPCB said that. OK OK we have heard all your submissions, if people have objections, if anyone has any questions...</p>			

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1008	Laxman Kanji Kariya	<ul style="list-style-type: none">My question remains sir, look honorable provincial officer, I am Laxman Bhai Kanji Bhai Gadhavi, I have not said anything like that, why are you torturing me.	
<ul style="list-style-type: none">Chairman stated that this is general talk, Please present your objections.			
1009	Laxman Kanji Kariya	<ul style="list-style-type: none">Police don't torture.	
<ul style="list-style-type: none">Has been stated by the chairman that, you are involved in politics, you should talk about the issue.			
1010	Laxman Kanji Kariya	<ul style="list-style-type: none">Dear Provincial Officer, the issue is that there are Gogal trees in our forest area, the company does not cut these trees, family of 264 from the area of this land, let me continue my question these families, collect Gogal from these Gogal trees and 264 families earn their livelihood, then what is the arrangement for those families ? He is currently earn their livelihood whether he should commit suicide..The company has said that we will plant Gogal trees, how many trees will grow till then, how will the life of 264 families live, the government or the company has a plan, the answer is expected .	<ul style="list-style-type: none">We have no work to do in the forest area. If these trees are there, there is no point in taking away their livelihood .It will be same and there will be no any impact on Gogal.
1011		<ul style="list-style-type: none">The provincial officer and the pollution department will be responsible for any Gogal tree that is uprooted , My second question .	
<ul style="list-style-type: none">Chairman said that, we have taken your questions and company's answers on record.			
1012	Laxman Kanji Kariya	<ul style="list-style-type: none">Honorable officer, We have not come to listen from the company, we have not come to say anything about the company, we have come for the honorable officer.	
<ul style="list-style-type: none">Has been told by Chairman that, but you have to come here, the head of the plant gives the answer.			
1013	Laxman Kanji Kariya	<ul style="list-style-type: none">They are giving wrong answers.	



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<ul style="list-style-type: none">Has been stated by the Chairman, that we are taking it on record, and we are taking their answer in record.			
<ul style="list-style-type: none">Has been stated by the chairman that, he wants to say that they are still stuck in one matter..			
1014	Laxman Kanji Kariya	<ul style="list-style-type: none">I am thinking of other question. What will happen to 3 check dams built by Gujarat government? If it is made from government money, then the company will eat it. Radiya ji give the answer. Sir he come to answer this.	<ul style="list-style-type: none">Now it depends on the government that it will suggest an alternative.
1015	Laxman Kanji Kariya	<ul style="list-style-type: none">We don't understand English, I'm sorry.	<ul style="list-style-type: none">They will give us their plans which place we need to shift. So we will remove it and make another place. That is because the of EIA experts were saying that when plant will come the water has to be diverted, where will the rain water go when the plant comes, that will be done and necessary steps will be taken, but as of today there is no plan for it.
1016	Laxman Kanji Kariya	<ul style="list-style-type: none">Sir, I used to say that everything is above all.	
<ul style="list-style-type: none">Has been stated by Chairman that, all this has been taken on record.			
1017	Laxman Kanji Kariya	<ul style="list-style-type: none">Yes, 3 dams are there but we still know, I doubt it. Hence... question further	
1018		<ul style="list-style-type: none">How many acres of lands application is submitted to government.	<ul style="list-style-type: none">An application of around 100 ha has been given.
1019	Lakshman	<ul style="list-style-type: none">Sir, tell in Gujarati with explanation. I don't know. These illiterate people do not know.	<ul style="list-style-type: none">Around 250 acres
1020	Lakshman	<ul style="list-style-type: none">A proposal of 250 acres has been put. 5000 animals including near	



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		<p>by cow, buffalo , goat are grazing. What will our buffalo , cow will do. These 5000 no, where it will go ? Did tyou do any study . Againwe are going to listen wrong anwer to this question. They only want to install plant.</p> <ul style="list-style-type: none">• give answer	
<ul style="list-style-type: none">• The reply given by the Sub Divisional Magistrate That is your representation.			
1021	Lakshman	<ul style="list-style-type: none">• Not you, I want answer from them.	
<ul style="list-style-type: none">• We have come to listen to your objections even if we do not have the answer we have come here to listen your obejctions as stated by the Sub Divisional Magistrate.			
1022	Lakshman	<ul style="list-style-type: none">• No no sir	
<ul style="list-style-type: none">• The Sub-Divisional Magistrate will reject if there is no reply to us given by the court officer. We have taken your objection.			
1023	Lakshman	<ul style="list-style-type: none">• So sir, when the DLR report was made, the first public hearing was 6 months ago, till then these documents were not prepared.	
<ul style="list-style-type: none">• The reply given by the Sub Divisional Magistrate The information which they have they have given them. Those informations which did not have with them are taken in the letter.			
1024	Lakshman	<ul style="list-style-type: none">• This should be recorded. 5000 cattle from 5-7 villages are being fed. The officials of the GHCL company do not tell the truth to the people through the provincial officials. Sir, please be side of Public.	
<ul style="list-style-type: none">• The answer given by the Sub Divisional Magistrate Officer, We belong to the people, the hearing is going on since 11 o'clock in the morning.			
1025	Lakshman		
<ul style="list-style-type: none">• Answer given by Sub Divisional Magistrate Officer, I am not sitting to give clearance now.			
1026	Lakshman	<ul style="list-style-type: none">• So sir, they do not have answer in this public hearing.	
<ul style="list-style-type: none">• The answer given by the Sub Divisional Magistrate your objection are there. You have been objecting since morning.			
1027	Lakshman	<ul style="list-style-type: none">• Sir cancel this, if they don't have answer.	
<ul style="list-style-type: none">• The answer given by the Sub Divisional Magistrate is no. Send us your objections			
1028	Lakshman	<ul style="list-style-type: none">• Sir, tell me what they have done in this study.	



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<ul style="list-style-type: none">The reply given by the Sub-Divisional Magistrate, they have to reply to the Committee They have to answer. The answer will be given to the committee.			
1029	Lakshman	<ul style="list-style-type: none">Sir, you explained in one word. This is a committee's responsibility. What are these people for? Why have people been called? So you would have send it directly.	<ul style="list-style-type: none">People of Bada village have presented. Our fodder land is going and that's why....
<ul style="list-style-type: none">Reply by Sub Divisional Magistrate Your objections.....			
1030	Lakshman	<ul style="list-style-type: none">Show the names of the people in this village.	<ul style="list-style-type: none">That is why we have given guarantee of 12 months of fodder for Bada village.
1031	Lakshman	<ul style="list-style-type: none">One minute. This company is going to stay for 12 months? 35 years in Sutrapada, this is 12 months.	<ul style="list-style-type: none">All 12 month. Fodder will be arranged as per requirement.
1032	Lakshman	<ul style="list-style-type: none">Have you Study yes or not. How many in 5000?	<ul style="list-style-type: none">We have not studied no. of cattle.
1033	Lakshman	<ul style="list-style-type: none">Take it on record, these people have not studied at all.	
1034		<ul style="list-style-type: none">This is platform where villagers can represent.Villager can do RTI to statuatary body and get their answers Radiya sir is saying-12 month. who will answer me.	
<ul style="list-style-type: none">The answer given by the Sub Divisional Magistrate is that he has answered the questions asked. Taken in minutes.			
1035	Lakshman	<ul style="list-style-type: none">Provincial officer you are senior to us one second, Let me take a breathe.	
<ul style="list-style-type: none">Inhale or discuss, the answer given by the Sub Divisional Magistrate Strat Officer.			
1036		<ul style="list-style-type: none">Hon'ble officer has arranged fodder within CSR. Fodder has been given for 15 days to Buffer zone. When there was a great need, the villagers demanded fodder. we have a written photo. They were not capable to provide fodder. 250 acres of land for this fodder is not a small matter. This is taken a big area. Shows the	<ul style="list-style-type: none">Fodder has been provided to villagers. We have provided details about fodder. We have given this in writing to villagers.



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		planning of the future. Our livestock is unsafe. Let us plan ahead. Where EIA report is not included and CSR activities are to be done there . So did not. Why should we do? Give answer	
1037		<ul style="list-style-type: none"> Please provide figure, how many villages you gave fodder in CSR fund. 	<ul style="list-style-type: none"> I don't have exact figures a present
1038		<ul style="list-style-type: none"> I need past data related to CSR fund and their activity 	<ul style="list-style-type: none"> Approx. 35-40 lakhs have been spent.
1039		<ul style="list-style-type: none"> In which village? How many livestock are there in the village? 	<ul style="list-style-type: none"> have provided 12 village impact area
<ul style="list-style-type: none"> Answer given by the Sub Divisional Magistrate Officer, Do not divert discussion. Say your issue. 			
1040		<ul style="list-style-type: none"> You drink milk, I drink milk. This is same mother cow . 	
<ul style="list-style-type: none"> The reply given by the Sub Divisional Magistrate Officer that, this public hearing is not for discussion, We are taking your written representation too, We are not discussing on whether you want to bring this plant or not, This is not deciding authority. This is not platform for argument 			
1041	Vijay Gadhavi	<ul style="list-style-type: none"> I am vijay gadhvi these people are going to install power project. In order to operate it, they should tell how they will operate and from where they will bring fuel . 	<ul style="list-style-type: none"> Today we are talking about solid fired boiler . Whererin we are going to utilise lignite. We are in consultation with TCE (Tata consulting enginner). We are wishing to utilise biomass in future as an other alternative . We are also checking on their commercial viability. We are going to utilise coal lignite and we ll transport it through truck.
1042	Vijay Gadhavi	<ul style="list-style-type: none"> Approximately how many trucks will be ? 	<ul style="list-style-type: none"> About 70-100 trucks for fuel.
1043	Vijay Gadhavi	<ul style="list-style-type: none"> All this is strictly observed. the coal, lignite handling today is not a violation of the government's coal handling guidelines?. 	<ul style="list-style-type: none"> It will be done according to its guideline.
1044	Dhvani Shah Village : Bada	<ul style="list-style-type: none"> Public roads cannot be used as per the coal handling guideline. 	<ul style="list-style-type: none"> All these plants use public roads.



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			Alternatives will be considered when instructions are given to us.
1045	Dhvani Shah Village : Bada	• one minute	
• Provincial Officer of GPCB - First listen to sir whatever other objection are. Put it in. Question – Answer should not be done.			
1046	Dhvani Shah Village : Bada	• 6.4 Sir	
• Sub divisional magistrate stated that this type of questioning and ansering is not Ok			
1047	Dhvani Shah Village : Bada	• 6.4 sir you cannot violate my right.	
• 6.4 Sub Divisional Magistrate asked to give in writing.			
1048	Dhvani Shah Village : Bada	• You can not violate our right. • No sir.	
• Answer given by the Sub Divisional Magistrate Officer that, Now I will close the hearing after 5 minutes.			
1049	Dhvani Shah Village : Bada	• No sir EIA notification says you are not above it.	
• Sub divisional magistrate said that you will not decide, I ll decide			
1050	Dhvani Shah Village : Bada	• There is no timeline detailing until the issue ends. You will stop black malling. You are saying about all power plant. Adani has a plant. It is based on advanced technology. You use using once through cooling. That is old technology why would you use that? • You have given examples of all plants. You said the best technology. But why don't you do it?	• The best technology will be done. this is commercially viable.
1051	Dhvani Shah Village : Bada	• Whether now it is commercial viable or not ?	• We will use the latest technology. We will do it on basis of commercial availability.
1052	Dhvani Shah Village : Bada	• OPG power plant was once through cooling system, it had to change the technology. After studying the available option, why not include it was including in EIA?	



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		Secondary sir, if you use best available technology and do not pollute. For that, intake and outfall channels are required. You need it because you want to discharge polluting material.	
• GPCB - You enter into the discussion with whatever they have replied.			
1053	Dhvani Shah Village : Bada	• I am seeking clarification. 6.4 you cannot stop me. Please answer.	• As we said once through cooling system we have back pressure turbine and huge sea water requirement. And we will also be using the cooling tower as per the requirement and it is not a question. Otherwise once through cooling system will be used in soda ash. so we have taken as an option.
1054	Dhvani Shah Village : Bada	• ZLD is the best available technology. Why don't you need that.	
• Provincial Officer of GPCB - Your suggestion is good. You send it. This is the subject related to environment. I am telling you. • The Chairman Stated that you cannot make any oral submission. Because you are coming back again 4 th times. You all are coming one after another. Give us your written submission. submit your issue related to environment in writing.			
1055	Vijay Ghadhavi	• You are an officer.	
• The Chairman Stated that give us in writing			
1056	Vijay Ghadhavi	• Give you in writing	
• Provincial Officer of GPCB - Vijay gadhavi, If you have any other submissions, let me know.			
1057	Vijay Ghadhavi	• Sir, we don't give it in writing • You are an officer.	
• The reply given by the Sub Divisional Magistrate Officer that, It will be recorded in this record. This is public hearing. So get this in writing			
1058	Valji Jashraj Charan	• We are a citizen we have not come to do investigation.....	
• The answer given by the Sub Divisional Magistrate Officer this is public hearing. You give it in writing.			



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1059	Valji Jashraj Charan	<ul style="list-style-type: none">you can't leave anyone. We will come to GPCB again. You can not leave the place even if the hearing lasts for 4 days.	<ul style="list-style-type: none">GPCB Officer and Chairman.
<ul style="list-style-type: none">It was stated by the chairmam, That if you have any written submission. give it to us Give your points.The Regional officer of GPCB said that if you do not give in writing then this public hearing is over.			
1060	Vijay Gadhavi	<ul style="list-style-type: none">My own 9-10 questions are remaining to ask. My question remains. My question remains. But there is no question. 10 question are of mine to ask.	
<ul style="list-style-type: none">As stated by Chairman Shri, you should give it in writing. I have been listening to your public hearing since morning. You are repeating same point one after another. 3 to 4 persons are only coming during public hearing. Only one objection comes then they go out and comes back. Give your representation in writing.			
1061	Vijay Gadhavi	<ul style="list-style-type: none">You become a supporter of the company.	
<ul style="list-style-type: none">It was told by the chairman that, we have been listening to you since morning, we have given you the mic. Everything you say has been recorded. We gave you mic frequently and you have spoke for many time. Your speech has been recorded, no one has taken mic away from you, you have been speaking since 11 o'clock.			
1062	Vijay Gadhavi	<ul style="list-style-type: none">Mic was taken away from me.	
Reply by Sub Divisional Magistrate Officer . You give it in writing. You give your oral submission in writing . No No Give it in writing.			
1063	Vijay Gadhavi	<ul style="list-style-type: none">I have to make an oral presentation.	<ul style="list-style-type: none">Chairman only one thing to say. This should be noted that Dhvani Shah and Valji Charan are far from the affected area. So there oral submission should not be considered.
1064	Vijay Gadhavi	<ul style="list-style-type: none">Now I present..	
<ul style="list-style-type: none">Chairman said that you should submit a written submission. Submit your written submission, present your objection within the legal jurisdiction.			
1065	Vijay Gadhavi	<ul style="list-style-type: none">Radia sir, is giving wrong answers to all the questions. Radia Sir has given wrong answers to 200 questions. Then he is saying that	



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		this sister is not from this area. Valji doesn't belong here, your are doing forcefully. Why are you doing that? The whole public hearing is in favor of the company and they are putting allegations on us.	
1066		<ul style="list-style-type: none">• We people are not from here, then from where is the company?	
<ul style="list-style-type: none">• It was stated by the Chairman, give any representation you have in writing. We conclude this hearing.			



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Regional officer, Kutch (West), Gujarat Pollution Control Board told the public that written submissions have been received from a total of 1154 persons including 1031 persons with reasonable interest before the public hearing and 123 persons during the public hearing will be included in the agenda.

Regional Officer, Kutch (West), Gujarat Pollution Control Board was present in the presence of any other people's views / suggestions / representations regarding the proposed project , but no other views were presented .

- Environmental Public Hearing was finally declared closed by the Regional Officer Kutch (West), Gujarat Pollution Control Board with the approval of the Sub Divisional Magistrate Shri.

Place :

Project Site , Survey no.
432 , Village: Bada ,
Taluk: Mandvi , District:
Kutch, Gujarat ,

Date : 17 / 10 / 2022

T. C. Barmada
T. C. Barmada
Regional Officer,
GPCB, Kutch (West) as
Representative of the
Member Secretary, GPCB

Chetan Misan
Chetan Misan (GAS) ,
Sub Divisional Magistrate and
Deputy Collector , Mundra
(Kutch)